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From,

Date: 17 January, 2024

The Chief Secretary,
State of Uttar Pradesh,
Lucknow, Uttar Pradesh.

To,

The Registrar,
Hon'ble National Green Tribunal,
Copernicus Marg,
New Delhi.

**SUBJECT: SUBMISSION OF REPORT/RESPONSE - ABHISHT KUSUM GUPTA VS.
STATE OF UTTAR PRADESH & OTHERS (OA NO. 1002/2018)**

Sir,

In compliance with the directives issued by the Hon'ble National Green Tribunal on August 3, 2022, and November 8, 2023, in Original Application No. 1002 of 2018, pertaining to the case of Abhisht Kusum Gupta vs. State of Uttar Pradesh & Others, we hereby submit the Report/Response on behalf of the State of Uttar Pradesh. The relevant documents are attached herewith for your perusal.

We kindly request the esteemed Tribunal to consider the enclosed report.

Encl : As above

Your Sincerely,



(Durga Shanker Mishra)

Chief Secretary

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, AT NEW DELHI

ORIGINAL APPLICATION- 1002 OF 2018

IN THE MATTER OF:

ABHISHT KUSUM GUPTA

Applicant

Versus

STATE OF UTTAR PRADESH AND ORS

Respondents

ACTION TAKEN REPORT ON BEHALF OF STATE OF UTTAR PRADESH:

MOST RESPECTFULLY SHOWETH:

1. The Action taken Report is filed in compliance with the directions passed by the of Hon'ble National Green Tribunal dated 3.8.2022 and 08.11.2023 in Abhisht Kusum Gupta Vs State of Uttar Pradesh &Ors in Original Application No. 1002/2018 (I.A. No. 125/2022).
2. That this Hon'ble Tribunal took up the above referred matter on 03.8.2022 and pleased to issue following direction:

"...29. Based on the observations in para 20 to 26, we may sum up our directions under section 15 of the NGT Act for remedial action for protection of environment based on credible factual reports of statutory regulators - CPCB, UP PCB, NOIDA and DPCC:



- i) *CPCB may issue appropriate directions to all PCBs/PCCs within two months, to give effect to section 24 of the Water Act, to the effect that Canals, water bodies (lentic or lotic) and the Natural Storm water drains are not to be used for discharge of treated or untreated trade or sewage effluents. The storm water drains, canals and water bodies need to be geo tagged and given UID. In any case, no consent be given for discharging effluents not meeting BOD criteria of Class "B". Drains built exclusively as conveyance system (open sewer) must terminate to STPs.*
- ii) *CTO granted to the Group Housing Societies (GHS) may require standards and specifications as per MoEF&CC Draft Notification dated 25.02.2022. SPCBs need to ensure utilisation of treated sewage. Mode of disposal should not be the drains. Effluents may go to sewers leading to STPs.*
- iii) *Thirty identified drains or any other such drain carrying sewage be diverted to existing STPs and not to Noida drain. Such drains are to be used for flood management.*
- iv) *All existing STPs and upcoming STPs need to meet standards as directed by this Tribunal vide order dated 30.04.2019 in OA No. 1069/2018, Nitin Shankar Deshpande vs. Union of India &Ors. subject to further directions of Hon'ble Supreme Court in pending proceedings.*
- v) *MoU for utilisation for sewage between Power Plant and Noida be executed without delay.*



vi) ACS, UD of UP need to immediately review and ensure treatment of sewage generated by Khoda – Makanpur.

vii) DJB may ensure compliance of its four STPs so as to meet standards as directed by the Tribunal. Treated effluents of 90 MGD from four Phases be utilised rather than disposed in Shahdara drain.

viii) No effluents be disposed by NCT Delhi in Kondli/ Noida drain.

ix) CPCB may independently monitor the directions from (ii) to (viii) and give its report to Chairman, CPCB who may issue further directions for compliance.

30. Apart from above remedial action to be taken by concerned authorities and monitored at highest level by the Chief Secretaries, UP and Delhi directly or through any appropriate mechanism, it is necessary to determine accountability for the past failures causing huge damage to the environment and public health and to meet cost of remediation. Pending consideration of action against other authorities and final accountability of NOIDA Authority and DJB, they are directed to deposit respectively a sum of Rs. 100 Crores Rs. 50 Crores in a separate account with CPCB towards interim compensation to be utilized for restoration measures in terms of a remedial plan to be prepared jointly by a joint Committee of Chairman CPCB, Chairman DPCC and Chairman UPPCB. Chairman CPCB will chair and steer the proceedings. The said Committee will be at liberty to co-opt any other expert/institution for the purpose and also identify executing agency which will act in coordination with the nominees of Chief Secretaries of Delhi and UP. The Chief Secretaries of Delhi and UP will be free to identify the



erring officers in the process and take remedial action and recover compensation from such erring officers/violators, including the group housing societies..."

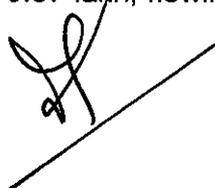
3. That in compliance to the para 29, the directions and compliances are here-below mentioned-

Direction to CPCB and SPCB: the directions mentioned under para 29(I), 29(II) and 29(IX) are to be complied by the Central pollution control board and State pollution control board. The detailed report is annexed as **ANNEXURE-1**.

4. **Directions to NOIDA-** That the directions related to the NOIDA is mentioned under para 29(iii), 29(iv), 29(v) are to be complied by the NOIDA. The detailed Report of the NOIDA authority is Annexed as **ANNEXURE-2**.

5. **Directions to Urban Development department-** That the directions issued under point (vi) of the impugned order, pertaining to the Sewage Treatment Plant, fall under the jurisdiction of the Urban Development Department. In compliance with the orders and in connection to the sewerage system and drinking water system in Khoda-Makanpur Municipal Council, District Ghaziabad, meetings were convened under the chairmanship of the Chief Secretary with the Urban Development Department and all relevant authorities on 30.10.2023 and 02.12.2023. The minutes of these meetings are dated 04.11.2023 (refer to **ANNEXURE-3**) and 26.12.2023 (refer to **ANNEXURE-4**).

- a. It is submitted that, through the SBM 2.0 program, the process of granting administrative and financial approval for the Improvement and Development (I&D) of two drains (Delhi Side Drain and Noida Side Drain), with a total estimated cost of Rs. 14110.87 lakh, flowing into the Yamuna



River of Municipal Council, Khoda-Makanpur, District Ghaziabad, is currently underway.

- b. It is further submitted that information regarding the land acquisition for the proposed Sewage Treatment Plant (STP) in this case has been provided. (refer to **ANNEXURE-5**).
6. That, in para 30 of its order dated 03.08.2022, the Hon'ble Tribunal gave further directives about preparing remedial plan, fixing accountability, and imposing interim compensation.

"... Pending consideration of action against other authorities and final accountability of NOIDA Authority and DJB, they are directed to deposit respectively a sum of Rs. 100 Crores Rs. 50 Crores in a separate account with CPCB towards interim compensation to be utilized for restoration measures in terms of a remedial plan to be prepared jointly by a joint Committee of Chairman CPCB, Chairman DPCC and Chairman UPPCB ..."

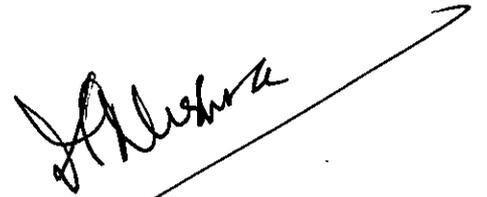
It is submitted that the NOIDA Authority has lodged Civil Appeal No.8547/8548 of 2022 in the Hon'ble Supreme Court of India. The Hon'ble Apex Court, by virtue of its order dated 28.11.2022, has accorded a stay. A copy of the said order is appended herewith as (**ANNEXURE-6.**)

7. It is submitted that in compliance to the para 30, action has been taken against the erring officer. In view of the disposal of untreated sewage in Kondli drain Environmental Compensation of 70 lakh has been imposed against the Municipal Council, Nagar Palika Parishad Khoda-Makanpur and prosecution has also been filed (case no. 98500/2021) against Executive Officer, Nagar Palika Parishad, Khoda-Makanpur, Executive Director, Nagar Palika Parishad,



Khoda-Makanpur under provisions of Water (Prevention and Control of Pollution) Act by UPPCB in the designated Special Judicial Magistrate Court (Pollution) Lucknow. A copy of the order against the prosecution is appended herewith as **(ANNEXURE-7.)**

This report is hereby submitted for your esteemed consideration in response to the orders dated August 3, 2022, and November 8, 2023.



(Durga Shanker Mishra)

Chief Secretary

Government of Uttar Pradesh

Item No.06

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 1002/2018
(I.A. No. 330/2022, I.A. No. 331/2022 & I.A. No. 177/2023)

Abhisht Kusum Gupta

Applicant

Versus

State of Uttar Pradesh & Ors.

Respondent(s)

Date of hearing: 08.11.2023

**CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON
HON'BLE MR. JUSTICE SUDHIR AGARWAL, JUDICIAL MEMBER
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER**

Respondent: Mr. Chetan Sharma, ASG with Mr. Adarsh Tripathi, Adv. for NTPC Ltd.
(Through VC)
Mr. Sanjeev Sen, Senior Advocate with Mr. Rachit Mittal, Adv. for NOIDA
(Through VC)
Mr. Pradeep Misra & Mr. Daleep Dhyani, Adv. for UPPCB (Through VC)
Mr. Narender Pal Singh, Adv. for DPCC
Ms. Sakshi Popli, Adv. for DJB
Ms. Priyanka Swami, Adv. for the State of UP

ORDER

1. I.A. No. 330/2022 & I.A. No. 331/2022:- the Learned Counsel appearing for the respondents submit that they have not received the copies of the above two IAs till now. The Learned Counsel for the applicant is directed to serve them within one week, thereafter, replies/objections, if any, be filed by the opposite parties within two weeks.

2. The report in terms of the directions contained in paragraph 30 of the order of the Tribunal dated 03.08.2022 has not been filed till now. The Learned Counsel appearing for State of UP submits that report will be positively filed within two weeks. There were certain directions to the Chief Secretary, Delhi also but neither any report in respect of

compliance of those directions has been filed nor the Chief Secretary, Delhi/Govt. of NCT of Delhi is present today.

3. In the circumstance of the case, we grant further two weeks' time to the Chief Secretary, Delhi and Chief Secretary, UP to file compliance report failing which the defaulting Chief Secretary will remain personally present before the Tribunal through virtual mode on the next date.

4. Let a specific report by the concerned authorities be filed in respect of compliance of the directions of the Tribunal contained in the order dated 03.08.2022, except the one which is under challenged before the Hon'ble Supreme Court.

5. A copy of this order be forwarded to the Chief Secretary, Delhi and Chief Secretary, UP by e-mail for compliance.

7. List the matter on 18.01.2024.

Prakash Shrivastava, CP

Sudhir Agarwal, JM

Dr. A. SenthilVel, EM

November 08, 2023
Original Application No. 1002/2018
(I.A. No. 330/2022, I.A. No. 331/2022 &
I.A. No. 177/2023)
JG

Item No. 02

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

(By Video Conferencing)

Original Application No. 1002/2018
(I.A. No. 125/2022)
(with reports dated 11.04.2022,
06.05.2022, 29.07.2022 and 01.08.2022)

Abhisht Kusum Gupta

Applicant

Versus

State of Uttar Pradesh & Ors.

Respondent(s)

Date of hearing: 03.08.2022

**CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON
HON'BLE MR. JUSTICE SUDHIR AGARWAL, JUDICIAL MEMBER
HON'BLE PROF. A. SENTHIL VEL, EXPERT MEMBER**

Applicant: Mr. Sunil J. Mathews, Advocate with Mr. Abhisht Kusum Gupta,
Applicant in Person

Respondents(s): Mr. Ravindra Kumar, Senior Advocate with Mr. Rachit Mittal, Adv.
for NOIDA Authority
Mr. Pradeep Misra & Mr. Daleep Dhyani, Advocates for UPPCB
Ms. Sakshi Popli, Advocate for DJB
Mr. Aman Bhalla, Advocate for CPCB
Mr. Narender Pal Singh, Advocate for DPCC
Mr. Balendu Shekhar, Advocate for EDMC

ORDER

The Issue – remedial action against pollution of irrigation canal in Noida, meeting Yamuna and then Ganga and failure of authorities in Delhi, District Ghaziabad and Noida in remedying the situation

1. The issue for consideration is the remedial action for preventing untreated sewage going to the "irrigation canal" in Sector 137, NOIDA. Sources of such discharge include non-functional/deficient STPs in 95 high rise buildings in Noida, industries and waste water from upstream from Delhi and Ghaziabad. The said canal joins Yamuna and then Ganga.

NOIDA, Ghaziabad Nagar Nigam, Delhi Jal Board (DJB), East Delhi Municipal Corporation (EDMC) and Nagar Palika Parishad, Khoda Makanpur are the identified authorities required to take the remedial action, based on the verification report to which reference will be made hereafter.

2. It is established that there is huge amount of water pollution as shown by analysis of water samples from the drain, beyond prescribed norms, to the detriment of environment and public health. The said water, being canal water, is used by living beings and for irrigation. Pollution is source of deaths and diseases which is also criminal offences under the law of the land. There are designated authorities, entrusted with the task of stopping it but they have failed to prevent such pollution, despite several directions of this Tribunal in the last about four years in the light of the reports of the Committees appointed by the Tribunal, after ascertaining the factual status on the ground.

3. We may refer to some of the earlier reports and orders for background. First report to be mentioned is report dated 1.11.2019 specifying role to be played by each of the concerned authority. Thereafter, we may refer to orders dated 6.11.2020, 30.7.2021 and last order dated 23.12.2021.

Report dated 1.11.2019 by CPCB about specific role of authorities and level of pollution of the canal

4. In the report of CPCB dated 01.11.2019, steps to be taken by NOIDA, Ghaziabad Nagar Nigam, Delhi Jal Board (DJB), East Delhi Municipal Corporation (EDMC) and Nagar Palika Parishad, Khoda Makanpur were recommended as follows:-

Sl. No	Department	Directions issued u/s 5 of EPA, 1986
1.	NOIDA	<p>i. To develop time bound action plan to stop discharge of untreated wastewater to 30 drains.</p> <p>ii. To intercept all drains and channelize wastewater to STPs so that no untreated wastewater is discharged to Noida drain.</p> <p>iii. To deposit an Interim Environmental Compensation of Rs. 1,00,00,000</p>
2.	Ghaziabad Nagar Nigam	<p>i. To establish sewerage network and treatment facility to treat sewage generated from Khoda village.</p> <p>ii. To Deposit an Interim Environmental Compensation of 1,00,00,000</p>
3.	DJB	<p>i. To initiate legal proceedings against the residents of GD colony, Gharauli village and Kondli village, Delhi having failed to take sewer connections.</p> <p>ii. To ensure that each building under their jurisdiction shall have sewer connection so that current practice of discharge of untreated sewage into storm water drainage system should be stopped.</p>
4.	EDMC	<p>i. To direct dairy farms to develop decentralized treatment facility so that their untreated waste shall not be discharged to DDA drainage system</p> <p>ii. To ensure that untreated dairy waste including animal dungs from Gharuli village should not be discharged into storm water drain. Challan / Legal action shall be initiated against such violators.</p>
5.	Nagar Palika Parishad Khoda Makanpur	Show cause notice issued to explain the reasons as to why action should not be taken against Nagar Palika Parishad Khoda including levying of Environmental Compensation for discharge of untreated sewage to drainage system of Delhi. Copy of directions is attached as

5. The level of water pollution in the drains was found to be as follows:-

Table 1: Analytical Results of Drain

Sl. No.	Sample Location	Physico-Chemical Parameters				Bacteriological Parameters	
		pH	COD	BOD	TSS	Total Coliform (MPN/100ml)	Fecal Coliform (MPN/100ml)
Water Quality of Noida Drain at different locations							
1	Budh Vihar, Sector-11, Noida	7.56	444	219	330	13 X10 ⁶	79 X10 ⁵
2	S-14, New Kondli Road, Sector-11, Noida.	7.55	433	217	352	23 X10 ⁶	23 X10 ⁶

3	Sector-50, Noida Link Road.	7.72	169	68	84	11 X10 ⁶	68 X10 ⁵
4	Sector-137, India TV Metro Station, Noida.	7.78	186	71	65	13 X10 ⁶	13 X10 ⁶
5	Noida drain at regulator	7.84	145	60	89	-	-
6	Noida drain at before Confluence with river Yamuna	7.82	163	46	83	78 X10 ⁵	78 X10 ⁵
Water Quality of adjoining drains of Noida Drain							
7	Khoda village	7.54	314	107	194	78	20 X10 ⁵
8	Drain merges with Noida drain at Sector-142, Advant Navis Buisness IT Park, Noida.	7.70	182	100	63	46 X10 ⁶	46 X10 ⁶
<i>Note: All units are measured in mg/l except Fecal Coliform and pH.</i>							

BOD concentration at entrance of NOIDA, U.P is 219 mg/l whereas Fecal coliform count is 20 X 10⁵. However, concentration of BOD before confluence point is 46 mg/l and Fecal coliform count is 78 X 10⁵ MPN/100 ml. The results indicate that although there is marginal improvement in water quality as the drain travels through NOIDA but still concentration level of BOD and Fecal Coliform at the confluence point of drain with Yamuna is quite high."

Orders dated 6.11.2020 and 30.7.2021

6. Considering the above factual scenario and recommendations of CPCB for remedial action, the Tribunal issued directions with reference to which the matter was further reviewed on 06.11.2020 and 30.07.2021. In view of acknowledged continuing pollution without adequate remedial action, the Tribunal, vide order dated 30.7.2021, while directing further action, also sought personal presence of concerned senior officers - Additional Chief Secretary, Forest and Environment, UP, Secretary, Urban Development, UP, CEO, NOIDA Authority, District Magistrate, NOIDA, Vice Chairman, GDA, Police Commissioner, NOIDA, IG, Meerut and Chief Secretary, Delhi and Special Commissioner of Police, East Delhi by video

conference, along with their action taken reports in terms of directions of the Tribunal.

Last order dated 23.12.2021

7. The matter was last considered on 23.12.2021 in the presence of the above senior officers. Consideration included Action Plan filed by the NOIDA Authority, Compliance report filed by UP State PCB, Status report filed by the Delhi Government and two reports filed by CPCB on compliance status on the issue sewage management and prescribing standards for water quality of drains.

8. The action plan of NOIDA Authority mentioned remedial action in the form of steps proposed in the report. The State PCB pointed out the failure of the 95 group housing societies in complying with EC/consent conditions for treatment of sewage generated in the said group housing societies. The report of the Delhi Government stated that meeting was held by the Chief Secretary with the concerned Departments on the issue of disposal of sewer wastes in Noida drains from Kondli, Gharoli and Khoda (Ghaziabad) causing pollution in Yamuna and (ii) Sewage discharge from GD Colony, Gharauli village and Kondli village in Delhi to the drainage system of PWD, contributing to pollution to NOIDA drain and steps taken. CPCB failed to lay down standards for disposal of treated effluents, to be permitted in storm water drains or irrigation canals to maintain the water quality of drains to match standards laid down or proposed under the Environment (Protection) Act, 1986/the Water (Prevention and Control of Pollution) Act, 1974. 2nd Report of the CPCB mentioned the non-compliance status for waste water treatment in Khoda area.

9. The Tribunal noted the unsatisfactory state-of-affairs. It was observed that in view of admitted status of non-compliance of EC/Consent

conditions by the group housing societies who were discharging their sewage directly into NOIDA sewer line, without the said sewer line having requisite capacity. The report showed that the sewer lines were lying choked or overflowing. No action was taken against non-compliant housing projects for breach of statutory obligation as per EC/consent conditions. The projects were allowed to be illegally occupied without compliance of basic norms to facilitate builders to sell flats, to the detriment of environment and public health. The Tribunal observed that 'Polluter Pays' principle was required to be enforced and compensation with deterrent element was required to be recovered and credited in separate account for restoration and improvement of environment. The Tribunal also directed maintenance of sewer line of NOIDA. The Tribunal noted that even before functional and compliant STPs, buildings were allowed to be occupied. The Tribunal also noted that there was no effective monitoring mechanism and not even a dedicated monitoring cell manned by qualified persons attached to the CEO, NOIDA to prevent such occurrences in terms of public trust doctrine. The water quality of Kondli Irrigation drain was found to be highly polluted for which no adequate remedial action was insight. The Tribunal also directed the Urban Development Department, UP to take remedial action in respect of failure of the Khoda Makanpur Municipality. CPCB was directed to verify the claim of the Delhi Government that no untreated sewage was being discharged into the NOIDA drain in Delhi. The Tribunal also noted that discharge of effluents in the irrigation canal was taking place inspite of refusal of permission for such discharge by Irrigation Department, UP. Finally, the Tribunal directed as follows:

“xxx.....xxxx.....xxx

20. *We sum up our directions as follows:*

NOIDA

- i. **Discrepancies pointed out in para 13 regarding functional status of STPs, their compliance and connectivity to sewers to be addressed and clarified considering desludging and maintenance of sewer lines.**
- ii. **Action against violators and colluders under Section 3 of PMLA Act, 2002, IPC as well as under Section 133 of Cr. PC to be looked into.**
- iii. **Granting partial or completion certificates must be compliant with EC/Consent conditions.**
- iv. **Completion of ongoing sewerage network to be ensured and steps taken in respect of 30 drains and their termination to respective existing or new STPs.**
- v. **Mode of disposal of 6 existing STPs to be compliant with standards, including fecal coliform and utilization of treated effluents to be ensured.**

UP State PCB/Irrigation Department/Urban Development, UP

- vi. **Maintaining water quality of irrigation canal (Kondli drain) as per Water Act. STPs to be consented accordingly and regular monitoring of performance of terminal STPs as well as of group housing societies required.**
- vii. **Khoda Nagar Palika to set up required STP and State of UP to frame and execute policy as directed in Para 17 above.**

GNCTD (EDMC/DJB/DPCC)

- viii. **Ensuring no waste water enters from Kondli drain to Noida.**
- ix. **Kondli STP should comply with standards and adequately cater to the need of designed capacity with proper utilization and disposal of effluents.**

CPCB

- x. **To evolve standards and formulate policy for maintaining and restoring water quality of storm water drains/irrigation canals and other "streams" as per the Water Act, 1974."**

Today's consideration and further directions

10. The matter has been taken up after more than seven months for further consideration in the light of earlier directions. Reports have been filed by the UP State PCB, NOIDA Authority, DPCC and CPCB giving the factual compliance status.

Compliance status of Kondli STP in Delhi as found by DPCC/CPCB

11. The report of DPCC deals with the compliance of discharge in Kondli drain and compliance status of Kondli STP. The report mentions the **status**

of Kondli STP as non-compliant for which the DPCC wrote a letter to DJB for taking remedial measures. DPCC also issued show cause notice to the operator of the STP against which the said service provider has filed WP (C) No. 4391/2021 in Delhi High Court. **Report of CPCB on this very issue dated 29.07.2022 also confirms that Kondli STP is non-compliant.** On the issue of diversion of waste water from Kondli drain to the sewerage system, it is found that even after such diversion the **waste also is flowing in the drain and diversion is not successful. This is resulting in adding pollution load to the drain.** The STP is non-compliant. DJB has been directed as follows:

“3.0 Major Observations and Recommendations

Based on the inspection, following observations and recommendations are made:

*DJB has created the infrastructure diversion for diversion of wastewaters generated from Kondli and Gharoli regions and same is found as operational. However, with regard to its performance, it is observed that **partial flow is still flowing through Kondli-Noida drain towards NOIDA. DJB should identify the leakages and make the system full proof so that no wastewater flows towards NOIDA.***

1. *Tapped wastewater is diverted to existing sewerage system and same is conveyed to Kondli STP. The analytical results show that STP is non-complying with respect to prescribed norms. The quality of treated sewage at the outlet is at par with the untreated wastewater at inlet. The treated sewage is discharged to Shahdara drain which finally meets river Yamuna at downstream of Okhla Barrage.*
2. *It may be concluded that the purpose of the exercise of tapping the drains & its treatment, is defeated in meeting the objective. Entire wastewater flowing through the Kondli drain should be treated at Kondli STP and quality of treated sewage must meet the prescribed standards. Only after requisite treatment, the treated sewage should be allowed to be discharged into Shahdara drain.*
3. *However, in the present case, the wastewater of Kondli drain is diverted to Kondli STP and the STP is neither having adequate capacity nor it is complying with the standards. As a result, untreated/partially treated sewage*

is being discharged into Shahdara drain. This untreated/partially treated wastewater of Kondli drain is finally being discharged into river Yamuna via Shahdara drain.”

Compliance status of water quality standards in Noida, as per UP State PCB

12. The report of the UP State PCB dated 11.04.2022 is about water quality of the drain. The report of the State PCB gives the water quality of samples taken on 07.01.2022, 28.01.2022, 14.02.2022, 04.03.2022 and 28.03.2022. **The water quality does not meet the prescribed standards.** It will suffice to reproduce the analysis of the sample taken on 28.03.2022 which is as follows:

“Date of Sample Collection-28.03.2022

Parameters	Sampling Point	
	Up Steam	Down Stream
	Lat-28.601913	Lat-28.473076
	Long-77.336993	Long-77.405751
	Kondli drain near Haridrshan Police Chowki, Sector-11, Noida	Kondli Drain near Vill- Chak Mangurola, Sector-168, Noida
Colour	Blackish	Blackish
Odour	Unpleasant	Unpleasant
pH	7.51	7.59
COD (mg/l)	416	304
BOD (mg/l)	144	90
TSS (mg/l)	264	138
Total Coliform (MPN/100ml)	33x10⁵	27x10⁵
Fecal Coliform (MPN/100ml)	27x10⁵	17x10⁵

Compliance status by group housing societies

13. With regard to group housing societies, only 76 out of 95 have STPs. Others have yet to set up. 38 out of 76 (50%) are non compliant as follows:

No. of GHP	STP Installed	STP Not Installed	STP Under Installation	Complying STP	Not Complying STP	Report Awaited

95 (94+1 Under construction)	76	13	5	36	38	0
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14. Show cause notice for levy of compensation has been issued by the State PCB against the said societies. Prosecution has been initiated against 62 defaulters while action against the remaining non-compliant group housing societies is yet to be taken.

Compliance by STPs

15. The six operational STPs with total capacity of 231 MLD are said to be compliant though the result of the samples rebuts that claim if correct standard is applied. Fecal coliform standard is taken as 1000 MPN, as against 100 MPN. With regard to fecal coliform, the Tribunal has dealt with the matter vide order dated 30.04.2019, in OA No. 1069/2018, *Nitin Shankar Deshpande v. UOI & Ors.* against which appeal has been filed before the Hon'ble Supreme Court and no stay has been granted. Similarly, BOD standard is wrongly taken at 30 against prescribed standard of 10. The water quality of the STPs is mentioned as follows:-

“WATER QUALITY OF STP's IN NOIDA

Parameters	STP Detail					
	Sector-50 Noida (25 MLD SBR Outlet), Noida	Sector-50 Noida (34 MLD SBR Outlet), Noida	Sector-54 Noida (33 MLD SBR Outlet), Noida	Sector-54 Noida (54 MLD SBR Outlet), Noida	Sector-123 Noida (35 MLD SBR Outlet), Noida	Sector-168 Noida (50 MLD SBR Outlet), Noida
Colour	Colourless	Colourless	Colourless	Colourless	Colourless	Colourless
Odour	Odourless	Odourless	Odourless	Odourless	Odourless	Odourless
pH (6.5-9.0)	7.39	7.32	7.47	7.53	7.59	7.61
BOD (30 mg/l)	21	18	15	13.5	27	24
COD (250 mg/l)	136	128	112	104	168	160
TSS (100 mg/l)	60	58	55	51	74	70
Phosphorus (as PO ₄) (5 mg/l)	1.30	0.54	1.10	0.50	0.12	0.68

<i>Nitrogen (as NO₃) mg/ l</i>	0.44	0.50	0.32	0.42	0.28	1.0
<i>Total Coliform (MPN/ 100 mL)</i>	11x10 ²	14x10 ²	13x10 ²	15x10 ²	16x10 ²	20x10 ²
<i>Fecal Coliform (<1000 MPN/ 100mL)</i>	830	680	780	930	540	780

Compliance by Khoda Makanpur

16. The **Khoda Makanpur is said to be still non-compliant with no plan to treat domestic effluents for which compensation of Rs. 70 lakhs has been imposed.**

Report of the Noida Authority

17. The report of the NOIDA Authority dated 06.05.2022 later updated on 01.08.2022 confirms that there are only 76 STPs in 95 group housing societies out of which 38 are non-compliant. With regard to remaining 19 (out of 95 group housing societies), it is stated that steps are in progress. One society is under construction. Thus, non compliant complexes are 56. It is stated that environment cell could not be created as the process of hiring professionals has not been completed. Further report of NOIDA Authority does not have any noticeable change, except that work of wetland is said to have been awarded in respect of NOIDA drains but the water quality of the said drains is not meeting the standards.

Our finding and further directions

18. From the above, it is seen that the water quality in the canal and drains remain polluted which has in the past damaged the environment which damage is continuing against statutory law as well binding directions of the Hon'ble Supreme Court inter alia in Paryavaran Suraksha, (2017) 5 SCC 326 and orders of this Tribunal. The reasons for such pollution are discharge of pollution from the group housing societies as

well as non-compliant STPs of NOIDA, apart from pollution from Khoda Nagar Palika and Delhi.

19. We have conveyed our disappointment for such unsatisfactory state of affairs and lack of concern of the authorities in enforcing the rule of law in breach of the Constitutional mandate of providing clean environment. Failures include not maintaining water quality of irrigation canal as per standards of the Water Act, illegal discharge of untreated/partially treated sewage in the irrigation canal from the NOIDA STPs as well as from group housing societies, DJB and Khoda Nagar Palika, who are liable to be held accountable.

Disapproval of CPCB stand

20. CPCB has failed to evolve standards and formulate policy for maintaining and restoring water quality of storm water drains as per Water Act. Only report is that a Committee has been constituted and as the matter involves policy decision, report has been submitted to competent authority. The minutes of the meeting annexed to the report show that there are proposed standards to allow ammonia level from 1 to 10 and BOD 30 mg/l contrary to the standards of the storm water drain which is expected to carry only rain water, higher than bathing standards i.e. quality 'B'¹. Proposal of CPCB appears to be to degrade the storm water quality below even the level of irrigation. Ammonia level permissible for drinking water is 0.5 PPM² but the standard proposed for water quality of canal is 1 to 10 where no fish can survive. Such course of action is

¹ As per bathing standards under Entry 93 of Schedule-I to the EP Rules, 1986.

² As per BIS standards: <http://cgwb.gov.in/Documents/WQ-standards.pdf>.

As per General Standards for discharge of pollutants in inland surface water under Schedule VI to the EP Rules, 1986, under Entry-11, ammonia level is upto 5 mg/l which is not applicable to water quality of streams as the said standards are applicable to discharge of pollutants from industries as shown by Rule 3(1) (3-A) which cannot be discharged in drains. General standard under Schedule-VI which permits BOD upto 30 mg/l is also applicable only to industrial effluents which cannot be discharged into drains.

prohibited under section 24 read with section 2(e) of the Water Act, prohibiting discharge of any pollutant in any stream or well, which appears to be have been ignored by the CPCB. Thus CPCB proposed report on standards of storm water drain has to be rejected.

Failure of State PCB and Noida in its duty to manage sewage and making erring group housing societies accountable to the detriment of public health and safety

21. It is clear that out of 95 group housing societies, in 56 group housing societies either there is no treatment of sewage or only partial treatment. Contrary to the consent/EC conditions, untreated sewage is going outside the group housing societies either in the general sewer or directly in the drain. The State PCB has still not finalized the compensation nor cancelled Consents nor taken any other effective measure to prevent such discharge. NOIDA Authority has allowed third party rights to be created and allowed a situation in which water pollution load can be controlled by preventing occupation. If without functional STPs, the group housing societies were not allowed be occupied, the situation could have been better handled. There is no effective monitoring by Noida to perform its essential duties. It is surprising that it could not create an environment cell and hire any professional in seven months. It is difficult to believe that this job was so difficult. For this lapse, it is necessary to fix accountability of NOIDA Authority. Even seven months after this lapse was pointed out vide order dated 23.12.2021, no effective action has been taken either to stop pollution or to make the group housing societies effectively accountable. No coercive steps have been like blacklisting, cancelling occupancy certificate/completion certificate. Further, six STPs of NOIDA which have been wrongly classified as compliant. They have to be taken as non-compliant with regard to fecal coliform and BOD levels. 30 drains which are carrying untreated water pollution also remain to be remedied. NOIDA

has thus to take remedial action, apart from accountability for the past violations.

22. We find that inspite of there being Memo of Understanding (MoU) dated 14.06.2018 between NTPC and NOIDA Authority for supply of 90 MGD secondary treated sewage water for NCTPP-Dadri for non-potable purposes on payment basis, there is nothing to show that NOIDA Authority is supplying such water and recovering the cost which needs to be ensured. We also note that there is a policy of Ministry of Power circulated, vide circular dated 04.03.2020 requiring mandatory use of treated sewage water by Thermal Power Plants within 50 km radius of STPs of local body. This decision of the Ministry of Power is part of Tariff Policy, 2016. Impact of this lapse is loss to Noida is augmenting resources for treating pollution, waste of resources in not using treated water, so as to save potable water.

Failure of Urban Development Department UP

23. Further, there is failure of the Urban Development Department to remedy the violation by the Khoda Municipality in permitting untreated discharge of sewage into the drain which is not less than 10 MLD of sewage. No response has been filed by the said department inspite of direction in the last order.

Failure of DJB in preventing pollution

24. The CPCB has found the DJB STPs to be non-compliant contrary to their claim put forward earlier for which it has to be held accountable. Its wastewater is said to be of 90 MGD which is not being fully treated.

Resultant pollution of Yamuna and Ganga

25. Needless to say that the entire pollution is going to Yamuna and thereafter to Ganga through Shahdara and Kondli drains.

Estimated extent of pollution and remediation cost

26. The sewer generated from said 56 non-compliant group housing societies is estimated to about 100 MLD. Estimated amount of pollution required to be treated by DJB is said to be about 90 MGD, as mentioned earlier. Thus, estimated cost of remediation may be about 380 crores. The capital cost of each MLD treatment is about Rs. 2 Crores, apart from running cost³. The damage to environment and public health is much more than the cost of remediation.

Violations of earlier orders of Hon'ble Supreme Court and this Tribunal requiring time bound action on preventing water pollution

27. It will suffice to mention that violations are serious and in breach of statutory provisions as well as binding directions of Hon'ble Supreme Court and this Tribunal which have been adverted to at length in a recent order dated 06.07.2022 in OA No. 329/2021, *Devanshu Bose v. Agra Development Authority & Ors.*, dealing with the grievance of discharge of untreated sewage. The Tribunal observed:-

"11. Water (Prevention and Control of Pollution) Act, 1974 was enacted 48 years back but state of implementation is so poor that water pollution is rampant inspite of earlier orders of Hon'ble Supreme Court and this Tribunal on the subject. Extracts from some earlier orders are as follows:

Extracts from order of this Tribunal Order dated 16.09.2021 in OA 544/2019:

"1 to 8.....xxx.....xxx.....xxx

³ <https://www.cseindia.org/cost-estimation-for-planning-and-designing-of-decentralised-wastewater-treatment-system-2073#:~:text=2.5-3>

9. Contamination of water sources is a punishable offence under the Water (Prevention and Control of Pollution) Act, 1974 for the last 47 years. Under Section 25 of the Act, untreated discharge of sewage in drain is prohibited and is in fact a criminal offence under Sections 42(2) and 44. Section 48 of the Act makes the Head of the Department liable for being punished for such offence. As per directions of the Hon'ble Supreme Court in Suraksha case⁴ an outer limit of 31.03.2018 is fixed for completing the work of all STPs in the Country for laying down the sources of budget and direction is to initiate prosecution for continued failure. This Tribunal has been directed to monitor compliance. We may refer to the specific directions of the Hon'ble Supreme Court and this Tribunal on the subject:

Extracts from the judgement of the Hon'ble Supreme Court in Paryavaran Suraksha Samiti Vs. Union of India, supra

"7. Having effectuated the directions recorded in the foregoing paragraphs, the next step would be, to set up common effluent treatment plants. We are informed, that for the aforesaid purpose, the financial contribution of the Central Government is to the extent of 50%, that of the State Government concerned (including the Union Territory concerned) is 25%. The balance 25%, is to be arranged by way of loans from banks. The above loans, are to be repaid, by the industrial areas, and/or industrial clusters. We are also informed that the setting up of a common effluent treatment plant, would ordinarily take approximately two years (in cases where the process has yet to be commenced). The reason for the above prolonged period, for setting up "common effluent treatment plants", according to the learned counsel, is not only financial, but also, the requirement of land acquisition, for the same.

X.....X.....X.....

10. Given the responsibility vested in municipalities under Article 243-W of the Constitution, as also, in Item 6 of Schedule XII, wherein the aforesaid obligation, pointedly extends to "public health, sanitation conservancy and solid waste management", we are of the view that the onus to operate the existing common effluent treatment plants, rests on municipalities (and/or local bodies). Given the aforesaid responsibility, the municipalities (and/or local bodies) concerned, cannot be permitted to shy away from discharging this onerous duty. In case there are further financial constraints, the remedy lies in Articles 243-X and 243-Y of the Constitution. It will be open to the municipalities (and/or local bodies)

⁴(2017) 5 SCC 326

concerned, to evolve norms to recover funds, for the purpose of generating finances to install and run all the "common effluent treatment plants", within the purview of the provisions referred to hereinabove. Needless to mention that such norms as may be evolved for generating financial resources, may include all or any of the commercial, industrial and domestic beneficiaries, of the facility. The process of evolving the above norms, shall be supervised by the State Government (Union Territory) concerned, through the Secretaries, Urban Development and Local Bodies, respectively (depending on the location of the respective common effluent treatment plant). The norms for generating funds for setting up and/or operating the "common effluent treatment plant" shall be finalised, on or before 31-3-2017, so as to be implemented with effect from the next financial year. In case, such norms are not in place, before the commencement of the next financial year, the State Governments (or the Union Territories) concerned, shall cater to the financial requirements, of running the "common effluent treatment plants", which are presently dysfunctional, from their own financial resources.

11. **Just in the manner suggested hereinabove, for the purpose of setting up of "common effluent treatment plants", the State Governments concerned (including, the Union Territories concerned) will prioritise such cities, towns and villages, which discharge industrial pollutants and sewer, directly into rivers and water bodies.**
12. **We are of the view that in the manner suggested above, the malady of sewer treatment, should also be dealt with simultaneously. We, therefore, hereby direct that "sewage treatment plants" shall also be set up and made functional, within the timelines and the format, expressed hereinabove.**
13. **We are of the view that mere directions are inconsequential, unless a rigid implementation mechanism is laid down. We, therefore, hereby provide that the directions pertaining to continuation of industrial activity only when there is in place a functional "primary effluent treatment plants", and the setting up of functional "common effluent treatment plants" within the timelines, expressed above, shall be of the Member Secretaries of the Pollution Control Boards concerned. The Secretary of the Department of Environment, of the State Government concerned (and the Union Territory concerned), shall be answerable in case of default. The Secretaries to the Government concerned shall be responsible for monitoring the progress and issuing necessary directions to the**

Pollution Control Board concerned, as may be required, for the implementation of the above directions. They shall be also responsible for collecting and maintaining records of data, in respect of the directions contained in this order. The said data shall be furnished to the Central Ground Water Authority, which shall evaluate the data and shall furnish the same to the Bench of the jurisdictional **National Green Tribunal.**

14. To supervise complaints of non-implementation of the instant directions, the Benches concerned of the National Green Tribunal, will maintain running and numbered case files, by dividing the jurisdictional area into units. The abovementioned case files will be listed periodically. **The Pollution Control Board concerned is also hereby directed to initiate such civil or criminal action, as may be permissible in law, against all or any of the defaulters.**

X.....X.....X.....

16. It however needs to be clarified, that the instant directions and time lines, shall not in any way dilute any time lines and directions issued by Courts or Benches of the National Green Tribunal, hitherto before, wherein the postulated time lines would expire before the ones expressed through the directions recorded above. **It is clarified, that the time lines, expressed hereinabove will be relevant, only in situations where there are no prevalent time line(s), and also, where a longer period, has been provided for."**

(emphasis supplied)

**Extracts from orders of this Tribunal in OA 593/2017 :
Order dated 21.05.2020**

26. Summary of directions:

- i. All States/UTs through their concerned departments such as Urban/Rural Development, Irrigation & Public Health, Local Bodies, Environment, etc. may ensure formulation and execution of plans for sewage treatment and utilization of treated sewage effluent with respect to each city, town and village, adhering to the timeline as directed by Hon'ble Supreme Court. STPs must meet the prescribed standards, including faecal coliform.

CPCB may further continue efforts on compilation of River Basin-wise data. Action plans be firmed up with Budgets/Financial tie up. Such plans be overseen by Chief Secretary and forwarded to CPCB before 30.6.2020. CPCB may consolidate all action plans and file a report accordingly.

Ministry of Jal Shakti and Ministry of Housing and Urban Affairs may facilitate States/UTs for ensuring that water quality of rivers, lakes, water bodies and ground water is maintained.

As observed in para 13 above, 100% treatment of sewage/effluent must be ensured and strict coercive action taken for any violation to enforce rule of law. Any party is free to move the Hon'ble Supreme Court for continued violation of its order after the deadline of 31.3.2018. This order is without prejudice to the said remedy as direction of the Hon'ble Supreme Court cannot be diluted or relaxed by this Tribunal in the course of execution. PCBs/PCCs are free to realise compensation for violations but from 1.7.2020, such compensation must be realised as per direction of this Tribunal failing which the erring State PCBs/PCCs will be accountable."

Order dated 21.09.2020

"11. The Tribunal has already issued directions vide orders dated 28.08.2019 and 21.05.2020 for ensuring that no untreated sewage/effluent is discharged into any water body and for any violation compensation is to be assessed and recovered by the CPCB so that the same can be utilized for restoration of the environment, complying with the principle of 'Polluter Pays' which has been held to be part of 'Sustainable Development' and part of right to life. Control of such pollution is crucial for environment, aquatic life, food safety and also human health ..."

From OA 673/2018

Order dated 6.12.19:

6. The Hon'ble Supreme Court noticed the level of degradation of rivers in India and apathy of the authorities as follows:

"58. Rivers in India are drying up, groundwater is being rapidly depleted, and canals are polluted. Yamuna in Delhi looks like a black drain. Several perennial rivers like Ganga and Brahmaputra are rapidly becoming seasonal. Rivers are dying or declining, and aquifers are getting over pumped. Industries, hotels, etc. are pumping out groundwater at an alarming rate, causing sharp decline in the groundwater levels. Farmers are having a hard time finding groundwater for their crops e.g. in Punjab. In many places there are serpentine queues of exhausted housewives waiting for hours to fill their buckets of water. In this connection John Briscoe has authored a detailed World Bank Report, in which he has mentioned that despite this alarming situation there is

widespread complacency on the part of the authorities in India.⁵

“4. We see Yamuna river virtually turned into a sullage. We take judicial notice of this situation. Similar is the position with Ganges. As it proceeds, industrial effluents are being poured in rivers. Sewage is also being directly put in rivers contributing to the river water pollution. We direct the Pollution Control Boards of the various States as well as the Central Pollution Control Board and various Governments to place before us the data and material with respect to various rivers in the concerned States, and what steps they are taking to curb the pollution in such rivers and to management as to industrial effluents, sewage, garbage, waste and air pollution, including the water management. We club the ending case of water management with this matter.⁶

XXX.....XXX.....XXX

11. In spite of above, in flagrant violation of law of the land, polluted water in the form of sewage, industrial effluents or otherwise has continued to be discharged in the water bodies including the rivers or the canals meeting the rivers. Violation of law is not only by private citizens but also statutory bodies including the local bodies and also failure of the regulatory authorities in taking adequate steps. There is no corresponding coercive action posing danger to rule of law when large scale violation of law is not being remedied. This leads to lawlessness.

12. It will be appropriate to note the crisis situation in the country on the subject of availability of potable water. The matter has been considered in the report of Niti Aayog on Composite Water Management Index (CWMI).⁷ Following further information also needs to be noted:

- (i) India is suffering from the worst water crisis in its history and millions of lives and livelihoods are under threat. Currently, 600 million Indians face high to extreme water stress and about two lakh people die every year due to inadequate access to safe water⁸. The crisis is only going to get worse. By 2030, the country's water demand is projected to be twice the available supply, implying severe water scarcity for hundreds of millions of people and an eventual ~6% loss in the country's GDP⁹. As per the report of National Commission for Integrated Water Resource Development of MoWR, the water requirement by 2050 in high use scenario is likely to be a milder 1,180 BCM, whereas the present-day availability is 695BCM. The total availability of water possible in country is still lower than this projected demand, at 1,137BCM. Thus, there is an imminent need to

⁵ State of Orissa v. Govt. of India, (2009) 5 SCC 492

⁶ M.C. Mehta Vs Union of India- W.P. (Civil) No. 13029/1985 dated 25.11.2019

⁷ Niti Ayog on “Composite Water Management Index”, June 2018, https://niti.gov.in/writereaddata/files/document_publication/2018-05-18-Water-Index-Report_vS8-compressed.pdf.

⁸Source: WRI Aqueduct; WHO Global Health Observatory

⁹Source: McKinsey & WRG, ‘Charting our water future’, 2009; World Bank; Times of India

deepen our understanding of our water resources and usage and put in place interventions that make our water use efficient and sustainable.

- (ii) *India is undergoing the worst water crisis in its history. Already, more than 600 million people¹⁰ are facing acute water shortages. Critical groundwater resources – which account for 40% of our water supply – are being depleted at unsustainable rates.¹¹*
- (iii) *Most states have achieved less than 50% of the total score in the augmentation of groundwater resources, highlighting the growing national crisis—54% of India’s groundwater wells are declining, and 21 major cities are expected to run out of groundwater as soon as 2020, affecting ~100 million people¹².*
- (iv) *With nearly 70% of water being contaminated, India is placed at 120th amongst 122 countries in the water quality index.*

13. *As per statistics mentioned before the Lok Sabha on April 6, 2018, waterborne diseases such as cholera, acute diarrhoeal diseases, typhoid and viral hepatitis continue to be prevalent in India and have caused 10,738 deaths, over the last five years since 2017. Of this, acute diarrhoeal diseases caused maximum deaths followed by viral hepatitis, typhoid and cholera¹³*

14. *As per ‘National Health Profile’ published by Central Bureau of Health Investigation, Directorate General of Health Services, Ministry of Health and Family Welfare, Government of India, a total of 1535 Deaths due to Acute Diarrhoeal Diseases was reported during the year 2013¹⁴*

Main Causes of Pollution of Rivers

15. *As already noted, well known causes of pollution of rivers are dumping of untreated sewage and industrial waste, garbage, plastic waste, e-waste, bio-medical waste, municipal solid waste, diversion of river waters for various purposes affecting e-flow, encroachment of catchment areas and floodplains, over drawl of groundwater, river bank erosion on account of illegal sand mining. In spite of directions to install Effluent Treatment Plants (ETPs), Common Effluent Treatment Plants (CETPs), Sewage Treatment Plants (STPs), and adopting other anti-pollution measures, satisfactory situation has not been achieved. As per CPCB’s report 2016¹⁵, it has been estimated that 61,948 million liters per day (mld) sewage is generated from the urban areas of which treatment capacity of 23,277 mld is currently existent in India. Thereby the deficit in capacity of waste treatment is of 62%. There is no data available with regard to generation of sewage in the rural areas.*

xxx.....xxx.....xxx

¹⁰ Source: World Resource Institute

¹¹ Source: World Resource Institute

¹² Source: UN Water, ‘Managing water under uncertainty and risk’, 2010; World Bank (Hindustan Times, The Hindu).

¹³ <https://www.indiaspend.com/diarrhoea-took-more-lives-than-any-other-water-borne-disease-in-india-58143/>

¹⁴ <http://pib.nic.in/newsite/PrintRelease.aspx?relid=106612>

¹⁵ http://www.sulabhenvi.nic.in/Database/STST_wastewater_2090.aspx July 16, updated on December 6, 2016

33. We may note the observations of the Hon'ble Supreme Court:

"26. Enactment of a law, but tolerating its infringement, is worse than not enacting a law at all. The continued infringement of law, over a period of time, is made possible by adoption of such means which are best known to the violators of law. Continued tolerance of such violations of law not only renders legal provisions nugatory but such tolerance by the enforcement authorities encourages lawlessness and adoption of means which cannot, or ought not to, be tolerated in any civilized society. Law should not only be meant for the law-abiding but is meant to be obeyed by all for whom it has been enacted. A law is usually enacted because the legislature feels that it is necessary. It is with a view to protect and preserve the environment and save it for the future generations and to ensure good quality of life that Parliament enacted the anti-pollution laws, namely, the Water Act, Air Act and the Environment (Protection) Act, 1986. These Acts and Rules framed and notification issued thereunder contain provisions which prohibit and/or regulate certain activities with a view to protect and preserve the environment. When a law is enacted containing some provisions which prohibit certain types of activities, then, it is of utmost importance that such legal provisions are effectively enforced. If a law is enacted but is not being voluntarily obeyed, then, it has to be enforced. Otherwise, infringement of law, which is actively or passively condoned for personal gain, will be encouraged which will in turn lead to a lawless society. Violation of anti-pollution laws not only adversely affects the existing quality of life but the non-enforcement of the legal provisions often results in ecological imbalance and degradation of environment, the adverse effect of which will have to be borne by the future generations.¹⁶

xxx.....xxx.....xxx

"61. If the laws are not enforced and the orders of the courts to enforce and implement the laws are ignored, the result can only be total lawlessness. It is, therefore, necessary to also identify and take appropriate action against officers responsible for this state of affairs. Such blatant misuse of properties at large-scale cannot take place without connivance of the officers concerned. It is also a source of corruption. Therefore, action is also necessary to check corruption, nepotism and total apathy towards the rights of the citizens."¹⁷

xxx.....xxx.....xxx

35. Vide order dated 22.08.2019 in Original Application 200/2014, dealing with the pollution of river Ganga, the Tribunal issued directions and laid down coercive measures to be taken for discharge of untreated sewage in river Ganga:-

¹⁶ INDIAN COUNCIL FOR ENVIRO-LEGAL ACTION Vs. UNION OF INDIA AND OTHERS (1996) 5 SCC 281

¹⁷ M.C. Mehta v. Union of India, (2006) 3 SCC 399 – Public functionaries

"16. xxx.....xxx.....xxx

17. **Wherever the work has not commenced, it is necessary that no untreated sewage is discharged into the River Ganga. Bioremediation and/or phytoremediation or any other remediation measures may start as an interim measure positively from 01.11.2019, failing which the State may be liable to pay compensation of Rs. 5 Lakhs per month per drain to be deposited with the CPCB. This however, is not to be taken as an excuse to delay the installation of STPs. For delay of the work, the Chief Secretary must identify the officers responsible and assign specific responsibilities. Wherever there are violations, adverse entries in the ACRs must be made in respect of such identified officers. For delay in setting up of STPs and sewerage network beyond prescribed timelines, State may be liable to pay Rs. 10 Lakhs per month per STP and its network. It will be open to the State to recover the said amount from the erring officers/contractors.**

36. *Vide order dated 28.08.2019, the Tribunal held:-*

"15. xxx.....xxx.....xxx

"16. xxx.....xxx.....xxx

17. As already noted, prevention of pollution of water is directly linked to access to potable water as well as food safety. Restoration of pristine glory of rivers is also of cultural and ecological significance. This necessitates effective steps to ensure that no pollution is discharged in water bodies. Doing so is a criminal offence under the Water Act and is harmful to the environment and public health. 'Precautionary' principle of environmental law is to be enforced. Thus, the mandate of law is that there must be 100% treatment of sewage as well as trade effluents. This Tribunal has already directed in the case of river Ganga that timelines laid down therein be adhered to for setting up of STPs and till then, interim measures be taken for treatment of sewage. There is no reason why this direction be not followed, so as to control pollution of all the river stretches in the country. The issue of ETPs/CETPs is being dealt with by an appropriate action against polluting industries. Setting up of STPs and MSW facilities is the responsibility of Local Bodies and in case of their default, of the States. Their failure on the subject has to be adequately monitored. Recovery of compensation on 'Polluter Pays' principle is a part of enforcement strategy but not a substitute for compliance. It is thus necessary to issue directions to all the States /UTs to enforce the compensation regime, latest with effect from 01.04.2020. We may not be taken to be condoning any past violations. The States/UTs

have to enforce recovery of compensation from 01.04.2020 from the defaulting local bodies. On failure of the States/UTs, the States/UTs themselves have to pay the requisite amount of compensation to be deposited with the CPCB for restoration of environment. The Chief Secretaries of all the States may furnish their respective compliance reports as per directions already issued in O.A. No. 606/2018.”

12. It is thus appropriate that remedial measures are speedily taken by the Agra Development Authority overseen by the ACS, Urban Development and ACS, Housing and Development, UP in a mission mode. Such steps should cover the present area as well as urban area of Agra. ACS, Urban Development will be the nodal agency for coordination and compliance. The Committee may hold its meeting within two weeks and after taking stock of the situation and earlier orders of this Tribunal, take further remedial action. The Committee will be at liberty to coordinate with any other Department/Agency. In view of chronic and long pending problem, the Committee may explore steps on the pattern of available best practices to the extent found relevant such as arrangement with relevant establishments to supply sewage treated water for which pipelines are laid by such establishments and part of the sewage treatment cost is also shared by such establishments.¹⁸ This may help better use of treated sewage to save potable water. We may refer to observations in a recent order dated 19.04.2022 in OA No. 887/2019, *Sukhwanti v. State of Haryana & Ors.* on the subject:-

- ¹⁸ 1. Chennai industries to now use treated sewage water - The New Indian Express: <https://www.newindianexpress.com/cities/chennai/2019/jul/31/chennai-industries-to-now-use-treated-sewage-water-2011837.html>
2. Surat sewage reuse model goes global - Surat News - Times of India: <https://timesofindia.indiatimes.com/city/surat/surat-water-reuse-model-goes-global/articleshow/85668103.cms>
3. Surat generating massive revenue by selling treated water to industries: <https://www.aninews.in/news/national/general-news/surat-generating-massive-revenue-by-selling-treated-water-to-industries20201217051127/>
4. Surat Generating Massive Revenue By Selling Treated Water of River Tapi To Industries - News: <https://swachhindia.ndtv.com/surat-generating-massive-revenue-by-selling-treated-water-of-river-tapi-to-industries-54411/>
5. Industries in Ahmedabad to get treated wastewater - Ahmedabad News - Times of India: https://m.timesofindia.com/city/ahmedabad/amc-offers-rs43/kl-treated-wastewater-for-industries/amp_articleshow/87169850.cms
6. Gujarat: Now treated wastewater to be piped to two industrial clusters - Cities News, The Indian Express: <https://indianexpress.com/article/cities/ahmedabad/gujarat-now-treated-wastewater-to-be-piped-to-two-industrial-clusters-5713792/>
7. Nagpur to become the first Indian city to treat and reuse 90% of its sewage: <https://theprint.in/india/governance/nagpur-to-become-the-first-indian-city-to-treat-and-reuse-90-of-its-sewage/180493/>
8. India's 1st and largest PPP on waste water reuse completed in record time during pandemic; bags FICCI Water Award 2020: <https://www.business-standard.com/content/press-releases-ani/india-s-1st-and-largest-ppp-on-waste-water-reuse-completed-in-record-time-during-pandemic-bags-ficci-water-award-2020-121022500841-1.html>
9. MPCB Note on domestic west water reuse project at Nagpur: <https://mpcb.gov.in/sites/default/files/focus-area-reports-documents/NMC%26KTPS%20success%20story%2028052019.pdf>
10. STP at Village Kewara, Bhilwara (Rajasthan)- CPCB Bhopal: <https://cpcb.nic.in/success-stories/upload/1501156301.pdf>
11. CHAPTER 7: RECYCLING AND REUSE OF SEWAGE: http://cpheeo.gov.in/upload/uploadfiles/files/engineering_chapter7.pdf

"10.....Further, for maximising use of treated sewage, PCB may identify potential industrial clusters, major industrial sectors and other bulk users to tie-up each STP with the User group. In this regard, provisions of 'The Haryana Water Resources (Conservation, Regulation and Management) Authority (Amendment) Act, 2022' may be strictly followed. CPCB may also assist HSPCB in this regard. The Tribunal vide order dated 09.03.2022 in OA No. 29/2020(WZ), Suraj Pradip Ajmera vs. Aurangabad Municipal Corporation directed as follows:

"10. During the hearing, suggestion has emerged that an interaction be held at the level of Chief Secretary, Maharashtra with inclusion of Secretary, Urban Development, Maharashtra and Technical Experts as may be decided by them including from IIT, Bombay, Regional Officer, CPCB and Member Secretary, State PCB to consider possibility of laying pipeline upto the industrial area for transporting treated sewage to the industrial areas so that the same can be utilized for industrial purpose. Industries Association may be associated in the project of sewage treatment and can bear a part of the cost out of Corporate Social/Environmental Responsibility, depending upon the financial capacity of the member industries. This may result in a permanent and long-lasting cheaper solution. If successful, this experiment may be tried appropriately at such other locations in the State as found appropriate and also customized different locations. The Committee may also study such models elsewhere in the country which reportedly have been successful. The Committee may also consider any other viable strategies for sewage treatment and interception and diversion of sewage, use of appropriate effective and economical technology, making group housing societies Zero Liquid Discharge (ZLD) by recycling treating sewage, after treatment in decentralized manner and utilizing the treated sewage for horticulture, flushing, cleaning or other non-drinking purposes. This strategy may help in augmenting availability of potable water particularly in drought affected areas of Aurangabad Region in Maharashtra where potable water had to be transported by trains in the past. The Secretary, Urban Development may act as nodal agency who may call for a meeting within one month."

11.....xxx.....xxx.....xxx

12. The Tribunal has considered the issue of utilization of treated sewage to save potable water for drinking purposes inter-alia vide order dated 21.09.2020 in O.A. No. 148/2016 Mahesh Chandra Saxena vs. South Delhi Municipal Corporation & Ors. By the said order, the data of utilization of treated water as given in the CPCB report dated 15.05.2020 and further report dated 16.09.2020 was noted showing huge gap in reuse of treated water, which resulted in potable water being used even for purposes for which treated water could be used. The Tribunal directed all States/UTs to ensure 100% utilization of treated water for secondary purposes, which may be monitored by Central Monitoring Committee headed by Secretary, Ministry of Jal Shakti and assisted by CPCB, NMCG and Ministry of Urban Development."

13. In light of above, let further action taken report be filed by ACS, Urban Development within three months from today by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF. The report may also cover the observations in para 9 above. ACS, Urban Development may remain present on the next date by Video Conferencing along with Vice Chairman, ADA and Commissioner, Municipal Corporation, Agra."

Law laid down in judgements of Hon'ble Supreme Court with regard to accountability of statutory authorities

28. Continuing failure of State authorities and statutory regulators to enforce law has created alarming situation of threat to public health and safety. Such patent failure require fixing accountability on polluter pays principle so that degradation of environment can be to some extent reversed. There are observations on the subject in some of judgements of the Hon'ble Supreme Court as follows:

"Samaj Parivartan Samudaya v. State of Karnataka, (2012) 7 SCC 407

xxx.....xxx.....xxx

66. *Wherever and whenever the State fails to perform its duties, the Court shall step in to ensure that the rule of law prevails over the abuse of process of law. Such abuse may result from inaction or even arbitrary action of protecting the true offenders or failure by different authorities in discharging statutory or legal obligations in consonance with the procedural and penal statutes. This Court expressed its concern about the rampant pilferage and illegal extraction of natural wealth and resources, particularly iron ore, as also the environmental degradation and disaster that may result from unchecked intrusion into the forest areas. This Court, vide its order dated 29-7-2011 invoked the precautionary principle, which is the essence of Article 21 of the Constitution of India as per the dictum of this Court in M.C. Mehta v. Union of India, and had consequently issued a ban on illegal mining. The Court also directed relief and rehabilitation programmes to be carried out in contiguous stages to promote intergenerational equity and the regeneration of the forest reserves. This is the ethos of the approach consistently taken by this Court, but this aspect primarily deals with the future concerns. In respect of the past actions, the only option is to examine in depth the huge monetary transactions which were effected at the cost of national wealth, natural resources, and to punish the offenders for their illegal, irregular activities. The protection of these resources was, and is the constitutional duty of the State and its instrumentalities and thus, the Court should adopt a holistic*

approach and direct comprehensive and specialised investigation into such events of the past.

MCD v. Uphaar Tragedy Victims Assn., (2011) 14 SCC 481

xxx.....xxx.....xxx

96. Courts have held that due to the action or inaction of the State or its officers, **if the fundamental rights of a citizen are infringed then the liability of the State, its officials and instrumentalities, is strict.** The claim raised for compensation in such a case is not a private law claim for damages, under which the damages recoverable are large. The claim made for compensation in public law is for compensating the claimants for deprivation of life and personal liberty which has nothing to do with a claim in a private law claim in tort in an ordinary civil court

M.C. Mehta v. Kamal Nath, (1997) 1 SCC 388

xxx.....xxx.....xxx

35.....*But in the absence of any legislation, the executive acting under the doctrine of public trust cannot abdicate the natural resources and convert them into private ownership, or for commercial use. The aesthetic use and the pristine glory of the natural resources, the environment and the ecosystems of our country cannot be permitted to be eroded for private, commercial or any other use ..."*

Summing up of some of the required immediate remedial steps

29. Based on the observations in para 20 to 26, we may sum up our directions under section 15 of the NGT Act for remedial action for protection of environment based on credible factual reports of statutory regulators - CPCB, UP PCB, NOIDA and DPCC :

- i) CPCB may issue appropriate directions to all PCBs/PCCs within two months, to give effect to section 24 of the Water Act, to the effect that Canals, water bodies (lentic or lotic) and the Natural Storm water drains are not to be used for discharge of treated or untreated trade or sewage effluents. The storm water drains, canals and water bodies need to be geo tagged and given UID. In any case, no consent be given for discharging effluents not meeting BOD

- criteria of Class "B". Drains built exclusively as conveyance system (open sewer) must terminate to STPs.
- ii) CTO granted to the Group Housing Societies (GHS) may require standards and specifications as per MoEF&CC Draft Notification dated 25.02.2022. SPCBs need to ensure utilisation of treated sewage. Mode of disposal should not be the drains. Effluents may go to sewers leading to STPs.
 - iii) Thirty identified drains or any other such drain carrying sewage be diverted to existing STPs and not to Noida drain. Such drains are to be used for flood management.
 - iv) All existing STPs and upcoming STPs need to meet standards as directed by this Tribunal vide order dated 30.04.2019 in OA No. 1069/2018, *Nitin Shankar Deshpande vs. Union of India & Ors.* subject to further directions of Hon'ble Supreme Court in pending proceedings.
 - v) MoU for utilisation for sewage between Power Plant and Noida be executed without delay.
 - vi) ACS, UD of UP need to immediately review and ensure treatment of sewage generated by Khoda – Makanpur.
 - vii) DJB may ensure compliance of its four STPs so as to meet standards as directed by the Tribunal. Treated effluents of 90 MGD from four Phases be utilised rather than disposed in Shahdara drain.
 - viii) No effluents be disposed by NCT Delhi in Kondli/ Noida drain.
 - ix) CPCB may independently monitor the directions from (ii) to (viii) and give its report to Chairman, CPCB who may issue further directions for compliance.

Further Directions

30. Apart from above remedial action to be taken by concerned authorities and monitored at highest level by the Chief Secretaries, UP and Delhi directly or through any appropriate mechanism, it is necessary to determine accountability for the past failures causing huge damage to the environment and public health and to meet cost of remediation. Pending consideration of action against other authorities and final accountability of NOIDA Authority and DJB, they are directed to deposit respectively a sum of Rs. 100 Crores Rs. 50 Crores in a separate account with CPCB towards interim compensation to be utilized for restoration measures in terms of a remedial plan to be prepared jointly by a joint Committee of Chairman CPCB, Chairman DPCC and Chairman UPPCB. Chairman CPCB will chair and steer the proceedings. The said Committee will be at liberty to co-opt any other expert/institution for the purpose and also identify executing agency which will act in coordination with the nominees of Chief Secretaries of Delhi and UP. The Chief Secretaries of Delhi and UP will be free to identify the erring officers in the process and take remedial action and recover compensation from such erring officers/violators, including the group housing societies. Further action taken reports be filed within three months by the Chief Secretaries, Delhi and UP after coordinating with authorities in their respective States and by Chairman, CPCB by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF.

List for further consideration on 12.12.2022.

A copy of this order be forwarded to the Chief Secretaries, Delhi and UP, CEOs Noida and DJB, Chairmen CPCB, DPCC and UPPCB by email for compliance.

I.A. No. 125/2022 for directions filed by the applicant also stands disposed of.

Adarsh Kumar Goel, CP

Sudhir Agarwal, JM

Prof. A. Senthil Vel, EM

August 03, 2022
O.A. No. 1002/2018
(I.A. No. 125/2022)
A+AVT

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

O.A NO. 1002/2018

In the matter of:

Abhisht Kusum Gupta

...Applicant

Versus

State of Uttar Pradesh & Ors.

...Respondent(s)

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(P.K. Mishra)
Scientist 'E'

Central Pollution Control Board
Delhi-110032.

Dated: 23.03.2023
Place: Delhi

**REPORT IN COMPLIANCE OF HON'BLE NGT ORDER
DATED 03.08.2022 IN O. A. NO. 1002/2018, ABHISHT KUSUM GUPTA
VS. STATE OF UTTAR PRADESH & ORS**

1.0 BACKGROUND

The Hon'ble NGT in the matter of Abhisht Kusum Gupta Vs State of Uttar Pradesh in its order dated 03.08.2022 in O. A. No. 1002/2018 directed various agencies as follows:

Para	Contents of Directions
29 (ii)	CTO granted to the Group Housing Societies (GHS) may require standards and specifications as per MoEF&CC Draft Notification dated 25.02.2022. SPCBs need to ensure utilisation of treated sewage. Mode of disposal should not be the drains. Effluents may go to sewers leading to STPs.
29 (iii)	Thirty identified drains or any other such drain carrying sewage be diverted to existing STPs and not to Noida drain. Such drains are to be used for flood management.
29 (iv)	All existing STPs and upcoming STPs need to meet standards as directed by this Tribunal vide order dated 30.04.2019 in OA No. 1069/2018, Nitin Shankar Deshpande vs. Union of India & Ors. subject to further directions of Hon'ble Supreme Court in pending proceedings.
29 (v)	MoU for utilisation for sewage between Power Plant and Noida be executed without delay.
29 (vi)	ACS, UD of UP need to immediately review and ensure treatment of sewage generated by Khoda - Makanpur.
29 (vii)	DJB may ensure compliance of its four STPs so as to meet standards as directed by the Tribunal. Treated effluents of 90 MGD from four Phases be utilised rather than disposed in Shahdara drain.
29 (viii)	No effluents be disposed by NCT Delhi in Kondli/ Noida drain.
29 (ix)	CPCB may independently monitor the directions from (ii) to (viii) and give its report to Chairman, CPCB who may issue further directions for compliance.

2.0 COMPLIANCE REPORT OF CPCB

In order to ensure compliance of directions of Hon'ble NGT at **Para 29 (ix)**, following action taken has been by CPCB in this regard:

- i. CPCB issued letter dated 07.10.2022 to all the concerned department requesting to provide their action taken report w.r.t compliance of directions of NGT. Reminder letter in this regard was also issued on 21.10.2022. A copy of letter is attached as **Annexure-I**.
- ii. Review meetings with UP SPCB, DPCC, DJB, NOIDA authority, NTPC and Khoda Nagar Palika was held on 14.11.2022 and 24.02.2023 to review the status of compliance of directions of Hon'ble NGT. A copy of minutes of said 02 meetings are attached as **Annexure-II & Annexure-III**.

Written compliance status was also submitted by DJB, NOIDA Authority, Khoda Nagar Palika and NTPC as desired in the review meeting. Summary of compliance status is given in Annexure-IV. Further, DJB and Noida Authority informed that Hon'ble Supreme Court has stay the directions to deposit Environment Compensation to CPCB.

- iii. Field visit was performed on 29-30/11/2022 alongwith UP SPCB, DPCC, DJB, NOIDA authority and Khoda Nagar Palika for needed verification of action taken reported by different agencies.

Based on the review meetings conducted and field visit performed, following observations are made:

2.1 Regarding compliance of direction Para 29 (vii) & (viii) by NCT of Delhi

DJB has created infrastructure for diversion of wastewater into Sewerage system at 03 locations. The sewage of the sewer line is ultimately carried to Kondli STP for treatment and now no untreated water/ sewage of Delhi is going into Kondli drain. Figure 1 depicts the schematic diagram of drain indicating diversion point.

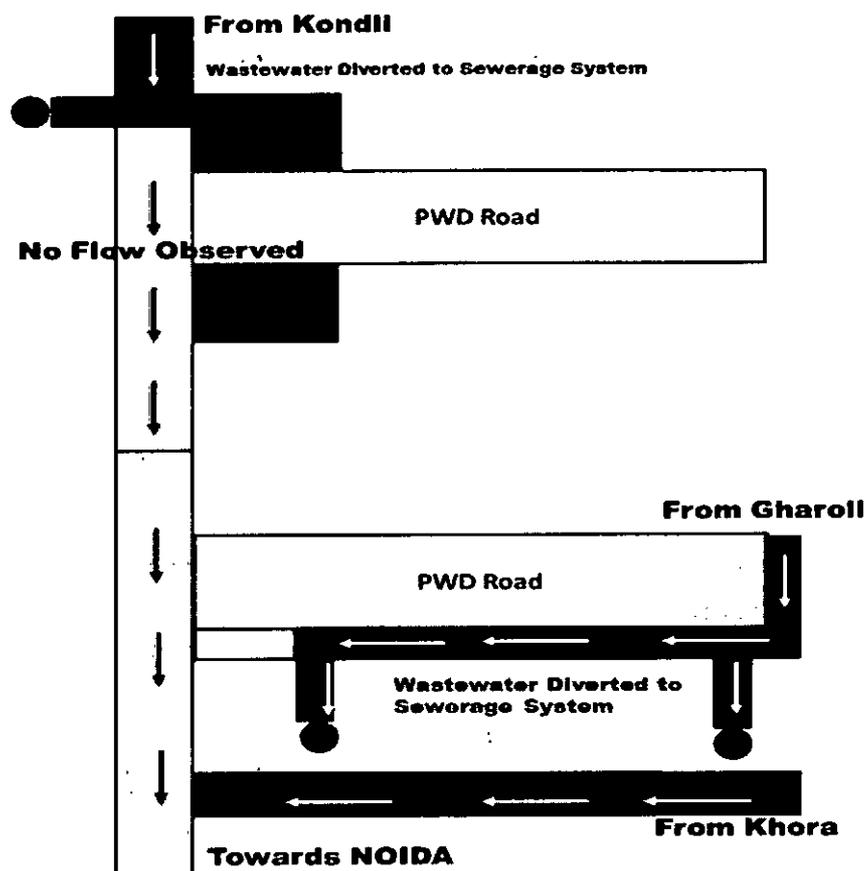


Figure 1: Schematic diagram of drain indicating diversion point

Accordingly, Team inspected the Kondli drain and its adjoining drain to verify the performance of infrastructure developed by DJB for diversion and performance of STPs at Kondli. Observed status are summarized below:

1. The wastewater generated from Gharoli region earlier flowing in storm water drain of PWD is now diverted to sewerage system at Mix MIG near Kondli SPS, and Near Kerala Public School in front of Khoda Colony. Figure 1 at **Annexure-V** shows the diversion of wastewater into sewerage system.
2. The wastewater generated from Kondli region flowing in Kondli drain diverted at Near Red Fox Hotel Main Road to Sewerage System and no flow was observed at downstream of Kondli drain near Kerala Public School in front of Khoda Colony. Figure 2 and 3 at **Annexure-V** shows diversion of Kondli drain at said locations.
3. The existing sewerage system conveying wastewater to Kondli STP. Hence, team also inspected Kondli STP to verify its operational status & performance. Observation made during the inspection are as follows:
 - a. Kondli STP comprises of 4 phases i.e. Phase I -10 MGD, Phase II-25MGD, Phase III-10 MGD and Phase IV-45 MGD.
 - b. During inspection, Phase I and III was found functional and Phase II and IV is under rehabilitation. It was found that liquid treatment stream of Phase I and III are found operational.
 - c. Disinfection system and Sludge Treatment Units (Sludge Thickener, Centrifuge and Bio Gas Generator) of Phase I and III were found in commissioning stage.
 - d. At present, Sludge thickener and Sludge Drying Bed of Phase-II are being used for treatment of Sludge of Phase I and III.
 - e. Samples were collected from inlet and outlet of Phase-I, III and Combined outlet. The analysis report is attached as Table 1 and 2 at **Annexure VI**.
 - f. The treated effluent is discharged into Shahdara drain which ultimately join with river Yamuna.
 - g. Based on analysis results, it is found that Kondli STP Phase III unit is not meeting with the standards as per Hon'ble NGT vide order dated 30.04.2019 in the matter of 1069 of 2018 with respect to TSS, Fecal Coliform and PO₄-P and Kondli STP Phase-I is not meeting the standards as prescribed in Hon'ble NGT order dated 30.04.2019 for Fecal Coliform and PO₄-P.
 - h. Phase-IV of Kondli STP is under rehabilitation, and final outlet of STP (combined outlet of Phase I, II, III and IV) is not meeting the the Hon'ble NGT prescribed standard w.r.t. COD, BOD, TSS, PO₄-P & Total Coliform.
4. DJB earlier letter dated 23.11.22 submitted that rehabilitation work of STP at Kondli for Phase I, II and III shall be completed by December, 2022. However, during the meeting convened on 24.2.2023, it was informed by DJB that Phase

I STP is completely rehabilitated and functional. In Phase II, liquid stream shall be functional by 31st March, 2023 and stabilized by 31st June, 2023. Similarly, Phase III shall be commissioned by April, 2023.

5. The latest sample analysis report for the month of January, 2023 of DPCC reveals that STP at Phase I and III not meeting the prescribed norms w.r.t TSS, BOD. The Phase IV not meeting the prescribed norms for BOD, COD, TSS, Ammonical Nitrogen and Phosphate. A copy of analysis report is attached as **Annexure-VII**.

2.2 Regarding compliance of Direction 29 (vi) by Khoda Nagar Palika & Urban Development Department

Khoda Nagar Palika vide letter dated 02.12.2022 informed that due to non-availability of land for setting up sewage treatment plant in Khora, Khoda Nagar Palika requested NOIDA Authority vide letters dated 31.12.2021, 1.1.2022 and 16.4.2022. However, the action is still awaited.

During inspection, it was found that entire wastewater generated from Khoda-Makanpur Nagar Palika flow through Delhi and wastewater merges with Kondli drain. Photographs taken during the visits are placed as figure 4 and 5 in **Annexure-V**.

Samples of wastewater of drain was also collected on 29.11.2022 and analysis report is attached as Table 3 in **Annexure-VI**. Analytical results indicate that drain carries untreated sewage (BOD-165 mg/l, COD- 579 mg/l and TSS- 379 mg/l).

2.3 Regarding compliance of direction 29 (iii), 29 (iv) & 29 (v) by Noida Authority

1. Noida Authority has approached NEERI for preparation of DPR, for construction of In-situ and Ex-Situ wetlands and construction of minor STPs over drain or intercepting of drains to divert to nearby STP.
2. As per interim feasibility report of NEERI on "In-situ and ex-situ treatment of domestic wastewater flowing in drains of NOIDA city", Out of 30 drains, 24 drains were identified for treatment and remaining 06 drains has no flow. Details of 24 drains indicating hydraulic and organic load and proposed actions for remediation are attached as **Annexure-VIII**. As per report, out of 24 drains, 11 drains are proposed for diversion into existing sewerage system, 08 drains proposed for in-situ treatment and 04 drains proposed for ex-situ treatment and 01 drain found closed.
3. At present, interception work of 30 major and minor storm water drains is not initiated and wastewater is discharged directly into Noida drain. Samples of drains at entrance of Noida-Delhi border and at before confluence to river Yamuna were collected and same is produced in **Annexure-VI** at Table 4 and 5. Analysis results supported that drain carries partially treated wastewater.
4. During inspection, it was found that 01 In-situ constructed wetland installed in Noida Drain near Sector-50 and 02 in-situ constructed wetland are in process. The constructed wetland comprises of 03 ponds and Constructed

wetland having 5-10 furrows of 1 to 4 m width separated by ridges of 1 m high, 0.5m wide and composed of river bed pebbles of 80-50 mm size.

5. Samples of Noida drain are collected at different locations of constructed wetland to assess the performance of In-situ constructed wetland and same is attached as **Annexure-VI** at Table 5.

The results indicate that concentration at Inlet and outlet of Constructed wetland with respect to BOD, COD and TSS is same and no substantial improvement observed

6. Noida authority vide email dated 25.02.2023 informed as follows:
- All existing 08 No. STP (6 fully functional & 2 on trial run) in Noida Located Sector-50, Sector-54, Sector-123 & Setor-168 are operating under Design standard SBR technology, as per order dated 30.04.2019 passed by NGT, New Delhi in OA No. 1069/2018 Nitin Shankar Deshpandey Vs. UoI & Ors except for fecal coliform.
 - As on date, 06 STPs having installed capacity of 231 MLD are operational and 02 STPs of capacity (80+100) 180 MLD-under construction.
 - To control the Fecal Coliform concentration, Tender floated for installation TTP.
 - Treated water used in irrigation purpose in Noida Area for green belts, parks and in wetlands.
 - Further, plan is proposed for utilization of 120 MLD of treated wastewater in green belt, horticulture, wetland development.

7. In respect of CTO granted to Group Housing Societies (GHS), UPPCB vide email dated 28.02.2022 submitted as follows:

- UPPCC conducted monitoring of the 95 listed GHS. Out of 95 listed GHS, STPs found established in 83 societies. Status of compliance of 83 GHS is tabulated below:

No. of GHP	STP Installed	STP Not Installed	STP Under Installation	Complying STP	Not Complying STP
95	83	12	0	69	14
<i>Note: The Discharge of all GH Societies is connected to Sewage Network of Noida Authority & treated at terminal STPs.</i>					

- RO, Noida also conducted water quality monitoring of Noida drain and its adjoining 24 drains. The water quality data of Noida drain and its adjoining 24 drains are attached as **Annexure IX**. Water quality data of drains reveals that it carries untreated wastewater as BOD, COD and TSS are above the General standards for Environmental Pollutants
- Monitoring of STPs were also conducted by UPPCB for the month of January and February, 2023. Analysis report is attached as **Annexure-X**. The data reveals that all 06 STPs are found non - complying with respect

to standards prescribed in order dated 30.04.2019 passed by NGT, New Delhi in OA No. 1069/2018 Nitin Shankar Deshpandey Vs. UoI.

2.4 Regarding compliance of direction 29 (v) by NTPC

NTPC Dadri mentioned that use of treated sewage in Thermal Power plant is techno-economically not feasible. The estimated capital cost of Treatment (including UF-RO), pipeline and bridge across Hindon river is exorbitantly high as compared to quantity of sewage likely to be used and the residual life of plant.

NTPC submitted that the activities related to implementation of MoU and compliance of Hon'ble NGT order may kindly be kept in abeyance as appropriate steps are being taken to approach the Hon'ble Tribunal in this regard seeking modification of the order dated 03.08.2022.

3.0 CONCLUDING REMARKS & FINDINGS

1. DJB has created the infrastructure for diversion of wastewater generated from Kondli and Gharoli region, into existing sewerage system and same is found operational. Entire wastewater discharge of Delhi earlier flowing into storm water drains is diverted into Sewerage System.
2. Tapped wastewater diverted to existing sewerage system is conveyed to Kondli STP. Kondli STP comprises of 4 phases i.e. Phase I -10 MGD, Phase II-25MGD, Phase III-10 MGD and Phase IV-45 MGD. During inspection, Phase I and III was found functional and Phase II and IV is under rehabilitation. Rehabilitation work for phase IV will be completed by November 2023.
3. Phase-IV of Kondli STP is found under rehabilitation which is the major cause of non-compliance of STP (combined outlet of Phase I, II, III and IV) with the desired norms of COD, BOD, TSS, PO₄-P & Total Coliform.
4. Wastewater generated from Khoda- Makanpur Nagar Palika discharged untreated into storm water of PWD, Delhi. Nagar Palika requested NOIDA authority and Ghaziabad Nagar Nigam to provide land for development of Sewage pumping station and STP. However, no progress has been made still date.
5. Noida authority has engaged National Environmental Engineering Research Institute (NEERI) for preparation of DPR, for construction of In-situ and Ex-situ wetlands and construction of minor STPs over drains or intercepting of drains to divert to near STP. Noida authority has developed 01 in-situ treatment plant inside the Noida drain. Samples were collected to assess the performance of in-situ plant. Analytical results show that there is no substantial improvement in water quality of drains.
6. As per report of RO, UPPCB, all 06 STPs of NOIDA are found non-compliant with respect to standards prescribed in order dated 30.04.2019 passed by NGT, New Delhi in OA No. 1069/2018 Nitin Shankar Deshpandey Vs. UoI.

7. No action plan is in place and no physical progress was made on interception of thirty identified drains or any other drain carrying sewage & diversion to the existing STPs and not to Noida drain.
8. The Chairman CPCB issued following Directions under section 18(1) (b) of The Water (Prevention and Control of Pollution) Act, 1974 to DPCC vide letter dated 10.03.2023
 1. To issue following appropriate directions to Delhi Jal Board:
 - a. To ensure compliance of its 04 STP to meet the norms prescribed by NGT in OA No.1069/2018, Nitin Shankar Deshpande vs. Union of India & Ors. subject to further directions of Hon'ble Supreme Court in pending proceedings.
 - b. To provide STP wise status/ action plan for management of sludge generated and reuse of treated effluent.
 - c. To submit time-bound action plan to ensure compliance of Hon'ble NGT order dated 03.08.2022 regarding re-use of the entire treated effluent of 90 MGD rather than discharging into Shahdara Drain.
 - d. To ensure that wastewater generated from Kondli, Gharoli should be 100 % diverted into existing sewerage system and should not flow to Noida Drain.
 2. To ensure compliance of CPCB directions dated 31.01.2021 regarding installation and connectivity of OCEMS.
 3. To ensure operation of STPs with valid consent order & review the consent orders issued to STP w.r.t condition for disposal of treated sewage for needed compliance of Hon'ble NGT order dated 03.08.2022.
 4. To ensure that all drains, water bodies to be geotagged and given UID.

A copy of the said directions is attached at **Annexure-XI**

9. The Chairman CPCB issued following directions under section 18(1) (b) of The Water (Prevention and Control of Pollution) Act, 1974 to UPPCB vide letter dated 10.03.2023 for discharging wastewater into Noida Drain:
 1. To perform review and ensure immediate compliance of directions Para 29 (ii) of Hon'ble NGT order dated 03.08.2022 regarding grant of CTO to the Group Housing Societies (GHS), utilisation of treated sewage & modification of disposal system and submit Action Plan/ Action Taken Report with respect to maximum utilization and treated sewage by GHS.

2. UPPCB shall issue appropriate direction to Noida Authority to ensure compliance of following:
 - b. Para 29 (iii) of Hon'ble NGT order dated 03.08.2022 regarding tapping of 30 identified drains or any other such drain carrying sewage so as to divert to existing STPs and not to Noida drain & to submit drain-wise action plan of all 30 drains & other drains in NOIDA for diversion to existing STP and for ultimate disposal of treated effluent not to NOIDA drains.
 - c. To submit time-bound action plan to ensure compliance of Para 29 (iv) regarding compliance of all existing STPs and upcoming STPs as per standards as directed by this Tribunal vide order dated 30.04.2019 in OA No. 1069/2018, Nitin Shankar Deshpande vs. Union of India & Ors. subject to further directions of Hon'ble Supreme Court in pending proceedings.
 - d. To provide STP wise status/ action plan for management of sludge generated and reuse of treated effluent.
3. UPPCB shall issue following directions to the Principle Secretary, Urban Development Department, Govt. of U.P
 - c. To intervene on the matter of disposal of wastewater generated from Khoda- Makanpur Nagar Palika and resolve the issue of availability of land.
 - d. To review and ensure immediate compliance of Para 29 (vi) of Hon'ble NGT's direction dated 03.08.2022
4. To ensure compliance of CPCB directions dated 31.01.2021 regarding installation and connectivity of OCEMS.
5. To ensure operation of STPs with valid consent order & review the consent orders issued to STP w.r.t condition for disposal of treated sewage for needed compliance of Hon'ble NGT order dated 03.08.2022.
6. To ensure that all drains, water bodies to be geotagged and given UID.

A copy of the said directions is attached at **Annexure-XII**

ANNEXURE-V

Photographs of the Joint Inspection conducted on 29.11.2022.



Fig:1 Diversion of wastewater into sewerage system at Tri-Junction of Kondli, Khora and Gharoli Drain.



Fig:2 Diversion of Kondli drain



Fig:3 Diversion of Kondli drain



Fig:4 Discharge from Khoda- Makanpur Nagar Palika



Fig:5 Discharge from Khoda- Makanpur Nagar Palika



केन्द्रीय प्रदूषण नियंत्रण बोर्ड
CENTRAL POLLUTION CONTROL BOARD
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय भारत सरकार
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE GOVT. OF INDIA

Speed Post

F.No- CM-13011/91/2021-LAW-HO-CPCB-HO/4930

Date: 07.10.2022

To
The Chief Executive Officer,
Delhi Jal Board (HQ)
Public Relations Office
Room No.306, 3rd Floor
Varunalaya Ph-II, Jhandewalan, Karol Bagh, New Delhi-110005

Sub: Compliance of directions of Hon'ble NGT order dated 03.08.2022 in the matter of O.A No. 1002 of 2018 titled; Abhisht Kusum Gupta Vs. State of Uttar Pradesh & Ors.

Sir,

Your kind attention is invited on the Hon'ble NGT order dated 03.08.2022 (copy enclosed) in O.A No. 1002 of 2018 in the matter of Abhisht Kusum Gupta Vs. State of Uttar Pradesh & Ors. wherein, Hon'ble NGT has directed DJB for the following:

"Para 29 vii) DJB may ensure compliance of its four STPs so as to meet standards as directed by the Tribunal. Treated effluents of 90 MGD from four Phases be utilised rather than disposed in Shahdara drain."

Para 29 viii) No effluents be disposed by NCT Delhi in Kondli/Noida drain."

Para 30 Apart from above remedial action to be taken by concerned authorities and monitored at highest level by the Chief Secretaries, UP and Delhi directly or through any appropriate mechanism, it is necessary to determine accountability for the past failures causing huge damage to the environment and public health and to meet cost of remediation. Pending consideration of action against other authorities and final accountability of NOIDA Authority and DJB, they are directed to deposit respectively a sum of Rs. 100 Crores Rs. 50 Crores in a separate account with CPCB towards interim compensation to be utilized for restoration measures...

Hon'ble NGT in its said order also directed CPCB as follows:

"Para 29 ix) CPCB may independently monitor the directions from (ii) to (viii) and give its report to Chairman, CPCB who may issue further directions for compliance."

Contd.. / 2.

'परिवेश भवन' पूर्वी अर्जुन नगर, दिल्ली-110032
Parivesh Bhawan, East Arjun Nagar, Delhi-110032
दूरभाष/Tel : 43102030, 22305792, वेबसाइट/Website : www.cpcb.nic.in

- 2. -

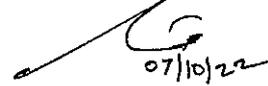
Para 30 ... interim compensation to be utilized for restoration measures in terms of a remedial plan to be prepared jointly by a joint Committee of Chairman CPCB, Chairman DPCC and Chairman UPPCB. Chairman CPCB will chair and steer the proceedings."

In this regard, it is requested to ensure compliance of said Hon'ble NGT order and provide action taken report for compliance of directions of NGT including the Environment Compensation amount of Rs 50 Crores deposited in CPCB account.

This issues with the approval of the Competent Authority, CPCB.

This may be treated as 'Most Urgent'.

Yours faithfully,



[P K Mishra]

Divisional Head - WQM-I

Encl:As above

3066



केन्द्रीय प्रदूषण नियंत्रण बोर्ड
CENTRAL POLLUTION CONTROL BOARD
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय भारत सरकार
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE GOVT. OF INDIA

Speed Post

F.No- CM-13011/91/2021-LAW-HO-CPCB-HO / 4929

Date: 07.10.2022

To
The CEO,
New Okhla Industrial Development Authority (NOIDA)
Administrative Complex Sector 6, Noida - 201301,
District. Gautam Budh Nagar, Uttar Pradesh, India

Sub: Compliance of directions of Hon'ble NGT order dated 03.08.2022 in the matter of O.A No. 1002 of 2018 titled; Abhisht Kusum Gupta Vs. State of Uttar Pradesh & Ors.

Sir,

Your kind attention is invited on the Hon'ble NGT order dated 03.08.2022 (copy enclosed) in O.A No.1002 of 2018 in the matter of Abhisht Kusum Gupta Vs. State of Uttar Pradesh & Ors. wherein Hon'ble NGT has directed NOIDA for the following:

"Para 29 ii) CTO granted to the Group Housing Societies (GHS) may require standards and specifications as per MoEF&CC. Draft Notification dated 25.02.2022. SPCBs need to ensure utilisation of treated sewage. Mode of disposal should not be the drains. Effluents may go to sewers leading to STPs."

"Para 29 iii) Thirty identified drains or any other such drain carrying sewage be diverted to existing STPs and not to Noida drain. Such drains are to be used for flood management."

"Para 29 iv) All existing STPs and upcoming STPs need to meet standards as directed by this Tribunal vide order dated 30.04.2019 in OA No. 1069/2018, Nitin Shankar Deshpande vs. Union of India & Ors. subject to further directions of Hon'ble Supreme Court in pending proceedings."

"Para 29 v) MoU for utilisation for sewage between Power Plant and Noida be executed without delay."

"Para 30 Apart from above remedial action to be taken by concerned authorities and monitored at highest level by the Chief Secretaries, UP and Delhi directly or through any appropriate mechanism, it is necessary to determine accountability for the past failures causing huge damage to the environment and public health and to meet cost of remediation. Pending consideration of action against other authorities and final accountability of NOIDA Authority and DJB, they are directed to deposit respectively

Contd. / 2

'परिवेश भवन' पूर्वी अर्जुन नगर, दिल्ली-110032

Parivesh Bhawan, East Arjun Nagar, Delhi-110032

दूरभाष/Tel : 43102030, 22305792, वेबसाइट/Website : www.cpcb.nic.in

a sum of Rs. 100 Crores Rs. 50 Crores in a separate account with CPCB towards interim compensation to be utilized for restoration measures...

Hon'ble NGT in its said order also directed CPCB as follows:

"Para 29 ix) CPCB may independently monitor the directions from (ii) to (viii) and give its report to Chairman, CPCB who may issue further directions for compliance.

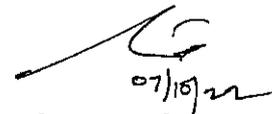
"Para 30 ..interim compensation to be utilized for restoration measures in terms of a remedial plan to be prepared jointly by a joint Committee of Chairman CPCB, Chairman DPCC and Chairman UPPCB. Chairman CPCB will chair and steer the proceedings."

In this regard, it is requested to ensure compliance of said Hon'ble NGT order and provide action taken report for compliance of directions of NGT including the Environment Compensation amount of Rs 50 Crores deposited in CPCB account.

This issues with the approval of the Competent Authority, CPCB.

This may be treated as 'Most Urgent'.

Yours faithfully,



[P K Mishra]

Divisional Head - WQM-I

Encl: As above



केन्द्रीय प्रदूषण नियंत्रण बोर्ड
CENTRAL POLLUTION CONTROL BOARD
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय भारत सरकार
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE GOVT. OF INDIA

Speed Post

F.No- CM-13011/91/2021-LAW-HO-CPCB-HO

Date: 07.10.2022

4931

To
The Chairman & Managing Director,
NTPC
NTPC Bhawan, SCOPE Complex,
Institutional Area, Lodhi Road,
New Delhi - 110003

Sub: Compliance of directions of Hon'ble NGT order dated 03.08.2022 in the matter of O.A No. 1002 of 2018 titled; Abhisht Kusum Gupta Vs. State of Uttar Pradesh & Ors.

Sir,

Your kind attention is invited on the Hon'ble NGT order dated 03.08.2022 (copy enclosed) in O.A No. 1002 of 2018 in the matter of Abhisht Kusum Gupta Vs. State of Uttar Pradesh & Ors. wherein Hon'ble NGT has directed NTPC for the following:

"Para 29 v) MoU for utilisation for sewage between Power Plant and Noida be executed without delay."

Hon'ble NGT in its said order also directed CPCB as follows:

"Para 29 ix) CPCB may independently monitor the directions from (ii) to (viii) and give its report to Chairman, CPCB who may issue further directions for compliance."

In this regard, it is requested to ensure compliance of said Hon'ble NGT order and provide action taken report for compliance of directions of NGT.

This issues with the approval of the Competent Authority, CPCB.

This may be treated as 'Most Urgent'.

Yours faithfully,

[P K Mishra]

Divisional Head - WQM-I

Encl: As above

'परिवेश भवन' पूर्वी अर्जुन नगर, दिल्ली-110032
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केन्द्रीय प्रदूषण नियंत्रण बोर्ड
CENTRAL POLLUTION CONTROL BOARD
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MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE GOVT. OF INDIA

Speed Post

F.No- CM-13011/91/2021-LAW-HO-CPCB-HO

Date: 07.10.2022

4932

To
The Principal Secretary,
Urban Development Dept., Govt. of UP
601, Bapu.Bhawan, Lucknow.

Sub: Compliance of directions of Hon'ble NGT order dated 03.08.2022 in the matter of O.A No. 1002 of 2018 titled: Abhisht Kusum Gupta Vs. State of Uttar Pradesh & Ors.

Sir,

Your kind attention is invited on the Hon'ble NGT order dated 03.08.2022 (copy enclosed) in O.A No. 1002 of 2018 in the matter of Abhisht Kusum Gupta Vs. State of Uttar Pradesh & Ors. wherein Hon'ble NGT has directed Urban Development Dept., Govt. of UP for the following:

"Para 29 vi) ACS, UD of UP need to immediately review and ensure treatment of sewage generated by Khoda - Makaanpur."

"Para 29 ii) CTO granted to the Group Housing Societies (GHS) may require standards and specifications as per MoEF&CC Draft Notification dated 25.02.2022. SPCBs need to ensure utilisation of treated sewage. Mode of disposal should not be the drains. Effluents may go to sewers leading to STPs."

"Para 29 iii) Thirty identified drains or any other such drain carrying sewage be diverted to existing STPs and not to Noida drain. Such drains are to be used for flood management."

"Para 29 iv) All existing STPs and upcoming STPs need to meet standards as directed by this Tribunal vide order dated 30.04.2019 in OA No. 1069/2018, Nitin Shunkar Deshpande vs. Union of India & Ors. subject to further directions of Hon'ble Supreme Court in pending proceedings."

"Para 29 v) MoU for utilisation for sewage between Power Plant and Noida be executed without delay."

"Para 30 Apart from above remedial action to be taken by concerned authorities and monitored at highest level by the Chief Secretaries, UP and Delhi directly or through any appropriate mechanism, it is necessary to determine accountability for the past failures causing huge damage to the environment and public health and to meet cost of remediation. Pending consideration of action against other authorities and final accountability of NOIDA Authority and DJB, they are directed to deposit respectively

(contd..)/2.

'परिवेश भवन' पूर्वी अर्जुन नगर, दिल्ली-110032
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a sum of Rs. 100 Crores Rs. 50 Crores in a separate account with CPCB towards interim compensation to be utilized for restoration measures...

Hon'ble NGT in its said order also directed CPCB as follows:

"Para 29 ix) CPCB may independently monitor the directions from (ii) to (viii) and give its report to Chairman, CPCB who may issue further directions for compliance.

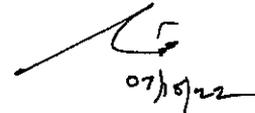
Para 30...interim compensation to be utilized for restoration measures in terms of a remedial plan to be prepared jointly by a joint Committee of Chairman CPCB, Chairman DPCC and Chairman UPPCB. Chairman CPCB will chair and steer the proceedings."

In this regard, it is requested to ensure compliance of said Hon'ble NGT order and provide action taken report for compliance of directions of NGT .

This issues with the approval of the Competent Authority, CPCB.

This may be treated as 'Most Urgent'.

Yours faithfully,



[P K Mishra]

Divisional Head - WQM-I

Encl: As above



Central Pollution Control Board
(Ministry of Environment, Forest & Climate Change, Govt. of India)
Parivesh Bhawan, East Arjun Nagar,
Delhi – 110032

Sub: Meeting held on 14th November, 2022 through Video Conference to review the status of compliance of directions given by Hon'ble NGT vide order dated 03.08.2022 in the matter of O.A. No. 1002/2018 titled Abhisht Kusum Gupta Vs. State of Uttar Pradesh & Ors.

Hon'ble NGT vide order dated 03.08.2022 in the matter of O.A. No. 1002/2018 titled Abhisht Kusum Gupta Vs. State of Uttar Pradesh & Ors directed CPCB to independently monitor the directions from para 29 (ii) to (viii). In this regard, a meeting was convened on 14th November, 2022 at 4:00 PM through Video Conference to review the status of compliance of directions given by Hon'ble NGT. List of participants attended the meeting is given in **Annexure-I**.

Sh. P.K Mishra, DH-WQM-I welcomed all the officials and stressed the need to ensure time bound action towards compliance of the Hon'ble NGT order dated 03.08.2022 in the matter of O.A. No. 1002/2018. He also pointed out that no response till date was received on CPCB letters dated 07.10.2022 & 21.10.2022 by any of the concerned authorities and then requested all the officials from the concerned agencies to apprise the as on date compliance status w.r.t the directions given by Hon'ble NGT.

Sh. Vishal Gandhi, Sc 'D' presented the directions of Hon'ble NGT given to various agencies like Delhi Jal Board, NTPC, NOIDA Authority, Urban Development Department, Govt. of Uttar Pradesh and concerned Pollution Control Board/Committee i.e DPCC & UPPCB.

The compliance status reported by the various agencies during the meeting are as below:

DJB: Sh.B.Saraswat, Additional Chief Engineer, DJB informed that no discharge from Delhi/NCT is entering Kondli Drain rather the waste is being discharged from Khoda area of Delhi. Upon which, Sh. Sanjay Parashar from NOIDA Authority later clarified that Kondli Drain is receiving 30-40 MLD discharge from Delhi. Sh. P.K Mishra, DH-WQM-I then intervened and suggested that in order to verify the reported variations and present source of discharge in Kondli Drain, a Joint inspection of Kondli Drain needs to be performed with the officials of DJB, Khoda Makanpur Nagar Palika and NOIDA Authority. Sh. Saraswat further informed that the four STPs are existing in Kondli and 02 STPs are under upgradation and rehabilitation to meet the designed parameters by the year 2023.

NOIDA Authority: Sh. Sanjay Parashar from NOIDA Authority informed that the work for interception of 30 drains or to take any other remedial action was awarded to CSIR-NEERI

on 21st July, 2022 and NEERI will submit a detailed survey report this month and a detailed project report (DPR) within 3 months.

NTPC: Sh. V.K Garg from NTPC, Dadri informed that they are working on the MoU between NTPC and NOIDA Authority for utilization of treated sewage and will revert back to NOIDA Authority within a week.

Khoda Makanpur Nagar Palika- Ms. Shalini, Executive Officer, Khoda informed that the tender for bioremediation of drains is already floated, work order will be issued within two weeks meanwhile they have also requested GDA & NOIDA Authority to connect the drains to their STPs due to the unavailability of space in Khoda for constructing STP.

Regarding status of deposit of interim compensation as per the order of the Tribunal, officials from NOIDA Authority and DJB informed that the EC amount of sum of Rs. 100 Crore Rs 50 Crore is not yet deposited in CPCB account. It was further informed that DJB has already filed an appeal before Hon'ble Supreme Court while NOIDA Authority is in the process of filing an appeal before Hon'ble Supreme Court for the same.

Upon discussion and deliberations held, following recommendations were made:

All the agencies to submit written compliance status w.r.t the applicable directions 29 (ii) to 29 (viii) by 21st November, 2022.

- i. CPCB to conduct Joint inspection of Kondli Drain with the officials of DJB, Khoda Makanpur Nagar Palika and NOIDA Authority.
- ii. DJB and NOIDA Authority shall submit the STP-wise information w.r.t a) Design capacity of each STP; b) Actual/ Capacity Utilization; c) Qualitative data (inlet/outlet) of STPs for the last 03 months and d) designed value of various parameters to confirm compliance of prescribed NGT norms.
- iii. DJB to submit action plan regarding 100% reuse of treated effluent of 90 MGD STP and to ensure its no discharge in Shahdara drain.
- iv. NOIDA Authority to provide list of reported thirty drains and other minor/major drains discharging into Noida drain containing information of approximate length, origin and ending point, peak discharge value and schematic diagram.
- v. NOIDA Authority to provide action plan for maximum utilization of treated sewage by the Group Housing Societies (GHS) and to ensure their discharge into sewer and not to the open drain.
- vi. Khoda Makanpur Nagar Palika to submit action plan to ensure treatment of sewage generated by Khoda-Makanpur.
- vii. NTPC to submit status of MoU between Noida for utilization for sewage.

The meeting ended with a vote of thanks to the Chair.

Annexure I**List of participants**

1. Sh. P.K.Mishra, DH, WQM-I Division, CPCB
2. Sh. Ajay Sharma, MS, UPPCB
3. Dr. K.S. Jayachandran, MS, DPCC
4. Sh. K.C.Meena, Chief Engineer, DJB
5. Sh. B. Saraswat, Additional Chief Engineer, DJB
6. Sh. Utsav Sharma, RO, Ghaziabad, UPPCB
7. Sh. Praveen Kumar, RO, Noida, UPPCB
8. Sh. V.K Garg, NTPC, Dadri
9. Sh. Sanjay Parashar, NOIDA Authority
10. Ms. Shalini, Executive Officer, Khoda Makanpur Nagar Palika
11. Sh. Rakesh Kumar, Senior Manager, NOIDA Authority
12. Sh. Vishal Gandhi, Sc. 'D', CPCB
13. Mrs. Suniti Parashar, Sc. 'C', CPCB
14. Ms. Deepa Kumari, SRF, CPCB

Speed Post/E-mail

F No- 14011/WQM-1/1002/2018 /2022 9270-9276

Date: 02.03.2023

To,
All concerned
(As per list)

Sub: Minutes of the Second Meeting held on 24th February, 2023 at 4:00 PM through Video Conference to review the status of compliance of directions given by Hon'ble NGT vide order dated 03.08.2022 in the matter of O.A. No. 1002/2018 titled Abhisht Kusum Gupta Vs. State of Uttar Pradesh & Ors

Sir,

Enclosed please find herewith the minutes of the second meeting held on 24th February, 2023 to review the status of compliance of directions given by Hon'ble NGT vide order dated 03.08.2022 in the matter of O.A. No. 1002/2018 titled Abhisht Kusum Gupta Vs. State of Uttar Pradesh & Ors.

This is for information and necessary action, please.

Yours faithfully,



[P K Mishra]

Divisional Head - WQM-I

Encl: As above

Copy to:

- | | | | |
|----|--------------|---|------------------------------------|
| 1. | PA to CCB | : | For information of 'CCB' please |
| 2. | AO to MS | : | For information 'MS' please |
| 3. | DH-Law, CPCB | : | For information and record please. |



[P K Mishra]

केन्द्रीय प्रदूषण नियंत्रण बोर्ड
निर्गत...
दिनांक 06/03/2023

List:

1. The Chief Executive Officer,
Delhi Jal Board (HQ)
Public Relations Office
Room No.306, 3rd Floor
Varunalaya Ph-II, Jhandewalan,
Karol Bagh, New Delhi-110005
2. The CEO,
New Okhla Industrial Development
Authority (NOIDA)
Administrative Complex Sector 6, Noida - 201301,
District. Gautam Budh Nagar, Uttar Pradesh
3. The Chairman & Managing Director,
NTPC
NTPC Bhawan, SCOPE Complex,
Institutional Area, Lodhi Road,
New Delhi - 110003
4. The Principal Secretary,
Urban Development Dept., Govt. of UP
601, Bapu Bhawan, Lucknow
5. The Member Secretary,
Uttar Pradesh Pollution Control Board,
Building.No. TC-12V Vibhuti Khand,
Gomti Nagar Lucknow-226 010
6. The Member Secretary,
Delhi Pollution Control Committee,
Government of N.C.T. Delhi,
4th Floor, ISBT Building,
Kashmere Gate, Delhi-110006
7. The Executive Officer,
Nagar Palika Parishad- Khoda Makanpur
Gali No. 7, Prashant Garden, Block A, Khoda
Colony, Ghaziabad, Sector 62A, Noida,
Uttar Pradesh- 201309



Central Pollution Control Board
(Ministry of Environment, Forest & Climate Change, Govt. of India)
Parivesh Bhawan, East Arjun Nagar,
Delhi – 110032

Sub: Minutes of the Second Meeting held on 24th February, 2023 at 4:00 PM through Video Conference to review the status of compliance of directions given by Hon'ble NGT vide order dated 03.08.2022 in the matter of O.A. No. 1002/2018 titled Abhisht Kusum Gupta Vs. State of Uttar Pradesh & Ors.

Hon'ble NGT vide order dated 03.08.2022 in the matter of O.A. No. 1002/2018 titled Abhisht Kusum Gupta Vs. State of Uttar Pradesh & Ors directed CPCB to independently monitor the directions from para 29 (ii) to (viii). In this regard, second meeting was convened on 24th February, 2023 at 4:00 PM through Video Conference to review the status (as on date) of compliance of directions given by Hon'ble NGT. List of participants attended the meeting is given in Annexure-I.

Sh. P K Mishra, DH-WQM-I welcomed all the officials and after briefing the background of the matter he requested to representatives of various agencies to inform/discuss as on date status of needed & proposed remedial actions and stressed the need to ensure timely compliance of the Hon'ble NGT order dated 03.08.2022 in the matter of O.A. No. 1002/2018. He then requested Sh. Vishal Gandhi, Sc 'E' to make a presentation on the directions of Hon'ble NGT in the matter and the earlier reported subsequent action taken by the various agencies to obtain its updated status.

Sh. Vishal Gandhi, Sc 'E' presented the directions of Hon'ble NGT given to various agencies like Delhi Jal Board, NTPC, NOIDA Authority, Urban Development Department, Govt. of Uttar Pradesh alongwith the action taken by them and the compliance status as verified by CPCB.

The compliance status (as on date) reported by the various agencies during the meeting are as below:

DJB regarding compliance of direction Para 29 (iv) & (vii):

Sh. S.K Bhardwaj of DJB informed the as on date status of 4 Phases of Kondli STP. It was informed that Phase I STP is completely rehabilitated and is functional. In Phase II, liquid line is partially started but will be fully functional by 31st March and by 31st June it will be complying with the designed parameters. Sludge line for Phase I, II and III will be functional by 31st June, 2023. Rehabilitation of Phase III started in April, 2022 and by Mach, 2023 it will achieve the designed parameters while Phase IV is still under rehabilitation till November, 2023. Sh. D.K Singh, SEE, Delhi Pollution Control Committee (DPCC) informed that the latest

compliance status of the four Phases of Kondli STP i.e for the month of January, 2023 is available on the website of DPCC.

Sh.S.K Bhardwaj also informed that out of 90 MGD treated wastewater only 20 MGD treated wastewater is being utilised in Sanjay Lake and Smriti Van and further utilization of 90 MGD treated wastewater is difficult, hence they are exploring for more options for reuse of this treated wastewater.

NTPC regarding compliance of direction 29 (v): Sh. V.K Garg from NTPC, Dadri informed that utilization of treated sewage cannot be possible due to techno-commercial reasons and the same will be communicated to CPCB & NOIDA Authority. Further they have filed an application in this regard in Hon'ble NGT including impleadment as party respondent.

Khoda Makanpur Nagar Palika regarding compliance of direction 29 (vi): Ms. Shalini, Executive Officer, Khoda informed that vide letter dated 31.02.2023, the DM, Ghaziabad has requested Principal Secretary, Urban Development Dept, Govt of Uttar Pradesh requesting for land for the constructing of STP due to the unavailability of space in Khoda. She too requested NOIDA Authority for the same and got no reply. Upon which, Sh. R.P. Singh from NOIDA Authority clarified and informed that they have already communicated to Khoda Makanpur Nagar Palika that there is no vacant land in Noida that can be provided to them for the construction of STP.

NOIDA Authority regarding compliance of direction 29 (iii): Sh. R.P. Singh of NOIDA Authority pointed that diversion of all the drains to the STP will be highly expensive and not cost effective. Hence, it is proposed to be treated through In-Situ treatment and Ex-situ treatment.

Sh. Mishra, DH-WQM-I pointed out that as per the direction of Hon'ble NGT, the thirty identified drains or any other such drain carrying sewage be **diverted to existing STPs**. Accordingly, he further requested NOIDA Authority to submit drain wise action plan/ compliance status including name of drain, length (approx.), point of origin & ending, quantity of discharge and action plan regarding its diversion to the nearest STP with name of STP & remarks w.r.t accommodating additional hydraulic load.

NOIDA Authority regarding compliance of direction 29 (ii): Sh. R.P. Singh further informed that around 30% of treated wastewater is being used in green belts and it was also sold for construction purposes generating revenue of Rs. 28 lakhs.

UPPCB regarding compliance of direction 29 (ii): Upon the issue of Group Housing Societies (GHS), Sh. Praveen Kumar, Regional Officer- Noida, UPPCB informed that the

sewage of the GHS is discharged into the drains of NOIDA Authority and are finally being treated into the STPs of NOIDA Authority. In this context, Sh. Mishra, DH-WQM-I, asked UPPCB to submit list of GHS having builtup area >5000 sq.ft. alongwith their quantity discharge, disposal point, utilisation of treated sewage & consent status.

Also, further discussion was held regarding the direction 29 (i) of Hon'ble NGT regarding (1) All water bodies (lentic or lotic) and the Natural Storm water drains are not to be used for discharge of treated or untreated trade or sewage effluents. (2) No consent be given for discharging effluents not meeting BOD criteria of Class "B" (BOD: 3mg/L). (3) Drains built exclusively as conveyance system (open sewer) must terminate to STPs. Officials from all the agencies were of the view that if direction 29 (i) is implemented then almost all the existing STP/ETPs will become non-compliant to the existing norms and further their upgradation will be highly expensive which will not be feasible. Also the problem of reuse of the entire & large quantity of treated wastewater generated was raised. Discussion regarding difficulties of various agencies in implementation of direction 29(i), it was agreed that CPCB shall file application in this regard.

Upon discussion and deliberations held, following recommendations were made:

- i. DJB and DPCC to submit the compliance status of Kondli STP w.r.t Hon'ble NGT order dated 30.04.2019 in OA No. 1069/2018, Nitin Shankar Deshpande Vs. Union of India & Ors. for the last 03 months alongwith the status of disposal of treated effluent. Sludge management, reuse of treated effluent and status of OCEMS.
- ii. DJB to submit action plan regarding 100% reuse of treated effluent of 90 MGD STP and revised timeframe regarding the completion of Kondli STP.
- iii. UPPCB to submit a list of GHS with an area of >5000 sq.ft. alongwith their quantity of sewage generated, treated and its disposal, present utilisation status and consent status (specimen copy of C T.O granted to the GHS shall also be provided).
- iv. NOIDA Authority to submit information w.r.t name of drain, quantity of discharge and action plan including diversion to the nearest STP alongwith the action plan for maximum utilization of treated sewage by the Group Housing Societies (GHS).
- v. DJB and NOIDA Authority to submit information regarding generation and utilisation of sludge and status of utilisation of treated wastewater.

The meeting ended with a vote of thanks to the Chair.

**

Annexure I**List of participants**

1. Sh. P.K.Mishra, DH, WQM-I Division, CPCB
2. Sh. Dinesh Jindal, UPPCB
3. Sh. Praveen Kumar, RO, Noida, UPPCB
4. Sh. D.K Singh, SEE, DPCC
5. Sh. B. Saraswat, Additional Chief Engineer, DJB
6. Sh. P.S. Pankaj
7. Sh. Pankaj Rajvanshi, SE, DJB
8. Sh.S.K Bhardwaj, DJB
9. Sh. Subhash Surranath Kacker
10. Sh. Vijay Prakash, NTPC
11. Sh. Vivek Roy, CEO, UPPCB
12. Sh. Devendra Nigam, SEE, DPCC
13. Sh. V.K Garg, NTPC, Dadri
14. Sh. R.P Singh, NOIDA Authority
15. Sh. Sanjay Parashar, NOIDA Authority
16. Ms. Shalini, Executive Officer, Khoda Makanpur Nagar Palika
17. Sh. Geet Arora
18. Sh. Laxman Kumar Nayak
19. Sh. Neeraj Kumar
20. Sh.P.K.Tyagi
21. Sh. Ritesh Vijay, NEERI
22. Sh. Vishal Gandhi, Sc. 'E', CPCB
23. Mrs. Suniti Parashar, Sc. 'C', CPCB
24. Ms. Deepa Kumari, SRF, CPCB

SUMMARY OF COMPLIANCE STATUS SUBMITTED

Sl. No.	Agency	Directions issued by NGT on 03.08.2022	Compliance submitted					
1.0	Delhi Jal Board	29(vii) DJB may ensure compliance of its four STPs so as to meet standards as directed by the Tribunal. Treated effluents of 90 MGD from four Phases be utilised rather than disposed in Shahdara drain.	DJB vide letter dated 23.11.2022 submitted the following compliance status of the four STPs at Kondli (<i>copy attached as Annexure-I</i>).					
			S.No	Name of Plant	Capacity in MGD	Design Parameters	Status	Timelines
			1	Kondli Ph-I	10	10/10	Plant rehabilitated under YAP-III	Plant commissioned and has started meeting the design parameters of 10/10mg/L (BOD /TSS)
			2	Kondli Ph-II	25	30/50	Plant is closed and is under rehabilitation under YAP-III	Liquid line stream is likely to be completed by 31.12.2022
			3	Kondli Ph-III	10	10/10	Plant rehabilitated under YAP-III	Plant commissioned and is likely to start meeting the design parameters of 10/10mg/L by Dec-22

Sl. No.	Agency	Directions issued by NGT on 03.08.2022	Compliance submitted					
			4	Kondli Ph-IV	45	23/30	Work order issued for rehabilitation and upgradation on 10.8.2022	Nov-23
			There is also a proposal to supply the treated effluent to Sanjay Lake and Smriti Van Lake from Kondli STP. Total 20 MGD treated effluent is to be supplied to these lakes. The work is likely to be completed by March-23					
		29(viii) No effluents be disposed by NCT Delhi in Kondli/ Noida drain.	DJB vide letter dated 18.11.2022 informed: <ul style="list-style-type: none"> All the DJB consumer of Kondli, Gharoli, GD Colony provided with Sewer connections. All the discharge of Delhi in drains have been tapped at three locations into DJB sewer lines i.e a) Near Red Fox Hotel Main Road, b) Mix MIG near Kondli SPS, and c) Near Kerala Public School in front of Khoda Colony The sewage of the sewer line is ultimately carried to Kondli STP for treatment and now no untreated water/ sewage of Delhi is going into Kondli drain. 					
2.0	Noida Authority	29(ii) CTO granted to the Group Housing Societies (GHS) may require standards and specifications as per MoEF & CC Draft Notification dated 25.02.2022. SPCBs need to ensure utilisation of treated sewage. Mode of disposal should not be the drains. Effluents may go to sewers leading to STPs.	Noida Authority vide letter dated 25.11.2022 submitted that C.T.O is being issued by State Pollution Control Board. <i>Copy attached as Annexure-II</i>					
		29(iii)	In-situ constructed wetland constructed under the guidance of Prof. C R Babu for abatement of pollution of Noida drain.					

Sl. No.	Agency	Directions issued by NGT on 03.08.2022	Compliance submitted
		Thirty identified drains or any other such drain carrying sewage be diverted to existing STPs and not to Noida drain. Such drains are to be used for flood management.	<ul style="list-style-type: none"> • Apart from wetland, construction of sump well has also been proposed for minor drains for connecting them to STPs. The Noida Authority has deputed National Environmental Engineering Research Institute (NEERI) for preparation of DPR, for construction of In-situ and Ex- situ wetlands and construction of minor STPs over drains or intercepting of drains to divert to near STP. • MOU has been signed between NOIDA and NEERI on 21.07.2022. The said work proposed to be completed by June 2023.
		29(iv) All existing STPs and upcoming STPs need to meet standards as directed by this Tribunal vide order dated 30.04.2019 in OA No. 1069/2018, Nitin Shankar Deshpande vs. Union of India & Ors. subject to further directions of Hon'ble Supreme Court in pending proceedings.	<ul style="list-style-type: none"> • All existing 06 No. STP in Noida Located Sector-50, Sector-54, Sector-123 & Sector-168 are running under Design standard SBR technology, as per order dated 30.04.2019 passed by Hon'ble National Green Tribunal, New Delhi in OA No. 1069/2018 Nitin Shankar Deshpandey Vs. UOI & Ors. Accept the parameter of fecal coliform. • However to control the parameter Fecal Coliform & Out-Let Parameter more effectively Noida has already floated Tender for installation TTP (Tertiary Treatment Plant) as directed by Uttar Pradesh Pollution Control Board, Noida vide letter No. 534/138/22 Dated 30.07.2022 which is to be done within five years from dated of letter i.e. 30.04.2022.
		29(v) MoU for utilisation for sewage between Power Plant and Noida be executed without delay.	In reference of MOU with NTPC Dadri several reminders has already been served to NTPC, but still no action has been taken to full fill the MOU clause by NTPC.
3.0	NTPC	29(v) MoU for utilisation for sewage between Power Plant and Noida be executed without delay.	<ul style="list-style-type: none"> • NTPC vide letter dated 1.12.2022 submitted that the Hon'ble NGT order dated 03.08.2022 was communicated to NTPC for the first time as NTPC was never a party before the Hon'ble NGT and that no other party had communicated with them until now. Detailed reply of NTPC is attached as Annexure-III. • Further NTPC Dadri mentioned that use of treated sewage in Thermal Power plant is techno-economically not feasible due to following reasons: <ol style="list-style-type: none"> 1. NTPC-Dadri has three stages: NCTPP-I (4x210 MW), NCTPP-II (2x490 MW) and DGPP (830 MW). NCTPP-I has already completed its life. Even NCTPP-II has completed 12 years of life.

Sl. No.	Agency	Directions issued by NGT on 03.08.2022	Compliance submitted
			<p>2. Due to high level of ash utilisation/ dry ash disposal system at Dadri, the water requirement is less. Therefore, the project could utilise only a small fraction of the total quantity of sewage treated water generated.</p> <p>3. Cost of tertiary plant for treatment of secondary treated water and transport cost would be very high.</p> <p>4. The estimated capital cost of Treatment (including UF-RO), pipeline and bridge across Hindon river is exorbitantly high as compared to quantity of sewage likely to be used and the residual life of plant.</p> <p>5. During the MoP review meeting dated 20.04.2022 and 28.04.2022, which was attended by MoP, CEA, NMCG, UP Jal Nigam and other Power Utilities; all the power projects across the country were reviewed and the list of projects where treated sewage water can be utilised were identified. NTPC Dadri was not identified in the list in view of the constraints mentioned above.</p> <p>NTPC submitted that the activities related to implementation of MoU and compliance of Hon'ble NGT order may kindly be kept in abeyance as appropriate steps are being taken to approach the Hon'ble Tribunal in this regard seeking modification of the order dated 03.08.2022.</p>
4.0	Khoda Nagar Palika	29(vi) ACS, UD of UP need to immediately review and ensure treatment of sewage generated by Khoda - Makanpur.	Khoda Nagar Palika vide letter dated 02.12.2022 informed that due to non-availability of land for setting up sewage treatment plant in Khora, Khoda Nagar Palika requested NOIDA Authority vide letters dated 31.12.2021, 1.1.2022 and 16.4.2022, but the action is still awaited. Further, E-tender has been approved in favour of M/s Green Technology for the purpose of bio/phytoremediation for the purification of water flowing in the drains of Khora area. (Copy of letter is attached as Annexure-IV)

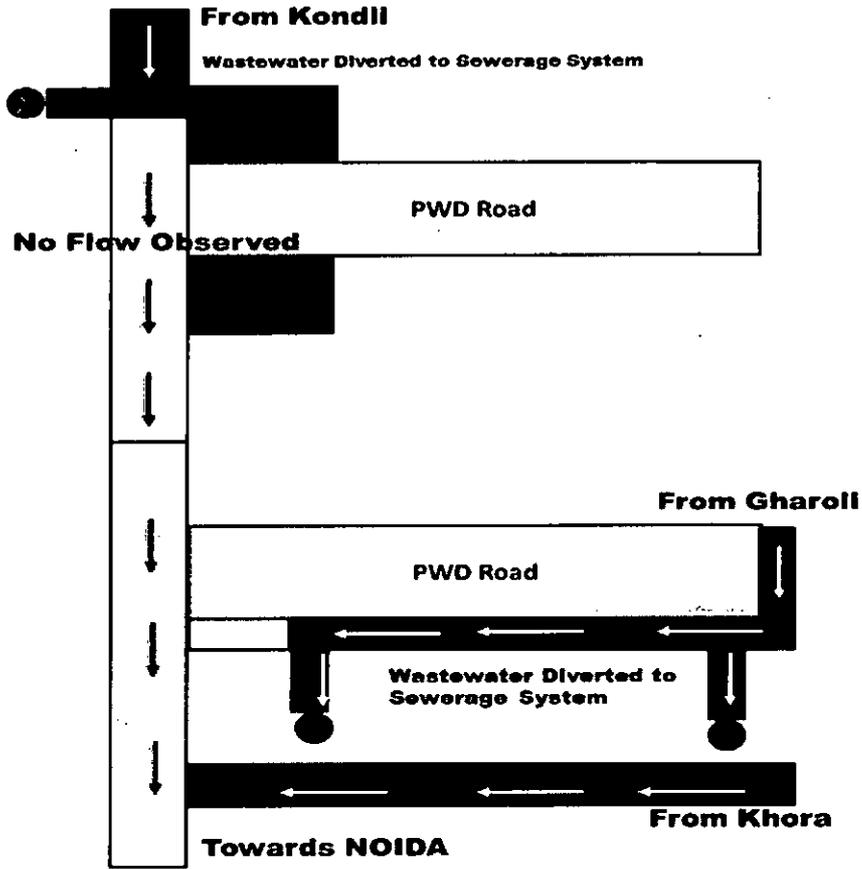


Figure 1: Schematic diagram of drain indicating diversion point

ANNEXURE-V

Photographs of the Joint Inspection conducted on 29.11.2022.



Fig:1 Diversion of wastewater into sewerage system at Tri-Junction of Kondli, Khora and Gharoli Drain.



Fig:2 Diversion of Kondli drain



Fig:3 Diversion of Kondli drain



Fig:4 Discharge from Khoda- Mankanpur Nagar Palika



Fig:5 Discharge from Khoda- Mankanpur Nagar Palika

ANNEXURE-VI

ANALYTICAL RESULTS OF DRAINS AND STPS SAMPLES COLLECTED BY
CPCB

S. No.	Parameters	Standards*	Common Inlet	Phase I		Phase III	Final Outlet (Phase I, II, III & IV)
				Before Chlorination	Outlet	Outlet	
1	pH	5.5-9	6.9	7.0	7.1	6.9	6.8
2	COD (mg/L)	50	537	10	8	20	282
3	BOD (mg/L)	10	221	4	3	7	119
4	TSS (mg/L)	20	259	BDL<10	BDL<10	45	177
5	PO ₄ -P (mg/L)	1	3.58	3.39	3.07	1.87	2.60
6	NH ₃ -N (mg/L)	-	26	-	BDL<1	BDL<1	22
7	MLSS (mg/L)	-	-	-	4558	4010	-
8	MLVSS (mg/L)	-	-	-	3226	1824	-
9	Total Coliform (MPN/ 100 mL)	-	-	14 x 10 ⁹	92 x 10 ³	17 x 10 ⁴	11 x 10 ⁹
10	Fecal Colirom (MPN/ 100 mL)	230 MPN/ 100 mL	-	37 x 10 ⁸	35 x 10 ³	79 x 10 ³	22 x 10 ⁸

*Note: Hon'ble NGT vide order dated 30.04.2019 in the matter of 1069 of 2018

Table 2: Analytical results of Kondli STP, Delhi – Heavy Metals

S. No	Sampling Location	As (mg/L)	Cd (mg/L)	Cr (mg/L)	Cu (mg/L)	Fe (mg/L)	Mn (mg/L)	Ni (mg/L)	Pb (mg/L)	Zn (mg/L)
General Standards for Discharge of Environmental Pollutants		0.2 mg/L	2 mg/L	2 mg/L	3 mg/L	3 mg/L	2 mg/L	3 mg/L	0.1 mg/L	5 mg/L
1.	Kondli STP (Common Inlet)	BDL	BDL	0.021	0.047	1.736	0.189	0.01	0.007	0.158
2.	Kondli STP Phase I (Before Chlorination)	BDL	BDL	BDL	0.006	0.178	0.027	0.005	BDL	0.022
3.	Kondli STP Phase I (Outlet)	BDL	BDL	BDL	BDL	0.477	0.103	BDL	BDL	0.033
4.	Kondli STP Phase III (Outlet)	BDL	BDL	0.02	0.041	1.608	0.194	0.011	0.011	0.136

Note:

i. BDL- Below Detection Limit

Table 3: Analytical results of Khoda drain

Sampling Location	pH	COD (mg/L)	BOD (mg/L)	TSS (mg/L)	PO ₄ -P (mg/L)	NH ₃ -N (mg/L)
General Standards for Discharge of Environmental Pollutants	5.5-9.0	250	30	100		50
Khoda Village drain	7.3	579	165	378	3.76	38

Table 4: Analytical results of Noida Drain – Physio-chemical

S. No.	Sampling Location	pH	COD (mg/L)	BOD (mg/L)	TSS (mg/L)	PO ₄ -P (mg/L)	NH ₃ -N (mg/L)
	General Standards for Discharge of Environmental Pollutants	5.5-9.0	250	30	100	-	50
1.	Drain at Delhi-Noida Border	7.1	582	152	279	3.54	41
2.	At confluence of Bangle Drain	7.4	210	48	102	6.50	18
3.	Before meeting River Yamuna	7.4	180	40	603	2.43	18

Table 5: Analytical results of Constructed wetland – Physio-chemical

S. No.	Sampling Location	pH	COD (mg/L)	BOD (mg/L)	TSS (mg/L)	PO ₄ -P (mg/L)	NH ₃ -N (mg/L)
1.	Pond 1	7.3	274	104	122	4.52	29
2.	Pond 2	7.3	256	87	92	3.61	26
3.	Pond 3	7.2	257	84	87	7.53	26



DELHI POLLUTION CONTROL COMMITTEE

(Government of N.C.T. of Delhi)

4th Floor, I.S.B.T. Building, Kachmere Gate, Delhi - 110006
 Website : <http://www.dpcc.delhigovt.nic.in>

Report Number: DPCC/W/STP/22-23/243/5382

ANALYSIS REPORT OF STP FOR THE MONTH OF JANUARY-2023

Date - 10/2/23

1. Name of STP : Kondli
2. Sampling location : Inlet and Outlet of STP
3. Date of Inspection : 11.01.2023
4. Samples collected by : DPCC Lab
5. Parameters analyzed and results :

Sr. No.	Installed Capacity (MGD)	STP Standard	Parameters							Remarks
			pH	TSS (mg/l)	BOD (mg/l)	COD (mg/l)	Oil & Grease (mg/l)	Ammonical Nitrogen (mg/l)	Dissolved Phosphate as P (mg/l)	
1	Ph-I (10)	Inlet	6.5-9.0	10	10	50	10	5	2	Not meeting the standards wrt TSS.
		Outlet	7.6	232	120	288	26.4	40.5	31.8	
		OLMS	7.2	14	10	48	1.2	2.8	1.5	
2	Ph-III (10)	Outlet	7.2	5.34	4.31	25.96	-	3.24	-	Not meeting the standards wrt TSS & BOD.
		OLMS	7.4	16	12	40	1.2	2.5	1.3	
Total 20										OLMS was found locked

N. Mittal
 I/C LABORATORY
 Dr. Nandita Mittal
 Scientist



DELHI POLLUTION CONTROL COMMITTEE

(Government of N.C.T. of Delhi)

4th Floor, I.S.B.T. Building, Kashmere Gate, Delhi- 110006

Website : <http://www.dpcc.delhigovt.nic.in>

Report Number: DPCC/W/STP/22-23/244/5383

Date: 10/2/2023

ANALYSIS REPORT OF STP FOR THE MONTH OF JANUARY-2023

1. Name of STP : Kondli New
2. Sampling location : Inlet and Outlet of STP
3. Date of Inspection : 11.01.2023
4. Samples collected by : DPCC Lab
5. Parameters analyzed and results :

Sr. No.	Installed Capacity (MGD)	STP Standard	Parameters							Remarks
			pH	TSS (mg/l)	BOD (mg/l)	COD (mg/l)	Oil & Grease (mg/l)	Ammonical Nitrogen (mg/l)	Dissolved Phosphate as P (mg/l)	
1	45	Inlet	6.5-9.0	10	10	50	10	5	2	Not Meeting the Standards wrt TSS, BOD, COD, Ammonical nitrogen & Dissolved Phosphate.
		Outlet	7.4	324	185	335	24.8	38	34.8	
		OLMS	-	-	-	-	-	-	-	
Total 45										

N. Mishra
I/C LABORATORY

Dr. Nandita Mishra
Scientist 'B'

Sr. No.	Drain ID	Hydraulic load (MLD)	Proposed action
		November 2022	
1	D1	99.9	Huge quantity (90-100MLD) coming from Delhi which required to be trapped by their existing sewerage system and prior treatment before discharging into Kondali Irrigation Cannal.
2	D2	This drain was inaccessible	<p>Immediate Measures: Screens should be installed at the outlet of the drain for restricting floatable solid matters in the Kondali Irrigation Canal Regular cleaning and maintenance of screen Removal of sludge from the drains Prohibition of dumping of solid waste into the drain</p> <p>Mid-Term Measures: Divert to nearby sewerage system of sector 11 and from there it will go to Pumping Station P5 and respective STP.</p>
3	D3	0.8	<p>Immediate Measures: Screens should be installed at the outlet of the drain for restricting floatable solid matters in the Kondali Irrigation Canal Regular cleaning and maintenance of screen Removal of sludge from the drains Prohibition of dumping of solid waste into the drain</p> <p>Mid-Term Measures: In-Situ Drain Treatment with physical and biological units within the drain</p>
4	D4	14.3	<p>Immediate Measures: Screens should be installed at the outlet of the drain for restricting floatable solid matters in the Kondali Irrigation Canal Regular cleaning and maintenance of screen Removal of sludge from the drains Prohibition of dumping of solid waste into</p> <p>Long-term Measures: Ex-situ treatment with decentralized sewage treatment plant (STP). This will include Collection, treatment, safe disposal / reuse of treated wastewater.</p>
5	D5	125.2	<p>Immediate Measures: Screens should be installed at the outlet of the drain for restricting floatable solid matters in the Kondali Irrigation Canal Regular cleaning and maintenance of screen Removal of sludge from the drains Prohibition of dumping of solid waste into</p> <p>Mid-Term Measures: Drain is getting treated wastewater from Sector 54 STP and low BOD and COD are observed at outlet. For removal of nutrient parameters, in-situ treatment option of screens and floating rafter may be considered.</p>
6	D6	0.8	<p>Immediate Measures: Screens should be installed at the outlet of the drain for restricting floatable solid matters in the Kondali Irrigation Canal Regular cleaning and maintenance of screen Removal of sludge from the drains Prohibition of dumping of solid waste into the drain</p> <p>Mid-Term Measures: Divert to nearest sewerage system of Sector 35, since low flow in the drain</p>
7	D7	0.7	<p>Immediate Measures: Screens should be installed at the outlet of the drain for restricting floatable solid matters in the Kondali Irrigation Canal Regular cleaning and maintenance of screen Removal of sludge from the drains</p>

			Prohibition of dumping of solid waste into the drain Mid-Term Measures: Divert to nearest sewerage system of Sector 35, since low flow (less than 1 MLD) and less width (less than 1 m) of the drain
8	D8	0.6	Immediate Measures: Screens should be installed at the outlet of the drain for restricting floatable solid matters in the Kondali Irrigation Canal Regular cleaning and maintenance of screen Removal of sludge from the drains Prohibition of dumping of solid waste into the drain Mid-Term Measures: Divert to nearest sewerage system of Sector 35, since low flow (less than 1 MLD) and less width (less than 1 m) in the drain
9	D9	100.4	Immediate Measures: Screens should be installed at the outlet of the drain for restricting floatable solid matters in the Kondali Irrigation Canal Regular cleaning and maintenance of screen Removal of sludge from the drains Prohibition of dumping of solid waste into the drain Long-Term Measures: Another longest open drain in Noida coming from Sector 63 with huge sewage flow. This required proper discussion and brain storming. For collection and treatment Ex-situ treatment
10	D10	Closed drains	Closed Drain (merging in to In-situ Wetland Treatment)
11	D11	1.4	Divert to nearest sewerage system of Sector 50 as the drain is covered.
12	D12	92.1	Immediate Measures: Screens should be installed at the outlet of the drain for restricting floatable solid matters in the Kondali Irrigation Canal Regular cleaning and maintenance of screen Removal of sludge from the drains Prohibition of dumping of solid waste into the drain Long-Term Measures: Second longest open drain in Noida coming from Hindon Cut canal with huge sewage flow. This required proper discussion and brain storming for collection and Ex-situ treatment
13	D13	1.6	Immediate Measures: Screens should be installed at the outlet of the drain for restricting floatable solid matters in the Kondali Irrigation Canal Regular cleaning and maintenance of screen Removal of sludge from the drains Prohibition of dumping of solid waste into the drain Mid-Term Measures: Divert to existing sewerage system of Sector 49 (drain is covered with concrete slab)
14	D14	3.8	Divert to existing sewerage system of Sector 49 (drain is covered with concrete slab)
15	D15	74	Immediate Measures: Screens should be installed at the outlet of the drain for restricting floatable solid matters in the Kondali Irrigation Canal Regular cleaning and maintenance of screen Removal of sludge from the drains Prohibition of dumping of solid waste into the drain Long-Term Measures: Another longest open drain in Noida coming from Sector 63 with huge sewage flow. This required proper discussion and brain storming since STP treated wastewater discharge at the start of the drain. This drain needs to be traced once again for proper in-situ or ex-situ treatment.

			Huge flow (around 75 MLD)
16	D16	19.3	<p>Immediate Measures: Screens should be installed at the outlet of the drain for restricting floatable solid matters in the Kondali Irrigation Canal Regular cleaning and maintenance of screen Removal of sludge from the drains Prohibition of dumping of solid waste into the drain</p> <p>Mid-Term Measures: In-Situ Drain Treatment with physical and biological units within the drain</p>
17	D17	0.3	<p>Immediate Measures: Screens should be installed at the outlet of the drain for restricting floatable solid matters in the Kondali Irrigation Canal Regular cleaning and maintenance of screen Removal of sludge from the drains Prohibition of dumping of solid waste into the drain</p> <p>Mid Term Measures: Divert to nearest sewerage system, since low flow (less than 1 MLD) and less width (less than 1 m) of the drain</p>
18	D18	7.8	<p>Immediate Measures: Screens should be installed at the outlet of the drain for restricting floatable solid matters in the Kondali Irrigation Canal Regular cleaning and maintenance of screen Removal of sludge from the drains Prohibition of dumping of solid waste into the drain</p> <p>Mid Term Measures: In-Situ Drain Treatment with physical and biological units</p>
19	D19	10.3	<p>Immediate Measures: Screens should be installed at the outlet of the drain for restricting floatable solid matters in the Kondali Irrigation Canal Regular cleaning and maintenance of screen Removal of sludge from the drains Prohibition of dumping of solid waste into the drain</p> <p>Mid Term Measures: In-Situ Drain Treatment with physical and biological units within the drain</p>
20	D20	4.1	<p>Immediate Measures: Screens should be installed at the outlet of the drain for restricting floatable solid matters in the Kondali Irrigation Canal Regular cleaning and maintenance of screen Removal of sludge from the drains Prohibition of dumping of solid waste into the drain</p> <p>Mid Term Measures: In-Situ Drain Treatment with physical and biological units within the drain</p>
21	D21	5.9	<p>Immediate Measures: Screens should be installed at the outlet of the drain for restricting floatable solid matters in the Kondali Irrigation Canal Regular cleaning and maintenance of screen Removal of sludge from the drains Prohibition of dumping of solid waste into the drain</p> <p>Mid-Term Measures: In-Situ Drain Treatment with physical and biological units within the drain</p>
22	D22	29.7	<p>Immediate Measures: Screens should be installed at the outlet of the drain for restricting floatable solid matters in the Kondali Irrigation Canal Regular cleaning and maintenance of screen Removal of sludge from the drains Prohibition of dumping of solid waste into the drain</p> <p>Mid-Term Measures: Divert to nearest STP at Sector 168 through pumping station (PS 11) at Sector 167A</p>
23	D23	21.3	<p>Immediate Measures: Screens should be installed at the outlet of the drain for restricting floatable solid matters in the Kondali Irrigation Canal Regular cleaning and maintenance of screen Removal of sludge from the drains Prohibition of dumping of solid waste into the drain</p>

			Mid-Term Measures: Divert to nearby sewerage system of sector 143B and from there it will go to STP located in Sector 168.
24	D24	26.4	Immediate Measures: Screens should be installed at the outlet of the drain for restricting floatable solid matters in the Kondali Irrigation Canal Regular cleaning and maintenance of screen Removal of sludge from the drains Prohibition of dumping of solid waste into the drain Mid-Term Measures: In-Situ Drain Treatment with physical and biological units within the drain

Water Quality of U/S & D/S of Kondli Drain in Noida-

Sl. No.	Sample Location	Date	Physio-Chemical Parameters				Bacteriological Parameters	
			pH 6.5- 9.0	BOD (mg/l) <30	COD (mg/l) <250	TSS (mg/l) <100	Total Coliform (MPN/100 ml)	Fecal Coliform (MPN/100ml) <1000
Water Quality of Kondli Drain at upstream and downstream								
December 2022								
	U/S Kondli Drain Entry Point Sector-11 (Near Hari Darshan Police Chowki) Noida	13.12.22	8.16	62.0	312.0	175.0	4300000	2300000
	D/S Kondli Drain Before Meeting of Yamuna River (Vill- Chak Mangaraula), Noida	13.12.22	7.61	50.0	265.0	141.0	3900000	2700000
January 2023								
	U/S Kondli Drain Entry point Sector-11 (Near Hari Darshan Police Chowki) Noida	17.01.23	8.31	77.0	381.8	206.0	4000000	3400000
	D/S Kondli Drain Before Meeting of Yamuna River (Vill- Chak Mangaraula), Noida	17.01.23	7.64	53.0	276.8	153.0	3800000	2600000

Water Quality of Kondli Drain at Entry and Exit Point of NOIDA as observed during date of Grab sampling.

Water Quality of Drains meeting Kondli Drain within Noida region-

Besides this, monitoring has also been carried out on all 30 drains from where untreated effluents enter Kondli irrigation canal in NOIDA area, during inspection 6 of these drains were found dry. Analysis results for remaining 24 drains have been presented as below-

S.No	Sampling Point Collection	Date	Physio Chemical Parameters						Bacteriological Parameters	
			Colour	Odour	pH	COD mg/l	BOD mg/l	TSS mg/l	Total Coliform (MPN/100 ml)	Fecal Coliform (MPN/100 ml)
1.	Samerville School, Sector-22, Noida	14.2.2023	Sl. Blackish	Unpleasant	7.52	72.0	340.8	147.0	3100000	2300000
2.	In front of Gate Near Police Chowki, Sector-23, Noida	14.2.2023	Turbid	Sl. Unpleasant	7.83	58.0	312.0	134.0	21000000	17000000
3.	Sector-23, Police Chowki Side, Noida	14.2.2023	Blackish	Unpleasant	7.59	66.0	384.0	151.0	2500000	2100000
4.	Kribhco Society, Sector-35, Noida	14.2.2023	Turbid	Sl. Unpleasant	7.68	56.0	307.2	129.0	2100000	1300000
5.	Kribhco Society, Sector-35, In front of Hariom Sweets, Noida	14.2.2023	Turbid	Sl. Unpleasant	7.68	50.0	273.6	134.0	3100000	2100000
6.	Brijwasi Caters, Near Harijan Basti, Sector-35, Noida	14.2.2023	Turbid	Odourless	7.38	61.0	297.6	144.0	17000000	11000000
7.	Surabhi Hospital, Service Road, Sector-35, Noida	14.2.2023	Blackish	Unpleasant	7.71	79.0	404.8	167.0	2000000	1400000
8.	Surabhi Hospital, Sector-35, Noida	14.2.2023	Sl. Blackish	Unpleasant	7.66	67.0	350.4	153.0	2600000	2200000
9.	Kendriya Vihar, Sector-51, Noida	14.2.2023	Turbid	Sl. Unpleasant	7.53	61.0	336.0	151.0	3300000	2700000
10.	Neelgiri F1, Kendriya Vihar, Gole Chakkar, Noida	14.2.2023	Sl. Blackish	Unpleasant	8.12	42.0	283.2	128.0	2600000	2100000
11.	Sector-50, Beech Road, Sector-51, Gole Chakkar, Noida	14.2.2023	Turbid	Sl. Unpleasant	7.65	55.0	284.8	137.0	2700000	2200000
12.	7X, Sector-76, Near Metro Station, Noida	14.2.2023	Sl. Blackish	Unpleasant	7.48	86.0	296.0	143.0	4000000	3400000
13.	Bhrampal Market, Bhati Dairy, Village-	14.2.2023	Sl. Blackish	Unpleasant	7.31	81.0	249.6	163	310000	230000

	Barola, Sector-49, Noida									
14.	Barola Shamshan Ghat, Sector-49, Noida	15.2.2023	Turbid	Sl. Unpleasant	7.37	80.0	240.0	156.0	250000	170000
15.	UGR, Barola, Sector- 50, Noida	15.2.2023	Turbid	Sl. Unpleasant	7.84	64.0	224.0	150.0	210000	130000
16.	Kajal Dairy, Samudayik Sauchalya, Sector-50, Noida	15.2.2023	Turbid	Sl. Unpleasant	7.44	72.0	272.0	164.0	260000	210000
17.	SMG Public School, Rajeev Colony, Bhangel, Noida	15.2.2023	Turbid	Sl. Unpleasant	7.86	54.0	256.0	128.0	2700000	1700000
18.	Satnaam Kirana Store, Bhangel, Noida	15.2.2023	Turbid	Sl. Unpleasant	7.74	82.0	224.0	181.0	34000000	27000000
19.	NSEZ, Metro Station, Noida	15.2.2023	Blackish	Unpleasant	6.85	38.0	368.0	165.0	3200000	2600000
20.	Bhangel Drain, Noida	15.2.2023	Sl. Blackish	Unpleasant	7.92	76.0	240.0	158.0	390000	270000
21.	Hosiery Drain, Noida	15.2.2023	Sl. Blackish	Unpleasant	7.58	52.0	416.0	138.0	1400000	1100000
22.	Advant, Sector-142, Noida	15.2.2023	Turbid	Unpleasant	8.21	84.0	224.0	155.0	2000000	1700000
23.	Sector-135, Near Accenture Pvt. Ltd., Noida	15.2.2023	Blackish	Unpleasant	8.24	58.0	256.0	143.0	14000000	12000000
24.	Near Sector-82, Noida	15.2.2023	Sl. Blackish	Sl. Unpleasant	7.78	62.0	272.0	151.0	3200000	2200000

At the time of sampling 6 Drains were found dry.

Water Quality of STP's in Noida

MONTH- January-2023, STP Data

S. No	Sampling Point	Date	Colour	pH	B.O.D (mg/l)	C.O.D (mg/l)	T.S.S (mg/l)	Total Coliform (MPN/100ml)	Fecal Coliform (MPN/100ml)	PO ³⁻	NO ²⁻
1.	Sector 50 (25MLD SBR Outlet), Noida	02.01.23	Colourless	7.52	09.0	86.4	42.0	2100.0	730.0	0.52	0.54
		10.01.23	Colourless	7.58	17.0	153.6	68.0	1600.0	540.0	0.54	0.33
		16.01.23	Turbid	7.21	09.0	88.0	42.0	2400.0	450.0	0.50	0.46
		23.01.23	Colourless	7.25	11.0	92.0	45.0	1400.0	610.0	0.54	.032
		30.01.23	Colourless	7.51	09.0	77.6	38.0	2100.0	790.0	0.19	0.50
2.	Sector 50 (34 MLD SBR Outlet), Noida	02.01.23	Colourless	7.34	19.0	148.0	71.0	1200.0	450.0	0.46	0.68
		10.01.23	Colourless	7.43	12.0	117.6	54.0	1100.0	830.0	0.19	0.54
		16.01.23	Colourless	7.53	11.0	101.6	44.0	1600.0	240.0	0.18	0.36
		23.01.23	Colourless	7.62	08.0	76.0	41.0	2400.0	920.0	0.68	0.54
		30.01.23	Turbid	7.16	10.0	85.6	41.0	920.0	350.0	0.46	1.2
3.	Sector 54 (33 MLD SBR Outlet), Noida	02.01.23	Colourless	7.21	12.0	134.4	62.0	2100.0	790.0	0.57	0.50
		10.01.23	Colourless	7.28	21.0	168.0	72.0	1600.0	350.0	1.3	0.68
		16.01.23	Colourless	7.56	14.0	112.0	51.0	1100.0	830.0	0.64	0.58
		23.01.23	Colourless	7.57	17.0	141.0	63.0	1600.0	240.0	1.12	0.80
		30.01.23	Colourless	7.48	08.0	72.0	34.0	1100.0	200.0	1.3	0.68
4.	Sector 54 (54 MLD SBR Outlet), Noida	02.01.23	Colourless	7.45	16.0	152.0	69.0	1200.0	450.0	0.22	0.38
		10.01.23	Colourless	7.52	15.0	136.0	67.0	1400.0	150.0	0.58	0.34
		16.01.23	Colourless	7.42	13.0	120.0	56.0	1500.0	680.0	1.1	0.88
		23.01.23	Colourless	7.48	15.0	136.0	61.0	2500.0	930.0	1.10	0.42
		30.01.23	Colourless	7.39	12.0	108.0	45.0	1500.0	450.0	0.57	0.33

5.	Sector 123 (35 MLD SBR Outlet), Noida	02.01.23	Turbid	7.62	22.0	168.0	76.0	2500.0	780.0	1.3	1.2
		10.01.23	Turbid	7.24	19.0	144.0	65.0	1700.0	790.0	0.46	1.2
		16.01.23	Colourless	7.61	22.0	157.0	69.0	1200.0	450.0	0.26	0.34
		23.01.23	Colourless	7.32	17.0	144.0	66.0	1200.0	680.0	0.56	0.50
		30.01.23	Colourless	7.63	15.0	128.0	53.0	4700.0	920.0	1.1	0.34
6.	Sector 168 (50MLD SBR Outlet), Noida	02.01.23	Colourless	7.48	13.0	136.0	65.0	1500.0	930.0	0.92	0.74
		10.01.23	Colourless	7.36	13.0	108.0	56.0	1300.0	780.0	0.26	0.42
		16.01.23	Colourless	7.36	16.0	148.0	66.0	1400.0	790.0	0.38	1.2
		23.01.23	Colourless	7.54	12.0	112.0	58.0	1100.0	400.0	0.50	0.44
		30.01.23	Colourless	7.28	11.0	104.0	49.0	2600.0	780.0	0.42	0.24

S. No.	Sampling Point	Date	Colour	pH	B.O.D (mg/l)	C.O.D (mg/l)	T.S.S (mg/l)	Total Coliform (MPN/ 100ml)	Fecal Coliform (MPN/ 100ml)	PO ³⁻	NO ²⁻
1.	Sector 50 (25MLD SBR Outlet), Noida	06.02.23	Colourless	7.36	12.0	108.0	55.0	1200	450	0.54	0.50
		13.02.23	Colourless	7.63	8.0	72.0	37.0	1600	350	0.18	0.50
		20.02.23	Colourless	7.21	10.0	92.0	48.0	2000	920	0.18	0.22
2.	Sector 50 (34 MLD SBR	06.02.23	Colourless	7.54	9.0	81.6	41.0	1500	610	1.12	0.42
		13.02.23	Colourless	7.74	11.0	85.6	41.0	1300	780	0.64	0.58

	Outlet), Noida	20.02.23	Colourless	7.44	7.0	68.0	32.0	2100	780	1.1	1.3
3.	Sector 54 (33 MLD SBR Outlet), Noida	06.02.23	Colourless	7.28	11.0	97.6	53.0	1400	930	0.56	0.34
		13.02.23	Colourless	7.38	9.0	88.0	43.0	1700	790	0.18	0.46
		20.02.23	Colourless	7.38	12.0	78.4	47.0	2200	400	0.68	0.45
4.	Sector 54 (54 MLD SBR Outlet), Noida	06.02.23	Colourless	7.32	15.0	128.0	62.0	1000	400	1.30	0.40
		13.02.23	Colourless	7.16	13.0	108.0	47.0	1100	780	0.26	1.2
		20.02.23	Colourless	7.46	8.0	72.0	36.0	1600	350	0.56	0.38
5.	Sector 123 (35 MLD SBR Outlet), Noida	06.02.23	Colourless	7.62	13.0	117.6	59.0	2100	780	1.10	0.36
		13.02.23	Colourless	7.58	9.0	77.6	41.0	1600	920	0.38	0.88
		20.02.23	Colourless	7.84	15.0	128.0	58.0	2000	920	0.33	0.54
6.	Sector 168 (50MLD SBR Outlet), Noida	06.02.23	Colourless	7.44	16.0	136.0	65.0	2400	920	0.68	0.42
		13.02.23	Colourless	7.83	14.0	112.0	56.0	1200	450	1.1	0.34
		20.02.23	Colourless	7.55	11.0	84.0	53.0	1100	610	1.2	0.84
7.	Sector 123 (80 MLD SBR Outlet), Noida	20.02.23	Colourless	7.24	7.0	56.0	27.0	2200	200	0.86	0.46
8.	Sector 168 (50MLD SBR Outlet), Noida	20.02.23	Colourless	7.18	9.0	64.0	32.0	1600	170	0.26	0.18

MONTH- February -2023, STP Data

* Sr.No.- 7 and Sr. No-8 are newly installed STPs



केन्द्रीय प्रदूषण नियंत्रण बोर्ड
CENTRAL POLLUTION CONTROL BOARD
 पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय भारत सरकार
 MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE GOVT. OF INDIA

By Speed Post

No. A-19014/59/2020/WQM-1/9523

March 10, 2023

To,

The Chairman,
 Delhi Pollution Control Committee,
 4th and 5th floor, ISBT Building
 Kashmere Gate, Delhi - 110006

DIRECTIONS UNDER SECTION 18(1) (b) OF THE WATER (PREVENTION AND CONTROL OF POLLUTION) ACT, 1974 FOR NON COMPLYING STPS AT KONDLI AND DISCHARGE OF UNTREATED WASTEWATER INTO SHAHDARA DRAIN.

WHEREAS, amongst others under Section 17 of the Water (Prevention and Control of Pollution) Act, 1974, one of the functions of the State Pollution Control Board (SPCB) constituted under the Water (Prevention & Control of Pollution) Act, 1974 is to inspect sewage or trade effluents works and plants for the treatment of sewage and trade effluents and to review plans, specifications or other data relating to plants set up for the treatment of water / wastewater and the system for the disposal of sewage or trade effluents or in connection with the grant of any consent as required by this act; and

Whereas, discharge of untreated, partially treated and treated sewage not meeting standards. Sewage is a major cause for poor water quality in rivers and adversely impacts human health and aquatic life. Further sizeable gap exists in generation and treatment of sewage adding to the problem of water pollution; and

Whereas, Central Government has notified General Discharge Standards for Environmental Pollutants from various sources including municipal wastewater under the Environment (Protection) Act, 1986 and the Rules framed thereunder (Schedule VI); and

[Continued.]

-2-

Whereas, Central Government has notified standards for treated effluent of Sewage Treatment Plants vide notification dated 13.10.2017; and

Whereas, Hon'ble National Green Tribunal Principal Bench, New Delhi in the matter of OA no. 1002 / 2018 titled Abhisht Kusum Gupta Vs State Of Uttar Pradesh & Ors vide its Order dated 19.02.2019 has directed as follows:

"Accordingly, we direct the Central Pollution Control Board (CPCB), DPCC, DJB, East Delhi Municipal Corporation, NOIDA Authority and UPPCB to have a joint meeting within one month and to prepare an action plan in respect of action in respective States to check the water pollution which may also include action to be taken for prohibiting the discharge of effluents, for prosecuting the polluters and recovering the compensation for the damage being caused to the environment.

The Nodal Agency will be CPCB for coordination and compliance. The report of the action taken be furnished to this Tribunal within two months by e-mail at ngt.filing@gmail.com"

Whereas, in compliance to Hon'ble NGT directions, Central Pollution Control Board convened meeting with officers of Delhi Pollution Control Committee (DPCC), Delhi Jal Board (DJB), East Delhi Municipal Corporation (EDMC), NOIDA Authority and Uttar Pradesh Pollution Control Board (UPPCB) on 20.03.2019. It was decided to conduct joint inspection of the area under question so as to ascertain the sources of pollution of Kondli / Noida drain on 02.04.2019; and

Whereas, Joint inspection by the officers from DPCC, DJB, EDMC, PWD, DDA, UPPCB and Noida was conducted on 02.04.2019. Applicant was also informed to accompany the team for joint inspection and express his concerns. Based on inspection made, detailed report was prepared and submitted before Hon'ble NGT on 18.04.2019. Major findings of report are mentioned below:

- i. Unauthorized colonies namely GD colony, Gharauli village and Kondli village are discharging their untreated sewage to drainage system of PWD, DDA, EDMC and contributing to pollution to NOIDA drain.
- ii. DJB has laid sewerage system to convey sewage from said colonies to Kondli STP. However, residents of said colonies are reluctant to take sewerage connection which resulting in discharge of untreated sewage to storm water drainage system.

[Continued..]

-3-

WHEREAS, CPCB had issued direction to DJB vide letter dated 06.05.2019 under Section 5 of the Environment (Protection) Act, 1986 for abatement of pollution of Kondli Drain; and

Whereas, DJB vide letter dated 22.07.2019 submitted the Action plan and informed that 3 drains of PWD carrying wastewater shall be tapped and conveyed to Kondli STPs for treatment. Interception of drains will be finished by December, 2019; and

Whereas, Hon'ble NGT in the matter of OA no. 1002 titled Abhisht Kusum Gupta Vs State of Uttar Pradesh vide order dated 23.12.2021 directed CPCB as follows:

"Coming to the remedial action in Delhi, the action taken report filed on behalf of the Delhi Government has stated that no untreated sewage is generated from Delhi and discharged into the Noida drain. This aspect may be verified by the CPCB. The treatment capacity and performance of Kondli STP also needs to be verified particularly with reference to compliance with fecal coliform and utilization of treated sewage. It further needs to be ascertained whether such waste is being discharged into Shahdara drain."

Whereas, in compliance to directions of Hon'ble NGT, a team comprising officials from CPCB, visited the site on 24.03.2022 along with the officials of Delhi Jal Board (DJB), East (vii Delhi Municipal Corporation (EDMC) and Delhi Pollution Control Committee and inspected storm water drains of Kondli, Delhi and STPs located at Kondli to verify the status of action plan of Government of NCT of Delhi.

It was found that Tapped wastewater diverted to existing sewerage system and same is conveyed to Kondli STP. The analytical results of STP shows that STP is non-complying with respect to prescribed norms. The quality of treated water at outlet is equivalent to untreated wastewater at inlet. The treated water discharged to Shahdara drain which finally merges with river Yamuna at downstream of Okhla Barrage.

[Continued..]

Whereas, Hon'ble NGT vide its order dated 03.08.2022 in O. A. No. 1002/2018, Abhisht Kusum Gupta Vs. State of Uttar Pradesh & Ors issued various directions including following direction for DJB:

Para 29 (vii)

DJB may ensure compliance of its four STPs so as to meet standards as directed by the Tribunal. Treated effluents of 90 MGD from four Phases be utilised rather than disposed in Shahdara drain.

Para 29 (viii)

No effluent be disposed by NCT Delhi in Kondli/Noida Drain

Whereas, CPCB convene first review meeting with concerned stakeholders (Noida Authority, Khora, Khoda Nagar Palika, DJB) and SPCBs of Uttar Pradesh and NCT of Delhi on 14.11.2022 to review the status of compliance of directions given by Hon'ble NGT; and

Whereas, DJB vide letter dated 23.11.2022 submitted compliance status of the four STPs at Kondli and status on diversion of drains; and

Whereas, CPCB made a field visit on 29-30/11/2022 jointly with UP SPCB, DPCC, DJB, NOIDA authority and for verification of action plan submitted by different agencies and made following observations:

1. DJB has created the infrastructure at Kondli for diversion of wastewater of Kondli, Gharoli, GD Colony into existing sewerage system and same is found operational. All wastewater flowing into storm water drains diverted into Sewerage System.
2. Tapped wastewater diverted to existing sewerage system and same is conveyed to Kondli STP. Kondli STP comprises of 4 phases i.e. Phase I -10 MGD, Phase II-25MGD, Phase III-10 MGD and Phase IV-45 MGD. During inspection, Phase I and III was found functional and Phase II and IV is under rehabilitation. Rehabilitation work as reported will be completed by November 2023.
3. Disinfection system and Sludge Treatment Units (Sludge Thickener, Centrifuge and Bio Gas Generator) of Phase I and III are in commissioning stage.
4. Samples were collected from inlet and outlet of Phase-I, III and Combined outlet. The analysis report is tabulated below:

[Continued..]

Analytical results of Kondli STP, Delhi - Physio-chemical							
S. No.	Parameters	Notified Standards	Common Inlet	Phase I		Phase III	Final Outlet (Phase I, II, III & IV)
				Before Chlorination	Outlet	Outlet	
1	pH	5.5-9	6.9	7.0	7.1	6.9	6.8
2	COD (mg/L)	50	537	10	8	20	282
3	BOD (mg/L)	10	221	4	3	7	119
4	TSS (mg/L)	20	259	BDL<10	BDL<10	45	177
5	PO ₄ -P (mg/L)	1	3.58	3.39	3.07	1.87	2.60
6	NH ₃ -N (mg/L)	-	26	-	BDL<1	BDL<1	22
7	MLSS (mg/L)	-	-	-	4558	4010	-
8	MLVSS (mg/L)	-	-	-	3226	1824	-
9	Total Coliform (MPN/ 100 mL)	-	-	14 x 10 ⁹	92 x 10 ³	17 x 10 ⁴	11 x 10 ⁹
10	Fecal Coliform (MPN/ 100 mL)	230 MPN/ 100 mL	-	37 x 10 ⁸	35 x 10 ³	79 x 10 ³	22 x 10 ⁸

Note: Hon'ble NGT vide order dated 30.04.2019 in the matter of 1069 of 2018

Close examination of above results reveals that Kondli STP Phase III unit is not meeting with respect to TSS, Fecal Coliform and PO₄-P and Phase-I not meeting the prescribed norms for Fecal Coliform and PO₄-P.

- Phase-IV of Kondli STP is under rehabilitation, therefore final outlet of STP (combined outlet of Phase I, II, III and IV) not meeting the desired norms of COD, BOD, TSS, PO₄-P & Total Coliform.

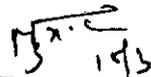
Whereas, it is evident that combined outlet of Kondli STP is still non-complying with respect to prescribed norms of DPCC and entire wastewater is continued to be discharged into Shahdara drain which merges with river Yamuna and deteriorating the water quality of river Yamuna.

NOW, THEREFORE, in exercise of the powers conferred under section 18 (1) (b) of the Water (Prevention & Control of Pollution) Act 1974, the Chairman, Delhi Pollution Control Committee (DPCC) is hereby directed as follows:

[Continued..]

1. DPCC shall issue appropriate directions to Delhi Jal Board:
 - a. To ensure compliance of its 04 STP to meet the norms prescribed by NGT in OA No.1069/2018, Nitin Shankar Deshpande vs. Union of India & Ors. subject to further directions of Hon'ble Supreme Court in pending proceedings.
 - b. To provide STP wise status/ action plan for management of sludge generated and reuse of treated effluent.
 - c. To submit time-bound action plan to ensure compliance of Hon'ble NGT order dated 03.08.2022 regarding re-use of the entire treated effluent of 90 MGD rather than discharging into Shahdara Drain.
 - d. To ensure that wastewater generated from Kondli, Gharoli should be 100 % diverted into existing sewerage system and should not flow to Noida Drain.
2. To ensure compliance of CPCB directions dated 31.01.2021 regarding installation and connectivity of OCEMS.
3. To ensure operation of STPs with valid consent order & review the consent orders issued to STP w.r.t condition for disposal of treated sewage for needed compliance of Hon'ble NGT order dated 03.08.2022.
4. To ensure that all drains, water bodies to be geotagged and given UID.

Necessary action for compliance of the above directions may therefore be taken and an action taken report shall be submitted by Delhi Pollution Control Committee to CPCB within 30 days from the date of receipt of these directions.


(Tanmay Kumar)
Chairman





केन्द्रीय प्रदूषण नियंत्रण बोर्ड
CENTRAL POLLUTION CONTROL BOARD
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय भारत सरकार
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE GOVT. OF INDIA

By Speed Post

F.No.A-19014/59/2020/WQM-I/ 9504

March 10, 2023

To,

The Chairman,
Uttar Pradesh Pollution Control Board,
1st Floor, PICUP Bhavan,
Vibhuti Khand, Gomti Nagar, Lucknow - 226010

DIRECTIONS UNDER SECTION 18(1) (b) OF THE WATER (PREVENTION AND CONTROL OF POLLUTION) ACT, 1974 FOR DISCHARGING WASTEWATER INTO NOIDA DRAIN.

WHEREAS, amongst others, under Section 17 of the Water (Prevention and Control of Pollution) Act, 1974, one of the functions of the State Pollution Control Board (SPCB) constituted under the Water (Prevention & Control of Pollution) Act, 1974 is to inspect sewage or trade effluents works and plants for the treatment of sewage and trade effluents and to review plans, specifications or other data relating to plants set up for the treatment of water and wastewater and the system for the disposal of sewage or trade effluents or in connection with the grant of any consent as required by this act; and

Whereas, CPCB had issued directions to Uttar Pradesh Pollution Control Board vide letter no. No. A-19014/43/06-MON dated 21/04/2015 under Section 18 (1) b of Water (Prevention and Control of Pollution) Act, 1974 to direct concerned stakeholders to develop infrastructure for sewage management and operate the STPs so as to comply with stipulated norms; and

[Continued..]

-2-

Whereas, Hon'ble National Green Tribunal Principal Bench, New Delhi in the matter of OA no. 1002 / 2018 titled Abhisht Kusum Gupta Vs State Of Uttar Pradesh & Ors vide its Order dated 19.02.2019 has directed as follows:

"Accordingly, we direct the Central Pollution Control Board (CPCB), DPCC, DJB, East Delhi Municipal Corporation, NOIDA Authority and UPPCB to have a joint meeting within one month and to prepare an action plan in respect of action in respective States to check the water pollution which may also include action to be taken for prohibiting the discharge of effluents, for prosecuting the polluters and recovering the compensation for the damage being caused to the environment.

The Nodal Agency will be CPCB for coordination and compliance. The report of the action taken be furnished to this Tribunal within two months by e-mail at ngt.filing@gmail.com"

Whereas, in compliance to Hon'ble NGT directions, Central Pollution Control Board convened meeting with officers of Delhi Pollution Control Committee (DPCC), Delhi Jal Board (DJB), East Delhi Municipal Corporation (EDMC), NOIDA Authority and Uttar Pradesh Pollution Control Board (UPPCB) on 20.03.2019. It was decided to conduct joint inspection of the area under question so as to ascertain the sources of pollution of Kondli / Noida drain on 02.04.2019; and

Whereas, Joint inspection by the officers from DPCC, DJB, EDMC, PWD, DDA, UPPCB and Noida was conducted on 02.04.2019. Applicant was also informed to accompany the team for joint inspection and express his concerns. Based on inspection made, detailed report was prepared and submitted before Hon'ble NGT on 18.04.2019. Major findings of report are mentioned below:

[Continued..]

-3-

i. **Ghaziabad:**

Khoda village, Ghaziabad discharges untreated waste water to drainage system of PWD Delhi near CRPF camp which finally merges with Kondli drain.

ii. **NOIDA:**

Estimated sewage generation of Noida for year 2019 was 216 MLD whereas total installed capacity of 231 MLD and its actual capacity utilization is 152 MLD. It shows that 64 MLD of untreated sewage is being discharged. 30 drains are discharging untreated wastewater to Kondli / Noida drain and contributing to its organic and hydraulic loading.

WHEREAS, New Okhla Industrial Development Authority and Nagar Palika Parishad Khoda Makanpur which is responsible for collection, treatment and lawful reuse / disposal of the treated sewage has failed to discharge its duties in this matter; and

WHEREAS, CPCB has issued directions under section 5 of the Environment (Protection) Act, 1986 to NOIDA authority vide letter dated 06/06/2019 and Nagar Palika Parishad Khoda Makanpur vide letter dated 24/09/2019 for taking action for abatement of pollution of Noida drain; and

Whereas, Noida authority vide letter dated 01.07.2019, 20.12.2019, 08.09.2020 and 15.09.2020 submitted the action plan for abatement of water pollution of Noida drain and Nagar Palika Parishad Khoda Makanpur vide letter dated 08.11.2019 submitted that there is no land available for construction of Sewage Pumping Stations and Sewage Treatment plant in Khoda Makanpur and accordingly, request has been made to Ghaziabad Nagar Nigam and Noida authority to provide the land for the same and;

[Continued..]

Whereas, Hon'ble NGT vide its order dated 03.08.2022 in O. A. No. 1002/2018, *Abhisht Kusum Gupta Vs. State of Uttar Pradesh & Ors* issued following directions:

Para	Contents of Directions
29 (ii)	CTO granted to the Group Housing Societies (GHS) may require standards and specifications as per MoFF&CC Draft Notification dated 25.02.2022. SPCBs need to ensure utilisation of treated sewage. Mode of disposal should not be the drains. Effluents may go to sewers leading to STPs.
29 (iii)	Thirty identified drains or any other such drain carrying sewage be diverted to existing STPs and not to Noida drain. Such drains are to be used for flood management.
29 (iv)	All existing STPs and upcoming STPs need to meet standards as directed by this Tribunal vide order dated 30.04.2019 in OA No. 1069/2018, <i>Nitin Shankar Deshpande vs. Union of India & Ors.</i> subject to further directions of Hon'ble Supreme Court in pending proceedings.
29 (v)	MoU for utilisation for sewage between Power Plant and Noida be executed without delay.
29 (vi)	ACS, UD of UP need to immediately review and ensure treatment of sewage generated by Khoda - Makanpur.

Para 29 (ix)

CPCB may independently monitor the directions from (ii) to (viii) and give its report to Chairman, CPCB who may issue further directions for compliance.

Whereas, CPCB convene first review meeting with concerned stakeholders (Noida Authority, Khora, Khoda Nagar Palika, DJB) and SPCBs of Uttar Pradesh and NCT of Delhi on 14.11.2022 to review the status of compliance of directions given by Hon'ble NGT; and

Whereas, Noida authority vide letter dated 25.11.2022 submitted action plan in compliance to directions issued by Hon'ble NGT. Khoda Nagar Palika vide letter dated 02.12.2022 informed that due to non-availability of land for setting up sewage treatment plant in Khora, Khoda Nagar Palika requested NOIDA Authority vide letters dated 31.12.2021, 1.1.2022 and 16.4.2022, but the action is still awaited. Further, E-tender has been approved in favour of M/s Green Technology for the purpose of bio/phytoremediation for the purification of water flowing in the drains of Khora area

[Continued..]

NTPC vide letter dated 1.12.2022 submitted that the activities related to implementation of MoU and compliance of Hon'ble NGT order may kindly be kept in abeyance; and

Whereas, CPCB made a field visit on 29-30/11/2022 along with officers of UP SPCB, DPCC, DJB, NOIDA authority for verification of action plan submitted by different agencies and made following observations:

1. During inspection, it was found that discharges from Khoda- Makanpur Nagar Palika flows through Delhi and wastewater merges with Kondli drain. Analytical results of sample collected from drain indicate that drain carries untreated sewage as BOD-165 mg/l, COD- 579 mg/l and TSS- 379 mg/l.
2. At present, interception work of 30 major and minor storm water drains is not initiated and wastewater is discharged directly into Noida drain. Even, information on hydraulic and organic load of drains is not available. Samples of drains at entrance of Noida-Delhi border and at before confluence to river Yamuna were collected. The analytical results are depicted below:

Analytical results of Drains - Physio-chemical

S. No.	Sampling Location	pH	COD (mg/L)	BOD (mg/L)	TSS (mg/L)	PO ₄ -P (mg/L)	NH ₃ -N (mg/L)
General Standards for Discharge of Environmental Pollutants		5.5-9.0	250	30	100	-	50
1.	Drain at Entrance of Noida	7.1	582	152	279	3.54	41
2.	At confluence of Bangel Drain	7.4	210	48	102	6.50	18
3.	Noida drain Before meeting River Yamuna	7.4	180	40	603	2.43	18

3. It was found that 01 In-situ constructed wetland installed in Noida Drain near Sector-50 and 02 in-situ constructed wetland are in process. The wetland comprises of 03 ponds and Constructed wetland having 5-10 furrows of 1 to 4 m width separated by ridges of 1 m high, 0.5m wide and composed of river bed pebbles of 80-50 mm size.
4. Samples of Noida drain are collected at different locations to assess the performance of In-situ constructed wetland and ascertain the water quality of Noida drain and same is depicted in table below

[Continued..]

- 6 -

Analytical results of Constructed wetland - Physio-chemical

S. No.	Sampling Location	pH	COD (mg/L)	BOD (mg/L)	TSS (mg/L)	PO ₄ -P (mg/L)	NH ₃ -N (mg/L)
1.	Pond 1	7.3	256	87	92	3.61	26
2.	Pond 2	7.3	274	104	122	4.52	29
3.	Pond 3	7.2	257	84	87	7.53	26

The results indicate that concentration at Inlet and outlet of Constructed wetland with respect to BOD, COD and TSS is same and no substantial improvement observed.

Whereas, it is evident that no progress has been made in compliance of directions of NGT and abatement of water pollution of Noida drain by Noida authority and Khoda- Makanpur Nagar Palika.

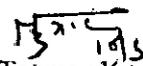
NOW, THEREFORE, in exercise of the powers conferred under section 18 (1) (b) of the Water (Prevention & Control of Pollution) Act 1974, Chairman, Uttar Pradesh Pollution Control Board (UPPCB) is hereby directed as follows:

1. To perform review and ensure immediate compliance of directions Para 29 (ii) of Hon'ble NGT order dated 03.08.2022 regarding grant of CTO to the Group Housing Societies (GHS), utilisation of treated sewage & modification of disposal system and submit Action Plan/ Action Taken Report with respect to maximum utilization and treated sewage by GHS.
2. UPPCB shall issue appropriate direction to Noida Authority to ensure compliance of following:
 - a. Para 29 (iii) of Hon'ble NGT order dated 03.08.2022 regarding tapping of 30 identified drains or any other such drain carrying sewage so as to divert to existing STPs and not to Noida drain & to submit drain-wise action plan of all 30 drains & other drains in NOIDA for diversion to existing STP and for ultimate disposal of treated effluent not to NOIDA drains.

[Continued..]

- b. To submit time-bound action plan to ensure compliance of Para 29 (iv) regarding compliance of all existing STPs and upcoming STPs as per standards as directed by this Tribunal vide order dated 30.04.2019 in OA No. 1069/2018, Nitin Shankar Deshpande vs. Union of India & Ors. subject to further directions of Hon'ble Supreme Court in pending proceedings.
 - c. To provide STP wise status/ action plan for management of sludge generated and reuse of treated effluent.
3. UPPCB shall issue following directions to the Principle Secretary, Urban Development Department, Govt. of U.P
- a. To intervene on the matter of disposal of wastewater generated from Khoda- Makanpur Nagar Palika and resolve the issue of availability of land.
 - b. To review and ensure immediate compliance of Para 29 (vi) of Hon'ble NGT's direction dated 03.08.2022
4. To ensure compliance of CPCB directions dated 31.01.2021 regarding installation and connectivity of OCEMS.
5. To ensure operation of STPs with valid consent order & review the consent orders issued to STP w.r.t condition for disposal of treated sewage for needed compliance of Hon'ble NGT order dated 03.08.2022.
6. To ensure that all drains, water bodies to be geotagged and given UID.

The action taken report shall be submitted by Uttar Pradesh Pollution Control Board (UPPCB) to CPCB within 30 days from the date of receipt of these directions alongwith a time bound action plan for compliance of the directions. UPPCB shall also acknowledge the receipt of these directions to CPCB by return fax.


(Tahmay Kumar)
Chairman

Item No. 02

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

(By Video Conferencing)

Original Application No. 1002/2018
(I.A. No. 125/2022)
(with reports dated 11.04.2022,
06.05.2022, 29.07.2022 and 01.08.2022)

Abhisht Kusum Gupta

Applicant

Versus

State of Uttar Pradesh & Ors.

Respondent(s)

Date of hearing: 03.08.2022

**CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON
HON'BLE MR. JUSTICE SUDHIR AGARWAL, JUDICIAL MEMBER
HON'BLE PROF. A. SENTHIL VEL, EXPERT MEMBER**

Applicant: Mr. Sunil J. Mathews, Advocate with Mr. Abhisht Kusum Gupta,
Applicant in Person

Respondents(s): Mr. Ravindra Kumar, Senior Advocate with Mr. Rachit Mittal, Adv.
for NOIDA Authority
Mr. Pradeep Misra & Mr. Daleep Dhyani, Advocates for UPPCB
Ms. Sakshi Popli, Advocate for DJB
Mr. Aman Bhalla, Advocate for CPCB
Mr. Narender Pal Singh, Advocate for DPCC
Mr. Balendu Shekhar, Advocate for EDMC

ORDER

The Issue - remedial action against pollution of irrigation canal in Noida, meeting Yamuna and then Ganga and failure of authorities in Delhi, District Ghaziabad and Noida in remedying the situation

1. The issue for consideration is the remedial action for preventing untreated sewage going to the "irrigation canal" in Sector 137, NOIDA. Sources of such discharge include non-functional/deficient STPs in 95 high rise buildings in Noida, industries and waste water from upstream from Delhi and Ghaziabad. The said canal joins Yamuna and then Ganga.

NOIDA, Ghaziabad Nagar Nigam, Delhi Jal Board (DJB), East Delhi Municipal Corporation (EDMC) and Nagar Palika Parishad, Khoda Makanpur are the identified authorities required to take the remedial action, based on the verification report to which reference will be made hereafter.

2. It is established that there is huge amount of water pollution as shown by analysis of water samples from the drain, beyond prescribed norms, to the detriment of environment and public health. The said water, being canal water, is used by living beings and for irrigation. Pollution is source of deaths and diseases which is also criminal offences under the law of the land. There are designated authorities, entrusted with the task of stopping it but they have failed to prevent such pollution, despite several directions of this Tribunal in the last about four years in the light of the reports of the Committees appointed by the Tribunal, after ascertaining the factual status on the ground.

3. We may refer to some of the earlier reports and orders for background. First report to be mentioned is report dated 1.11.2019 specifying role to be played by each of the concerned authority. Thereafter, we may refer to orders dated 6.11.2020, 30.7.2021 and last order dated 23.12.2021.

Report dated 1.11.2019 by CPCB about specific role of authorities and level of pollution of the canal

4. In the report of CPCB dated 01.11.2019, steps to be taken by NOIDA, Ghaziabad Nagar Nigam, Delhi Jal Board (DJB), East Delhi Municipal Corporation (EDMC) and Nagar Palika Parishad, Khoda Makanpur were recommended as follows:-

Sl. No	Department	Directions issued u/s 5 of EPA, 1986
1.	NOIDA	<p>i. To develop time bound action plan to stop discharge of untreated wastewater to 30 drains.</p> <p>ii. To intercept all drains and channelize wastewater to STPs so that no untreated wastewater is discharged to Noida drain.</p> <p>iii. To deposit an Interim Environmental Compensation of Rs. 1,00,00,000</p>
2.	Ghaziabad Nagar Nigam	<p>i. To establish sewerage network and treatment facility to treat sewage generated from Khoda village.</p> <p>ii. To Deposit an Interim Environmental Compensation of 1,00,00,000</p>
3.	DJB	<p>i. To initiate legal proceedings against the residents of GD colony, Gharauli village and Kondli village, Delhi having failed to take sewer connections.</p> <p>ii. To ensure that each building under their jurisdiction shall have sewer connection so that current practice of discharge of untreated sewage into storm water drainage system should be stopped.</p>
4.	EDMC	<p>i. To direct dairy farms to develop decentralized treatment facility so that their untreated waste shall not be discharged to DDA drainage system</p> <p>ii. To ensure that untreated dairy waste including animal dungs from Gharuli village should not be discharged into storm water drain. Challan / Legal action shall be initiated against such violators.</p>
5.	Nagar Palika Parishad Khoda Makanpur	Show cause notice issued to explain the reasons as to why action should not be taken against Nagar Palika Parishad Khoda including levying of Environmental Compensation for discharge of untreated sewage to drainage system of Delhi. Copy of directions is attached as

5. The level of water pollution in the drains was found to be as follows:-

Table 1: Analytical Results of Drain

Sl. No.	Sample Location	Physico-Chemical Parameters				Bacteriological Parameters	
		pH	COD	BOD	TSS	Total Coliform (MPN/100ml)	Fecal Coliform (MPN/100ml)
Water Quality of Noida Drain at different locations							
1	Budh Vihar, Sector-11, Noida	7.56	444	219	330	13 X10 ⁶	79 X10 ⁵
2	S-14, New Kondli Road, Sector-11, Noida.	7.55	433	217	352	23 X10 ⁶	23 X10 ⁶

3	Sector-50, Noida Link Road.	7.72	169	68	84	11 X10 ⁶	68 X10 ⁵
4	Sector-137, India TV Metro Station, Noida.	7.78	186	71	65	13 X10 ⁶	13 X10 ⁶
5	Noida drain at regulator	7.84	145	60	89	-	-
6	Noida drain at before Confluence with river Yamuna	7.82	163	46	83	78 X10 ⁵	78 X10 ⁵
Water Quality of adjoining drains of Noida Drain							
7	Khoda village	7.54	314	107	194	78	20 X10 ⁵
8	Drain merges with Noida drain at Sector-142, Advant Navis Buisness IT Park, Noida.	7.70	182	100	63	46 X10 ⁶	46 X10 ⁶
<i>Note: All units are measured in mg/l except Fecal Coliform and pH.</i>							

BOD concentration at entrance of NOIDA, U.P is 219 mg/l whereas Fecal coliform count is 20 X 10⁵. However, concentration of BOD before confluence point is 46 mg/l and Fecal coliform count is 78 X 10⁵ MPN/100 ml. The results indicate that although there is marginal improvement in water quality as the drain travels through NOIDA but still concentration level of BOD and Fecal Coliform at the confluence point of drain with Yamuna is quite high."

Orders dated 6.11.2020 and 30.7.2021

6. Considering the above factual scenario and recommendations of CPCB for remedial action, the Tribunal issued directions with reference to which the matter was further reviewed on 06.11.2020 and 30.07.2021. In view of acknowledged continuing pollution without adequate remedial action, the Tribunal, vide order dated 30.7.2021, while directing further action, also sought personal presence of concerned senior officers - Additional Chief Secretary, Forest and Environment, UP, Secretary, Urban Development, UP, CEO, NOIDA Authority, District Magistrate, NOIDA, Vice Chairman, GDA, Police Commissioner, NOIDA, IG, Meerut and Chief Secretary, Delhi and Special Commissioner of Police, East Delhi by video

conference, along with their action taken reports in terms of directions of the Tribunal.

Last order dated 23.12.2021

7. The matter was last considered on 23.12.2021 in the presence of the above senior officers. Consideration included Action Plan filed by the NOIDA Authority, Compliance report filed by UP State PCB, Status report filed by the Delhi Government and two reports filed by CPCB on compliance status on the issue sewage management and prescribing standards for water quality of drains.

8. The action plan of NOIDA Authority mentioned remedial action in the form of steps proposed in the report. The State PCB pointed out the failure of the 95 group housing societies in complying with EC/consent conditions for treatment of sewage generated in the said group housing societies. The report of the Delhi Government stated that meeting was held by the Chief Secretary with the concerned Departments on the issue of disposal of sewer wastes in Noida drains from Kondli, Gharoli and Khoda (Ghaziabad) causing pollution in Yamuna and (ii) Sewage discharge from GD Colony, Gharauli village and Kondli village in Delhi to the drainage system of PWD, contributing to pollution to NOIDA drain and steps taken. CPCB failed to lay down standards for disposal of treated effluents, to be permitted in storm water drains or irrigation canals to maintain the water quality of drains to match standards laid down or proposed under the Environment (Protection) Act, 1986/the Water (Prevention and Control of Pollution) Act, 1974. 2nd Report of the CPCB mentioned the non-compliance status for waste water treatment in Khoda area.

9. The Tribunal noted the unsatisfactory state-of-affairs. It was observed that in view of admitted status of non-compliance of EC/Consent

conditions by the group housing societies who were discharging their sewage directly into NOIDA sewer line, without the said sewer line having requisite capacity. The report showed that the sewer lines were lying chocked or overflowing. No action was taken against non-compliant housing projects for breach of statutory obligation as per EC/consent conditions. The projects were allowed to be illegally occupied without compliance of basic norms to facilitate builders to sell flats, to the detriment of environment and public health. The Tribunal observed that 'Polluter Pays' principle was required to be enforced and compensation with deterrent element was required to be recovered and credited in separate account for restoration and improvement of environment. The Tribunal also directed maintenance of sewer line of NOIDA. The Tribunal noted that even before functional and compliant STPs, buildings were allowed to be occupied. The Tribunal also noted that there was no effective monitoring mechanism and not even a dedicated monitoring cell manned by qualified persons attached to the CEO, NOIDA to prevent such occurrences in terms of public trust doctrine. The water quality of Kondli Irrigation drain was found to be highly polluted for which no adequate remedial action was insight. The Tribunal also directed the Urban Development Department, UP to take remedial action in respect of failure of the Khoda Makanpur Municipality. CPCB was directed to verify the claim of the Delhi Government that no untreated sewage was being discharged into the NOIDA drain in Delhi. The Tribunal also noted that discharge of effluents in the irrigation canal was taking place inspite of refusal of permission for such discharge by Irrigation Department, UP. Finally, the Tribunal directed as follows:

“xxx.....xxxx.....xxx

20. We sum up our directions as follows:

NOIDA

- i. **Discrepancies pointed out in para 13 regarding functional status of STPs, their compliance and connectivity to sewers to be addressed and clarified considering desludging and maintenance of sewer lines.**
- ii. **Action against violators and colluders under Section 3 of PMLA Act, 2002, IPC as well as under Section 133 of Cr. PC to be looked into.**
- iii. **Granting partial or completion certificates must be compliant with EC/Consent conditions.**
- iv. **Completion of ongoing sewerage network to be ensured and steps taken in respect of 30 drains and their termination to respective existing or new STPs.**
- v. **Mode of disposal of 6 existing STPs to be compliant with standards, including fecal coliform and utilization of treated effluents to be ensured.**

UP State PCB/Irrigation Department/Urban Development, UP

- vi. **Maintaining water quality of irrigation canal (Kondli drain) as per Water Act. STPs to be consented accordingly and regular monitoring of performance of terminal STPs as well as of group housing societies required.**
- vii. **Khoda Nagar Palika to set up required STP and State of UP to frame and execute policy as directed in Para 17 above.**

GNCTD (EDMC/DJB/DPCC)

- viii. **Ensuring no waste water enters from Kondli drain to Noida.**
- ix. **Kondli STP should comply with standards and adequately cater to the need of designed capacity with proper utilization and disposal of effluents.**

CPCB

- x. **To evolve standards and formulate policy for maintaining and restoring water quality of storm water drains/irrigation canals and other "streams" as per the Water Act, 1974."**

Today's consideration and further directions

10. The matter has been taken up after more than seven months for further consideration in the light of earlier directions. Reports have been filed by the UP State PCB, NOIDA Authority, DPCC and CPCB giving the factual compliance status.

Compliance status of Kondli STP in Delhi as found by DPCC/CPCB

11. The report of DPCC deals with the compliance of discharge in Kondli drain and compliance status of Kondli STP. The report mentions the **status**

of Kondli STP as non-compliant for which the DPCC wrote a letter to DJB for taking remedial measures. DPCC also issued show cause notice to the operator of the STP against which the said service provider has filed WP (C) No. 4391/2021 in Delhi High Court. **Report of CPCB on this very issue dated 29.07.2022 also confirms that Kondli STP is non-compliant.** On the issue of diversion of waste water from Kondli drain to the sewerage system, it is found that even after such diversion the **waste also is flowing in the drain and diversion is not successful. This is resulting in adding pollution load to the drain.** The STP is non-compliant. DJB has been directed as follows:

“3.0 Major Observations and Recommendations

Based on the inspection, following observations and recommendations are made:

*DJB has created the infrastructure diversion for diversion of wastewaters generated from Kondli and Gharoli regions and same is found as operational. However, with regard to its performance, it is observed that **partial flow is still flowing through Kondli-Noida drain towards NOIDA. DJB should identify the leakages and make the system full proof so that no wastewater flows towards NOIDA.***

1. *Tapped wastewater is diverted to existing sewerage system and same is conveyed to Kondli STP. The analytical results show that STP is non-complying with respect to prescribed norms. The quality of treated sewage at the outlet is at par with the untreated wastewater at inlet. The treated sewage is discharged to Shahdara drain which finally meets river Yamuna at downstream of Okhla Barrage.*
2. *It may be concluded that the purpose of the exercise of tapping the drains & its treatment, is defeated in meeting the objective. Entire wastewater flowing through the Kondli drain should be treated at Kondli STP and quality of treated sewage must meet the prescribed standards. Only after requisite treatment, the treated sewage should be allowed to be discharged into Shahdara drain.*
3. *However, in the present case, the wastewater of Kondli drain is diverted to Kondli STP and the STP is neither having adequate capacity nor it is complying with the standards. As a result, untreated/partially treated sewage*

is being discharged into Shahdara drain. This untreated/partially treated wastewater of Kondli drain is finally being discharged into river Yamuna via Shahdara drain.”

Compliance status of water quality standards in Noida, as per UP State PCB

12. The report of the UP State PCB dated 11.04.2022 is about water quality of the drain. The report of the State PCB gives the water quality of samples taken on 07.01.2022, 28.01.2022, 14.02.2022, 04.03.2022 and 28.03.2022. The **water quality does not meet the prescribed standards.** It will suffice to reproduce the analysis of the sample taken on 28.03.2022 which is as follows:

“Date of Sample Collection-28.03.2022

Parameters	Sampling Point	
	Up Steam Lat-28.601913 Long-77.336993 Kondli drain near Haridrshan Police Chowki, Sector-11, Noida	Down Stream Lat-28.473076 Long-77.405751 Kondli Drain near Vill. Chak Mangurola, Sector- 168, Noida
Colour	Blackish	Blackish
Odour	Unpleasant	Unpleasant
pH	7.51	7.59
COD (mg/l)	416	304
BOD (mg/l)	144	90
TSS (mg/l)	264	138
Total Coliform (MPN/100ml)	33x10 ⁵	27x10 ⁵
Fecal Coliform (MPN/100ml)	27x10 ⁵	17x10 ⁵

Compliance status by group housing societies

13. With regard to group housing societies, only 76 out of 95 have STPs. Others have yet to set up. 38 out of 76 (50%) are non compliant as follows:

No. of GHP	STP Installed	STP Not Installed	STP Under Installation	Complying STP	Not Complying STP	Report Awaited

95 (94+1 Under construction)	76	13	5	36	38	0
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14. Show cause notice for levy of compensation has been issued by the State PCB against the said societies. Prosecution has been initiated against 62 defaulters while action against the remaining non-compliant group housing societies is yet to be taken.

Compliance by STPs

15. The six operational STPs with total capacity of 231 MLD are said to be compliant though the result of the samples rebuts that claim if correct standard is applied. Fecal coliform standard is taken as 1000 MPN, as against 100 MPN. With regard to fecal coliform, the Tribunal has dealt with the matter vide order dated 30.04.2019, in OA No. 1069/2018, *Nitin Shankar Deshpande v. UOI & Ors.* against which appeal has been filed before the Hon'ble Supreme Court and no stay has been granted. Similarly, BOD standard is wrongly taken at 30 against prescribed standard of 10. The water quality of the STPs is mentioned as follows:-

"WATER QUALITY OF STP's IN NOIDA

Parameters	STP Detail					
	Sector-50 Noida (25 MLD SBR Outlet), Noida	Sector-50 Noida (34 MLD SBR Outlet), Noida	Sector-54 Noida (33 MLD SBR Outlet), Noida	Sector-54 Noida (54 MLD SBR Outlet), Noida	Sector-123 Noida (35 MLD SBR Outlet), Noida	Sector-168 Noida (50 MLD SBR Outlet), Noida
Colour	Colourless	Colourless	Colourless	Colourless	Colourless	Colourless
Odour	Odourless	Odourless	Odourless	Odourless	Odourless	Odourless
pH (6.5-9.0)	7.39	7.32	7.47	7.53	7.59	7.61
BOD (30 mg/l)	21	18	15	13.5	27	24
COD (250 mg/l)	136	128	112	104	168	160
TSS (100 mg/l)	60	58	55	51	74	70
Phosphorus (as PO ₄) (5 mg/l)	1.30	0.54	1.10	0.50	0.12	0.68

Nitrogen (as NO ₃) mg/l	0.44	0.50	0.32	0.42	0.28	1.0
Total Coliform (MPN/100 mL)	11x10 ²	14x10 ²	13x10 ²	15x10 ²	16x10 ²	20x10 ²
Fecal Coliform (<1000 MPN/ 100mL)	830	680	780	930	540	780

Compliance by Khoda Makanpur

16. The **Khoda Makanpur is said to be still non-compliant with no plan to treat domestic effluents for which compensation of Rs. 70 lakhs has been imposed.**

Report of the Noida Authority

17. The report of the Noida Authority dated 06.05.2022 later updated on 01.08.2022 confirms that there are only 76 STPs in 95 group housing societies out of which 38 are non-compliant. With regard to remaining 19 (out of 95 group housing societies), it is stated that steps are in progress. One society is under construction. Thus, non compliant complexes are 56. It is stated that environment cell could not be created as the process of hiring professionals has not been completed. Further report of Noida Authority does not have any noticeable change, except that work of wetland is said to have been awarded in respect of Noida drains but the water quality of the said drains is not meeting the standards.

Our finding and further directions

18. From the above, it is seen that the water quality in the canal and drains remain polluted which has in the past damaged the environment which damage is continuing against statutory law as well binding directions of the Hon'ble Supreme Court inter alia in Paryavaran Suraksha, (2017) 5 SCC 326 and orders of this Tribunal. The reasons for such pollution are discharge of pollution from the group housing societies as

well as non-compliant STPs of NOIDA, apart from pollution from Khoda Nagar Palika and Delhi.

19. We have conveyed our disappointment for such unsatisfactory state of affairs and lack of concern of the authorities in enforcing the rule of law in breach of the Constitutional mandate of providing clean environment. Failures include not maintaining water quality of irrigation canal as per standards of the Water Act, illegal discharge of untreated/partially treated sewage in the irrigation canal from the NOIDA STPs as well as from group housing societies, DJB and Khoda Nagar Palika, who are liable to be held accountable.

Disapproval of CPCB stand

20. CPCB has failed to evolve standards and formulate policy for maintaining and restoring water quality of storm water drains as per Water Act. Only report is that a Committee has been constituted and as the matter involves policy decision, report has been submitted to competent authority. The minutes of the meeting annexed to the report show that there are proposed standards to allow ammonia level from 1 to 10 and BOD 30 mg/l contrary to the standards of the storm water drain which is expected to carry only rain water, higher than bathing standards i.e. quality 'B'¹. Proposal of CPCB appears to be to degrade the storm water quality below even the level of irrigation. Ammonia level permissible for drinking water is 0.5 PPM² but the standard proposed for water quality of canal is 1 to 10 where no fish can survive. Such course of action is

¹ As per bathing standards under Entry 93 of Schedule-I to the EP Rules, 1986.

² As per BIS standards: <http://cgwb.gov.in/Documents/WQ-standards.pdf>.

As per General Standards for discharge of pollutants in inland surface water under Schedule VI to the EP Rules, 1986, under Entry-11, ammonia level is upto 5 mg/l which is not applicable to water quality of streams as the said standards are applicable to discharge of pollutants from industries as shown by Rule 3(1) (3-A) which cannot be discharged in drains. General standard under Schedule-VI which permits BOD upto 30 mg/l is also applicable only to industrial effluents which cannot be discharged into drains.

prohibited under section 24 read with section 2(e) of the Water Act, prohibiting discharge of any pollutant in any stream or well, which appears to be have been ignored by the CPCB. Thus CPCB proposed report on standards of storm water drain has to be rejected.

Failure of State PCB and Noida in its duty to manage sewage and making erring group housing societies accountable to the detriment of public health and safety

21. It is clear that out of 95 group housing societies, in 56 group housing societies either there is no treatment of sewage or only partial treatment. Contrary to the consent/EC conditions, untreated sewage is going outside the group housing societies either in the general sewer or directly in the drain. The State PCB has still not finalized the compensation nor cancelled Consents nor taken any other effective measure to prevent such discharge. NOIDA Authority has allowed third party rights to be created and allowed a situation in which water pollution load can be controlled by preventing occupation. If without functional STPs, the group housing societies were not allowed be occupied, the situation could have been better handled. There is no effective monitoring by Noida to perform its essential duties. It is surprising that it could not create an environment cell and hire any professional in seven months. It is difficult to believe that this job was so difficult. For this lapse, it is necessary to fix accountability of NOIDA Authority. Even seven months after this lapse was pointed out vide order dated 23.12.2021, no effective action has been taken either to stop pollution or to make the group housing societies effectively accountable. No coercive steps have been like blacklisting, cancelling occupancy certificate/completion certificate. Further, six STPs of NOIDA which have been wrongly classified as compliant. They have to be taken as non-compliant with regard to fecal coliform and BOD levels. 30 drains which are carrying untreated water pollution also remain to be remedied. NOIDA

has thus to take remedial action, apart from accountability for the past violations.

22. We find that inspite of there being Memo of Understanding (MoU) dated 14.06.2018 between NTPC and NOIDA Authority for supply of 90 MGD secondary treated sewage water for NCTPP-Dadri for non-potable purposes on payment basis, there is nothing to show that NOIDA Authority is supplying such water and recovering the cost which needs to be ensured. We also note that there is a policy of Ministry of Power circulated, vide circular dated 04.03.2020 requiring mandatory use of treated sewage water by Thermal Power Plants within 50 km radius of STPs of local body. This decision of the Ministry of Power is part of Tariff Policy, 2016. Impact of this lapse is loss to Noida is augmenting resources for treating pollution, waste of resources in not using treated water, so as to save potable water.

Failure of Urban Development Department UP

23. Further, there is failure of the Urban Development Department to remedy the violation by the Khoda Municipality in permitting untreated discharge of sewage into the drain which is not less than 10 MLD of sewage. No response has been filed by the said department inspite of direction in the last order.

Failure of DJB in preventing pollution

24. The CPCB has found the DJB STPs to be non-compliant contrary to their claim put forward earlier for which it has to be held accountable. Its wastewater is said to be of 90 MGD which is not being fully treated.

Resultant pollution of Yamuna and Ganga

25. Needless to say that the entire pollution is going to Yamuna and thereafter to Ganga through Shahdara and Kondli drains.

Estimated extent of pollution and remediation cost

26. The sewer generated from said 56 non-compliant group housing societies is estimated to about 100 MLD. Estimated amount of pollution required to be treated by DJB is said to be about 90 MGD, as mentioned earlier. Thus, estimated cost of remediation may be about 380 crores. The capital cost of each MLD treatment is about Rs. 2 Crores, apart from running cost³. The damage to environment and public health is much more than the cost of remediation.

Violations of earlier orders of Hon'ble Supreme Court and this Tribunal requiring time bound action on preventing water pollution

27. It will suffice to mention that violations are serious and in breach of statutory provisions as well as binding directions of Hon'ble Supreme Court and this Tribunal which have been adverted to at length in a recent order dated 06.07.2022 in OA No. 329/2021, *Devanshu Bose v. Agra Development Authority & Ors.*, dealing with the grievance of discharge of untreated sewage. The Tribunal observed:-

"11. Water (Prevention and Control of Pollution) Act, 1974 was enacted 48 years back but state of implementation is so poor that water pollution is rampant inspite of earlier orders of Hon'ble Supreme Court and this Tribunal on the subject. Extracts from some earlier orders are as follows:

Extracts from order of this Tribunal Order dated 16.09.2021 in OA 544/2019:

"1 to 8.....xxx.....xxx.....xxx

³ <https://www.cseindia.org/cost-estimation-for-planning-and-designing-of-decentralised-wastewater-treatment-system-2073#:~:text=2.5-3>

9. Contamination of water sources is a punishable offence under the Water (Prevention and Control of Pollution) Act, 1974 for the last 47 years. Under Section 25 of the Act, untreated discharge of sewage in drain is prohibited and is in fact a criminal offence under Sections 42(2) and 44. Section 48 of the Act makes the Head of the Department liable for being punished for such offence. As per directions of the Hon'ble Supreme Court in Suraksha case⁴ an outer limit of 31.03.2018 is fixed for completing the work of all STPs in the Country for laying down the sources of budget and direction is to initiate prosecution for continued failure. This Tribunal has been directed to monitor compliance. We may refer to the specific directions of the Hon'ble Supreme Court and this Tribunal on the subject:

Extracts from the judgement of the Hon'ble Supreme Court in Paryavaran Suraksha Samiti Vs. Union of India, supra

"7. Having effectuated the directions recorded in the foregoing paragraphs, the next step would be, to set up common effluent treatment plants. We are informed, that for the aforesaid purpose, the financial contribution of the Central Government is to the extent of 50%, that of the State Government concerned (including the Union Territory concerned) is 25%. The balance 25%, is to be arranged by way of loans from banks. The above loans, are to be repaid, by the industrial areas, and/or industrial clusters. We are also informed that the setting up of a common effluent treatment plant, would ordinarily take approximately two years (in cases where the process has yet to be commenced). The reason for the above prolonged period, for setting up "common effluent treatment plants", according to the learned counsel, is not only financial, but also, the requirement of land acquisition, for the same.

X.....X.....X.....

10. Given the responsibility vested in municipalities under Article 243-W of the Constitution, as also, in Item 6 of Schedule XII, wherein the aforesaid obligation, pointedly extends to "public health, sanitation conservancy and solid waste management", we are of the view that the onus to operate the existing common effluent treatment plants, rests on municipalities (and/or local bodies). Given the aforesaid responsibility, the municipalities (and/or local bodies) concerned, cannot be permitted to shy away from discharging this onerous duty. In case there are further financial constraints, the remedy lies in Articles 243-X and 243-Y of the Constitution. It will be open to the municipalities (and/or local bodies)

⁴(2017) 5 SCC 326

concerned, to evolve norms to recover funds, for the purpose of generating finances to install and run all the "common effluent treatment plants", within the purview of the provisions referred to hereinabove. Needless to mention that such norms as may be evolved for generating financial resources, may include all or any of the commercial, industrial and domestic beneficiaries, of the facility. The process of evolving the above norms, shall be supervised by the State Government (Union Territory) concerned, through the Secretaries, Urban Development and Local Bodies, respectively (depending on the location of the respective common effluent treatment plant). The norms for generating funds for setting up and/or operating the "common effluent treatment plant" shall be finalised, on or before 31-3-2017, so as to be implemented with effect from the next financial year. In case, such norms are not in place, before the commencement of the next financial year, the State Governments (or the Union Territories) concerned, shall cater to the financial requirements, of running the "common effluent treatment plants", which are presently dysfunctional, from their own financial resources.

11. *Just in the manner suggested hereinabove, for the purpose of setting up of "common effluent treatment plants", the State Governments concerned (including, the Union Territories concerned) will prioritise such cities, towns and villages, which discharge **industrial pollutants and sewer, directly into rivers and water bodies.***
12. *We are of the view that in the manner suggested above, **the malady of sewer treatment, should also be dealt with simultaneously.** We, therefore, hereby direct that "sewage treatment plants" shall also be set up and made functional, within the timelines and the format, expressed hereinabove.*
13. *We are of the view that **mere directions are inconsequential, unless a rigid implementation mechanism is laid down.** We, therefore, hereby provide that the directions pertaining to continuation of industrial activity only when there is in place a functional "primary effluent treatment plants", and the setting up of functional "common effluent treatment plants" within the timelines, expressed above, shall be of the Member Secretaries of the Pollution Control Boards concerned. **The Secretary of the Department of Environment, of the State Government concerned (and the Union Territory concerned), shall be answerable in case of default. The Secretaries to the Government concerned shall be responsible for monitoring the progress and issuing necessary directions to the***

Pollution Control Board concerned, as may be required, for the implementation of the above directions. They shall be also responsible for collecting and maintaining records of data, in respect of the directions contained in this order. The said data shall be furnished to the Central Ground Water Authority, which shall evaluate the data and shall furnish the same to the Bench of the jurisdictional **National Green Tribunal.**

14. To supervise complaints of non-implementation of the instant directions, the Benches concerned of the National Green Tribunal, will maintain running and numbered case files, by dividing the jurisdictional area into units. The abovementioned case files will be listed periodically. **The Pollution Control Board concerned is also hereby directed to initiate such civil or criminal action, as may be permissible in law, against all or any of the defaulters.**

X.....X.....X.....

16. It however needs to be clarified, that the instant directions and time lines, shall not in any way dilute any time lines and directions issued by Courts or Benches of the National Green Tribunal, hitherto before, wherein the postulated time lines would expire before the ones expressed through the directions recorded above. **It is clarified, that the time lines, expressed hereinabove will be relevant, only in situations where there are no prevalent time line(s), and also, where a longer period, has been provided for."**

(emphasis supplied)

**Extracts from orders of this Tribunal in OA 593/2017 :
Order dated 21.05.2020**

26. Summary of directions:
- i. All States/UTs through their concerned departments such as Urban/Rural Development, Irrigation & Public Health, Local Bodies, Environment, etc. may ensure formulation and execution of plans for sewage treatment and utilization of treated sewage effluent with respect to each city, town and village, adhering to the timeline as directed by Hon'ble Supreme Court. STPs must meet the prescribed standards, including faecal coliform.

CPCB may further continue efforts on compilation of River Basin-wise data. Action plans be firmed up with Budgets/Financial tie up. Such plans be overseen by Chief Secretary and forwarded to CPCB before 30.6.2020. CPCB may consolidate all action plans and file a report accordingly.

Ministry of Jal Shakti and Ministry of Housing and Urban Affairs may facilitate States/UTs for ensuring that water quality of rivers, lakes, water bodies and ground water is maintained.

As observed in para 13 above, 100% treatment of sewage/effluent must be ensured and strict coercive action taken for any violation to enforce rule of law. Any party is free to move the Hon'ble Supreme Court for continued violation of its order after the deadline of 31.3.2018. This order is without prejudice to the said remedy as direction of the Hon'ble Supreme Court cannot be diluted or relaxed by this Tribunal in the course of execution. PCBs/PCCs are free to realise compensation for violations but from 1.7.2020, such compensation must be realised as per direction of this Tribunal failing which the erring State PCBs/PCCs will be accountable."

Order dated 21.09.2020

"11. The Tribunal has already issued directions vide orders dated 28.08.2019 and 21.05.2020 for ensuring that no untreated sewage/effluent is discharged into any water body and for any violation compensation is to be assessed and recovered by the CPCB so that the same can be utilized for restoration of the environment, complying with the principle of 'Polluter Pays' which has been held to be part of 'Sustainable Development' and part of right to life. Control of such pollution is crucial for environment, aquatic life, food safety and also human health .."

From OA 673/2018

Order dated 6.12.19:

6. The Hon'ble Supreme Court noticed the level of degradation of rivers in India and apathy of the authorities as follows:

"58. Rivers in India are drying up, groundwater is being rapidly depleted, and canals are polluted. Yamuna in Delhi looks like a black drain. Several perennial rivers like Ganga and Brahmaputra are rapidly becoming seasonal. Rivers are dying or declining, and aquifers are getting over pumped. Industries, hotels, etc. are pumping out groundwater at an alarming rate, causing sharp decline in the groundwater levels. Farmers are having a hard time finding groundwater for their crops e.g. in Punjab. In many places there are serpentine queues of exhausted housewives waiting for hours to fill their buckets of water. In this connection John Briscoe has authored a detailed World Bank Report, in which he has mentioned that despite this alarming situation there is

widespread complacency on the part of the authorities in India.⁵

“4. We see Yamuna river virtually turned into a sullage. We take judicial notice of this situation. Similar is the position with Ganges. As it proceeds, industrial effluents are being poured in rivers. Sewage is also being directly put in rivers contributing to the river water pollution. We direct the Pollution Control Boards of the various States as well as the Central Pollution Control Board and various Governments to place before us the data and material with respect to various rivers in the concerned States, and what steps they are taking to curb the pollution in such rivers and to management as to industrial effluents, sewage, garbage, waste and air pollution, including the water management. We club the ending case of water management with this matter.⁶

xxx.....xxx.....xxx

11. In spite of above, in flagrant violation of law of the land, polluted water in the form of sewage, industrial effluents or otherwise has continued to be discharged in the water bodies including the rivers or the canals meeting the rivers. Violation of law is not only by private citizens but also statutory bodies including the local bodies and also failure of the regulatory authorities in taking adequate steps. There is no corresponding coercive action posing danger to rule of law when large scale violation of law is not being remedied. This leads to lawlessness.

12. It will be appropriate to note the crisis situation in the country on the subject of availability of potable water. The matter has been considered in the report of Niti Aayog on Composite Water Management Index (CWMI).⁷ Following further information also needs to be noted:

- (i) India is suffering from the worst water crisis in its history and millions of lives and livelihoods are under threat. Currently, 600 million Indians face high to extreme water stress and about two lakh people die every year due to inadequate access to safe water⁸. The crisis is only going to get worse. By 2030, the country's water demand is projected to be twice the available supply, implying severe water scarcity for hundreds of millions of people and an eventual ~6% loss in the country's GDP⁹. As per the report of National Commission for Integrated Water Resource Development of MoWR, the water requirement by 2050 in high use scenario is likely to be a milder 1,180 BCM, whereas the present-day availability is 695BCM. The total availability of water possible in country is still lower than this projected demand, at 1,137BCM. Thus, there is an imminent need to

⁵ State of Orissa v. Govt. of India, (2009) 5 SCC 492

⁶ M.C. Mehta Vs Union of India- W.P. (Civil) No. 13029/1985 dated 25.11.2019

⁷ Niti Ayog on “Composite Water Management Index”, June 2018, https://niti.gov.in/writereaddata/files/document_publication/2018-05-18-Water-Index-Report_vS8-compressed.pdf.

⁸Source: WRI Aqueduct; WHO Global Health Observatory

⁹Source: McKinsey & WRG, ‘Charting our water future’, 2009; World Bank; Times of India

deepen our understanding of our water resources and usage and put in place interventions that make our water use efficient and sustainable.

- (ii) *India is undergoing the worst water crisis in its history. Already, more than 600 million people¹⁰ are facing acute water shortages. Critical groundwater resources – which account for 40% of our water supply – are being depleted at unsustainable rates.¹¹*
- (iii) *Most states have achieved less than 50% of the total score in the augmentation of groundwater resources, highlighting the growing national crisis—54% of India's groundwater wells are declining, and 21 major cities are expected to run out of groundwater as soon as 2020, affecting ~100 million people¹².*
- (iv) *With nearly 70% of water being contaminated, India is placed at 120th amongst 122 countries in the water quality index.*

13. *As per statistics mentioned before the Lok Sabha on April 6, 2018, waterborne diseases such as cholera, acute diarrhoeal diseases, typhoid and viral hepatitis continue to be prevalent in India and have caused 10,738 deaths, over the last five years since 2017. Of this, acute diarrhoeal diseases caused maximum deaths followed by viral hepatitis, typhoid and cholera.¹³*

14. *As per 'National Health Profile' published by Central Bureau of Health Investigation, Directorate General of Health Services, Ministry of Health and Family Welfare, Government of India, a total of 1535 Deaths due to Acute Diarrhoeal Diseases was reported during the year 2013.¹⁴*

Main Causes of Pollution of Rivers

15. *As already noted, well known causes of pollution of rivers are dumping of untreated sewage and industrial waste, garbage, plastic waste, e-waste, bio-medical waste, municipal solid waste, diversion of river waters for various purposes affecting e-flow, encroachment of catchment areas and floodplains, over drawl of groundwater, river bank erosion on account of illegal sand mining. In spite of directions to install Effluent Treatment Plants (ETPs), Common Effluent Treatment Plants (CETPs), Sewage Treatment Plants (STPs), and adopting other anti-pollution measures, satisfactory situation has not been achieved. As per CPCB's report 2016¹⁵, it has been estimated that 61,948 million liters per day (mld) sewage is generated from the urban areas of which treatment capacity of 23,277 mld is currently existent in India. Thereby the deficit in capacity of waste treatment is of 62%. There is no data available with regard to generation of sewage in the rural areas.*

xxx.....xxx.....xxx

¹⁰ Source: World Resource Institute

¹¹ Source: World Resource Institute

¹² Source: UN Water, 'Managing water under uncertainty and risk', 2010; World Bank (Hindustan Times, The Hindu).

¹³ <https://www.indiaspend.com/diarrhoea-took-more-lives-than-any-other-water-borne-disease-in-india-58143/>

¹⁴ <http://pib.nic.in/newsite/PrintRelease.aspx?relid=106612>

¹⁵ http://www.sulabhenvi.nic.in/Database/STST_wastewater_2090.aspx July 16, updated on December 6, 2016

33. We may note the observations of the Hon'ble Supreme Court:

“26. Enactment of a law, but tolerating its infringement, is worse than not enacting a law at all. The continued infringement of law, over a period of time, is made possible by adoption of such means which are best known to the violators of law. Continued tolerance of such violations of law not only renders legal provisions nugatory but such tolerance by the enforcement authorities encourages lawlessness and adoption of means which cannot, or ought not to, be tolerated in any civilized society. Law should not only be meant for the law-abiding but is meant to be obeyed by all for whom it has been enacted. A law is usually enacted because the legislature feels that it is necessary. It is with a view to protect and preserve the environment and save it for the future generations and to ensure good quality of life that Parliament enacted the anti-pollution laws, namely, the Water Act, Air Act and the Environment (Protection) Act, 1986. These Acts and Rules framed and notification issued thereunder contain provisions which prohibit and/or regulate certain activities with a view to protect and preserve the environment. When a law is enacted containing some provisions which prohibit certain types of activities, then, it is of utmost importance that such legal provisions are effectively enforced. If a law is enacted but is not being voluntarily obeyed, then, it has to be enforced. Otherwise, infringement of law, which is actively or passively condoned for personal gain, will be encouraged which will in turn lead to a lawless society. Violation of anti-pollution laws not only adversely affects the existing quality of life but the non-enforcement of the legal provisions often results in ecological imbalance and degradation of environment, the adverse effect of which will have to be borne by the future generations.¹⁶

xxx.....xxx.....xxx

“61. If the laws are not enforced and the orders of the courts to enforce and implement the laws are ignored, the result can only be total lawlessness. It is, therefore, necessary to also identify and take appropriate action against officers responsible for this state of affairs. Such blatant misuse of properties at large-scale cannot take place without connivance of the officers concerned. It is also a source of corruption. Therefore, action is also necessary to check corruption, nepotism and total apathy towards the rights of the citizens.”¹⁷

xxx.....xxx.....xxx

35. Vide order dated 22.08.2019 in Original Application 200/2014, dealing with the pollution of river Ganga, the Tribunal issued directions and laid down coercive measures to be taken for discharge of untreated sewage in river Ganga:-

¹⁶ INDIAN COUNCIL FOR ENVIRO-LEGAL ACTION Vs. UNION OF INDIA AND OTHERS (1996) 5 SCC 281
¹⁷ M.C. Mehta v. Union of India, (2006) 3 SCC 399 – Public functionaries

"16. xxx.....xxx.....xxx

17. **Wherever the work has not commenced, it is necessary that no untreated sewage is discharged into the River Ganga. Bioremediation and/or phytoremediation or any other remediation measures may start as an interim measure positively from 01.11.2019, failing which the State may be liable to pay compensation of Rs. 5 Lakhs per month per drain to be deposited with the CPCB. This however, is not to be taken as an excuse to delay the installation of STPs. For delay of the work, the Chief Secretary must identify the officers responsible and assign specific responsibilities. Wherever there are violations, adverse entries in the ACRs must be made in respect of such identified officers. For delay in setting up of STPs and sewerage network beyond prescribed timelines, State may be liable to pay Rs. 10 Lakhs per month per STP and its network. It will be open to the State to recover the said amount from the erring officers/contractors.**

36. *Vide order dated 28.08.2019, the Tribunal held:-*

"15. xxx.....xxx.....xxx

"16. xxx.....xxx.....xxx

17. As already noted, prevention of pollution of water is directly linked to access to potable water as well as food safety. Restoration of pristine glory of rivers is also of cultural and ecological significance. This necessitates effective steps to ensure that no pollution is discharged in water bodies. Doing so is a criminal offence under the Water Act and is harmful to the environment and public health. 'Precautionary' principle of environmental law is to be enforced. Thus, the mandate of law is that there must be 100% treatment of sewage as well as trade effluents. This Tribunal has already directed in the case of river Ganga that timelines laid down therein be adhered to for setting up of STPs and till then, interim measures be taken for treatment of sewage. There is no reason why this direction be not followed, so as to control pollution of all the river stretches in the country. The issue of ETPs/CETPs is being dealt with by an appropriate action against polluting industries. Setting up of STPs and MSW facilities is the responsibility of Local Bodies and in case of their default, of the States. Their failure on the subject has to be adequately monitored. Recovery of compensation on 'Polluter Pays' principle is a part of enforcement strategy but not a substitute for compliance. It is thus necessary to issue directions to all the States /UTs to enforce the compensation regime, latest with effect from 01.04.2020. We may not be taken to be condoning any past violations. The States/UTs

have to enforce recovery of compensation from 01.04.2020 from the defaulting local bodies. On failure of the States/UTs, the States/UTs themselves have to pay the requisite amount of compensation to be deposited with the CPCB for restoration of environment. The Chief Secretaries of all the States may furnish their respective compliance reports as per directions already issued in O.A. No. 606/2018.”

12. It is thus appropriate that remedial measures are speedily taken by the Agra Development Authority overseen by the ACS, Urban Development and ACS, Housing and Development, UP in a mission mode. Such steps should cover the present area as well as urban area of Agra. ACS, Urban Development will be the nodal agency for coordination and compliance. The Committee may hold its meeting within two weeks and after taking stock of the situation and earlier orders of this Tribunal, take further remedial action. The Committee will be at liberty to coordinate with any other Department/Agency. In view of chronic and long pending problem, the Committee may explore steps on the pattern of available best practices to the extent found relevant such as arrangement with relevant establishments to supply sewage treated water for which pipelines are laid by such establishments and part of the sewage treatment cost is also shared by such establishments.¹⁸ This may help better use of treated sewage to save potable water. We may refer to observations in a recent order dated 19.04.2022 in OA No. 887/2019, *Sukhwanti v. State of Haryana & Ors.* on the subject:-

- 18 1. Chennai industries to now use treated sewage water - The New Indian Express: <https://www.newindianexpress.com/cities/chennai/2019/jul/31/chennai-industries-to-now-use-treated-sewage-water-2011837.html>
2. Surat sewage reuse model goes global - Surat News - Times of India: <https://timesofindia.indiatimes.com/city/surat/surat-water-reuse-model-goes-global/articleshow/85668103.cms>
3. Surat generating massive revenue by selling treated water to industries: <https://www.aninews.in/news/national/general-news/surat-generating-massive-revenue-by-selling-treated-water-to-industries20201217051127/>
4. Surat Generating Massive Revenue By Selling Treated Water of River Tapi To Industries - News: <https://swachhindia.ndtv.com/surat-generating-massive-revenue-by-selling-treated-water-of-river-tapi-to-industries-54411/>
5. Industries in Ahmedabad to get treated wastewater - Ahmedabad News - Times of India: https://m.timesofindia.com/city/ahmedabad/amc-offers-rs43/kl-treated-wastewater-for-industries/amp_articleshow/87169850.cms
6. Gujarat: Now treated wastewater to be piped to two industrial clusters - Cities News, The Indian Express: <https://indianexpress.com/article/cities/ahmedabad/gujarat-now-treated-wastewater-to-be-piped-to-two-industrial-clusters-5713792/>
7. Nagpur to become the first Indian city to treat and reuse 90% of its sewage: <https://theprint.in/india/governance/nagpur-to-become-the-first-indian-city-to-treat-and-reuse-90-of-its-sewage/180493/>
8. India's 1st and largest PPP on waste water reuse completed in record time during pandemic; bags FICCI Water Award 2020: <https://www.business-standard.com/content/press-releases-ani/india-s-1st-and-largest-ppp-on-waste-water-reuse-completed-in-record-time-during-pandemic-bags-ficci-water-award-2020-1210225008411.html>
9. MPCB Note on domestic west water reuse project at Nagpur: [https://mpcb.gov.in/sites/default/files/focus-area-reports-documents/NMC %26 KTPS success story 28052019.pdf](https://mpcb.gov.in/sites/default/files/focus-area-reports-documents/NMC%26KTPS%20success%20story%2028052019.pdf)
10. STP at Village Kewara, Bhilwara (Rajasthan)- CPCB Bhopal: <https://cpceb.nic.in/success-stories/upload/1501156301.pdf>
11. CHAPTER 7: RECYCLING AND REUSE OF SEWAGE: http://cpheeo.gov.in/upload/uploadfiles/files/engineering_chapter7.pdf

"10.....Further, for maximising use of treated sewage, PCB may identify potential industrial clusters, major industrial sectors and other bulk users to tie-up each STP with the User group. In this regard, provisions of 'The Haryana Water Resources (Conservation, Regulation and Management) Authority (Amendment) Act, 2022' may be strictly followed. CPCB may also assist HSPCB in this regard. The Tribunal vide order dated 09.03.2022 in OA No. 29/2020(WZ), Suraj Pradip Ajmera vs. Aurangabad Municipal Corporation directed as follows:

"10. During the hearing, suggestion has emerged that an interaction be held at the level of Chief Secretary, Maharashtra with inclusion of Secretary, Urban Development, Maharashtra and Technical Experts as may be decided by them including from IIT, Bombay, Regional Officer, CPCB and Member Secretary, State PCB to consider possibility of laying pipeline upto the industrial area for transporting treated sewage to the industrial areas so that the same can be utilized for industrial purpose. Industries Association may be associated in the project of sewage treatment and can bear a part of the cost out of Corporate Social/Environmental Responsibility, depending upon the financial capacity of the member industries. This may result in a permanent and long-lasting cheaper solution. If successful, this experiment may be tried appropriately at such other locations in the State as found appropriate and also customized different locations. The Committee may also study such models elsewhere in the country which reportedly have been successful. The Committee may also consider any other viable strategies for sewage treatment and interception and diversion of sewage, use of appropriate effective and economical technology, making group housing societies Zero Liquid Discharge (ZLD) by recycling treating sewage, after treatment in decentralized manner and utilizing the treated sewage for horticulture, flushing, cleaning or other non-drinking purposes. This strategy may help in augmenting availability of potable water particularly in drought affected areas of Aurangabad Region in Maharashtra where potable water had to be transported by trains in the past. The Secretary, Urban Development may act as nodal agency who may call for a meeting within one month."

11.....xxx.....xxx.....xxx

12. The Tribunal has considered the issue of utilization of treated sewage to save potable water for drinking purposes inter-alia vide order dated 21.09.2020 in O.A. No. 148/2016 Mahesh Chandra Saxena vs. South Delhi Municipal Corporation & Ors. By the said order, the data of utilization of treated water as given in the CPCB report dated 15.05.2020 and further report dated 16.09.2020 was noted showing huge gap in reuse of treated water, which resulted in potable water being used even for purposes for which treated water could be used. The Tribunal directed all States/UTs to ensure 100% utilization of treated water for secondary purposes, which may be monitored by Central Monitoring Committee headed by Secretary, Ministry of Jal Shakti and assisted by CPCB, NMCG and Ministry of Urban Development."

13. In light of above, let further action taken report be filed by ACS, Urban Development within three months from today by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF. The report may also cover the observations in para 9 above. ACS, Urban Development may remain present on the next date by Video Conferencing along with Vice Chairman, ADA and Commissioner, Municipal Corporation, Agra."

Law laid down in judgements of Hon'ble Supreme Court with regard to accountability of statutory authorities

28. Continuing failure of State authorities and statutory regulators to enforce law has created alarming situation of threat to public health and safety. Such patent failure require fixing accountability on polluter pays principle so that degradation of environment can be to some extent reversed. There are observations on the subject in some of judgements of the Hon'ble Supreme Court as follows:

"Samaj Parivartan Samudaya v. State of Karnataka, (2012) 7 SCC 407

XXX.....XXX.....XXX

66. Wherever and whenever the State fails to perform its duties, the Court shall step in to ensure that the rule of law prevails over the abuse of process of law. Such abuse may **result from inaction or even arbitrary action of protecting the true offenders or failure by different authorities in discharging statutory or legal obligations in consonance with the procedural and penal statutes.** This Court expressed its concern about the rampant pilferage and illegal extraction of natural wealth and resources, particularly iron ore, as also the environmental degradation and disaster that may result from unchecked intrusion into the forest areas. This Court, vide its order dated 29-7-2011 invoked the precautionary principle, which is the essence of Article 21 of the Constitution of India as per the dictum of this Court in *M.C. Mehta v. Union of India*, and had consequently issued a ban on illegal mining. The Court also directed **relief and rehabilitation programmes to be carried out in contiguous stages to promote intergenerational equity and the regeneration of the forest reserves.** This is the ethos of the approach consistently taken by this Court, but this aspect primarily deals with the future concerns. **In respect of the past actions, the only option is to examine in depth the huge monetary transactions which were effected at the cost of national wealth, natural resources, and to punish the offenders for their illegal, irregular activities.** The protection of these resources was, and is the constitutional duty of the State and its instrumentalities and thus, the Court should adopt a holistic

approach and direct comprehensive and specialised investigation into such events of the past.

MCD v. Uphaar Tragedy Victims Assn., (2011) 14 SCC 481

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96. Courts have held that due to the action or inaction of the State or its officers, **if the fundamental rights of a citizen are infringed then the liability of the State, its officials and instrumentalities, is strict.** The claim raised for compensation in such a case is not a private law claim for damages, under which the damages recoverable are large. The claim made for compensation in public law is for compensating the claimants for deprivation of life and personal liberty which has nothing to do with a claim in a private law claim in tort in an ordinary civil court

M.C. Mehta v. Kamal Nath, (1997) 1 SCC 388

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35.....*But in the absence of any legislation, the executive acting under the doctrine of public trust cannot abdicate the natural resources and convert them into private ownership, or for commercial use. The aesthetic use and the pristine glory of the natural resources, the environment and the ecosystems of our country cannot be permitted to be eroded for private, commercial or any other use ..."*

Summing up of some of the required immediate remedial steps

29. Based on the observations in para 20 to 26, we may sum up our directions under section 15 of the NGT Act for remedial action for protection of environment based on credible factual reports of statutory regulators - CPCB, UP PCB, NOIDA and DPCC :

- i) CPCB may issue appropriate directions to all PCBs/PCCs within two months, to give effect to section 24 of the Water Act, to the effect that Canals, water bodies (lentic or lotic) and the Natural Storm water drains are not to be used for discharge of treated or untreated trade or sewage effluents. The storm water drains, canals and water bodies need to be geo tagged and given UID. In any case, no consent be given for discharging effluents not meeting BOD

criteria of Class "B". Drains built exclusively as conveyance system (open sewer) must terminate to STPs.

- ii) CTO granted to the Group Housing Societies (GHS) may require standards and specifications as per MoEF&CC Draft Notification dated 25.02.2022. SPCBs need to ensure utilisation of treated sewage. Mode of disposal should not be the drains. Effluents may go to sewers leading to STPs.
- iii) Thirty identified drains or any other such drain carrying sewage be diverted to existing STPs and not to Noida drain. Such drains are to be used for flood management.
- iv) All existing STPs and upcoming STPs need to meet standards as directed by this Tribunal vide order dated 30.04.2019 in OA No. 1069/2018, *Nitin Shankar Deshpande vs. Union of India & Ors.* subject to further directions of Hon'ble Supreme Court in pending proceedings.
- v) MoU for utilisation for sewage between Power Plant and Noida be executed without delay.
- vi) ACS, UD of UP need to immediately review and ensure treatment of sewage generated by Khoda – Makanpur.
- vii) DJB may ensure compliance of its four STPs so as to meet standards as directed by the Tribunal. Treated effluents of 90 MGD from four Phases be utilised rather than disposed in Shahdara drain.
- viii) No effluents be disposed by NCT Delhi in Kondli/ Noida drain.
- ix) CPCB may independently monitor the directions from (ii) to (viii) and give its report to Chairman, CPCB who may issue further directions for compliance.

Further Directions

30. Apart from above remedial action to be taken by concerned authorities and monitored at highest level by the Chief Secretaries, UP and Delhi directly or through any appropriate mechanism, it is necessary to determine accountability for the past failures causing huge damage to the environment and public health and to meet cost of remediation. Pending consideration of action against other authorities and final accountability of NOIDA Authority and DJB, they are directed to deposit respectively a sum of Rs. 100 Crores Rs. 50 Crores in a separate account with CPCB towards interim compensation to be utilized for restoration measures in terms of a remedial plan to be prepared jointly by a joint Committee of Chairman CPCB, Chairman DPCC and Chairman UPPCB. Chairman CPCB will chair and steer the proceedings. The said Committee will be at liberty to co-opt any other expert/institution for the purpose and also identify executing agency which will act in coordination with the nominees of Chief Secretaries of Delhi and UP. The Chief Secretaries of Delhi and UP will be free to identify the erring officers in the process and take remedial action and recover compensation from such erring officers/violators, including the group housing societies. Further action taken reports be filed within three months by the Chief Secretaries, Delhi and UP after coordinating with authorities in their respective States and by Chairman, CPCB by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF.

List for further consideration on 12.12.2022.

A copy of this order be forwarded to the Chief Secretaries, Delhi and UP, CEOs Noida and DJB, Chairmen CPCB, DPCC and UPPCB by email for compliance.

I.A. No. 125/2022 for directions filed by the applicant also stands disposed of.

Adarsh Kumar Goel, CP

Sudhir Agarwal, JM

Prof. A. Senthil Vel, EM

August 03, 2022
O.A. No. 1002/2018
(I.A. No. 125/2022)
A+AVT

Water Quality of STP's in Noida

MONTH- March-2023, STP Data

S. No.	Sampling Point	Date	Colour	pH	B.O.D (mg/l)	C.O.D (mg/l)	T.S.S (mg/l)	Total Coliform (MPN/100ml)	Fecal Coliform (MPN/100ml)	PO ³⁻	NO ²⁻
1.	Sector 50 (25MLD SBR Outlet), Noida	06.03.23	Colourless	7.64	13.0	92.0	42.0	2800	790	0.84	0.3
		13.03.23	Colourless	7.62	9.0	88.0	39.0	1100	700	0.26	0.42
		20.03.23	Colourless	7.72	8.0	76.8	37.0	1600	540	0.38	1.2
		27.03.23	Colourless	7.51	11.0	93.6	28.0	2100	450	1.2	0.53
2.	Sector 50 (34 MLD SBR Outlet), Noida	06.03.23	Colourless	7.34	12.0	84.0	38.0	1600	240	1.4	0.53
		13.03.23	Colourless	7.28	8.0	68.8	37.0	2400	610	0.46	0.34
		20.03.23	Colourless	7.68	13.0	123.0	52.0	1500	680	1.1	1.3
		27.03.23	Colourless	7.26	15.0	128.0	51.0	1100	830	1.1	0.32
3.	Sector 54 (33 MLD SBR Outlet), Noida	06.03.23	Colourless	7.44	11.0	73.6	41.0	2500	930	1.1	0.5
		13.03.23	Colourless	7.36	12.0	104.0	58.0	4000	920	0.58	1.2
		20.03.23	Colourless	7.63	9.0	84.8	43.0	1200	400	0.62	0.58
		27.03.23	Colourless	7.44	12.0	101.6	33.0	1600	920	1.7	0.5
4.	Sector 54 (54 MLD SBR Outlet), Noida	06.03.23	Colourless	7.56	14.0	104	59.0	1100	200	1.6	0.18
		13.03.23	Colourless	7.55	9.0	84.0	41.0	1400	680	1.3	0.54
		20.03.23	Colourless	7.63	19.0	168.0	68.0	1700	790	0.88	0.64
		27.03.23	Colourless	7.31	16.0	145.6	46.0	2500	780	1.3	0.42
5.	Sector 123 (35 MLD SBR Outlet), Noida	06.03.23	Colourless	7.48	9.0	69.6	34.0	1400	780	1.7	0.38
		13.03.23	Colourless	7.42	11.0	94.4	56.0	1600	350	0.19	0.68
		20.03.23	Colourless	7.63	13.0	132.8	61.0	2400	930	0.18	0.46
		27.03.23	Colourless	7.51	9.0	78.4	27.0	1400	790	0.86	0.46
6.	Sector 168 (50MLD SBR Outlet), Noida	06.03.23	Colourless	7.53	15.0	136.0	63.0	2200	450	1.1	0.5
		13.03.23	Colourless	7.53	14.0	136.0	63.0	3500	790	0.54	0.46
		20.03.23	Colourless	7.54	10.0	79.2	46.0	1500	930	0.50	0.36
		27.03.23	Colourless	7.38	14.0	112.0	36.0	2000	920	1.6	0.5
7.	Sector 123 (80 MLD SBR Outlet), Noida	The S.T.P. was under trial in the month of Feb, 2023 and not operational in month of March, 2023.									
8.	Sector 168 (100 MLD SBR Outlet), Noida	06.03.23	Colourless	7.47	9.0	85.6	24.0	1400	400	0.56	0.38
		13.03.23	Colourless	7.82	7.0	69.6	29.0	1200	450	0.33	0.54
		20.03.23	Colourless	7.53	12.0	108.0	51.0	1100	200	1.2	0.3
		27.03.23	Colourless	7.47	09.0	85.6	24.0	1600	280	0.56	0.38

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MONTH- April -2023, STP Data+

S. No.	Sampling Point	Date	Colour	pH	B.O.D (mg/l)	C.O.D (mg/l)	T.S.S (mg/l)	Total Coliform (MPN/100ml)	Fecal Coliform (MPN/100ml)	PO ³⁻	NO ²⁻
1.	Sector 50 (25MLD SBR Outlet), Noida	03.04.23	Colourless	7.61	09.0	77.6	29.0	1200	610	1.0	0.82
		10.04.23	Colourless	7.21	13.0	112.0	51.0	2400	780	0.18	0.34
		17.04.23	Colourless	7.46	11.0	97.6	38.0	1200	610	1.1	0.24
		24.04.23	Colourless	7.44	16.0	136.0	47.0	3200	920	0.42	1.2
2.	Sector 50 (34 MLD SBR Outlet), Noida	03.04.23	Colourless	7.54	12.0	101.6	43.0	1600	920	1.3	0.56
		10.04.23	Colourless	7.13	15.0	136.0	56.0	1600	350	0.86	1.0
		17.04.23	Colourless	7.39	16.0	144.0	67.0	1100	830	1.4	0.5
		24.04.23	Colourless	7.36	14.0	112.0	44.0	1700	790	0.86	1.0
3.	Sector 54 (33 MLD SBR Outlet), Noida	03.04.23	Colourless	7.15	13.0	112.0	51.0	2100	780	1.2	0.64
		10.04.23	Colourless	7.36	10.0	101.6	43.0	1600	540	0.36	1.2
		17.04.23	Colourless	7.81	12.0	104.0	45.0	2400	790	1.1	0.9
		24.04.23	Colourless	7.22	15.0	128.0	51.0	3400	450	0.34	0.62
4.	Sector 54 (54 MLD SBR Outlet), Noida	03.04.23	Colourless	7.64	8.0	68.8	25.0	4700	930	0.84	8.42
		10.04.23	Colourless	7.28	12.0	112.0	48.0	3500	790	1.4	1.1
		17.04.23	Colourless	7.53	13.0	128.0	59.0	1600	920	0.56	0.36
		24.04.23	Colourless	7.26	9.0	92.0	32.0	1500	400	1.4	1.3
5.	Sector 123 (35 MLD SBR Outlet), Noida	03.04.23	Colourless	7.43	15.0	128.0	65.0	1200	450	1.1	0.5
		10.04.23	Colourless	7.62	16.0	144.0	59.0	2700	930	0.44	0.52
		17.04.23	Colourless	7.74	10.0	85.6	33.0	2500	930	1.2	0.88
		24.04.23	Colourless	7.34	11.0	112.0	46.0	1600	940	0.48	0.22
6.	Sector 168 (50MLD SBR Outlet), Noida	03.04.23	Colourless	7.81	11.0	88.0	33.0	2400	790	1.4	0.9
		10.04.23	Colourless	7.49	11.0	92.0	36.0	2000	920	0.22	0.38
		17.04.23	Colourless	7.15	15.0	136.0	64.0	1700	780	1.3	0.62
		24.04.23	Colourless	7.67	13.0	128.0	55.0	4100	680	1.0	1.4
7.	Sector 123 (80 MLD SBR Outlet), Noida	03.04.23	Colourless	7.71	13.0	108.0	41.0	1400	200	0.56	0.24
		10.04.23	Colourless	7.82	10.0	77.6	34.0	1600	240	1.2	0.54
		17.04.23	Colourless	7.36	13.0	112.0	48.0	1400	200	0.34	1.2
		24.04.23	Colourless	7.41	11.0	104.0	41.0	2100	400	0.18	1.0
8.	Sector 168 (100 MLD SBR Outlet), Noida	03.04.23	Colourless	7.34	9.0	92.0	39.0	2500	450	1.1	0.28
		10.04.23	Colourless	7.46	11.0	88.0	29.0	1100	790	0.56	0.88
		17.04.23	Colourless	7.28	9.0	73.6	26.0	1700	450	0.5	1.1
		24.04.23	Colourless	7.12	12.0	108.0	43.0	1500	450	0.66	0.92

* Sr.No.- 7 and Sr. No-8 are newly installed STPs

S.A.

AGE

R.O.

MONTH- MAY -2023, STP Data

S. No.	Sampling Point	Date	Colour	pH	B.O.D (mg/l)	C.O.D (mg/l)	T.S.S (mg/l)	PO ³⁻	NO ²⁻	Total Coliform (MPN/100ml)	Fecal Coliform (MPN/100ml)
1.	Sector 50 (25MLD SBR Outlet), Noida	01.05.23	Colourless	7.86	13.0	112.0	43.0	0.52	0.68	2200	790
		08.05.23	Colourless	7.81	15.0	144.0	61.0	0.26	0.34	1100	200
		15.05.23	Colourless	7.38	12.0	88.0	36.0	1.2	0.53	3900	920
		22.05.23	Colourless	7.64	16.2	141.6	52.0	0.32	0.6	3500	790
		29.05.23	Colourless	7.12	14.6	112.0	39.0	1.2	0.9	1200	450
2.	Sector 50 (34 MLD SBR Outlet), Noida	01.05.23	Colourless	7.66	15.0	128.0	52.0	0.9	1.3	3900	780
		08.05.23	Colourless	7.44	12.0	104.0	46.0	0.42	1.2	3800	450
		15.05.23	Colourless	7.16	13.0	96.0	41.0	1.1	0.32	1400	790
		22.05.23	Colourless	7.43	15.5	136.0	48.0	0.18	0.5	1600	540
		29.05.23	Colourless	7.62	13.5	109.6	33.0	0.82	0.64	2500	930
3.	Sector 54 (33 MLD SBR Outlet), Noida	01.05.23	Colourless	7.57	12.0	120.0	48.0	0.7	1.2	4100	680
		08.05.23	Colourless	7.63	10.0	88.0	29.0	0.5	1.0	1600	920
		15.05.23	Colourless	7.33	14.0	112.0	44.0	1.7	0.5	2100	400
		22.05.23	Colourless	7.29	11.5	76.0	28.0	1.2	1.1	1300	780
		29.05.23	Colourless	7.81	13.0	116.0	35.0	1.3	1.1	1700	910
4.	Sector 54 (54 MLD SBR Outlet), Noida	01.05.23	Colourless	7.39	11.0	136.0	54.0	1.1	1.4	1600	540
		08.05.23	Colourless	7.85	08.0	72.0	25.0	0.18	0.44	3500	790
		15.05.23	Colourless	7.45	11.0	72.0	32.0	1.3	0.42	2500	400
		22.05.23	Colourless	7.54	14.0	117.6	36.0	0.34	0.9	3900	830
		29.05.23	Colourless	7.75	12.4	104.0	28.0	0.36	0.48	2200	790
5.	Sector 123 (35 MLD SBR Outlet), Noida	01.05.23	Colourless	7.83	14.0	112.0	46.0	1.3	1.1	4800	930
		08.05.23	Colourless	8.16	12.0	120.0	42.0	0.8	0.66	1700	920
		15.05.23	Colourless	7.83	14.0	128.0	49.0	0.86	0.46	4700	930
		22.05.23	Colourless	7.51	12.0	88.0	39.0	1.1	1.3	2500	400
		29.05.23	Colourless	7.78	15.0	128.0	44.0	1.0	1.2	1700	780
6.	Sector 168 (50MLD SBR Outlet), Noida	01.05.23	Colourless	8.26	11.0	96.0	41.0	0.9	1.0	920	130
		08.05.23	Colourless	7.67	10.0	88.0	37.0	1.2	1.4	7000	780
		15.05.23	Colourless	8.16	13.0	112.0	43.0	1.7	0.38	2100	610
		22.05.23	Colourless	7.46	15.0	128.0	43.0	1.4	1.1	1400	920
		29.05.23	Colourless	7.36	14.0	121.6	41.0	0.18	0.36	2700	830
7.	Sector 123 (80 MLD SBR Outlet), Noida	01.05.23	Colourless	7.27	13.0	104.0	37.0	0.5	0.82	1700	ND
		08.05.23	Colourless	7.26	10.0	72.0	32.0	1.0	0.92	2400	ND
		15.05.23	Colourless	7.66	8.0	88	27.0	1.1	0.5	2200	ND
		22.05.23	Colourless	7.23	10.0	72.8	26.0	0.62	0.84	2100	610
		29.05.23	Colourless	8.12	9.0	72.0	26.0	0.26	0.5	1400	790
8.	Sector 168 (100 MLD SBR Outlet), Noida	01.05.23	Colourless	7.53	09.0	80.0	33.0	0.38	0.64	4900	450
		08.05.23	Colourless	7.39	14.0	128.0	46.0	0.32	0.8	1600	ND
		15.05.23	Colourless	7.79	11.0	104.0	36.0	1.2	0.4	1400	ND
		22.05.23	Colourless	7.28	8.0	66.4	23.0	0.8	1.1	1700	ND
		29.05.23	Colourless	7.68	11.2	83.2	28.0	0.68	0.74	1600	350

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MONTH- JUNE -2023, STP Data

S. No.	Sampling Point	Date	Colour	pH	B.O.D (mg/l)	C.O.D (mg/l)	T.S.S (mg/l)	PO ³⁻	NO ²⁻	Total Coliform (MPN/100ml)	Fecal Coliform (MPN/100ml)
1.	Sector 50 (25MLD SBR Outlet), Noida	05.06.23	Colourless	7.26	15.2	117.6	46.0	1.0	1.3	1400	200
		13.06.23	Colourless	7.56	13.6	88.0	37.0	0.5	0.44	1600	130
		19.06.23	Colourless	7.38	15.4	138.4	61.0	1.2	0.9	1600	240
		26.06.23	Colourless	7.28	12.6	128.0	44.0	0.6	1.1	1100	200
2.	Sector 50 (34 MLD SBR Outlet), Noida	05.06.23	Colourless	7.46	16.0	128.0	51.0	0.84	0.60	2100	790
		13.06.23	Colourless	7.44	14.0	92.0	41.0	1.1	0.84	3200	780
		19.06.23	Colourless	7.41	12.6	93.6	39.0	0.58	1.0	2700	780
		26.06.23	Colourless	7.76	14.4	136.8	49.0	1.1	1.3	1200	650
3.	Sector 54 (33 MLD SBR Outlet), Noida	05.06.23	Colourless	7.61	11.5	92.0	34.0	0.34	0.18	4700	680
		13.06.23	Colourless	7.68	13.0	72.8	34.0	0.6	1.0	2800	790
		19.06.23	Colourless	7.22	11.0	78.4	31.0	0.48	0.52	4700	920
		26.06.23	Colourless	7.53	13.0	121.6	41.0	0.52	0.38	3500	790
4.	Sector 54 (54 MLD SBR Outlet), Noida	05.06.23	Colourless	7.35	10.6	88.0	31.0	0.54	0.62	2500	450
		13.06.23	Colourless	7.81	12.6	65.6	27.0	0.24	0.62	4100	610
		19.06.23	Colourless	7.35	14.0	114.4	35.0	0.68	0.54	4100	610
		26.06.23	Colourless	7.53	13.0	121.6	41.0	0.52	0.38	1200	450
5.	Sector 123 (35 MLD SBR Outlet), Noida	05.06.23	Colourless	7.44	13.8	103.2	36.0	1.2	0.86	1600	540
		13.06.23	Colourless	7.38	15.0	134.4	52.0	1.3	0.94	4300	590
		19.06.23	Colourless	7.63	13.0	112.0	34.0	0.8	0.66	3500	790
		26.06.23	Colourless	7.46	10.2	96.0	32.0	0.4	0.6	2400	610
6.	Sector 168 (50MLD SBR Outlet), Noida	05.06.23	Colourless	7.68	12.8	113.6	37.0	1.4	1.0	3900	920
		13.06.23	Colourless	7.54	14.0	124.0	46.0	1.0	1.1	2500	450
		19.06.23	Colourless	7.51	11.6	82.4	26.0	0.26	0.34	2600	680
		26.06.23	Colourless	7.81	9.0	84.0	28.0	0.64	0.38	1600	350
7.	Sector 123 (80 MLD SBR Outlet), Noida	05.06.23	Colourless	7.54	10.6	76.0	28.0	0.54	0.38	1400	610
		13.06.23	Colourless	7.58	11.2	80.8	34.0	0.18	0.36	2500	830
		19.06.23	Colourless	7.60	10.8	73.6	23.0	0.6	1.1	2200	450
		26.06.23	Colourless	7.87	11.6	76.0	22.0	0.36	0.54	1100	200
8.	Sector 168 (100 MLD SBR Outlet), Noida	05.06.23	Colourless	7.81	9.4	84.0	25.0	0.36	1.1	2500	400
		13.06.23	Colourless	7.28	16.0	144.0	56.0	1.6	1.2	2100	790
		19.06.23	Colourless	7.47	14.5	108.0	35.0	1.1	0.84	1600	350
		26.06.23	Colourless	7.54	12.5	80.8	26.0	0.40	0.68	2100	780

Abhinav
S.A.

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R.O.

MONTH- JULY -2023, STP Data

S. No.	Sampling Point	Date	Colour	pH	B.O.D (mg/l)	C.O.D (mg/l)	T.S.S (mg/l)	PO ³⁻	NO ²⁻	Total Coliform (MPN/100ml)	Fecal Coliform (MPN/100ml)
1.	Sector 50 (25MLD SBR Outlet), Noida	03.07.23	Colourless	7.56	13.6	112.8	41.0	1.1	0.82	2100	790
		10.07.23	Colourless	7.86	15.4	128.8	46.0	1.0	0.68	3500	790
		18.07.23	Colourless	7.41	12.5	93.6	44.0	0.84	1.0	1600	920
		25.07.23	Colourless	7.33	14.0	112.0	44.0	1.1	1.3	2100	790
		31.07.23	Colourless	7.53	11.0	84.0	32.0	0.22	0.46	2800	790
2.	Sector 50 (34 MLD SBR Outlet), Noida	03.07.23	Colourless	7.84	12.4	102.4	37.0	0.84	1.0	3800	930
		10.07.23	Colourless	7.45	14.8	118.4	41.0	1.3	1.0	1400	610
		18.07.23	Colourless	7.18	11.0	72.8	38.0	0.66	0.9	3500	830
		25.07.23	Colourless	7.45	13.0	104.0	39.0	0.82	1.0	2800	790
		31.07.23	Colourless	7.44	12.4	90.4	36.0	0.6	0.53	3400	610
3.	Sector 54 (33 MLD SBR Outlet), Noida	03.07.23	Colourless	7.51	11.0	93.6	34.0	0.56	1.3	3800	790
		10.07.23	Colourless	7.53	10.0	88.0	38.0	0.25	0.6	1600	350
		18.07.23	Colourless	7.63	9.0	64.0	22.0	0.16	0.23	3100	930
		25.07.23	Colourless	7.53	10.0	72.0	28.0	0.36	0.6	1600	350
		31.07.23	Colourless	7.37	12.6	88.0	34.0	0.48	0.36	2000	780
4.	Sector 54 (54 MLD SBR Outlet), Noida	03.07.23	Colourless	7.62	10.6	85.6	29.0	0.22	0.18	1500	650
		10.07.23	Colourless	7.38	9.0	73.6	34.0	0.18	0.44	1200	920
		18.07.23	Colourless	7.52	10.5	58.4	17.0	0.26	0.18	2000	610
		25.07.23	Colourless	7.48	8.0	53.6	17.0	0.16	0.24	2100	400
		31.07.23	Colourless	7.53	10.5	66.4	19.0	0.18	0.22	1600	540
5.	Sector 123 (35 MLD SBR Outlet), Noida	03.07.23	Colourless	7.72	8.6	76.0	24.0	0.34	0.48	4900	930
		10.07.23	Colourless	7.27	9.6	66.4	28.0	0.54	0.86	3900	920
		18.07.23	Colourless	7.33	12.0	76.8	24.0	0.34	0.52	1600	220
		25.07.23	Turbid	7.62	13.6	92.0	37.0	0.94	0.86	1600	540
		31.07.23	Colourless	7.75	12.0	78.4	23.0	0.64	0.56	2600	450
6.	Sector 168 (50MLD SBR Outlet), Noida	03.07.23	Colourless	7.38	10.0	73.6	27.0	0.55	1.0	920	220
		10.07.23	Colourless	7.31	11.0	112.0	37.0	1.0	1.2	2400	440
		18.07.23	Colourless	7.39	13.6	81.6	27.0	0.65	1.1	1200	450
		25.07.23	Colourless	7.46	9.0	68.0	19.0	0.38	0.5	3800	780
		31.07.23	Colourless	7.56	11.5	62.4	21.0	0.37	0.42	2500	450
7.	Sector 123 (80 MLD SBR Outlet), Noida	03.07.23	Colourless	7.46	7.0	56.0	19.0	0.18	0.26	3200	920
		10.07.23	Colourless	7.44	8.0	61.6	24.0	0.36	0.48	1600	920
		18.07.23	Colourless	7.27	10.0	66.4	21.0	1.3	1.0	1600	240
		25.07.23	Colourless	7.84	11.0	73.6	25.0	0.74	0.62	2500	200
		31.07.23	Colourless	7.84	9.0	56.0	17.0	0.18	1.0	1700	610
8.	Sector 168 (100 MLD SBR Outlet), Noida	03.07.23	Colourless	7.53	9.0	61.6	22.0	0.38	0.42	2500	450
		10.07.23	Colourless	7.66	12.0	92.0	35.0	0.5	1.0	3800	780
		18.07.23	Colourless	7.21	13.6	104.0	28.0	0.58	0.74	1200	450
		25.07.23	Colourless	7.81	10.0	68.8	23.0	0.3	0.6	2400	400
		31.07.23	Colourless	7.64	13.0	97.6	39.0	0.74	1.1	920	220

S.A.

R.A.

R.O.

MONTH- AUGUST -2023, STP Data

S. No.	Sampling Point	Date	Colour	pH	B.O.D (mg/l)	C.O.D (mg/l)	T.S.S (mg/l)	PO ³⁻	NO ²⁻	Total Coliform (MPN/ 100ml)	Fecal Coliform (MPN/ 100ml)
1.	Sector 50 (25MLD SBR Outlet), Noida	07.08.23	Colourless	7.68	13.0	104.0	53.0	0.34	0.66	2100	790
		14.08.23	Colourless	7.14	10.0	56.0	19.0	0.30	0.28	2500	920
		21.08.23	Colourless	7.16	13.0	104.0	34.0	0.24	0.38	2100	790
		28.08.23	Colourless	7.58	12.4	92.0	35.0	0.33	0.40	1600	920
2.	Sector 50 (34 MLD SBR Outlet), Noida	07.08.23	Colourless	7.25	11.6	82.4	29.0	0.24	0.44	2800	790
		14.08.23	Colourless	7.38	12.0	62.4	23.0	0.28	0.34	4100	930
		21.08.23	Colourless	7.31	11.0	92.0	31.0	0.8	0.62	1600	350
		28.08.23	Colourless	7.69	13.0	97.6	37.0	1.1	1.3	1600	240
3.	Sector 54 (33 MLD SBR Outlet), Noida	07.08.23	Colourless	7.53	13.0	97.6	43.0	0.5	1.0	1600	540
		14.08.23	Colourless	7.68	11.0	60.0	24.0	0.44	0.72	2500	830
		21.08.23	Colourless	7.26	10.0	68.0	23.0	0.22	0.44	3800	450
		28.08.23	Colourless	7.81	10.0	64.0	22.0	0.84	1.16	1600	540
4.	Sector 54 (54 MLD SBR Outlet), Noida	07.08.23	Colourless	7.48	10.0	65.6	23.0	0.18	0.6	2100	790
		14.08.23	Colourless	7.79	9.0	52.0	18.0	0.3	0.5	1200	450
		21.08.23	Colourless	7.44	11.0	84.0	28.0	1.1	1.2	4900	780
		28.08.23	Colourless	7.46	9.0	52.8	19.0	0.28	0.48	2800	790
5.	Sector 123 (35 MLD SBR Outlet), Noida	07.08.23	Colourless	7.84	11.0	72.0	28.0	1.0	1.2	3200	920
		14.08.23	Colourless	7.54	12.8	76.0	33.0	0.64	0.42	1600	170
		21.08.23	Colourless	7.63	11.6	76.8	29.0	0.63	0.54	2700	680
		28.08.23	Colourless	7.86	13.4	108.0	37.0	0.9	1.0	2100	780
6.	Sector 168 (50MLD SBR Outlet), Noida	07.08.23	Colourless	7.77	13.0	86.4	32.0	0.18	0.68	4000	920
		14.08.23	Colourless	7.63	12.0	57.6	24.0	0.38	0.46	1600	240
		21.08.23	Colourless	7.55	10.5	65.6	26.0	0.56	0.48	3300	320
		28.08.23	Colourless	7.44	12.0	88.0	26.0	1.1	1.2	4600	450
7.	Sector 123 (80 MLD SBR Outlet), Noida	07.08.23	Colourless	7.38	10.0	68.0	19.0	0.32	0.6	1400	200
		14.08.23	Colourless	7.63	11.0	72.0	28.0	0.72	1.0	1400	610
		21.08.23	Colourless	7.56	9.0	57.6	22.0	0.18	0.32	2200	610
		28.08.23	Colourless	8.15	11.0	93.6	29.0	0.82	0.65	2000	780
8.	Sector 168 (100 MLD SBR Outlet), Noida	07.08.23	Colourless	7.52	8.0	48.0	17.0	0.22	0.41	1600	170
		14.08.23	Colourless	7.84	10.0	52.8	21.0	0.37	1.1	1200	450
		21.08.23	Colourless	7.73	12.0	73.6	26.0	0.26	0.5	1500	200
		28.08.23	Colourless	7.62	10.0	68.0	24.0	0.55	1.0	2300	ND

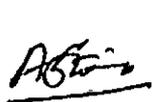
S.A.

A.E.C.

R.O.

MONTH- September -2023, STP Data

S. No.	Sampling Point	Date	Colour	pH	B.O.D (mg/l)	C.O.D (mg/l)	T.S.S (mg/l)	PO ³⁻	NO ²⁻	Total Coliform (MPN/100ml)	Fecal Coliform (MPN/100ml)
1.	Sector 50 (25MLD SBR Outlet), Noida	04.09.23	Colourless	7.25	10.0	65.6	17.0	0.44	0.38	2700	400
		11.09.23	Colourless	7.14	13.4	104.0	34.0	0.35	0.52	3900	680
		18.09.23	Colourless	7.28	14.0	112.0	46.0	1.3	1.0	2100	200
		25.09.23	Colourless	7.16	12.0	88.0	38.0	0.8	0.76	2100	200
2.	Sector 50 (34 MLD SBR Outlet), Noida	04.09.23	Colourless	7.82	11.0	70.4	21.0	0.28	0.42	2200	450
		11.09.23	Colourless	6.98	12.6	97.6	31.0	0.41	0.60	2100	830
		18.09.23	Colourless	7.41	13.0	108.0	43.0	0.86	0.77	3100	930
		25.09.23	Colourless	7.54	11.0	76.0	35.0	1.0	1.2	2500	450
3.	Sector 54 (33 MLD SBR Outlet), Noida	04.09.23	Colourless	7.44	12.0	80.0	27.0	1.2	0.88	4900	930
		11.09.23	Colourless	7.56	11.8	76.0	27.0	1.0	1.3	2100	920
		18.09.23	Colourless	7.36	12.4	97.6	38.0	0.68	0.54	1600	920
		25.09.23	Colourless	7.63	11.6	81.6	29.0	0.42	0.36	2200	450
4.	Sector 54 (54 MLD SBR Outlet), Noida	04.09.23	Colourless	7.51	10.0	51.2	15.0	0.18	0.33	2200	680
		11.09.23	Colourless	7.46	9.0	56.0	19.0	0.16	0.22	3900	610
		18.09.23	Colourless	7.49	11.0	65.6	23.0	0.36	0.45	3200	780
		25.09.23	Colourless	7.55	9.0	53.6	19.0	0.54	0.33	1700	790
5.	Sector 123 (35 MLD SBR Outlet), Noida	04.09.23	Colourless	7.56	12.6	88.0	25.0	0.26	0.5	1600	450
		11.09.23	Colourless	7.86	13.0	92.0	35.0	0.88	0.75	3200	780
		18.09.23	Colourless	7.81	11.6	72.0	26.0	0.28	0.32	2500	400
		25.09.23	Colourless	7.49	12.6	92.0	46.0	1.1	1.3	3100	930
6.	Sector 168 (50MLD SBR Outlet), Noida	04.09.23	Colourless	7.62	11.0	68.0	23.0	0.56	0.81	1400	790
		11.09.23	Colourless	7.49	12.8	86.4	30.0	0.42	0.70	4100	930
		18.09.23	Colourless	7.77	10.8	61.6	21.0	0.20	0.40	2700	400
		25.09.23	Colourless	7.83	11.4	65.6	35.0	0.25	0.30	3900	680
7.	Sector 123 (80 MLD SBR Outlet), Noida	04.09.23	Colourless	7.38	12.0	101.6	33.0	0.62	0.74	1600	170
		11.09.23	Colourless	7.38	11.0	68.0	23.0	0.31	1.0	2100	200
		18.09.23	Colourless	7.63	12.0	84.0	25.0	0.22	0.18	4600	ND
		25.09.23	Colourless	7.56	11.6	69.4	23.0	0.54	0.33	2100	200
8.	Sector 168 (100 MLD SBR Outlet), Noida	04.09.23	Colourless	7.46	8.0	52.0	14.0	0.28	0.30	2800	790
		11.09.23	Colourless	7.41	10.0	54.4	21.0	0.49	0.26	1600	920
		18.09.23	Colourless	7.58	8.0	48.0	16.0	0.56	0.34	3300	ND
		25.09.23	Colourless	7.72	10.0	56.0	21.0	0.63	0.72	1600	170



A.E.E


R.O.

MONTH- OCTOBER -2023, STP Data

S. No.	Sampling Point	Date	Colour	pH	B.O.D (mg/l)	C.O.D (mg/l)	T.S.S (mg/l)	PO ³⁻	NO ²⁻	Total Coliform (MPN/ 100ml)	Fecal Coliform (MPN/ 100ml)
1.	Sector 50 (25MLD SBR Outlet), Noida	03.10.23	Colourless	7.28	11.0	81.6	35.0	1.0	1.2	1100	790
		09.10.23	Colourless	7.22	12.6	108.0	42.0	1.1	1.3	2700	450
		16.10.23	Colourless	7.43	13.4	112.0	48.0	0.9	0.72	2200	610
		25.10.23	Colourless	7.16	11.4	61.6	28.0	0.5	0.62	2400	400
		30.10.23	Colourless	7.49	13.6	108.0	51.0	1.2	0.98	2500	930
2.	Sector 50 (34 MLD SBR Outlet), Noida	03.10.23	Colourless	7.36	12.6	92.0	39.0	1.1	0.94	2400	200
		09.10.23	Colourless	7.31	11.0	84.0	29.0	0.8	0.5	1300	780
		16.10.23	Colourless	7.26	9.0	56.0	16.0	0.28	0.36	3200	610
		25.10.23	Colourless	7.41	12.6	88.0	31.0	1.1	1.2	4700	920
		30.10.23	Colourless	7.37	11.0	85.6	42.0	0.86	0.78	1700	780
3.	Sector 54 (33 MLD SBR Outlet), Noida	03.10.23	Colourless	7.15	12.4	77.6	33.0	0.58	0.62	2000	780
		09.10.23	Colourless	7.51	11.6	76.0	25.0	0.72	0.68	1700	790
		16.10.23	Colourless	8.16	12.8	84.0	33.0	1.2	1.0	1600	350
		25.10.23	Colourless	7.63	11.0	58.4	25.0	0.32	0.44	3400	450
		30.10.23	Colourless	7.55	12.4	92.0	44.0	1.3	0.92	3400	450
4.	Sector 54 (54 MLD SBR Outlet), Noida	03.10.23	Colourless	7.39	10.0	65.6	29.0	0.68	0.74	2100	790
		09.10.23	Colourless	7.38	12.0	81.6	27.0	0.54	0.36	1600	420
		16.10.23	Colourless	7.84	10.0	62.4	25.0	0.19	0.30	2500	780
		25.10.23	Colourless	7.55	12.0	72.0	29.0	0.6	0.52	2200	790
		30.10.23	Colourless	7.62	10.0	65.6	28.0	0.52	0.44	1600	240
5.	Sector 123 (35 MLD SBR Outlet), Noida	03.10.23	Colourless	7.45	13.4	92.0	46.0	1.0	1.1	2800	790
		09.10.23	Colourless	7.66	12.0	72.0	31.0	0.48	0.62	920	110
		16.10.23	Colourless	7.64	13.5	114.4	53.0	0.66	0.74	3500	790
		25.10.23	Colourless	7.81	12.4	85.6	34.0	0.86	0.70	2100	790
		30.10.23	Colourless	7.73	11.6	72.0	31.0	1.0	1.2	2700	830
6.	Sector 168 (50MLD SBR Outlet), Noida	03.10.23	Colourless	7.56	12.6	73.5	34.0	0.38	0.77	1600	540
		09.10.23	Colourless	7.72	11.4	68.0	22.0	0.18	0.32	4700	930
		16.10.23	Colourless	7.33	10.8	65.6	24.0	0.40	0.18	2700	930
		25.10.23	Colourless	7.62	11.6	76.0	27.0	0.28	0.24	2400	400
		30.10.23	Colourless	7.60	12.4	88.0	36.0	0.52	0.8	1300	780
7.	Sector 123 (80 MLD SBR Outlet), Noida	03.10.23	Colourless	7.71	11.0	64.0	21.0	0.44	0.38	1100	ND
		09.10.23	Colourless	7.58	10.0	57.6	18.0	0.22	0.46	1700	ND
		16.10.23	Colourless	7.39	12.4	58.4	29.0	1.1	1.0	2200	680
		25.10.23	Colourless	7.75	10.0	61.6	21.0	0.19	0.26	1100	610
		30.10.23	Colourless	7.29	9.0	52.0	20.0	0.44	0.6	1600	540
8.	Sector 168 (100 MLD SBR Outlet), Noida	03.10.23	Colourless	7.31	9.0	52.0	17.0	0.21	0.34	1600	240
		09.10.23	Colourless	7.49	11.0	61.6	24.0	0.5	1.1	2300	ND
		16.10.23	Colourless	7.58	8.0	46.4	14.0	0.20	0.32	1200	ND
		25.10.23	Colourless	7.46	9.4	52.0	18.0	0.22	0.16	2000	780
		30.10.23	Colourless	7.44	10.6	57.6	23.0	0.37	0.28	2200	790

AS
S.A

ACE
ACE

R.O.
R.O.

MONTH- NOVEMBER -2023, STP Data

S. No.	Sampling Point	Date	Colour	pH	B.O.D (mg/l)	C.O.D (mg/l)	T.S.S (mg/l)	PO ³⁻	NO ²⁻	Total Coliform (MPN/100ml)	Fecal Coliform (MPN/100ml)
1.	Sector 50 (25MLD SBR Outlet), Noida	06.11.23	Colourless	7.16	11.4	88.0	38.0	0.9	0.66	2100	780
		14.11.23	Colourless	7.44	13.2	113.6	47.0	1.3	1.1	2400	780
		22.11.23	Colourless	7.59	14.4	121.6	56.0	1.0	1.2	1400	680
		28.11.23	Colourless	7.48	12.8	101.6	42.0	1.1	0.24	1100	400
2.	Sector 50 (34 MLD SBR Outlet), Noida	06.11.23	Colourless	7.27	10.6	61.6	22.0	0.82	1.1	1600	540
		14.11.23	Colourless	7.33	13.6	116.0	48.0	0.88	0.76	1200	680
		22.11.23	Colourless	7.33	11.6	80.0	28.0	1.4	0.5	2400	610
		28.11.23	Colourless	7.33	12.4	101.6	43.0	0.94	1.2	1300	790
3.	Sector 54 (33 MLD SBR Outlet), Noida	06.11.23	Colourless	7.55	11.0	72.0	31.0	0.52	0.66	1200	450
		14.11.23	Colourless	7.51	12.6	108.0	45.0	0.77	0.82	2500	450
		22.11.23	Colourless	7.41	11.8	77.6	31.0	1.6	0.5	4000	920
		28.11.23	Colourless	7.62	13.0	109.6	37.0	0.84	0.42	2600	780
4.	Sector 54 (54 MLD SBR Outlet), Noida	06.11.23	Colourless	7.62	12.4	77.6	34.0	1.0	1.3	1600	350
		14.11.23	Colourless	7.57	11.0	88.0	39.0	0.48	0.56	1500	930
		22.11.23	Colourless	7.41	11.8	77.6	31.0	1.6	0.5	1100	830
		28.11.23	Colourless	7.59	11.2	76.0	34.0	1.3	0.82	1600	920
5.	Sector 123 (35 MLD SBR Outlet), Noida	06.11.23	Colourless	7.81	12.6	104.0	44.0	0.84	0.78	2200	790
		14.11.23	Colourless	7.73	13.4	112.0	51.0	0.92	7.16	1100	790
		22.11.23	Colourless	7.16	11.2	84.0	34.0	1.6	1.1	1600	280
		28.11.23	Colourless	7.36	14.0	128.0	56.0	1.4	1.0	1200	680
6.	Sector 168 (50MLD SBR Outlet), Noida	06.11.23	Colourless	7.29	11.6	76.0	37.0	0.6	0.40	2400	610
		14.11.23	Colourless	7.50	10.8	64.0	23.0	0.18	0.28	1600	240
		22.11.23	Colourless	7.29	12.0	104.0	46.0	1.4	0.9	2100	450
		28.11.23	Colourless	7.75	11.4	88.0	39.0	1.7	0.53	1100	610
7.	Sector 123 (80 MLD SBR Outlet), Noida	06.11.23	Colourless	7.91	11.0	76.0	29.0	0.26	0.18	1400	ND
		14.11.23	Colourless	7.64	9.0	52.0	19.0	0.22	0.34	1400	790
		22.11.23	Colourless	8.06	12.2	109.6	49.0	1.7	0.5	1600	350
		28.11.23	Colourless	7.18	10.4	61.6	17.0	0.5	0.26	920	130
8.	Sector 168 (100 MLD SBR Outlet), Noida	06.11.23	Colourless	7.66	9.0	48.0	16.0	0.22	0.30	1100	200
		14.11.23	Colourless	7.41	11.8	60.0	25.0	0.38	0.62	1600	240
		22.11.23	Colourless	7.48	8.0	44.0	13.0	0.36	1.2	3500	790
		28.11.23	Colourless	7.93	9.6	53.6	15.0	0.72	0.38	1500	200

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MONTH- DECEMBER -2023, STP Data

S. No.	Sampling Point	Date	Colour	pH	B.O.D (mg/l)	C.O.D (mg/l)	T.S.S (mg/l)	PO ³⁻	NO ²⁻	Total Coliform (MPN/100ml)	Fecal Coliform (MPN/100ml)
1.	Sector 50 (25MLD SBR Outlet), Noida	04.12.23	Colourless	7.12	10.4	64.0	24.0	0.9	0.66	2100	790
		11.12.23	Colourless	7.30	9.8	56.0	27.0	1.4	1.1	2100	780
		18.12.23	Colourless	7.44	11.4	76.0	29.0	0.9	1.0	2100	610
		26.12.23	Colourless	7.55	13.8	92.0	41.0	0.84	0.62	2200	790
2.	Sector 50 (34 MLD SBR Outlet), Noida	04.12.23	Colourless	7.71	12.4	76.0	28.0	1.2	0.84	3200	920
		11.12.23	Colourless	7.41	11.5	72.0	31.0	0.86	0.40	2100	610
		18.12.23	Colourless	7.31	13.4	88.0	43.0	1.2	1.4	1700	790
		26.12.23	Colourless	7.31	12.4	76.0	36.0	1.0	1.6	2500	780
3.	Sector 54 (33 MLD SBR Outlet), Noida	04.12.23	Colourless	7.64	11.8	68.0	31.0	0.32	0.18	1600	920
		11.12.23	Colourless	7.73	10.5	75.2	25.0	0.34	0.64	1500	680
		18.12.23	Colourless	7.68	12.0	72.0	35.0	0.48	0.26	3400	400
		26.12.23	Colourless	7.81	11.4	68.8	27.0	0.48	0.24	3200	920
4.	Sector 54 (54 MLD SBR Outlet), Noida	04.12.23	Colourless	7.73	9.6	52.0	19.0	0.46	0.22	1400	790
		11.12.23	Colourless	7.52	13.0	88.0	42.0	0.96	0.58	1600	540
		18.12.23	Colourless	7.25	11.6	64.0	27.0	1.3	0.92	2800	790
		26.12.23	Colourless	7.63	10.8	62.4	23.0	0.76	0.8	2300	200
5.	Sector 123 (35 MLD SBR Outlet), Noida	04.12.23	Colourless	7.53	13.2	84.0	37.0	1.0	0.80	2500	780
		11.12.23	Colourless	7.66	11.8	70.0	31.0	0.64	0.38	920	240
		18.12.23	Colourless	7.92	13.0	81.6	35.0	0.34	0.18	4600	780
		26.12.23	Colourless	7.28	14.0	105.6	49.0	1.1	1.3	1600	240
6.	Sector 168 (50MLD SBR Outlet), Noida	04.12.23	Colourless	7.44	12.4	76.0	34.0	1.3	0.94	1500	450
		11.12.23	Colourless	7.37	11.0	68.0	27.0	1.0	1.3	2200	790
		18.12.23	Colourless	7.49	12.8	74.4	23.0	0.62	0.48	1500	680
		26.12.23	Colourless	7.39	13.2	97.6	38.0	1.2	0.98	4300	790
7.	Sector 123 (80 MLD SBR Outlet), Noida	04.12.23	Colourless	7.48	9.8	48.0	16.0	0.5	0.42	920	350
		11.12.23	Colourless	7.54	11.6	85.6	26.0	0.40	0.28	1700	450
		18.12.23	Colourless	7.15	10.4	57.6	19.0	1.1	0.88	2700	450
		26.12.23	Colourless	7.33	11.0	64.0	24.0	0.34	0.18	1600	350
8.	Sector 168 (100 MLD SBR Outlet), Noida	04.12.23	Colourless	7.62	8.0	49.6	18.0	0.68	0.36	920	240
		11.12.23	Colourless	7.66	10.0	53.6	22.0	0.53	0.34	1200	200
		18.12.23	Colourless	7.66	8.0	48.0	16.0	0.25	0.16	1600	280
		26.12.23	Colourless	7.47	10.6	60.0	21.0	0.36	1.0	1300	450

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Updated Status of Kondli Drain & STP's Noida

Water Quality of U/S & D/S of Kondli Drain in Noida-

Sl. No.	Sample Location	Date	Physio-Chemical Parameters				Bacteriological Parameters	
			pH 6.5-9.0	BOD (mg/l) <30	COD (mg/l) <250	TSS (mg/l) <100	Total Coliform (MPN/10 0ml)	Fecal Coliform (MPN/100ml) <1000
Water Quality of Kondli Drain at upstream and downstream								
January 2023								
U/S Kondli Drain Entry Point Sector-11 (Near Hari Darshan Police Chowki) Noida	17.01.23	8.31	77.0	381.8	206.0	4000000	3400000	
D/S Kondli Drain Before Meeting of Yamuna River (Vill- ChakMangaraula), Noida	17.01.23	7.64	53.0	276.8	153.0	3800000	2600000	
February 2023								
U/S Kondli Drain Entry point Sector-11 (Near Hari Darshan Police Chowki) Noida	16.02.23	7.86	82.0	368.0	193.0	3100000	2600000	
D/S Kondli Drain Before Meeting of Yamuna River (Vill- ChakMangaraula), Noida	16.02.23	7.61	56.0	256.0	142.0	3400000	2700000	
March 2023								
U/S Kondli Drain Entry point Sector-11 (Near Hari Darshan Police Chowki) Noida	22.03.23	7.86	76.0	272.0	149.0	3800000	2600000	
D/S Kondli Drain Before Meeting of Yamuna River (Vill- ChakMangaraula), Noida	22.03.23	7.48	48.0	240.0	126.0	3200000	2200000	
April 2023								
U/S Kondli Drain Entry point Sector-11 (Near Hari Darshan Police Chowki) Noida	25.04.23	7.78	68.0	256.0	143.0	4300000	3100000	

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D/S Kondli Drain Before Meeting of Yamuna River (Vill-ChakMangaraula), Noida	25.04.23	7.53	42.0	224.0	133.0	4000000	2700000
May 2023							
U/S Kondli Drain Entry point Sector-11 (Near Hari Darshan Police Chowki) Noida	01.05.23	8.24	76.0	288.0	174.0	4800000	3400000
D/S Kondli Drain Before Meeting of Yamuna River (Vill-ChakMangaraula), Noida	01.05.23	7.69	54.0	256.0	139.0	4600000	2300000
U/S Kondli Drain Entry point Sector-11 (Near Hari Darshan Police Chowki) Noida	08.05.23	7.94	81.0	304.0	182.0	4900000	3300000
D/S Kondli Drain Before Meeting of Yamuna River (Vill-ChakMangaraula), Noida	08.05.23	7.53	62.0	272.0	147.0	3800000	2600000
U/S Kondli Drain Entry point Sector-11 (Near Hari Darshan Police Chowki) Noida	15.05.23	8.06	70.0	336.0	188.0	4300000	3100000
D/S Kondli Drain Before Meeting of Yamuna River (Vill-ChakMangaraula), Noida	15.05.23	7.92	48.0	240.0	121.0	4900000	3700000
U/S Kondli Drain Entry point Sector-11 (Near Hari Darshan Police Chowki) Noida	22.05.23	8.32	56.0	272.0	144.0	4700000	3400000
D/S Kondli Drain Before Meeting of Yamuna River (Vill-ChakMangaraula), Noida	22.05.23	7.53	48.0	240.0	109.0	4000000	2700000
U/S Kondli Drain Entry point Sector-11 (Near Hari Darshan Police Chowki) Noida	29.05.23	8.44	72.0	304.0	156.0	3900000	2700000
D/S Kondli Drain Before Meeting of Yamuna River (Vill-ChakMangaraula), Noida	29.05.23	7.86	56.0	288.0	121.0	2800000	2200000

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Sl. No.	Sample Location	Date	Physio-Chemical Parameters				Bacteriological Parameters	
			pH 6.5-9.0	BOD (mg/l) <30	COD (mg/l) <250	TSS (mg/l) <100	Total Coliform (MPN/100ml)	Fecal Coliform (MPN/100ml) <1000
Water Quality of Kondli Drain at upstream and downstream								
June 2023								
U/S Kondli Drain Entry point Sector-11 (Near Hari Darshan Police Chowki) Noida	05.06.23	8.24	84.0	336.0	179.0	2700000	2200000	
D/S Kondli Drain Before Meeting of Yamuna River (Vill- ChakMangaraula), Noida	05.06.23	7.86	58.0	272.0	153.0	330000	260000	
U/S Kondli Drain Entry point Sector-11 (Near Hari Darshan Police Chowki) Noida	13.06.23	7.92	78.0	304.0	168.0	4800000	3400000	
D/S Kondli Drain Before Meeting of Yamuna River (Vill- ChakMangaraula), Noida	13.06.23	7.63	52.0	256.0	147.0	4300000	3100000	
U/S Kondli Drain Entry point Sector-11 (Near Hari Darshan Police Chowki) Noida	19.06.23	8.46	74.0	320.0	155.0	4900000	3300000	
D/S Kondli Drain Before Meeting of Yamuna River (Vill- ChakMangaraula), Noida	19.06.23	7.48	48.0	240.0	137.0	4300000	2300000	
U/S Kondli Drain Entry point Sector-11 (Near Hari Darshan Police Chowki) Noida	26.06.23	8.15	68.0	336.0	161.0	4100000	2700000	

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D/S Kondli Drain Before Meeting of Yamuna River (Vill-ChakMangaraula), Noida		26.06.23	7.66	42.0	256.0	129.0	3800000	2600000
Sl. No.	Sample Location	Date	Physio-Chemical Parameters				Bacteriological Parameters	
			pH 6.5-9.0	BOD (mg/l) <30	COD (mg/l) <250	TSS (mg/l) <100	Total Coliform (MPN/100ml)	Fecal Coliform (MPN/100ml) <1000
Water Quality of Kondli Drain at upstream and downstream								
July 2023								
U/S Kondli Drain Entry point Sector-11 (Near Hari Darshan Police Chowki) Noida		03.07.23	8.13	64.0	384.0	173.0	3900000	2800000
D/S Kondli Drain Before Meeting of Yamuna River (Vill-ChakMangaraula), Noida		03.07.23	7.56	46.0	272.0	138.0	3100000	2600000
U/S Kondli Drain Entry point Sector-11 (Near Hari Darshan Police Chowki) Noida		10.07.23	7.68	70.0	352.0	163.0	-	-
D/S Kondli Drain Before Meeting of Yamuna River (Vill-ChakMangaraula), Noida		10.07.23	7.54	52.0	240.0	128.0	-	-
U/S Kondli Drain Entry point Sector-11 (Near Hari Darshan Police Chowki) Noida		17.07.23	7.74	66.0	304.0	143.0	-	-
D/S Kondli Drain Before Meeting of Yamuna River (Vill-ChakMangaraula), Noida		17.07.23	8.06	54.0	288.0	127.0	-	-
U/S Kondli Drain Entry point Sector-11 (Near Hari Darshan Police Chowki) Noida		24.07.23	7.94	68.0	288.0	154.0	-	-

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D/S Kondli Drain Before Meeting of Yamuna River (Vill-ChakMangaraula), Noida	24.07.23	7.46	50.0	240.0	126.0	-	-
U/S Kondli Drain Entry point Sector-11 (Near Hari Darshan Police Chowki) Noida	31.07.23	7.78	62.0	336.0	157.0	-	-
D/S Kondli Drain Before Meeting of Yamuna River (Vill-ChakMangaraula), Noida	31.07.23	7.48	54.0	288.0	129.0	-	-

Sl. No.	Sample Location	Date	Physio-Chemical Parameters				Bacteriological Parameters	
			pH 6.5- 9.0	BOD (mg/l) <30	COD (mg/l) <250	TSS (mg/l) <100	Total Coliform (MPN/10 0ml)	Fecal Coliform (MPN/100ml) <1000
Water Quality of Kondli Drain at upstream and downstream								
August 2023								
U/S Kondli Drain Entry point Sector-11 (Near Hari Darshan Police Chowki) Noida	07.08.23	8.12	56.0	352.0	152.0	3400000	2200000	
D/S Kondli Drain Before Meeting of Yamuna River (Vill-ChakMangaraula), Noida	07.08.23	7.68	44.0	256.0	126.0	3200000	2600000	
U/S Kondli Drain Entry point Sector-11 (Near Hari Darshan Police Chowki) Noida	14.08.23	7.88	60.0	320.0	144.0	-	-	
D/S Kondli Drain Before Meeting of Yamuna River (Vill-ChakMangaraula), Noida	14.08.23	7.96	52.0	272.0	129.0	-	-	
U/S Kondli Drain Entry point Sector-11 (Near Hari Darshan Police Chowki) Noida	21.08.23	8.26	50.0	304.0	148.0	-	-	

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D/S Kondli Drain Before Meeting of Yamuna River (Vill-ChakMangaraula), Noida	21.08.23	7.56	42.0	240.0	118.0	-	-
U/S Kondli Drain Entry point Sector-11 (Near Hari Darshan Police Chowki) Noida	28.08.23	7.93	58.0	288.0	139.0	-	-
D/S Kondli Drain Before Meeting of Yamuna River (Vill-ChakMangaraula), Noida	28.08.23	7.68	44.0	224.0	107.0	-	-

Sl. No.	Sample Location	Date	Physio-Chemical Parameters				Bacteriological Parameters	
			pH 6.5-9.0	BOD (mg/l) <30	COD (mg/l) <250	TSS (mg/l) <100	Total Coliform (MPN/10 0ml)	Fecal Coliform (MPN/100ml) <1000
Water Quality of Kondli Drain at upstream and downstream								
September 2023								
U/S Kondli Drain Entry point Sector-11 (Near Hari Darshan Police Chowki) Noida	04.09.23	7.94	66.0	384.0	166.0	3200000	2600000	
D/S Kondli Drain Before Meeting of Yamuna River (Vill-ChakMangaraula), Noida	04.09.23	7.61	50.0	288.0	143.0	260000	210000	
U/S Kondli Drain Entry point Sector-11 (Near Hari Darshan Police Chowki) Noida	11.09.23	8.06	62.0	304.0	144.0	3300000	2700000	
D/S Kondli Drain Before Meeting of Yamuna River (Vill-ChakMangaraula), Noida	11.09.23	7.69	48.0	272.0	133.0	310000	230000	
U/S Kondli Drain Entry point Sector-11 (Near Hari Darshan Police Chowki) Noida	18.09.23	7.88	58.0	288.0	153.0	3800000	2600000	

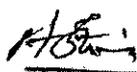
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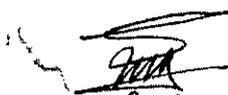
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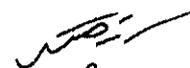
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D/S Kondli Drain Before Meeting of Yamuna River (Vill- ChakMangaraula), Noida	18.09.23	7.69	44.0	256.0	128.0	270000	220000
U/S Kondli Drain Entry point Sector-11 (Near Hari Darshan Police Chowki) Noida	25.09.23	8.12	64.0	304.0	138.0	3900000	3300000
D/S Kondli Drain Before Meeting of Yamuna River (Vill- ChakMangaraula), Noida	25.09.23	7.86	54.0	288.0	126.0	330000	270000

Sl. No.	Sample Location	Date	Physio-Chemical Parameters				Bacteriological Parameters	
			pH 6.5- 9.0	BOD (mg/l) <30	COD (mg/l) <250	TSS (mg/l) <100	Total Coliform (MPN/10 0ml)	Fecal Coliform (MPN/100ml) <1000
Water Quality of Kondli Drain at upstream and downstream								
October 2023								
U/S Kondli Drain Entry point Sector-11 (Near Hari Darshan Police Chowki) Noida	03.10.23	8.26	62.0	368.0	153.0	32X10 ⁵	21X10 ⁵	
D/S Kondli Drain Before Meeting of Yamuna River (Vill- ChakMangaraula), Noida	03.10.23	7.79	48.0	240.0	119.0	33X10 ³	14X10 ³	
U/S Kondli Drain Entry point Sector-11 (Near Hari Darshan Police Chowki) Noida	09.10.23	7.44	58.0	336.0	157.0	39X10 ⁵	27X10 ⁵	
D/S Kondli Drain Before Meeting of Yamuna River (Vill- ChakMangaraula), Noida	09.10.23	7.64	52.0	304.0	137.0	27X10 ⁵	22X10 ⁵	
U/S Kondli Drain Entry point Sector-11 (Near Hari Darshan Police Chowki) Noida	16.10.23	8.12	60.0	304.0	128.0	43X10 ⁵	35X10 ⁵	


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D/S Kondli Drain Before Meeting of Yamuna River (Vill-ChakMangaraula), Noida	16.10.23	7.68	50.0	272.0	106.0	14X10 ⁴	11X10 ⁴
U/S Kondli Drain Entry point Sector-11 (Near Hari Darshan Police Chowki) Noida	25.10.23	7.88	50.0	304.0	131.0	35X10 ⁴	12X10 ⁴
D/S Kondli Drain Before Meeting of Yamuna River (Vill-ChakMangaraula), Noida	25.10.23	7.64	42.0	240.0	117.0	21X10 ³	11X10 ³
U/S Kondli Drain Entry point Sector-11 (Near Hari Darshan Police Chowki) Noida	30.10.23	8.06	54.0	240.0	139.0	26X10 ⁵	17X10 ⁵
D/S Kondli Drain Before Meeting of Yamuna River (Vill-ChakMangaraula), Noida	30.10.23	7.74	46.0	224.0	98.0	34X10 ⁵	22X10 ⁵

Sl. No.	Sample Location	Date	Physio-Chemical Parameters				Bacteriological Parameters	
			pH 6.5-9.0	BOD (mg/l) <30	COD (mg/l) <250	TSS (mg/l) <100	Total Coliform (MPN/10 0ml)	Fecal Coliform (MPN/100ml) <1000
Water Quality of Kondli Drain at upstream and downstream								
November 2023								
U/S Kondli Drain Entry point Sector-11 (Near Hari Darshan Police Chowki) Noida	06.11.23	8.11	78.0	352.0	146.0	3100000	2600000	
D/S Kondli Drain Before Meeting of Yamuna River (Vill-ChakMangaraula), Noida	06.11.23	7.74	56.0	288.0	123.0	3400000	2700000	
U/S Kondli Drain Entry point Sector-11 (Near Hari Darshan Police Chowki) Noida	14.11.23	7.66	72.0	312.0	148.0	-	-	

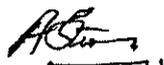
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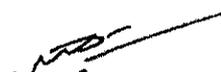
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D/S Kondli Drain Before Meeting of Yamuna River (Vill-ChakMangaraula), Noida	14.11.23	7.28	62.0	292.0	131.0	-	-
U/S Kondli Drain Entry point Sector-11 (Near Hari Darshan Police Chowki) Noida	22.11.23	8.23	68.0	272.0	153.0	-	-
D/S Kondli Drain Before Meeting of Yamuna River (Vill-ChakMangaraula), Noida	22.11.23	7.55	58.0	256.0	139.0	-	-
U/S Kondli Drain Entry point Sector-11 (Near Hari Darshan Police Chowki) Noida	28.11.23	7.85	70.0	304.0	144	-	-
D/S Kondli Drain Before Meeting of Yamuna River (Vill-ChakMangaraula), Noida	28.11.23	7.44	54.0	232.0	128.0	-	-

Sl. No.	Sample Location	Date	Physio-Chemical Parameters				Bacteriological Parameters	
			pH 6.5- 9.0	BOD (mg/l) <30	COD (mg/l) <250	TSS (mg/l) <100	Total Coliform (MPN/10 0ml)	Fecal Coliform (MPN/100ml) <1000
Water Quality of Kondli Drain at upstream and downstream								
December 2023								
U/S Kondli Drain Entry point Sector-11 (Near Hari Darshan Police Chowki) Noida	05.12.23	8.11	78.0	352.0	146.0	3100000	2600000	
D/S Kondli Drain Before Meeting of Yamuna River (Vill-ChakMangaraula), Noida	05.12.23	7.74	56.0	288.0	123.0	2800000	2200000	
U/S Kondli Drain Entry point Sector-11 (Near Hari Darshan Police Chowki) Noida	11.12.23	7.66	72.0	312.0	148.0	3300000	2700000	


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D/S Kondli Drain Before Meeting of Yamuna River (Vill-ChakMangaraula), Noida	11.12.23	7.28	62.0	292.0	131.0	2700000	2200000
U/S Kondli Drain Entry point Sector-11 (Near Hari Darshan Police Chowki) Noida	20.12.23	8.23	68.0	272.0	153.0	3200000	2100000
D/S Kondli Drain Before Meeting of Yamuna River (Vill-ChakMangaraula), Noida	20.12.23	7.55	58.0	256.0	139.0	3100000	2600000
U/S Kondli Drain Entry point Sector-11 (Near Hari Darshan Police Chowki) Noida	26.12.23	7.85	70.0	304.0	144	3800000	2600000
D/S Kondli Drain Before Meeting of Yamuna River (Vill-ChakMangaraula), Noida	26.12.23	7.44	54.0	232.0	128.0	3400000	2700000

AB
S.A.

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R.O.

3163

Regional Office
U.P. Pollution Control Board
Noida, GB Nagar
Email- ronoida@uppcb.in

Ref no: 222/L-75/2023

Date- 20/05/23

To,

The Registrar,
The National Green Tribunal,
Principal Bench,
New Delhi
E-mail- judicial-ngt@gov.in

Sub: Supplementary Report in compliance of the order passed by Hon'ble National Green Tribunal, New Delhi in Original Application No. 1002/2018 Abhisht Kusum Gupta Vs. State of Uttar Pradesh & Ors.

Sir,

That in compliance of the order dated passed by the Hon'ble National Green Tribunal, New Delhi in Original application No. 1002/2018 Abhisht Kusum Gupta Vs. State of Uttar Pradesh & Ors. The supplementary report is annexed herewith and forwarded to you with the request that the same may be placed before the Hon'ble Tribunal.

Therefore the supplementary report is attached herewith for kind persual and necessary action please.

Yours Sincerely



(Praveen Kumar)
Regional Officer

Copy to:

1. Member Secretary, U.P. Pollution Control Board, Lucknow for information.
2. Shri Pradeep Misra, Advocate, Hon'ble Supreme Court/ NGT, New Delhi for persual and necessary action please.
3. Law Officer-I, U.P. Pollution Control Board, Lucknow for information.

Regional Officer

3164

SUPPLEMENTARY REPORT IN COMPLIANCE OF

HON'BLE NATIONAL GREEN TRIBUNAL

ORDER DATED 03rd AUGUST, 2022

IN

ORIGINAL APPLICATION NO 1002/2018

TITLED

Abhisht Kusum Gupta

Vs

State of Uttar Pradesh & Ors.

①

Background-

The operative part of Hon'ble National Green Tribunal order dated 03-08-2023 in OA no. 1002/2018 Abhisht Kusum Gupta Vs State of Uttar Pradesh & Ors. is reproduced as below:-

“ Summing up of some of the required immediate remedial steps

29. Based on the observations in para 20 to 26, we may sum up our directions under section 15 of the NGT Act for remedial action for protection of environment based on credible factual reports of statutory regulators - CPCB, UP PCB, NOIDA and DPCC :

- i) CPCB may issue appropriate directions to all PCBs/PCCs within two months, to give effect to section 24 of the Water Act, to the effect that Canals, water bodies (lentic or lotic) and the Natural Storm water drains are not to be used for discharge of treated or untreated trade or sewage effluents. The storm water drains, canals and water bodies need to be geo tagged and given UID. In any case, no consent be given for discharging effluents not meeting BOD criteria of Class "B". Drains built exclusively as conveyance system (open sewer) must terminate to STPs.
- ii) CTO granted to the Group Housing Societies (GHS) may require standards and specifications as per MoEF&CC Draft Notification dated 25.02.2022. SPCBs need to ensure utilisation of treated sewage. Mode of disposal should not be the drains. Effluents may go to sewers leading to STPs.
- iii) Thirty identified drains or any other such drain carrying sewage be diverted to existing STPs and not to Noida drain. Such drains are to be used for flood management.
- iv) All existing STPs and upcoming STPs need to meet standards as directed by this Tribunal vide order dated 30.04.2019 in OA No. 1069/2018, Nitin

Shankar Deshpande vs. Union of India & Ors. subject to further directions of Hon'ble Supreme Court in pending proceedings.

- v) MoU for utilisation for sewage between Power Plant and Noida be executed without delay.
- vi) ACS, UD of UP need to immediately review and ensure treatment of sewage generated by Khoda – Makanpur.
- vii) DJB may ensure compliance of its four STPs so as to meet standards as directed by the Tribunal. Treated effluents of 90 MGD from four Phases be utilised rather than disposed in Shahdara drain.
- viii) No effluents be disposed by NCT Delhi in Kondli/Noida drain.
- ix) CPCB may independently monitor the directions from (ii) to (viii) and give its report to Chairman, CPCB who may issue further directions for compliance.

Further Directions

30. Apart from above remedial action to be taken by concerned authorities and monitored at highest level by the Chief Secretaries, UP and Delhi directly or through any appropriate mechanism, it is necessary to determine accountability for the past failures causing huge damage to the environment and public health and to meet cost of remediation. Pending consideration of action against other authorities and final accountability of NOIDA Authority and DJB, they are directed to deposit respectively a sum of Rs. 100 Crores Rs. 50 Crores in a separate account with CPCB towards interim compensation to be utilized for restoration measures in terms of a remedial plan to be prepared jointly by a joint Committee of Chairman CPCB, Chairman DPCC and Chairman UPPCB. Chairman CPCB will chair and steer the proceedings. The said Committee will be at liberty to co-opt any other expert/institution for the purpose and also identify executing agency which will act in coordination with the nominees of

Chief Secretaries of Delhi and UP. The Chief Secretaries of Delhi and UP will be free to identify the erring officers in the process and take remedial action and recover compensation from such erring officers/violators, including the group housing societies. Further action taken reports be filed within three months by the Chief Secretaries, Delhi and UP after coordinating with authorities in their respective States and by Chairman, CPCB.”

Compliance report on the points related to UPPCB has already been filed on 09-12-2022. Noida Authority, DPCC and CPCB has also filed compliance status to the Hon'ble NGT on 01-03-2023, 06-02-2023 and 23-03-2023 respectively. UPPCB is being filed supplementary report with latest compliance status and monitoring reports.

Compliance and Action Taken Report-

Chief Secretary, Uttar Pradesh has sent letter to concerned Department ACS/PS UDD, IIDC, Irrigation, Energy Department, Noida Authority and CPCB vide letter dated 06-09-2022 for compliance of Hon'ble NGTs order dated 03-08-2022. Copy of the letter dated 06-09-2022 is being attached as Annexure-1.

UPPCB and Noida Authority has filed compliance report in compliance of Order dated 03-08-2023 on 09-12-2022 and 01-03-2023 respectively with detailed action taken report against defaulter Group Housing Societies w.r.t. Show Cause Notices under Water Act and imposition of Environmental Compensation as per CPCB guidelines against defaulter Group Housing Societies.

Noida Authority filed Civil Appeal No. 8547-8548 of 2022 & Delhi Jal Board filed Civil Appeal No. 8967-8968 of 2022 before Hon'ble Supreme Court. Hon'ble Supreme Court passed order on 28-11-2022 in these Appeals as below:-

(4)

- “ 1. Permission to file the appeal is granted.
2. Delay condoned.
3. Issue notice, returnable in eight weeks.
4. Pending further orders, there shall be a stay of the impugned order of the National Green Tribunal dated 3 August 2022, insofar as it directs Noida and the Delhi Jal Board to deposit respectively interim compensation of Rs. 100 crores and Rs. 50 crores”

In compliance of CPCBs directions dated 10-03-2023 for Compliance of Hon'ble NGTs order dated 03-08-2022 Direction under section 33A of Water (Prevention and Control of Pollution) Act, 1974 have been issued by UPPCB against Noida Authority for compliance of Hon'ble NGTs order dated 03-08-2022 listed on Sr. no. 29(iii), 29(iv) and for providing STP wise status/action plan for management of sludge generated and reuse of treated effluent and Urban Development Department for compliance of Hon'ble NGTs order dated 03-08-2022 listed on Sr. no. 29(vi) regarding disposal of wastewater generated from Khoda Makanpur Nagar Palika Parishad vide letters dated 05-04-2023 (Copy of the letters dated 05-04-2023 is being attached as **Annexure-2**).

In view of the disposal of untreated sewage in Kondli drain Environmental Compensation of Rupees 70.0 lakh has been imposed against the Municipal Council, Nagar Palika Parishad Khoda Makanpur and prosecution has also been filed (case no. 98500/2021) against Executive Officer, Nagar Palika Parishda, Khoda Makanpur under provisions of Water (Prevention and Control of Pollution) Act by UPPCB in the Special Judicial Magistrate Court (Pollution) Lucknow.

Kondli Drain-

In compliance of directions of Hon'ble Tribunal, UPPCB has installed online continuous monitoring system at U/stream & D/stream locations of Noida on Kondli Drain in August 2022. Meanwhile Regional Laboratory, NOIDA, UPPCB has been carrying out monthly monitoring of Kondli drain for general parameters and Fecal Coliform. Results have been presented in tables below-

Water Quality of U/S & D/S of Kondli Drain in Noida-

Sl. No.	Sample Location	Date	Physio-Chemical Parameters				Bacteriological Parameters	
			pH 6.5-9.0	BOD (mg/l) <30	COD (mg/l) <250	TSS (mg/l) <100	Total Coliform (MPN/10 0ml)	Fecal Coliform (MPN/100ml) <1000
Water Quality of Kondli Drain at upstream and downstream								
January 2023								
	U/S Kondli Drain Entry Point Sector-11 (Near Hari Darshan Police Chowki) Noida	17.01.23	8.31	77.0	381.8	206.0	4000000	3400000
	D/S Kondli Drain Before Meeting of Yamuna River (Vill- ChakMangaraula), Noida	17.01.23	7.64	53.0	276.8	153.0	3800000	2600000
February 2023								
	U/S Kondli Drain Entry point Sector-11 (Near Hari Darshan Police Chowki) Noida	16.02.23	7.86	82.0	368.0	193.0	3100000	2600000
	D/S Kondli Drain Before Meeting of Yamuna River (Vill- ChakMangaraula), Noida	16.02.23	7.61	56.0	256.0	142.0	3400000	2700000

<i>March 2023</i>							
U/S Kondli Drain Entry point Sector-11 (Near Hari Darshan Police Chowki) Noida	22.03.23	7.86	76.0	272.0	149.0	3800000	2600000
D/S Kondli Drain Before Meeting of Yamuna River (Vill- ChakMangaraula), Noida	22.03.23	7.48	48.0	240.0	126.0	3200000	2200000
<i>April 2023</i>							
U/S Kondli Drain Entry point Sector-11 (Near Hari Darshan Police Chowki) Noida	25.04.23	7.78	68.0	256.0	143.0	4300000	3100000
D/S Kondli Drain Before Meeting of Yamuna River (Vill- ChakMangaraula), Noida	25.04.23	7.53	42.0	224.0	133.0	4000000	2700000

Water Quality of Kondli Drain at Entry and Exit Point of NOIDA as observed during date of Grab sampling.

As is evident from the above results, though beyond standards, quality of drain with regards to general parameters as well as Fecal Coliform is better at confluence point of River Yamuna at Sector 168, NOIDA compared to its quality at Sector 11, NOIDA where it enters the geographical boundary i.e. Delhi to Noida.

Status of Group Housing Societies-

In compliance of directions of Hon'ble Tribunal, all Group Housing Societies as listed by Noida Authority are regularly monitored by joint team of NOIDA Authority and UPPCB for assessing status of installation, operation and efficacy of captive sewage treatment plants with regards to Fecal Coliform, among other parameters.

Out of 95 listed Group Housing Societies, STPs were found established in 83 societies, samples of all 83 STPs have been drawn and analysed at laboratory of Board. Status of compliance with regards to discharge standards for Fecal Coliform and other parameters for STPs of group housing societies and status of installation with regards to all 95 group housing societies has been stated in Table below-

No. of Group Housing Societies	STP Installed	STP Not Installed but having sewer-line connection to the terminal STPs of Noida Authority	Complying STP	Not Complying STP in terms of fecal coliform
95	83	*12	69	14

*Not installed (but having sewer line connection to terminal STP of Noida Authority)

Directions have been issued for installing fecal Coliform removal units such as chlorination, ozonation and others for disinfecting the treated effluent for STPs non-compliant in terms of fecal Coliform. The regular inspection of Group Housing society (GHS) STPs has been done by UPPCB & Noida Authority in Noida. Action by means of issuing show cause notice and initiating prosecution under relevant sections of Water (Prevention & Control of Pollution) Act, 1974 has been taken by UPPCB against 77 non-compliant/defaulters Group Housing Societies. UPPCB has also imposed Environmental compensation of ₹ 16.31 Crore as per CPCB guidelines against defaulter GHS in Noida.

Status of Noida STPs-

Noida has 6 numbers of STPs constructed at different places. The total capacity of existing STPs is 231 MLD. All STPs are conforming to the norms except fecal coliform values as per UPPCBs analysis report. Total sewerage generation on an average is 215 MLD. In order to tackle future projected load of sewage there shall be additional provisions of 02 STPs of total 180 MLD capacity. The work of installation of these 02 STPs is completed and trial run is started. Total treatment capacity of sewage 411 MLD and generation of sewage 215 MLD. There is no gap. The details of STPs are stated in the table below-

S.No.	STP's	Capacity	Technology	Year of establishment	Consent Status from UPPCB
1.	Sector-50 Noida	25 MLD	SBR	2011	YES
2.	Sector-50 Noida	34 MLD	SBR	2015	YES
3.	Sector-54 Noida	33 MLD	SBR	2011	YES
4.	Sector-54 Noida	54 MLD	SBR	2015	YES
5.	Sector-123 Noida	35 MLD	SBR	2011	YES
6.	Sector-168 Noida	50 MLD	SBR	2012	YES
7.	Sector-123, Noida	80 MLD	SBR	2023	YES
8.	Sector-168, Noida	100 MLD	SBR	2023	YES

* Sr.No.- 7 and Sr. No-8 are new installed STPs.

All eight STP's that are operational in Noida are having valid consent to operate from UPPCB.

Water Quality of STP's in Noida

MONTH- March-2023, STP Data

S. No.	Sampling Point	Date	Colour	pH	B.O.D (mg/l)	C.O.D (mg/l)	T.S.S (mg/l)	Total Coliform (MPN/100ml)	Fecal Coliform (MPN/100ml)	PO ³⁻	NO ²⁻
1.	Sector 50 (25MLD SBR Outlet), Noida	06.03.23	Colourless	7.64	13.0	92.0	42.0	2800	790	0.84	0.3
		13.03.23	Colourless	7.62	9.0	88.0	39.0	1100	700	0.26	0.42
		20.03.23	Colourless	7.72	8.0	76.8	37.0	1600	540	0.38	1.2
		27.03.23	Colourless	7.51	11.0	93.6	28.0	2100	450	1.2	0.53
2.	Sector 50 (34 MLD SBR Outlet), Noida	06.03.23	Colourless	7.34	12.0	84.0	38.0	1600	240	1.4	0.53
		13.03.23	Colourless	7.28	8.0	68.8	37.0	2400	610	0.46	0.34
		20.03.23	Colourless	7.68	13.0	123.0	52.0	1500	680	1.1	1.3
		27.03.23	Colourless	7.26	15.0	128.0	51.0	1100	830	1.1	0.32
3.	Sector 54 (33 MLD SBR Outlet), Noida	06.03.23	Colourless	7.44	11.0	73.6	41.0	2500	930	1.1	0.5
		13.03.23	Colourless	7.36	12.0	104.0	58.0	4000	920	0.58	1.2
		20.03.23	Colourless	7.63	9.0	84.8	43.0	1200	400	0.62	0.58
		27.03.23	Colourless	7.44	12.0	101.6	33.0	1600	920	1.7	0.5
4.	Sector 54 (54 MLD SBR Outlet), Noida	06.03.23	Colourless	7.56	14.0	104	59.0	1100	200	1.6	0.18
		13.03.23	Colourless	7.55	9.0	84.0	41.0	1400	680	1.3	0.54
		20.03.23	Colourless	7.63	19.0	168.0	68.0	1700	790	0.88	0.64
		27.03.23	Colourless	7.31	16.0	145.6	46.0	2500	780	1.3	0.42
5.	Sector 123 (35 MLD SBR Outlet), Noida	06.03.23	Colourless	7.48	9.0	69.6	34.0	1400	780	1.7	0.38
		13.03.23	Colourless	7.42	11.0	94.4	56.0	1600	350	0.19	0.68
		20.03.23	Colourless	7.63	13.0	132.8	61.0	2400	930	0.18	0.46

6.	Sector 168 (50MLD SBR Outlet), Noida	27.03.23	Colourless	7.51	9.0	78.4	27.0	1400	790	0.86	0.46
		06.03.23	Colourless	7.53	15.0	136.0	63.0	2200	450	1.1	0.5
		13.03.23	Colourless	7.53	14.0	136.0	63.0	3500	790	0.54	0.46
		20.03.23	Colourless	7.54	10.0	79.2	46.0	1500	930	0.50	0.36
		27.03.23	Colourless	7.38	14.0	112.0	36.0	2000	920	1.6	0.5
7.	Sector 123 (80 MLD SBR Outlet), Noida	The S.T.P. was under trial in the month of Feb, 2023 and not operational in month of March, 2023.									
8.	Sector 168 (100 MLD SBR Outlet), Noida	06.03.23	Colourless	7.47	9.0	85.6	24.0	1400	400	0.56	0.38
		13.03.23	Colourless	7.82	7.0	69.6	29.0	1200	450	0.33	0.54
		20.03.23	Colourless	7.53	12.0	108.0	51.0	1100	200	1.2	0.3
		27.03.23	Colourless	7.47	09.0	85.6	24.0	1600	280	0.56	0.38

MONTH- April -2023, STP Data+

S. No.	Sampling Point	Date	Colour	pH	B.O.D (mg/l)	C.O.D (mg/l)	T.S.S (mg/l)	Total Coliform (MPN/ 100ml)	Fecal Colifor m (MPN/ 100ml)	PO ³⁻	NO ²⁻
1.	Sector 50 (25MLD SBR Outlet), Noida	03.04.23	Colourless	7.61	09.0	77.6	29.0	1200	610	1.0	0.82
		10.04.23	Colourless	7.21	13.0	112.0	51.0	2400	780	0.18	0.34
		17.04.23	Colourless	7.46	11.0	97.6	38.0	1200	610	1.1	0.24
		24.04.23	Colourless	7.44	16.0	136.0	47.0	3200	920	0.42	1.2
2.	Sector 50 (34 MLD SBR Outlet), Noida	03.04.23	Colourless	7.54	12.0	101.6	43.0	1600	920	1.3	0.56
		10.04.23	Colourless	7.13	15.0	136.0	56.0	1600	350	0.86	1.0
		17.04.23	Colourless	7.39	16.0	144.0	67.0	1100	830	1.4	0.5
		24.04.23	Colourless	7.36	14.0	112.0	44.0	1700	790	0.86	1.0
3.	Sector 54 (33 MLD SBR Outlet), Noida	03.04.23	Colourless	7.15	13.0	112.0	51.0	2100	780	1.2	0.64
		10.04.23	Colourless	7.36	10.0	101.6	43.0	1600	540	0.36	1.2
		17.04.23	Colourless	7.81	12.0	104.0	45.0	2400	790	1.1	0.9
		24.04.23	Colourless	7.22	15.0	128.0	51.0	3400	450	0.34	0.62
4.	Sector 54 (54 MLD SBR Outlet), Noida	03.04.23	Colourless	7.64	8.0	68.8	25.0	4700	930	0.84	8.42
		10.04.23	Colourless	7.28	12.0	112.0	48.0	3500	790	1.4	1.1
		17.04.23	Colourless	7.53	13.0	128.0	59.0	1600	920	0.56	0.36
		24.04.23	Colourless	7.26	9.0	92.0	32.0	1500	400	1.4	1.3
5.	Sector 123 (35 MLD SBR Outlet), Noida	03.04.23	Colourless	7.43	15.0	128.0	65.0	1200	450	1.1	0.5
		10.04.23	Colourless	7.62	16.0	144.0	59.0	2700	930	0.44	0.52
		17.04.23	Colourless	7.74	10.0	85.6	33.0	2500	930	1.2	0.88
		24.04.23	Colourless	7.34	11.0	112.0	46.0	1600	940	0.48	0.22
6.	Sector 168 (50MLD SBR Outlet), Noida	03.04.23	Colourless	7.81	11.0	88.0	33.0	2400	790	1.4	0.9
		10.04.23	Colourless	7.49	11.0	92.0	36.0	2000	920	0.22	0.38
		17.04.23	Colourless	7.15	15.0	136.0	64.0	1700	780	1.3	0.62
		24.04.23	Colourless	7.67	13.0	128.0	55.0	4100	680	1.0	1.4
7.		03.04.23	Colourless	7.71	13.0	108.0	41.0	1400	200	0.56	0.24
		10.04.23	Colourless	7.82	10.0	77.6	34.0	1600	240	1.2	0.54

	Sector 123 (80 MLD SBR Outlet), Noida	17.04.23	Colourless	7.36	13.0	112.0	48.0	1400	200	0.34	1.2
		24.04.23	Colourless	7.41	11.0	104.0	41.0	2100	400	0.18	1.0
8.	Sector 168 (100 MLD SBR Outlet), Noida	03.04.23	Colourless	7.34	9.0	92.0	39.0	2500	450	1.1	0.28
		10.04.23	Colourless	7.46	11.0	88.0	29.0	1100	790	0.56	0.88
		17.04.23	Colourless	7.28	9.0	73.6	26.0	1700	450	0.5	1.1
		24.04.23	Colourless	7.12	12.0	108.0	43.0	1500	450	0.66	0.92

* Sr.No.- 7 and Sr. No-8 are newly installed STPs

Compliance report is hereby submitted for your kind perusal please.

Deve
20/5/23
Regional Officer
U.P. Pollution Control Board
Noida, GB Nagar

File No:81-7005(099)/280/2020-07-

उत्तर प्रदेश शासन
पर्यावरण, वन एवं जलवायु परिवर्तन अनुभाग-7
संख्या-एनओजीओटीओ-321/81-7-2022
लखनऊ : दिनांक : 06 सितम्बर, 2022

- 1- अपर मुख्य सचिव/प्रमुख सचिव,
नगर विकास/अवस्थापना एवं औद्योगिक विकास/
संचाई एवं जल संसाधन/ऊर्जा विभाग,
उओप्रओ शासन।
- 2- अध्यक्ष/सदस्य सचिव,
केन्द्रीय प्रदूषण नियंत्रण बोर्ड, दिल्ली/
उओप्रओ प्रदूषण नियंत्रण बोर्ड, लखनऊ।
- 3- मुख्य कार्यपालक अधिकारी,
नवीन ओखला औद्योगिक विकास प्राधिकरण,
नोएडा।

कृपया माओ राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओओओ संख्या-1002/2018 अभिष्ट कुसुम गुप्ता बनाम उओप्रओ राज्य व अन्य में पारित आदेश दिनांक 03.08.2022 को संदर्भ ग्रहण करने का कष्ट करें। माओ अधिकरण द्वारा पारित आदेश के कार्यकारी अंश निम्नवत् है :

"29. Based on the observations in para 20 to 26, we may sum up our directions under section 15 of the NGT Act for remedial action for protection of environment based on credible factual reports of statutory regulators - CPCB, UP PCB, NOIDA and DPCC :

- i) CPCB may issue appropriate directions to all PCBs/PCCs within two months, to give effect to section 24 of the Water Act, to the effect that Canals, water bodies (lentic or lotic) and the Natural Storm water drains are not to be used for discharge of treated or untreated trade or sewage effluents. The storm water drains, canals and water bodies need to be geo tagged and given UID. In any case, no consent be given for discharging effluents not meeting BOD 28 criteria of Class "B". Drains built exclusively as conveyance system (open sewer) must terminate to STPs.
- ✓ ii) CTO granted to the Group Housing Societies (GHS) may require standards and specifications as per MoEF&CC Draft Notification dated 25.02.2022. SPCBs need to ensure utilisation of treated sewage. Mode of disposal should not be the drains. Effluents may go to sewers leading to STPs.
- ✓ iii) Thirty identified drains or any other such drain carrying sewage be diverted to existing STPs and not to Noida drain. Such drains are to be used for flood management.
- iv) All existing STPs and upcoming STPs need to meet standards as directed by this Tribunal vide order dated 30.04.2019 in OA No. 1069/2018, Nitin Shankar Deshpande vs. Union of India & Ors. subject to further directions of Hon'ble Supreme Court in pending proceedings.
- ✓ v) MoU for utilisation for sewage between Power Plant and Noida be executed without delay.
- ✓ vi) ACS, UD of UP need to immediately review and ensure treatment of sewage generated by Khoda - Makanpur.
- vii) DJB may ensure compliance of its four STPs so as to meet standards as directed by the Tribunal. Treated effluents of 90 MGD from four Phases be utilised rather than disposed in Shahdara drain.
- ✓ viii) No effluents be disposed by NCT Delhi in Kondli/ Noida drain.
- ix) CPCB may independently monitor the directions from (ii) to (viii) and give its report to Chairman, CPCB who may issue further directions for compliance.

Further Directions

30. Apart from above remedial action to be taken by concerned authorities and monitored at highest level by the Chief Secretaries, UP and Delhi directly or through any appropriate mechanism, it is necessary to determine accountability for the past failures causing huge damage to the environment and public health and to meet cost of remediation. Pending consideration of action against other authorities and final accountability of HOIDA Authority and DIB, they are directed to deposit respectively a sum of Rs. 100 Crores Rs. 50 Crores in a separate account with CPCB towards interim compensation to be utilized for restoration measures in terms of a remedial plan to be prepared jointly by a Joint Committee of Chairman CPCB, Chairman DPCC and Chairman UPCCB. Chairman CPCB will chair and steer the proceedings. The said Committee will be at liberty to co-opt any other expert/institution for the purpose and also identify executing agency which will act in coordination with the nominees of Chief Secretaries of Delhi and UP. The Chief Secretaries of Delhi and UP will be free to identify the erring officers in the process and take remedial action and recover compensation from such erring officers/violators, including the group housing societies. Further action taken reports be filed within three months by the Chief Secretaries, Delhi and UP after coordinating with authorities in their respective States and by Chairman, CPCB by email at judicial-ncgt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of image PDF.

List for further consideration on 12.12.2022.

2. उपरोक्त से स्पष्ट है कि माओ राष्ट्रीय हरित अधिकरण द्वारा मुख्यतः निम्नवत् निर्देश निर्गत करते हुए समयबद्ध एवं प्रभावी कार्यवाही की अपेक्षा की गई है:

- नहरों, स्थिर एवं प्रवाहमान जल निकासों एवं प्राकृतिक तूफानी (Natural Storm) जल प्रवाहों में उपचारित अथवा अनुपचारित औद्योगिक/अध्यात्मिक/सीवेज प्रवाह को न गिराया जाए।
- प्राकृतिक तूफानी (Natural Storm) जल प्रवाहों, नहरों एवं जल निकासों को जियो टेग करते हुए यूआईडीडी दी जाए।
- सीवेज ट्रेन्स को एसटीपीडी में गिराया जाए तथा राज्य प्रदूषण नियंत्रण बोर्ड द्वारा उपचारित सीवेज का उपयोग सुनिश्चित कराया जाए।
- ग्रुप हाउसिंग सोसायटीज को प्रदान किए जाने वाले माओ प्रीपटीओओ में पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय के ड्राफ्ट नोटिफिकेशन दिनांक 25.02.2022 में विहित मानकों एवं दिक्कों का अनुपालन सुनिश्चित किया जाए।
- सन 2018 में निर्मित होने वाले एसटीपीडी में ओएए सन 1009/2018, नितिन शंकर देशपाण्डेय बनाम युनिपन ऑफ इण्डिया व अन्य में निर्गत दिक्कों के आदेश दिनांक 30.04.2018 में विहित मानकों का अनुपालन माओ उच्चतम न्यायालय में लम्बित कार्यवाही में निर्गत होने वाले आदेशों के अधीन अनिवार्यरूपेण सुनिश्चित किया जाए।
- नोएडा ट्रेन्स, छोडा-मानकपुर पावर प्लांट एवं नोएडा के मध्य सीवेज उपयोग हेतु एमओयू के सम्बन्ध में निर्गत निर्देशों का अविलम्ब अनुपालन सुनिश्चित किया जाए।
- माओ एमओपीडी के आदेशों/निर्देशों का अनुपालन न करने के कारण नोएडा अर्धरिटी के विरुद्ध ₹ 100 करोड़ तथा दिल्ली जल बोर्ड को ऊपर ₹ 50 करोड़ राशि अधिरोपित किया गया है।
- उक्त प्रक्रिया में मुख्य सचिव स्तर से दोषी अधिकारियों/ग्रुपहाउसिंग सोसायटीज को घिन्ट कर उनके विरुद्ध कार्यवाही के निर्देश दिए गए हैं।

File No.81-7005(099)/280/2020-07-

- उक्त के सम्बन्ध में एक्शन टेकेन रिपोर्ट्स मुख्य सचिव, उत्तर प्रदेश एवं मुख्य सचिव, दिल्ली द्वारा समन्वयोपरान्त तीन माह में दाखिल किए जाने की अपेक्षा करते हुए मा० अधिकरण द्वारा अगली सुनवाई दिनांक 12.12.2022 को नियत की गई है।

3. अतः प्रश्नगत प्रकरण में कृत कार्यवाही की रिपोर्ट अधोहस्ताक्षरी के स्तर से मा० एन०जी०टी० में दाखिल किए जाने के दृष्टिगत आपसे अपेक्षा है कि विषयगत वाद में मा० अधिकरण द्वारा पारित उक्त आदेश दिनांक 03.08.2022 का समयान्तर्गत अनुपालन सुनिश्चित कराने तथा अनुपालन आख्या एवं उपाचारात्मक कार्यवाही का एक्शन प्लान संलग्न प्रारूप पर पर्यावरण, वन एवं जलवायु परिवर्तन अनुभाग-7, उ०प्र० शासन (ई-मेल soenvups@rediffmail.com) तथा उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ (ई-मेल ms@uppcb.in) को दिनांक 30.09.2022 तक उपलब्ध कराया जाये।

Signed by दुर्गा शंकर
मिश्र

Date: 04-09-2022 14:41:10

Reason: (क) प्रो. 118
मुख्य सचिव।

संख्या एवं दिनांक तदैव

प्रतिलिपि-निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित :

1. सदस्य सचिव, उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ को इस निर्देश के साथ प्रेषित प्रकरण में अपने से संबंधित बिन्दुओं पर अनुपालन पूर्ण कराने तथा संबंधित विभागों/एजेन्सियों से समन्वय स्थापित करते हुए समेकित अनुपालन आख्या/उपाचारात्मक कार्यवाही का एक्शन प्लान शासन को उपलब्ध कराने का कष्ट करें।
2. गार्ड फाइल।

आशा से,

(मनोज सिंह)

अपर मुख्य सचिव।

3178

Annex-2

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

UTTAR PRADESH POLLUTION CONTROL BOARD



संदर्भ सं
Ref

19/511 /C-1/ N61-77 /2023

17-4-23

दिनांक
Date

5-4-23

सेवा में,

मुख्य कार्यपालक अधिकारी
नवीन ओखला औद्योगिक विकास प्राधिकरण
सेक्टर-6, नोयडा,

विषय- नोयडा ड्रेन में अपशिष्ट जल निर्वहन के संबंध में जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा- 33ए के अन्तर्गत निर्देश।

महोदय,

कृपया केन्द्रीय प्रदूषण नियंत्रण बोर्ड के पत्र संख्या- 119014/59/2020/डब्ल्यूक्यूएम -1/9504 दिनांक 10 मार्च, 2023 का संदर्भ ग्रहण करने का कष्ट करें, जिसके द्वारा ओ0ए0 संख्या 1002/2018 अभिष्ट कुसुम बनाम स्टेट आफ यू0पी0 एवं अन्य में मा0 राष्ट्रीय हरित अधिकरण द्वारा दिनांक- 03.08.2022 को पारित आदेश के अनुपालन में जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 की धारा- 18(1)(बी) के अन्तर्गत उ0प्र0 प्रदूषण नियंत्रण बोर्ड को निर्देश जारी किए गए हैं (छायाप्रति संलग्न)। उक्त के अनुक्रम में नोयडा ड्रेन में उत्प्रवाह निस्तारण के संबंध में आपको निम्नानुसार निर्देश जारी किए जाते हैं:-

1. Noida Authority should comply with Para 29 (iii) of Hon'ble NGT order dated 03.08.2022 regarding tapping of 30 identified drains or any other such drain carrying sewage so as to divert to existing STPs and not to Noida drain & to submit drain-wise action plan of all 30 drains & other drains in NOIDA for diversion to existing STP and for ultimate disposal of treated effluent not to NOIDA drains.
2. Noida Authority shall submit time-bound action plan to ensure compliance of Para 29 (iv) regarding compliance of all existing STPs and upcoming STPs as per standards as directed by this Tribunal vide order dated 30.04.2019 in OA No. 1009/2018, Nitin Shankar Deshpande vs. Union of India & Ors. subject to further directions of Hon'ble Supreme Court in pending proceedings.
3. Noida Authority shall provide STP wise status/ action plan for management of sludge generated and reuse of treated effluent.

कमश: पेज नं0-2.....

टी.सी. - 12 वी, विभूति खण्ड, गोमती नगर,
लखनऊ - 226010
दूरभाष : 0522-2720828, 2720831
फैक्स : 0522-2720764, 2720676
ई-मेल : info@uppcb.com

(15)

T.C.-12 V, Vibhuti Khand, Gomti Nagar
Lucknow - 226 010
Phone : 0522-2720828, 2720831
Fax : 0522-2720764, 2720676
E-mail : info@uppcb.com
Website : www.uppcb.com

उपरोक्त निर्देशों के अनुपालन में कृत कार्यवाही की अनुपालन आख्या एवं प्रस्तावित कार्यवाही के संबंध में समयबद्ध एक्शन प्लान के साथ 15 दिन के अन्दर प्रेषित करना सुनिश्चित करें ताकि केन्द्रीय प्रदूषण नियंत्रण बोर्ड को समयान्तर्गत अनुपालन आख्या प्रेषित की जा सके।
संलग्नक:- उपरोक्तानुसार।

(मनोज सिंह)
अध्यक्ष

प्रतिलिपि:-

1. सदस्य सचिव, केन्द्रीय प्रदूषण नियंत्रण बोर्ड के पत्र संख्या- ए-19014/59/2020/उब्ब्यूक्यूएम-1/9504 दिनांक 10 मार्च, 2023 के अनुक्रम में सूचनार्थ प्रेषित।
2. क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, नोयडा।
3. विधि अधिकारी (प्रथम), उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ।


सदस्य सचिव



संदर्भ सं०
Ref

191812
/C-1/ N 47-77 /2023

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

दिनांक
Date

17-4-23
5-4-23

सेवा में,

प्रमुख सचिव
नगर विकास विभाग
उ०प्र० शासन।

विषय:- नोयडा ड्रेन में अपशिष्ट जल निर्वहन के संबंध में जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा- 33ए के अन्तर्गत निर्देश।

महोदय,

कृपया केन्द्रीय प्रदूषण नियंत्रण बोर्ड के पत्र संख्या- 19014/59/2020/डब्ल्यूक्यूएम-1/9504 दिनांक 10 मार्च, 2023 का संदर्भ ग्रहण करने का कष्ट करें, जिसके द्वारा ओ०ए० संख्या 1002/2018 अभिष्ट कुसुम बनाम स्टेट आफ यू०पी० एवं अन्य में मा० राष्ट्रीय हरित अधिकरण द्वारा दिनांक- 03.08.2022 को पारित आदेश के अनुपालन में जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 की धारा- 18(1)(बी) के अन्तर्गत उ०प्र० प्रदूषण नियंत्रण बोर्ड को निर्देश जारी किए गए हैं (छायाप्रति संलग्न)। उक्त के अनुक्रम में नोयडा ड्रेन में उत्प्रवाह निस्तारण के संबंध में आपको निम्नानुसार निर्देश जारी किए जाते हैं:-

1. To intervene on the matter of disposal of wastewater generated from KhodaMakanpur Nagar Palika and resolve the issue of availability of land.
2. To review and ensure immediate compliance of Para 29 (vi) of Hon'ble NGTs direction dated 03.08.2022

उपरोक्त निर्देशों के अनुपालन में कृत कार्यवाही की अनुपालन आख्या एवं प्रस्तावित कार्यवाही के संबंध में समयबद्ध एक्शन प्लान के साथ 15 दिन के अन्दर प्रेषित करना सुनिश्चित करें ताकि केन्द्रीय प्रदूषण नियंत्रण बोर्ड को समयांतर्गत अनुपालन आख्या प्रेषित की जा सके।

संलग्नक:- उपरोक्तानुसार।

(मनोज सिंह)
अध्यक्ष

प्रतिलिपि:-

1. सदस्य सचिव, केन्द्रीय प्रदूषण नियंत्रण बोर्ड के पत्र संख्या- ए-19014/59/2020/डब्ल्यूक्यूएम-1/9504 दिनांक 10 मार्च, 2023 के अनुक्रम में सूचनार्थ प्रेषित।
2. क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, नोयडा।
3. विधि अधिकारी (प्रथम), उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ।

सदस्य सचिव

टी.सी. - 12 वी, विभूति खण्ड, गोमती नगर,
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Website : www.uppcb.com

**NEW OKHLA INDUSTRIAL DEVELOPMENT AUTHORITY
OFFICE OF THE SENIOR MANAGER (JAL)-I
SECTOR-5, NOIDA**

No: Noida/SM(Jal)-I/2023/881

Dated : 06.11.2023

To

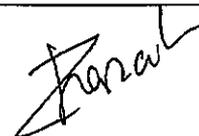
**The Consultant –Judicial-NGT (P.B.)
Email ID : judicial-ngt@gov.in**

SUBJECT : UPDATES ON THE PROPOSED ACTION PLAN IN COMPLIANCE TO HON'BLE NGT DIRECTION

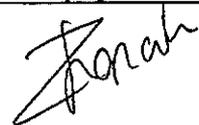
**Ref.: NGT OA No. 1002/2018 titled Abhist Kusum Gupta Vs State of Uttar Pradesh & Others
Hon'ble NGT order dated 03.08.2022.**

In compliance with the Hon'ble NGT direction on dated 03.08.2022 for NOIDA. An update on the submitted action plan is hereby furnished for the ready perusal and sympathetic consideration please:

Sr. No.	Direction	Action																																				
1	<p>Point No.-21 of order dt. 03.08.2022 It is clear that out of 95 group housing societiesif without functional STPs, the group housing societies were not allowed to occupied, the situation could have been better handled.</p>	<p>Details of 95 nos. Group Housing Societies STPs as below:-</p> <table border="1"> <thead> <tr> <th>No of GHP</th> <th>STP Installed</th> <th>STP not installed</th> <th>STP under installation</th> <th>Complying STP</th> <th>Not Complying STP</th> </tr> </thead> <tbody> <tr> <td>95</td> <td>83</td> <td>12</td> <td>0</td> <td>69</td> <td>14</td> </tr> </tbody> </table> <table border="1"> <thead> <tr> <th>S. N.</th> <th>Description</th> <th>Status as on Dated 21.07.2023</th> <th>Present Status</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>Nos. of Group Housing Installed STPs.</td> <td>83</td> <td>83</td> </tr> <tr> <td>2</td> <td>Environment Clearance cleared & U.P. Pollution Control Board has issued CTO. Their sewage connected to the Central Sewage Treatment Plant (CSTP) of Noida.</td> <td>04</td> <td>04</td> </tr> <tr> <td>3</td> <td>Connected in Noida sewer line and at present their sewer is treated in Sewage Treatment Plant (STP) (Noida) as per Occupancy Certificate.</td> <td>07</td> <td>07</td> </tr> <tr> <td>4</td> <td>Undertaking given by Builder with timeline for operationalization of STP.</td> <td>01</td> <td>01</td> </tr> <tr> <td></td> <td>Total Nos. of Group Housing Societies</td> <td>95</td> <td>95</td> </tr> </tbody> </table> <p>Details already Submitted in Compliance dated 21.07.2023 on page no.-9 to 13</p>	No of GHP	STP Installed	STP not installed	STP under installation	Complying STP	Not Complying STP	95	83	12	0	69	14	S. N.	Description	Status as on Dated 21.07.2023	Present Status	1	Nos. of Group Housing Installed STPs.	83	83	2	Environment Clearance cleared & U.P. Pollution Control Board has issued CTO. Their sewage connected to the Central Sewage Treatment Plant (CSTP) of Noida.	04	04	3	Connected in Noida sewer line and at present their sewer is treated in Sewage Treatment Plant (STP) (Noida) as per Occupancy Certificate.	07	07	4	Undertaking given by Builder with timeline for operationalization of STP.	01	01		Total Nos. of Group Housing Societies	95	95
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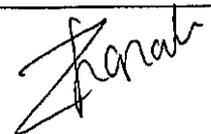


<p>..There is not effective monitoring by Noida to perform the essential duties. It is surprising that it could not create an environment cell.</p>	<p>In compliance of Hon'ble NGT order dated 23.12.2021, Noida Authority has already created dedicated environmental monitoring cell consisting of environmental professional from the Consulting Firm M/s VMC Management Consulting Pvt. Ltd., 514, DLF Tower-B, Jasola District Center, New Delhi, vide letter no. Noida/CAP/2022/3401 dated. 14.02.2023. The Environmental Cell has commenced its work and conducting the survey of Group Housing Societies. The Environmental Cell will now submit the report & would suggest the remedial action / Preventive measures to be taken which includes reporting of violation to Noida Authority / UPPCB for taking preventive action against the violators as per norms.</p> <p>The Scope of Work for environmental cell is as follows:</p> <ol style="list-style-type: none"> 1. Identify current Environmental status. 2. Identify the Environmental Compliance Gaps and action plan. 3. Develop the standard operative procedures (SOPs) for all the activities like, Integrated Water & waste Water Management including STP, ETP, Road Sweeping machines, Solid Waste Management, Green belt adequacy and to be compliant with the GAPS. 4. Establishing Environmental Monitoring parameters for Noida. 5. Developing strategy to make Noida as a City of 3R (Reduce, Reuse and Recycle). 6. Establishing Required Data Acquisition / Analytics and Reporting framework, which can be made online for the executives of the authority and available on the public domain. 7. Assisting the attorney to present before different Hon'ble Judiciary and other regulatory bodies about the environmental liability of the Authority and its execution status and future issues 8. Representing Noida Authority along with its officials at various forums for environmental policy matter. 9- Defining T&Cs for the residential projects to comply with as per environmental regulatory guidelines and notifications. 10. Capacity Building of the Noida Authority officers for smooth running of the environmental matter pertaining to Noida. 11. Preparation of brief questionnaire for audit and inspection, which shall cover the following: <ol style="list-style-type: none"> a. Compliance check of all EC conditions related to integrated water resource management, i.e., w.r.t. wastewater, freshwater and groundwater management including aspect of RWH. b. Compliance check of all the consents associated with Water (Prevention and Control of Pollution) Act. (CTE/CTO/Municipal supply permission/groundwater abstraction permission/discharge permission) c. Record of STP Monitoring test reports maintained at the site, if any. d. Compliance check of water balance w.r.t. Freshwater demand; wastewater generation; Treated water quantity; Recycle/reuse of treated STP water; Discharge quantity and mode of disposal; sludge handling; Treatment Capacity & technology. 12. Site visit at all the project sites in which environmental clearance is issued by SEIAA for the survey, surveillance, and monitoring for audit and inspection of compliance of EC conditions for water resource management. 13. Sampling of the waste water at the operational STP at inlet and outlet (one sample every 6 months) for compliance to the applicable pollution norms, every 6 months. The sample collected at site shall be sent to the designated laboratory of UPPCB. Waste water quality shall be analysed for pH, Colour, BOD, COD, TDS, Faecal Coliform (FC) & Total Coliform, etc. 14. The sampling and analysis shall also involve the following (about 75-100 random samples, as per field conditions and needs based on audit and inspection): <ol style="list-style-type: none"> a. Analysis of water quality of fresh water sources. b. Water quality of final treated discharge water for possible reuse/reutilization. 15. Assessment and audit of complete water balance for all the projects for which
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	<p>... No coercive steps have been like black listing, cancelling occupancy certificate/ completion certificate.</p>	<p>EC has been issued. 16. Preparation and submission of half yearly Inspection Report. Details already Submitted in Compliance dated 21.07.2023 on page no.-14 to 22</p> <p>➤ Noida Authority has approved environment compensation procedure, in its 208th board meeting, dated 28.12.2022, for the group housing having area more than 20,000.00 Sqm. for running operation of their STP and installation of STP. The Noida authority will inform UPPCB to impose Environmental Compensation on such group housing societies as per CPCB guide lines. Details already Submitted in Compliance dated 21.07.2023 on page no.-23 to 24</p>
2.	<p>Point No.-29 (i) of order dt. 03.08.2022 CPCB may issue The storm water drains, canals and water bodies need to be geo tagged and given UID. In any case, no consent be given for discharging effluents not meeting BOD 28 criteria of Class "B". Drains built exclusively as conveyance system (open sewer) must terminate to STPs.</p>	<p>Geo tagging qua 24 drains out of 30 drains has been done by the deputed agency NEERI & NIC (National informatics Centre) in compliance of order dt. 03.08.2022.</p>
3	<p>Point No.-29 (ii) of order dt. 03.08.2022 Mode of disposal should not be the drains. Effluents may go to sewers leading to STPs.</p>	<p>The total sewer network of Noida Authority is connected to 8 Nos. main STP of Noida situated in Sector-54 (2 Nos.), Sector-50 (2 Nos.), Sector-123 (2 Nos.) & Sector-168 (2 Nos.). Installed capacity of STPs - 411 MLD</p>
4	<p>Point No.-29 (iii) of order dt. 03.08.2022 Thirty identified drains or any other such drain carrying sewage be diverted to existing STPs and not to Noida drain. Such drains are to be used for flood management.</p>	<p>In compliance Hon'ble NGT order dated 23.12.2021 regarding 30 drains merging to Kondli drain it to submit that Prof. C.R. Babu has visited and given suggestions as per this to classification of drains into 3 categories based on its with as major, medium and minor. Bio remediation method has been proposed for major and medium drains. In addition to the above, construction of in-situ wetland and plantation in main Kondli drain was also proposed. A) Construction of one no. In-Situ wetland work was awarded to U.P. Irrigation department in consultation with Prof. C R Babu (CEMDE, University of Delhi) on dated 18.02.2021 as a pilot project on Noida Drain. The work has completed on dated 30.04.2022 and is fully functional presently. One No. on line monitoring system (OLMS) is in process to be installed on both end of this completed wetland (upstream & downstream) with a facility of 24 hrs. digital display.</p>

		<p>B) Two nos. In-situ remediation wetlands in Noida irrigation drain also have been awarded as per advise of Prof. C.R. Babu. The construction of wetlands is in progress. Physical progress of both wetlands mention as below: -</p> <table border="1" data-bbox="518 381 1412 607"> <thead> <tr> <th>Location</th> <th>Total cost of project (in Cr.)</th> <th>DOS</th> <th>ADOC</th> <th>Percent Progress (%)</th> </tr> </thead> <tbody> <tr> <td>Near NSEZ, Dadri Crossing, Noida</td> <td rowspan="2">Rs 14.25 Cr.</td> <td>05.01.2022</td> <td>15.04.2023</td> <td>100%</td> </tr> <tr> <td>Near Advant Tower, Sector-142, Noida</td> <td>05.01.2022</td> <td>Work in progress</td> <td>95%</td> </tr> </tbody> </table> <p>Development work of Wetland Sector-142 completed & Plantation work is in progress. It will be completed by 31.12.2023.</p> <p>Further about 30 drains the Noida Authority has deputed environmental expert i.e., National Environmental Engineering Research Institute (NEERI), Department of Science & Technology, Government of India, for preparation of DPR, for construction of In-situ and Ex-situ wetlands and construction of minor STPs over drains or intercepting of drains to divert to near STP. An MOU has been signed between NOIDA and NEERI on 21.07.2022. It is pertinent to mention here that, as per the said MOU NEERI has started their work at site. NEERI has submitted draft Feasibility report in January-2023. They have also started Topography survey for all drains including main Kondli drain. Detailed DPR for all drains will be submitted in a period of 3 to 6-month phase wise. After the said report Noida Authority will call tenders & get the work done, work executed as will be directed in DPR. NEERI has submitted the final Feasibility Report on dated 16.05.2023 and in continuation of the Feasibility Report NEERI was submitted first DPR for drain on Dated 26.06.2023.</p> <p>Details already Submitted in Compliance dated 21.07.2023 on page no.-29 to 241</p>	Location	Total cost of project (in Cr.)	DOS	ADOC	Percent Progress (%)	Near NSEZ, Dadri Crossing, Noida	Rs 14.25 Cr.	05.01.2022	15.04.2023	100%	Near Advant Tower, Sector-142, Noida	05.01.2022	Work in progress	95%		
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Near Advant Tower, Sector-142, Noida		05.01.2022	Work in progress	95%														
5	<p>Point No.-29 (iv) of order dt. 03.08.2022 All existing STPs and upcoming STPs need to meet standards as directed by this Tribunal vide order dated 30.04.2019 in OA No. 1069/2018, Nitin Shankar Deshpande vs. Union of India & Ors. subject to further directions of Hon'ble Supreme Court in pending proceedings.</p>	<p>A) All existing 08 No. STP (6 fully functional & 2 on trail run) in Noida Located Sector-50, Sector-54, Sector-123 & Setor-168 are running under Design standard SBR technology, as per order dated 30.04.2019 passed by Hon'ble National Green Tribunal, New Delhi in OA No. 1069/2018 Nitin Shankar Deshpandey Vs. UOI & Ors. Accept the parameter of fecal coliform.</p> <p>Monthly examination report enclosed here with for kind perusal. On behalf of online continuous Emission monitoring system report (OCEMS). six no. of STPs have directly connected with CPCB server & rest two OCEMS provision in tendering process. Samples also taken STPs influent/effluent and duly tested by third party quality monitor <u>Sriram Institute for Industrial Research, Delhi</u> as in regular monthly basis, which Reports are as per norms: -</p> <p><u>Results of Quality Analysis at Sriram Institute for Industrial Research, New Delhi (Month October-2023)</u></p> <table border="1" data-bbox="518 1696 1412 1900"> <thead> <tr> <th>STP & Sector</th> <th>pH</th> <th>Biochemical Oxygen Demand, mg/l (at 20°C for 5 days)</th> <th>Chemical Oxygen Demand, mg/l (at 20°C for 5 days)</th> <th>Total Suspended Solids, mg/l</th> <th>MPN Fecal Coliform per 100 ml</th> <th>Total Phosphorous (as P), mg/l</th> <th>Total Nitrogen (as P), mg/l</th> </tr> </thead> <tbody> <tr> <td></td> <td></td> <td></td> <td></td> <td></td> <td></td> <td></td> <td></td> </tr> </tbody> </table>	STP & Sector	pH	Biochemical Oxygen Demand, mg/l (at 20°C for 5 days)	Chemical Oxygen Demand, mg/l (at 20°C for 5 days)	Total Suspended Solids, mg/l	MPN Fecal Coliform per 100 ml	Total Phosphorous (as P), mg/l	Total Nitrogen (as P), mg/l								
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Analysis At a Glance	33 MLD Sec-54	7.4	10	56	17	4.6 X 10 ²	0.6	39	
	54 MLD Sec-54	7.2	8	40	8	3.3 X 10 ²	2.5	28	
	34 MLD Sec-50	7.8	3	16	2	70 Organism	3.2	10	
	25 MLD Sec-50	7.5	3	16	5	1.09 X 10 ²	3.1	7	
	50 MLD Sec-168	7.4	7	36	7	5.42 X 10 ²	0.3	8	
	100 MLD Sec-168	7.5	7	36	6	94 Organism	2.6	13	
	35 MLD Sec-123	7.7	9	48	8	2.6 X 10 ²	0.01	11	
	80 MLD Sec-123	7.9	5	24	10	1.72 X 10 ²	1.8	7	
	Effluent discharges standards for Sewage Treatment Plant								
	As per NIT/ Tender	7-8	< 20	≤100	< 10	≤50	≤2	≤100	
As per GO of GOI Dt. 13.10.20 17	6.5 to 9.0	< 100	NA	30	NA	NA	<1000		
NGT Order 1069/20 18 dated 21.12.20 18	6.5 to 9.0	<20	≤50	<10	≤10	≤5.0	<100		

. Above parameter test reports (Sriram lab) Annexure-1

	PH	TSS (mg/ L)	COD (mg/L)	BOD (mg/L)	Total Nitrogen	Total Phospho rus	Fecal coliform (MPN/100ml)
NGT Order 1069/2018 dated 21.12.2018	6.5 to 9.0	<20	<50	<10	≤10	≤5.0	<100
Average value of All STPs	7.55	7.88	34.00	6.50	15.38	1.76	As per attached Details annexure

Hence it is clear that all parameters are within the range of defined norms.
Details already Submitted in Compliance dated 21.07.2023 on page no.-275 to 292

B) However to control the parameter Fecal Coliform & Out-Let Parameter more effectively Noida has already floated Tender for installation TTP (Tertiary Treatment Plant) as directed by Uttar Pradesh Pollution Control Board, Noida vide letter No. 534, Dated 30.07.2022 which is to be done within five years from dated of letter i.e. 30.04.2022.

Work in progress. Details given below:-

S.T.P in operation

S.No.	Running STP in Sector	MLD	Status T.T.P. (Tertiary Treatment Plant).	At all running STP (Time Line)
1	54	33	Work in progress	March - 2024
2	54	54		
3	50	25		
4	50	34		
5	123	35		
6	168	50		

New STP

S.No.	Running STP in Sector	MLD	Status T.T.P. (Tertiary Treatment Plant).	
1	123	80	Work in progress	March - 2024
2	168	100	Tertiary Treatment Plant Installed and operational	Operational

(C) It is also to inform that these S.T.P. has already added to server CPCB (Central Pollution Control Board) server through OCEMS for direct Monitoring of Out-Let Parameter.

OCEMS Status Report

S.No.	Running STP in Sector	MLD	Status OCEMS installation
1	54	33	Incompliance of UPPCB letter no.-533 dated 02.09.2020. OCEMS has been installed and made functional also connected to the CPCB Portal.
2	54	54	
3	50	25	
4	50	34	
5	123	35	OCEMS has been installed and made functional. Will be connected to CPCB Portal by 30 November-2023.
6	168	50	

TTP (Fiber disc filter type Tertiary Treatment Plant) Annexure- 2

(D) Treated Water Utilization report are as below:

(i) Details of sold STPs treated water:

Sl	Financial Year	Treated water Quality sold out	Total Annual revenue to Noida Authority (In Laacs)
1	2021-22	293 MLD	14.66
2	2022-23	506 MLD	25.33
3	2023-24	311 MLD As on 31.10.2023	15.55 (As on 31.10 2023)

(ii) **Treated water used in irrigation purpose in Noida Area for green belts, parks and in wetlands as below :-**

STP	Year	MLD Used
Average of all 08 STPs	Month July-2023 to October-2023	33.59 in a day

Details already Submitted in Compliance dated 21.07.2023 on page no.-299 to 303

Handwritten signature

		<p>(iii) <u>Treated water future plan for irrigation system in one year further in noida area as below</u></p> <table border="1"> <thead> <tr> <th>Sl. No.</th> <th>Sector</th> <th>Area/use</th> <th>Quality Proposed (In MLD)</th> </tr> </thead> <tbody> <tr> <td>01</td> <td>54</td> <td>Wetland in polishing pond in premises of STP Sector-54</td> <td>15</td> </tr> <tr> <td>02</td> <td>50</td> <td>1. Supply of treated water in green/belt/Park in Sector-51, Sector-7X, Sector-112 to 122</td> <td>30</td> </tr> <tr> <td>03</td> <td>123</td> <td>To NTPC First Stage</td> <td>35</td> </tr> <tr> <td rowspan="2">04</td> <td rowspan="2">168</td> <td>Golf Course, Sector-151, Sheed Bhagat Singh, Sector-150, Along Noida Greater Noida Express-Way Green belt</td> <td>20</td> </tr> <tr> <td>Green belt, Park & Wetland Sectors Along Noida Greater Noida Express-Way Green belt</td> <td>20</td> </tr> <tr> <td></td> <td></td> <td>Total 411 MLD STP Capacity</td> <td>120 MLD in a Day</td> </tr> </tbody> </table> <p>Details already Submitted in Compliance dated 21.07.2023 on page no.-304</p> <p>(E) <u>Sludge Management</u></p> <p>Noida is in contact with consultant as well as expert for biological treatment and proper use of daily generated sludge by all STPs. EOI will be initiated soon.</p>	Sl. No.	Sector	Area/use	Quality Proposed (In MLD)	01	54	Wetland in polishing pond in premises of STP Sector-54	15	02	50	1. Supply of treated water in green/belt/Park in Sector-51, Sector-7X, Sector-112 to 122	30	03	123	To NTPC First Stage	35	04	168	Golf Course, Sector-151, Sheed Bhagat Singh, Sector-150, Along Noida Greater Noida Express-Way Green belt	20	Green belt, Park & Wetland Sectors Along Noida Greater Noida Express-Way Green belt	20			Total 411 MLD STP Capacity	120 MLD in a Day
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6	Point No.-29 (v) of order dt. 03.08.2022 MoU for utilization for sewage between Power Plant and Noida be executed without delay.	<p>NTPC has to perform its obligation as per MOU which is not being done, therefore following reminders has already been served to NTPC, but still no action has been taken to full fill the MOU clause by NTPC.</p> <ol style="list-style-type: none"> 1. Letter No.-NOIDA/ACEO(M)/2022/SM(JAL-OA)/1047 Dt. 10.08.2022 2. Letter No.-NOIDA/ SM(JAL-OA)/1095 Dt. 30.08.2022 3. Minuts of Meeting-NOIDA/ACEO(M)/2022/ 92 Dt. 05.09.2022 4. Letter No.-NOIDA/ SM(JAL-OA)/1121/22 Dt. 07.09.2022 5. Letter No.-NOIDA/ SM(JAL-OA)/1177/22 Dt. 22.09.2022 6. Letter No.-NOIDA/ACEO(M)/2022/SM(JAL-OA)/1248 Dt. 17.10.2022 7. Letter No.-NOIDA/ACEO(M)/2022/143 Dt. 14.12.2022 8. CEO, Noida has written letter on dt. 27.03.2023 to Director, NTPC to execute MOU between NOIDA, NTPC & U.P. Jal Nigam in Compliance of Hon'ble NGT order. Letter No.-NOIDA/CEO/2023/SM(Jal-OA)/1574 Dt. 27.03.2023 9. Letter No.-NOIDA/CEO/2023/SM(Jal-OA)/201 Dt. 03.08.2023 <p>Annexure-3</p>																										
7	Point No.-30 of order dt. 03.08.2022 Pending consideration of action against other authorities and final accountability of NOIDA Authority and DJB, they are directed to deposit respectively a sum of Rs. 100 Crore Rs. 50 Crore in a separate	<p>Noida Authority filed civil Appeal No.-8547-8548 of 2022 on 15.11.2022. Upon hearing the Hon'ble Supreme Court passed order on dated 28.11.2022 as below: -</p> <ol style="list-style-type: none"> 1. Permission to file the appeal is granted 2. Delay condoned 3. Issue notice, returnable in eight weeks. 4. Pending further orders, there shall be a stay of the impugned order of the National Green Tribunal dated 03, August 2022, insofar as it directs Noida and the Delhi Jal Board to deposit respectively interim compensation of Rs. 100 crores and Rs. 50 crores. 																										

	account with CPCB towards interim compensation.	The interim order has not been vacated till date. Next hearing is on 05.12.2023. Details already Submitted in Compliance dated 21.07.2023 on page no.-307 to 308
8	ACS, UD of UP need to immediately review and ensure treatment of sewage generated by Khoda-Makanpur.	In compliance of Hon'ble NGT order The Chief Secretary, Govt. of U.P. directed to Noida Authority, U.P. Jal Nigam & Ghaziabad Development Authority in the meeting on dated 14.04.2023 to find availability of land for construction of STP/SPS. further to this, Noida Authority has identified 16000 Sqm. land in Sector-62, Noida suitable for construction of STP/SPS adjacent to Khoda Makanpur. Accordingly, an offer letter was sent by Noida Authority on dated 02.06.2023 to Nagar Palika Parishad and the proposal has been accepted by Executive Officer, Nagar Palika Parishad Khoda Makanpur vide their letter dated 03.06.2023. Allotment of identified land to Khoda Makanpur, Nagar Palika Parishad is under process. Details already Submitted in Compliance dated 21.07.2023 on page no.-309 to 310


(Sanjay Parashar)
5/11/23
Senior Manager
Jal Division-I, Noida

1

NEW OKHLA INDUSTRIAL DEVELOPMENT AUTHORITY
OFFICE OF THE SENIOR MANAGER (JAL)-I
SECTOR-5, NOIDA

No: Noida/SM(Jal)-I/2023/1220

Dated:16.01.2024

To

The Consultant –Judicial-NGT (P.B.)
Email ID : judicial-ngt@gov.in

**SUBJECT: ~~UPDATE~~ UPDATES ON THE PROPOSED ACTION PLAN IN COMPLIANCE TO HON'BLE
NGT DIRECTION:**

Ref.: NGT OA No. 1002/2018 titled Abhist Kusum Gupta Vs State of Uttar Pradesh &
Others Hon'ble NGT order dated 03.08.2022.

Sir,

This is in continuation to the action taken report dated 08.11.2023 filed by the undersigned on behalf of the NOIDA Authority. Pursuant to the said report, the development qua point no. 29 (vi) of order dated 03.08.2022 is that NOIDA Authority has approved the allotment of land for STP to Khoda Makanpur Nagar Palika Parishad in the 213th Board meeting on dated 26.12.2023. Copy of minutes enclosed.


(Sanjay Parashar)
Senior Manager
Jal Division-I, Noida



नवीन ओखला औद्योगिक विकास प्राधिकरण

बोर्ड की

213वीं बैठक का कार्यवृत्त

दिनांक :- 26.12.2023

समय :- पूर्वाह्न : 10.00 बजे

स्थान :- सभागृह

सेक्टर नौएखा औद्योगिक विकास प्राधिकरण

सेक्टर नौएखा,

जिला-नीतमबुद्धनगर (ख0प्र0)।

213/14	खोडा-मकनपुर नगर पालिका परिषद को STP/SPS निर्मित किये जाने हेतु सैक्टर-82 में 132 कॅवी० विद्युत उपकेन्द्र के पास भूमि आवंटन के सम्बन्ध में।
निर्णय	संचालक मण्डल द्वारा खोडा-मकनपुर नगर पालिका परिषद को STP/SPS निर्मित किये जाने हेतु सैक्टर-82 में 132 कॅवी० विद्युत उपकेन्द्र के पास भूमि आवंटन का प्रस्ताव अनुमोदित किया गया।

अन्त में अध्यक्ष महोदय को धन्यवाद देते हुये बैठक समाप्त हुई।

(~~डॉ० लोकेश एम०~~)
मुख्य कार्यपालक अधिकारी
सदस्य-सचिव

अनुमोदित

~~Manoj~~
(मनोज कुमार सिंह)
अध्यक्ष 5-1-24

Jah



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ULR NO. : TC544423000011709F

TEST REPORT

NO : C1/0000340380

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AUTHORITY
OFFICE OF THE PROJECT ENGINEER JAL (O/A)
SECTOR-5
NOIDA
UTTAR PRADESH-201301
Rundain: MRI DEVENDRA NIGAM, SR. MANAGER (JAL-
O/A)

Date : 23-10-2023
Job No : 2310-1-411-605
Booking No : RG2324/1/5464
Booking Date : 10-10-2023
Customer Ref No. : NOIDA/SR.MGR(JAL-O/A/
2023/1524
Customer Ref Dt. : 27-02-2023



Sample Description: Job No. 2310-1-411-605

ONE GRAB SAMPLE OF WATER DRAWN BY OUR REPRESENTATIVE ON 10.10.2023 FROM
NOIDA AUTHORITY, MARKED AS "STP CCT OUTLET WATER, 80 MLD, SEC-123 NOIDA"
WAS RECEIVED.

SNo.	Tests	Results	Protocol
1	pH	7.9	IS: 3025 Pt-11-2022
2	Total Suspended Solids, mg/l	10	IS: 3025 Pt-17-2022
3	Chemical Oxygen Demand, mg/l	24	APHA 24 th Ed., 5220
4	Biochemical Oxygen Demand, mg/l (at 20°C for 5 days)	5	APHA 24 th Ed., 5210
5	Total Nitrogen (as N), mg/l	7	IS: 3025 Pt-34-1988, RA 2019
6	Total Phosphorous (as P), mg/l	1.8	IS: 3025 Pt-2-2019

D.O.R: 10.10.2023

D.O.S: 10.10.2023

D.O.C: 23.10.2023

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EMPLOYEE CODE: (4105)

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NO : C1/0000340383

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OFFICE OF THE PROJECT ENGINEER, JAL (O/A)
SECTOR-5
NOIDA
UTTAR PRADESH-201301
Kind Attn: MR. DEVENDRA NIGAM, SR. MANAGER (JAL-
O/A)

Date : 23-10-2023
Job No : 2310-1-411-607
Booking No : RG2324/1/5464
Booking Date : 10-10-2023
Customer Ref No. : NOIDA/SR.MGR(JAL-O/A)/
2023/1524
Customer Ref Dt. : 27-02-2023



Sample Description:

Job No. 2310-1-411-607

ONE GRAB SAMPLE OF WATER DRAWN BY OUR REPRESENTATIVE ON 10.10.2023 FROM
NOIDA AUTHORITY, MARKED AS "STP CCT OUTLET WATER, 35 MLD, SEC-123 NOIDA"
WAS RECEIVED.

SNo.	Tests	Results	Protocol
1	pH	7.7	IS: 3025 Pt-11-2022
2	Total Suspended Solids, mg/l	8	IS: 3025 Pt-17-2022
3	Chemical Oxygen Demand, mg/l	48	APHA 24 th Ed., 5220
4	Biochemical Oxygen Demand, mg/l (at 20°C for 5 days)	9	APHA 24 th Ed., 5210
5	Total Nitrogen (as N), mg/l	11	IS: 3025 Pt-34-1988, RA 2019
6	Total Phosphorous (as P), mg/l	0.01	IS: 3025 Pt-2-2019

D.O.R: 10.10.2023

D.O.S: 10.10.2023

D.O.C: 23.10.2023

—End of Report —

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EMPLOYEE CODE: (4105)

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OFFICE OF THE PROJECT ENGINEER JAL (O/A)
SECTOR-3
NOIDA
UTTAR PRADESH-201301
Kind Attn: MR. DEVENDRA NIGAM, SR. MANAGER (JAL-
O/A)

Date : 23-10-2023
Job No : 2310-1-411-606
Booking No : RG2324/1/5464
Booking Date : 10-10-2023
Customer Ref No. : NOIDA/SR.MGR(JAL-O/A)/
2023/1524
Customer Ref Dt. : 27-02-2023



TC-5444

Sample Description Job No. 2310-1-411-606

ONE GRAB SAMPLE OF WATER DRAWN BY OUR REPRESENTATIVE ON 10.10.2023 FROM
NOIDA AUTHORITY, MARKED AS "STP INLET WATER, 80 MLD, SEC-123 NOIDA" WAS
RECEIVED.

SNo.	Tests	Results	Protocol
1	pH	7.5	IS: 3025 Pt-11-2022
2	Total Suspended Solids, mg/l	88	IS: 3025 Pt-17-2022
3	Chemical Oxygen Demand, mg/l	388	APHA 24 th Ed., 5220
4	Biochemical Oxygen Demand, mg/l (at 20°C for 5 days)	197	APHA 24 th Ed., 5210
5	Total Nitrogen (as N), mg/l	37	IS: 3025 Pt-34-1988, RA 2019
6	Total Phosphorous (as P), mg/l	6.9	IS: 3025 Pt-2-2019

D.O.R: 10.10.2023

D.O.S: 10.10.2023

D.O.C: 23.10.2023

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EMPLOYEE CODE: (4105)

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SECTOR-5
NOIDA
UTTAR PRADESH-201301
Kind: Attn: MR. DEVENDRA NIGAM, SR. MANAGER (JAL-
O/A)

Date : 23-10-2023
Job No : 2310-1-411-604
Booking No : RG2324/1/5464
Booking Date : 10-10-2023
Customer Ref No. : NOIDA/SR.MGR/JAL-O/A/
2023/1524
Customer Ref Dt. : 27-02-2023



Sample Description: Job No. 2310-1-411-604

ONE GRAB SAMPLE OF WATER DRAWN BY OUR REPRESENTATIVE ON 10.10.2023 FROM NOIDA AUTHORITY, MARKED AS "STP INLET WATER, 33 MLD, SEC-54 NOIDA" WAS RECEIVED.

SNo.	Tests	Results	Protocol
1	pH	6.9	IS: 3025 Pt-11-2022
2	Total Suspended Solids, mg/l	308	IS: 3025 Pt-17-2022
3	Chemical Oxygen Demand, mg/l	520	APHA 24 th Ed., 5220
4	Biochemical Oxygen Demand, mg/l (at 20°C for 5 days)	262	APHA 24 th Ed., 5210
5	Total Nitrogen (as N), mg/l	47	IS: 3025 Pt-34-1988, RA 2019
6	Total Phosphorous (as P), mg/l	5.2	IS: 3025 Pt-2-2019

D.O.R: 10.10.2023

D.O.S: 10.10.2023

D.O.C: 23.10.2023

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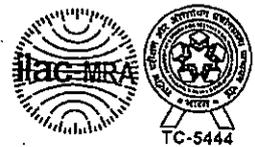
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NOIDA
UTTAR PRADESH-201301
Kind Attn: MR. DEVENDRA NIGAM SR. MANAGER (JAL-
O/A)

Date : 23-10-2023
Job No : 2310-1-411-597
Booking No : RG2324/1/5464
Booking Date : 10-10-2023
Customer Ref No. : NOIDA/SR.MGR(JAL-O/A)/
2023/1524
Customer Ref Dt. : 27-02-2023

Sample Description: Job No. 2310-1-411-597

ONE GRAB SAMPLE OF WATER, DRAWN BY OUR REPRESENTATIVE ON 09.10.2023 FROM
NOIDA AUTHORITY, MARKED AS "STP CCT OUTLET WATER, 100 MLD, SEC-168, NOIDA"
WAS RECEIVED

SNo.	Tests	Results	Protocol
1	pH	7.5	IS: 3025 Pt-11-2022
2	Total Suspended Solids, mg/l	6	IS: 3025 Pt-17-2022
3	Chemical Oxygen Demand, mg/l	36	APHA 24 th Ed., 5220
4	Biochemical Oxygen Demand, mg/l (at 20°C for 5 days)	7	APHA 24 th Ed., 5210
5	Total Nitrogen (as N), mg/l	13	IS: 3025 Pt-34-1988, RA 2019
6	Total Phosphorous (as P), mg/l	2.6	IS: 3025 Pt-2-2019

D.O.R: 10/10/2023
D.O.S: 10/10/2023
D.O.C: 25/10/2023

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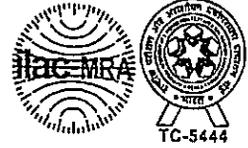
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SECTOR-5
NOIDA
UTTAR PRADESH-201301
Kindly Mr. DEVENDRA NIGAM, SR. MANAGER (JAL-
O/A)

Date : 23-10-2023
Job No : 2310-1-411-598
Booking No : RG2324/1/5464
Booking Date : 10-10-2023
Customer Ref No. : NOIDA/SR.MGR[JAL-O/A]/
2023/1524
Customer Ref Dt. : 27-02-2023



Sample Description:

Job No. 2310-1-411-598

ONE GRAB SAMPLE OF WATER, DRAWN BY OUR REPRESENTATIVE ON 09.10.2023 FROM
NOIDA AUTHORITY, MARKED AS "STP INLET WATER, 100 MLD, SEC-168, NOIDA" WAS
RECEIVED

SNo.	Tests	Results	Protocol
1	pH	8.3	IS: 3025 Pt-11-2022
2	Total Suspended Solids, mg/l	146	IS: 3025 Pt-17-2022
3	Chemical Oxygen Demand, mg/l	240	APHA 24 th Ed., 5220
4	Biochemical Oxygen Demand, mg/l (at 20°C for 5 days)	125	APHA 24 th Ed., 5210
5	Total Nitrogen (as N), mg/l	37	IS: 3025 Pt-34-1988, RA 2019
6	Total Phosphorous (as P), mg/l	4.9	IS: 3025 Pt-2-2019

D.O.R: 10.10.2023

D.O.S: 10.10.2023

D.O.C: 23.10.2023

—End of Report—

Jat
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EMPLOYEE CODE: (4105)

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SECTOR 3
NOIDA
UTTAR PRADESH-201301
Kind/Attn: MR. DEVENDRA NIGAM, SR. MANAGER (JAL-
O/A)

Date : 23-10-2023
Job No : 2310-1-411-599
Booking No : RG2324/1/5464
Booking Date : 10-10-2023
Customer Ref No. : NOIDA/SR.MGR[JAL-O/A]/
2023/1524
Customer Ref Dt. : 27-02-2023

Sample Description: Job No. 2310-1-411-599

ONE GRAB SAMPLE OF WATER, DRAWN BY OUR REPRESENTATIVE ON 09.10.2023 FROM
NOIDA AUTHORITY, MARKED AS "STP CCT OUTLET WATER, 50 MLD, SEC-168, NOIDA"
WAS RECEIVED.

SNo.	Tests	Results	Protocol
1	pH	7.4	IS: 3025 Pt-11-2022
2	Total Suspended Solids, mg/l	7	IS: 3025 Pt-17-2022
3	Chemical Oxygen Demand, mg/l	36	APHA 24 th Ed., 5220
4	Biochemical Oxygen Demand, mg/l (at 20°C for 5 days)	7	APHA 24 th Ed., 5210
5	Total Nitrogen (as N), mg/l	8	IS: 3025 Pt-34-1988, RA 2019
6	Total Phosphorous (as P), mg/l	0.3	IS: 3025 Pt-2-2019

D.O.R: 10.10.2023
D.O.S: 10.10.2023
D.O.C: 23.10.2023

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NOIDA
UTTAR PRADESH-201301
Kind Attn: MR. DEVENDRA NIGAM, SR. MANAGER (JAL-
O/A)

Date : 23-10-2023
Job No : 2310-1-411-596
Booking No : RG2324/1/5464
Booking Date : 10-10-2023
Customer Ref No. : NOIDA/SR.MGR[JAL-O/A]/
2023/1524
Customer Ref Dt. : 27-02-2023



Sample Description:

Job No. 2310-1-411-596

ONE GRAB SAMPLE OF WATER DRAWN BY OUR REPRESENTATIVE ON 09.10.2023 FROM
NOIDA AUTHORITY, MARKED AS "STP INLET WATER, 34 MLD, SEC-50 NOIDA" WAS
RECEIVED.

SNO.	Tests	Results	Protocol
1	pH	7.4	IS: 3025 Pt-11-2022
2	Total Suspended Solids, mg/l	116	IS: 3025 Pt-17-2022
3	Chemical Oxygen Demand, mg/l	492	APHA 24 th Ed., 5220
4	Biochemical Oxygen Demand, mg/l (at 20°C for 5 days)	203	APHA 24 th Ed., 5210
5	Total Nitrogen (as N), mg/l	21	IS: 3025 Pt-34-1988, RA 2019
6	Total Phosphorous (as P), mg/l	8.3	IS: 3025 Pt-2-2019

D.O.R: 10.10.2023

D.O.S: 10.10.2023

D.O.C: 23.10.2023

—End of Report —

[Signature]
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EMPLOYEE CODE: (4105)

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SECTOR - 5
NOIDA
UTTAR PRADESH-201301
Kind Attn: MR. DEVENDRA NIGAM, SR. MANAGER (JAL-
O/A)

Date : 23-10-2023
Job No : 2310-1-411-593
Booking No : RG2324/1/5464
Booking Date : 10-10-2023
Customer Ref No. : NOIDA/SR.MGR[JAL-O/A]/
2023/1524
Customer Ref Dt. : 27-02-2023

Sample Description: Job No. 2310-1-411-593

ONE GRAB SAMPLE OF WATER DRAWN BY OUR REPRESENTATIVE ON 09.10.2023 FROM
NOIDA AUTHORITY, MARKED AS "STP CCT OUTLET WATER, 25 MLD, SEC-50 NOIDA" WAS
RECEIVED.

SNo.	Tests	Results	Protocol
1	pH	7.5	IS: 3025 Pt-11-2022
2	Total Suspended Solids, mg/l	5	IS: 3025 Pt-17-2022
3	Chemical Oxygen Demand, mg/l	16	APHA 24 th Ed., 5220
4	Biochemical Oxygen Demand, mg/l (at 20°C for 5 days)	3	APHA 24 th Ed., 5210
5	Total Nitrogen (as N), mg/l	7	IS: 3025 Pt-34-1988, RA 2019
6	Total Phosphorous (as P), mg/l	3.1	IS: 3025 Pt-2-2019

D.O.R: 10.10.2023
D.O.S: 10.10.2023
D.O.C: 23.10.2023

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TEST REPORT

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SECTOR-5
NOIDA
UTTAR PRADESH-201301
Kind Attn: MR. DEVENDRA NIGAM, SR. MANAGER (JAL-
O/A)Date : 23-10-2023
Job No : 2310-1-411-608
Booking No : RG2324/1/5464
Booking Date : 10-10-2023
Customer Ref No. : NOIDA/SR.MGR(JAL-O/A)/
2023/1524
Customer Ref Dt. : 27-02-2023

Sample Description: Job No. 2310-1-411-608

ONE GRAB SAMPLE OF WATER DRAWN BY OUR REPRESENTATIVE ON 10.10.2023 FROM
NOIDA AUTHORITY, MARKED AS "STP INLET WATER, 35 MLD, SEC-123 NOIDA" WAS
RECEIVED.

SNo.	Tests	Results	Protocol
1	pH	7.3	IS: 3025 Pt-11-2022
2	Total Suspended Solids, mg/l	100	IS: 3025 Pt-17-2022
3	Chemical Oxygen Demand, mg/l	424	APHA 24 th Ed., 5220
4	Biochemical Oxygen Demand, mg/l (at 20°C for 5 days)	215	APHA 24 th Ed., 5210
5	Total Nitrogen (as N), mg/l	56	IS: 3025 Pt-34-1988, RA 2019
6	Total Phosphorous (as P), mg/l	6.9	IS: 3025 Pt-2-2019

D.O.R: 10.10.2023
D.O.S: 10.10.2023
D.O.C: 23.10.2023

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 AUTHORISED SIGNATORY
 EMPLOYEE CODE: (4105)

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Note: The results relate only to the items tested / calibrated above.
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ULR NO. : TC544423000011701F

TEST REPORT

NO : C1/0000340360

Issued To:
Client Code : (NOIDA01N0871)
NEW OKHLA INDUSTRIAL DEVELOPMENT
AUTHORITY
OFFICE OF THE PROJECT ENGINEER JAL (O/A)
SECTOR - 5
NOIDA
UTTAR PRADESH - 201301
Kind Attn: MR. DEVENDRA NICAM, SR. MANAGER (JAL-
O/A)

Date : 23-10-2023
Job No : 2310-1-411-595
Booking No : RG2324/1/5464
Booking Date : 10-10-2023
Customer Ref No. : NOIDA/SR.MGR(JAL-O/A)/
2023/1524
Customer Ref Dt. : 27-02-2023



Sample Description:

Job No. 2310-1-411-595

ONE GRAB SAMPLE OF WATER DRAWN BY OUR REPRESENTATIVE ON 09.10.2023 FROM NOIDA AUTHORITY, MARKED AS "STP CCT OUTLET WATER, 34 MLD, SEC-50 NOIDA" WAS RECEIVED.

SNo.	Tests	Results	Protocol
1	pH	7.8	IS: 3025 Pt-11-2022
2	Total Suspended Solids, mg/l	2	IS: 3025 Pt-17-2022
3	Chemical Oxygen Demand, mg/l	16	APHA 24 th Ed., 5220
4	Biochemical Oxygen Demand, mg/l (at 20°C for 5 days)	3	APHA 24 th Ed., 5210
5	Total Nitrogen (as N), mg/l	10	IS: 3025 Pt-34-1988, RA 2019
6	Total Phosphorous (as P), mg/l	3.2	IS: 3025 Pt-2-2019

D.O.R: 10-10-2023
D.O.S: 10-10-2023
D.O.C: 23-10-2023

—End of Report —

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AUTHORISED SIGNATORY
EMPLOYEE CODE: (4105)

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ULR NO. : TC544423000011700F

TEST REPORT

NO : C1/0000340358

Issued To
Client Code : (NODA01N0871)
NEW OKPILA INDUSTRIAL DEVELOPMENT
AUTHORITY
OFFICE OF THE PROJECT ENGINEER-JAL (O/A)
SECTOR :
NOIDA
UTTAR PRADESH-201301
Kind Attn: MR. DEVENDRA NIGAM, SR. MANAGER (JAL-
O/A)

Date : 23-10-2023
Job No : 2310-1-411-594
Booking No : RG2324/1/5464
Booking Date : 10-10-2023
Customer Ref No. : NOIDA/SR.MGR(JAL-O/A)/
2023/1524
Customer Ref Dt. : 27-02-2023



Sample Description: Job No. 2310-1-411-594

ONE GRAB SAMPLE OF WATER DRAWN BY OUR REPRESENTATIVE ON 09.10.2023 FROM
NOIDA AUTHORITY, MARKED AS "STP INLET WATER, 25 MLD, SEC-50 NOIDA" WAS
RECEIVED

SNo.	Tests	Results	Protocol
1	pH	7.3	IS: 3025 Pt-11-2022
2	Total Suspended Solids, mg/l	140	IS: 3025 Pt-17-2022
3	Chemical Oxygen Demand, mg/l	524	APHA 24 th Ed., 5220
4	Biochemical Oxygen Demand, mg/l (at 20°C for 5 days)	262	APHA 24 th Ed., 5210
5	Total Nitrogen (as N), mg/l	44	IS: 3025 Pt-34-1988, RA 2019
6	Total Phosphorous (as P), mg/l	7.5	IS: 3025 Pt-2-2019

D.O.R: 10.10.2023

D.O.S: 10.10.2023

D.O.C: 23.10.2023

—End of Report—

Handwritten Signature
AUTHORISED SIGNATORY

EMPLOYEE CODE: (4105)

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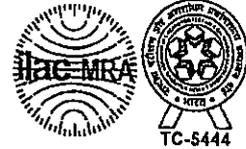
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ULR NO. : TC544423000011692F

TEST REPORT

NO : C1/0000340337



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OFFICE OF THE PROJECT ENGINEER JAL (O/A)
SECTOR-5
NOIDA
UTTAR PRADESH-201301
Kind Attn: MR. DEVENDRA NIGAM, SR. MANAGER (JAL-
O/A)

Date : 23-10-2023
Job No : 2310-1-411-601
Booking No : RG2324/1/5464
Booking Date : 10-10-2023
Customer Ref No. : NOIDA/SR.MGR(JAL-O/A)/
2023/1524
Customer Ref Dt. : 27-02-2023

Sample Description: Job No. 2310-1-411-601

ONE GRAB SAMPLE OF WATER DRAWN BY OUR REPRESENTATIVE ON 10.10.2023 FROM NOIDA AUTHORITY, MARKED AS "STP CCT OUTLET WATER, 54 MLD, SEC-54 NOIDA" WAS RECEIVED.

SNo.	Tests	Results	Protocol
1	pH	7.2	IS: 3025 Pt-11-2022
2	Total Suspended Solids, mg/l	8	IS: 3025 Pt-17-2022
3	Chemical Oxygen Demand, mg/l	40	APHA 24 th Ed., 5220
4	Biochemical Oxygen Demand, mg/l (at 20°C for 5 days)	8	APHA 24 th Ed., 5210
5	Total Nitrogen (as N), mg/l	28	IS: 3025 Pt-34-1988, RA 2019
6	Total Phosphorous (as P), mg/l	2.5	IS: 3025 Pt-2-2019

D.O.R: 10.10.2023

D.O.S: 10.10.2023

D.O.C: 23.10.2023

—End of Report—

Handwritten Signature
AUTHORISED SIGNATORY
EMPLOYEE CODE: (4105)

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ULR NO. : TC544423000011706F

TEST REPORT

NO : C1/0000340365

Issued To:

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 SECTOR-5
 NOIDA
 UTTAR PRADESH-201301
 Kind Attn: MR. DEVENDRA NIGAM, SR. MANAGER (JAL-
 O/A)

Date : 23-10-2023
 Job No : 2310-1-411-600
 Booking No : RG2324/1/5464
 Booking Date : 10-10-2023
 Customer Ref No. : NOIDA/SR.MGR(JAL-O/A)/
 2023/1524
 Customer Ref Dt. : 27-02-2023



Sample Description:

Job No. 2310-1-411-600

ONE GRAB SAMPLE OF WATER, DRAWN BY OUR REPRESENTATIVE ON 09.10.2023 FROM
 NOIDA AUTHORITY, MARKED AS "STP INLET WATER, 50 MLD, SEC-168, NOIDA" WAS
 RECEIVED

SNo.	Tests	Results	Protocol
1	pH	7.4	IS: 3025 Pt-11-2022
2	Total Suspended Solids, mg/l	180	IS: 3025 Pt-17-2022
3	Chemical Oxygen Demand, mg/l	288	APHA 24 th Ed., 5220
4	Biochemical Oxygen Demand, mg/l (at 20°C for 5 days)	150	APHA 24 th Ed., 5210
5	Total Nitrogen (as N), mg/l	34	IS: 3025 Pt-34-1988, RA 2019
6	Total Phosphorous (as P), mg/l	3.6	IS: 3025 Pt-2-2019

D.O.R: 10.10.2023

D.O.S: 10.10.2023

D.O.C: 23.10.2023

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TEST REPORT

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SECTOR 5
NOIDA
UTTAR PRADESH-201301
Kind Attn: MR. DEVENDRA NIGAM, SR. MANAGER (JAL-
O/A)

Date : 23-10-2023
Job No : 2310-1-411-602
Booking No : RG2324/1/5464
Booking Date : 10-10-2023
Customer Ref No. : NOIDA/SR.MGR(JAL-O/A)/
2023/1524
Customer Ref Dt. : 27-02-2023

Sample Description:

Job No. 2310-1-411-602

ONE GRAB SAMPLE OF WATER DRAWN BY OUR REPRESENTATIVE ON 10.10.2023 FROM NOIDA AUTHORITY, MARKED AS "STP CCT OUTLET WATER, 33 MLD, SEC-54 NOIDA" WAS RECEIVED.

SNo.	Tests	Results	Protocol
1	pH	7.4	IS: 3025 Pt-11-2022
2	Total Suspended Solids, mg/l	17	IS: 3025 Pt-17-2022
3	Chemical Oxygen Demand, mg/l	56	APHA 24 th Ed., 5220
4	Biochemical Oxygen Demand, mg/l (at 20°C for 5 days)	10	APHA 24 th Ed., 5210
5	Total Nitrogen (as N), mg/l	39	IS: 3025 Pt-34-1988, RA 2019
6	Total Phosphorous (as P), mg/l	0.6	IS: 3025 Pt-2-2019

D.O.R.: 10.10.2023

D.O.S.: 10.10.2023

D.O.C.: 23.10.2023

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ULR NO. : TC544423000011693F

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NO : C1/0000340339

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SECTOR 5
NOIDA
UTTAR PRADESH-201301
Kind Attn: MR. DEVENDRA NIGAM, SR. MANAGER (JAL-
O/A)

Date : 23-10-2023
Job No : 2310-1-411-603
Booking No : RG2324/1/5464
Booking Date : 10-10-2023
Customer Ref No. : NOIDA/SR.MGR(JAL-O/A)/
2023/1524
Customer Ref Dt. : 27-02-2023.



Sample Description: Job No. 2310-1-411-603

ONE GRAB SAMPLE OF WATER DRAWN BY OUR REPRESENTATIVE ON 10.10.2023 FROM
NOIDA AUTHORITY, MARKED AS "STP INLET WATER, 54 MLD, SEC-54 NOIDA" WAS
RECEIVED.

SNo.	Tests	Results	Protocol
1	pH	7.0	IS: 3025 Pt-11-2022
2	Total Suspended Solids, mg/l	360	IS: 3025 Pt-17-2022
3	Chemical Oxygen Demand, mg/l	520	APHA 24 th Ed., 5220
4	Biochemical Oxygen Demand, mg/l (at 20°C for 5 days)	265	APHA 24 th Ed., 5210
5	Total Nitrogen (as N), mg/l	50	IS: 3025 Pt-34-1988, RA 2019
6	Total Phosphorous (as P), mg/l	5.8	IS: 3025 Pt-2-2019

D.O.R: 10.10.2023

D.O.S: 10.10.2023

D.O.C: 23.10.2023

—End of Report—

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EMPLOYEE CODE: (4105)

GC-01 (Rev. 05)

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ULR NO. : TC544423000011495F

TEST REPORT

NO : C1/0000339967

Issued To	Date	: 17-10-2023
Client Code : (NODA01N0871)	Job No	: 2310-1-111-624
NEW OKHLA INDUSTRIAL DEVELOPMENT AUTHORITY	Booking No	: RG2324/1/5465
OFFICE OF THE PROJECT ENGINEER JAL (O/A)	Booking Date	: 10-10-2023
SECTOR-5	Customer Ref No.	: NOIDA/SR.MGR[JAL-O/A]/
NOIDA	2023/1524	
UTTAR PRADESH-201301	Customer Ref Dt.	: 27-02-2023
Kind Attn: MR. DEVENDRA NIGAM, SR. MANAGER (JAL-O/A)		



Sample Particulars:

One sample of water drawn by Shriram Institute for Industrial Research staff (Sampling method-SOP/INSPECTION & SAMPLING/01) on 10.10.2023 from STP INLET WATER, 35 MLD, SEC-123, NOIDA sterilized bottle was received.
"The sample details provided in test certificate are based on declaration by the customer".

TEST RESULTS

S. No.	Test	Result	Protocol
1	MPN Fecal Coliform/100 ml	120000 Organism	IS 1622:1981, RA 2019

End Of Report

DOR: 10.10.2023
DOS: 10.10.2023
DOC: 17.10.2023

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EMPLOYEE CODE: (5119)

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ULR NO. : TC544423000011496F

TEST REPORT

NO : C1/0000339968

Issued To :

Client Code : (NODA01N0871)
NEW OKHLA INDUSTRIAL DEVELOPMENT AUTHORITY
OFFICE OF THE PROJECT ENGINEER JAL (O/A)
SECTOR-5
NOIDA
UTTAR PRADESH-201301
Kind Attn: MR. DEVENDRA NIGAM, SR. MANAGER (JAL-O/A)

Date : 17-10-2023
Job No : 2310-1-111-623
Booking No : RG2324/1/5465
Booking Date : 10-10-2023
Customer Ref No. : NOIDA/SR.MGR(JAL-O/A)/
2023/1524
Customer Ref Dt. : 27-02-2023



Sample Particulars:

One sample of water drawn by Shriram Institute for Industrial Research staff (Sampling method-SOP/INSPECTION & SAMPLING/01) on 10.10.2023 from STP CCT OUTLET WATER, 35 MLD, SEC-123, NOIDA sterilized bottle was received.

"The sample details provided in test certificate are based on declaration by the customer".

TEST RESULTS

S.No.	Test	Result	Protocol
	MPN Fecal Coliform/100 ml	260 Organism	IS 1622:1981, RA 2019

End Of Report

DOR : 10.10.2023

DOS : 10.10.2023

DOC : 17.10.2023

Signature
AUTHORISED SIGNATORY
EMPLOYEE CODE: (SUN)

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ULR NO. : TC54442300011497F

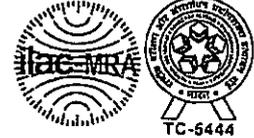
TEST REPORT

NO : C1/0000339969

Issued To:

Client Code: (NODA01N0871)
NEW OKHLA INDUSTRIAL DEVELOPMENT AUTHORITY
OFFICE OF THE PROJECT ENGINEER JAL (O/A)
SECTOR-5
NOIDA
UTTAR PRADESH-201301
Kind/Attn: MR. DEVENDRA NIGAM, SR. MANAGER (JAL-O/A)

Date : 17-10-2023
Job No : 2310-1-111-622
Booking No : RG2324/1/5465
Booking Date : 10-10-2023
Customer Ref No. : NOIDA/SR.MGR(JAL-O/A)/
2023/1524
Customer Ref Dt. : 27-02-2023



Sample Particulars:

One sample of water drawn by Shriram Institute for Industrial Research staff (Sampling method-SOP/INSPECTION & SAMPLING/01) on 10.10.2023 from STP INLET WATER, 80 MLD, SEC-123, NOIDA sterilized bottle was received.
The sample details provided in test certificate are based on declaration by the customer".

TEST RESULTS

S.No.	Test	Result	Protocol
1	MPN Fecal Coliform/100ml	210000 Organism	IS 1622:1981, RA 2019

End Of Report

DOR : 10.10.2023
DOS : 10.10.2023
DOC : 17.10.2023

[Signature]
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EMPLOYEE CODE: (51101)

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ULR NO. : TC544423000011498F

TEST REPORT

NO : C1/0000339970



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SECTOR-5
NOIDA
UTTAR PRADESH-201301
Kind Attn: MR. DEVENDRA NIGAM, SR. MANAGER (JAL-O/A)

Date : 17-10-2023
Job No : 2310-1-111-621
Booking No : RG2324/1/5465
Booking Date : 10-10-2023
Customer Ref No. : NOIDA/SR.MGR(JAL-O/A)/
2023/1524
Customer Ref Dt. : 27-02-2023

Sample Particulars:

One sample of water drawn by Shriram Institute for industrial Research staff (Sampling method-SOP/INSPECTION & SAMPLING/01) on 10.10.2023 from STP CCT OUTLET WATER, 80 MLD, SEC-123, NOIDA sterilized bottle was received.
"The sample details provided in test certificate are based on declaration by the customer".

TEST RESULTS

<u>Sr.No.</u>	<u>Test</u>	<u>Result</u>	<u>Protocol</u>
1	MPN Fecal Coliform/100ml	172 Organism	IS 1622:1981, RA 2019

End Of Report

DOR : 10.10.2023
DOS : 10.10.2023
DOC : 17.10.2023

AUTHORISED SIGNATORY
EMPLOYEE CODE: (5419)

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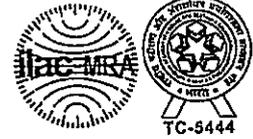
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TEST REPORT

NO : C1/00Q0339971

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UTTAR PRADESH-201301
Kind Attn: MR. DEVENDRA NIGAM, SR. MANAGER (JAL-O/A)

Date : 17-10-2023
Job No : 2310-1-111-620
Booking No : RG2324/1/5465
Booking Date : 10-10-2023
Customer Ref No. : NOIDA/SR.MGR[JAL-O/A]/
2023/1524
Customer Ref Dt. : 27-02-2023



Sample Particulars:

One sample of water drawn by Shriram Institute for Industrial Research staff (Sampling method-SOP/INSPECTION & SAMPLING/01) on 10.10.2023 from STP INLET WATER, 33 MLD, SEC-54, NOIDA sterilized bottle was received.
"The sample details provided in test certificate are based on declaration by the customer".

TEST RESULTS

S.No.	Test	Result	Protocol
1	MPN Fecal Coliform/100ml	460000 Organism	IS 1622:1981, RA 2019

End Of Report

DOR : 10.10.2023
DOS : 10.10.2023
DOC : 17-10-2023

AUTHORISED SIGNATORY
EMPLOYEE CODE: (5019)

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An ISO - 9001, 14001 & 45001 Certified InstituteWebsite : www.shriraminstitute.org
E-mail id : customercare@shriraminstitute.org
qad@shriraminstitute.org

ULR NO. : TC544423000011500F

TEST REPORT

NO : C1/0000339972

Issued To :

Client Code : (NODA01N0871)

NEW OKHLA INDUSTRIAL DEVELOPMENT AUTHORITY

OFFICE OF THE PROJECT ENGINEER JAL (O/A)

SECTOR-5

NOIDA

UTTAR PRADESH-201301

Kind/Attn: MR. DEVENDRA NIGAM, SR. MANAGER (JAL-O/A)

Date : 17-10-2023

Job No : 2310-1-111-619

Booking No : RG2324/1/5465

Booking Date : 10-10-2023

Customer Ref No. : NOIDA/SR.MGR[JAL-O/A]/
2023/1524

Customer Ref DL : 27-02-2023



Sample Particulars:

One sample of water drawn by Shriram Institute for Industrial Research staff (Sampling method-SOP/INSPECTION & SAMPLING/01) on 10.10.2023 from STP INLET WATER, 54 MLD, SEC-54, NOIDA sterilized bottle was received.

The sample details provided in test certificate are based on declaration by the customer".

TEST RESULTS

S.No.	Test	Result	Protocol
1	MPN Fecal Coliform/100 ml	210000 Organism	IS 1622:1981, RA 2019

End Of Report

DOR : 10.10.2023

DOS : 10.10.2023

DOC : 17.10.2023


 AUTHORIZED SIGNATORY
 EMPLOYEE CODE: (SUI91)

Note: The Results (Copy) are only to the items tested / calibrated above.
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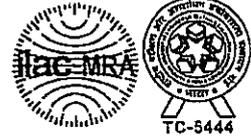
ULR NO. : TC544423000011501F

TEST REPORT

NO : C1/0000339973

Issued To :
Client Code : (NODA01N0871)
NEW OKHLA INDUSTRIAL DEVELOPMENT AUTHORITY
OFFICE OF THE PROJECT ENGINEER JAL (O/A)
SECTOR-5
NOIDA
UTTAR PRADESH-201301
Kind/Attn: MR. DEVENDRA NIGAM, SR. MANAGER (JAL-O/A)

Date : 17-10-2023
Job No : 2310-1-111-618
Booking No : RG2324/1/5465
Booking Date : 10-10-2023
Customer Ref No. : NOIDA/SR.MGR(JAL-O/A)/
2023/1524
Customer Ref Dt. : 27-02-2023



Sample Particulars:

One sample of water drawn by Shriram Institute for Industrial Research staff (Sampling method-SOP/INSPECTION & SAMPLING/01) on 10.10.2023 from STP CCT OUTLET WATER, 33 MLD, SEC-54, NOIDA sterilized bottle was received.
The sample details provided in test certificate are based on declaration by the customer*.

TEST RESULTS

S.No.	Test	Result	Protocol
1	MPN-Pecal Coliform/100ml	460 Organism	IS 1622:1981, RA 2019

End Of Report

DOR : 10.10.2023
DOS : 10.10.2023
DOC : 17.10.2023

AUTHORISED SIGNATORY
EMPLOYEE CODE: (5419)

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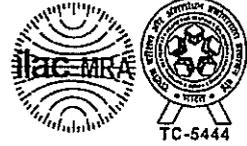
ULR NO. : TC544423000011502F

TEST REPORT

NO : C1/0000339974

Issued To :
Client Code : (NODA01N0871)
NEW OKHLA INDUSTRIAL DEVELOPMENT AUTHORITY
OFFICE OF THE PROJECT ENGINEER JAL (O/A)
SECTOR-5
NOIDA
UTTAR PRADESH-201301
Kind Attn: MR. DEVENDRA NIGAM, SR. MANAGER (JAL-O/A)

Date : 17-10-2023
Job No : 2310-1-111-617
Booking No : RG2324/1/5465
Booking Date : 10-10-2023
Customer Ref No. : NOIDA/SR.MGR(JAL-O/A)/
2023/1524
Customer Ref Dt. : 27-02-2023



Sample Particulars:

One sample of water drawn by Shriram Institute for Industrial Research staff (Sampling method-SOP/INSPECTION & SAMPLING/01) on 10.10.2023 from STP CCT OUTLET WATER, 54 MLD, SEC-54, NOIDA sterilized bottle was received.
"The sample details provided in test certificate are based on declaration by the customer".

TEST RESULTS

<u>S.No.</u>	<u>Test</u>	<u>Result</u>	<u>Protocol</u>
1	MPN Fecal Coliform/100 ml	330 Organism	IS 1622:1981, RA 2019

End Of Report

DOR : 10.10.2023
DOS : 10.10.2023
DOC : 17.10.2023

AUTHORISED SIGNATORY
EMPLOYEE CODE: (5119)

Note: The Results relate only to the items tested / calibrated above.
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ULR NO. : TC544423000011503F

TEST REPORT

NO : C1/0000339975

Issued To

Client Code : (NOIDA01N0871)
NEW OKHLA INDUSTRIAL DEVELOPMENT AUTHORITY
OFFICE OF THE PROJECT ENGINEER JAL (O/A)
SECTOR-5
NOIDA
UTTAR PRADESH-201301
Kind Attn: MR. DEVENDRA NIGAM, SR. MANAGER (JAL-O/A)

Date : 17-10-2023
Job No : 2310-1-111-616
Booking No : RG2324/1/5465
Booking Date : 10-10-2023
Customer Ref No. : NOIDA/SR.MGR(JAL-O/A)/
2023/1524
Customer Ref Dt. : 27-02-2023



Sample Particulars:

One sample of water drawn by Shriram Institute for Industrial Research staff (Sampling method-SOP/INSPECTION & SAMPLING/01) on 09-10-2023 from STP INLET WATER, 50 MLD, SEC-168, NOIDA sterilized bottle was received.
"The sample details provided in test certificate are based on declaration by the customer".

TEST RESULTS

S.No.	Test	Result	Protocol
1	MPN/Fecal Coliform/100ml	700000 Organism	IS 1622:1981, RA 2019

End Of Report

DOR : 10.10.2023
DOS : 10.10.2023
DOC : 17.10.2023

AUTHORISED SIGNATORY
EMPLOYEE CODE: (5619)

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ULR NO. : TC544423000011504F

TEST REPORT

NO : C1/0000339976

Issued To:

Client Code: (NODA01N0871)
NEW OKHLA INDUSTRIAL DEVELOPMENT AUTHORITY
OFFICE OF THE PROJECT ENGINEER JAL (O/A)
SECTOR-5
NOIDA
UTTAR PRADESH-201301
Kind Attn: MR. DEVENDRA NIGAM, SR. MANAGER (JAL-O/A)Date : 17-10-2023
Job No : 2310-1-111-615
Booking No : RG2324/1/5465
Booking Date : 10-10-2023
Customer Ref No. : NOIDA/SR.MGR[JAL-O/A]/
2023/1524
Customer Ref Dt. : 27-02-2023

Sample Particulars:

One sample of water drawn by Shriram Institute for Industrial Research staff (Sampling method-SOP/INSPECTION & SAMPLING/01) on 09.10.2023 from STP CCT OUTLET WATER, 50 MLD, SEC-168, NOIDA sterilized bottle was received.
"The sample details provided in test certificate are based on declaration by the customer".

TEST RESULTS

S. No.	Test	Result	Protocol
1	MPN Fecal Coliform/100 ml	542 Organism	IS 1622:1981, RA 2019

End Of Report

DOR : 10.10.2023
DOS : 10.10.2023
DOC : 17.10.2023

 AUTHORISED SIGNATORY
 EMPLOYEE CODE: (5419)
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SR-C1 (Rev. 03)

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Fax : 91-11-27667207

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ULR NO. : TC544423000011605F

TEST REPORT

NO : C1/0000339977



Issued To :	Date :	17-10-2023
Client Code : (NODA01N0871)	Job No :	2310-1-111-614
NEW OKHLA INDUSTRIAL DEVELOPMENT AUTHORITY	Booking No :	RG2324/1/5465
OFFICE OF THE PROJECT ENGINEER JAL (O/A)	Booking Date :	10-10-2023
SECTOR-5	Customer Ref No. :	NOIDA/SR.MGR(JAL-O/A)
NOIDA	2023/1524	
UTTAR PRADESH-201301	Customer Ref Dt. :	27-02-2023
Kind Attn: MR. DEVENDRA NIGAM, SR. MANAGER (JAL-O/A)		

Sample Particulars:

One sample of water drawn by Shriram Institute for Industrial Research staff (Sampling method-SOP/INSPECTION & SAMPLING/01) on 09.10.2023 from STP INLET WATER, 100 MLD, SEC-168, NOIDA sterilized bottle was received.

"The sample details provided in test certificate are based on declaration by the customer".

TEST RESULTS

S. No.	Test	Result	Protocol
1	MPN Fecal Coliform/100ml	260000 Organism	IS 1622:1981, RA 2019

End Of Report

DOR : 10.10.2023
DOS : 10.10.2023
DOC : 17.10.2023

[Signature]
AUTHORISED SIGNATORY
EMPLOYEE CODE: 5419

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SI-01 (Rev. 02)

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ULR NO. : TC544423000011494F

TEST REPORT

NO : C1/0000339966

Issued To :

Client Code : (NCDA01N0671)
NEW OKHLA INDUSTRIAL DEVELOPMENT AUTHORITY
OFFICE OF THE PROJECT ENGINEER JAL (O/A)
SECTOR-5
NOIDA
UTTAR PRADESH-201301
Kind Attn: MR. DEVENDRA NIGAM, SR. MANAGER (JAL-O/A)

Date : 17-10-2023
Job No : 2310-I-111-613
Booking No : RG2324/1/5465
Booking Date : 10-10-2023
Customer Ref No. : NOIDA/SR.MGR(JAL-O/A)/
2023/1524
Customer Ref Dt. : 27-02-2023



Sample Particulars:

One sample of water drawn by Shriram Institute for Industrial Research staff (Sampling method-SOP/INSPECTION & SAMPLING/01) on 09.10.2023 from STP CCT OUTLET WATER, 100 MLD, SEC-168, NOIDA sterilized bottle was received.
"The sample details provided in test certificate are based on declaration by the customer".

TEST RESULTS

S. No.	Test	Result	Protocol
1	MPN fecal Coliform/100ml	94 Organism	IS 1622:1981, RA 2019

End Of Report

DQR : 10.10.2023
DOS : 10.10.2023
DOC : 17.10.2023

AUTHORISED SIGNATORY
EMPLOYEE CODE: (5019)

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ULR NO. : TC544423000011493F

TEST REPORT

NO : C1/0000339965

Issued To :

Client Code : (NODA01N0871)

NEW OKHLA INDUSTRIAL DEVELOPMENT AUTHORITY

OFFICE OF THE PROJECT ENGINEER JAL (O/A)

SECTOR-5

NOIDA

UTTAR PRADESH-201301

Kind Attn: MR. DEVENDRA NIGAM, SR. MANAGER (JAL-O/A)

Date : 17-10-2023

Job No : 2310-1-111-612

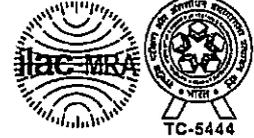
Booking No : RG2324/1/5465

Booking Date : 10-10-2023

Customer Ref No. : NOIDA/SR.MGR[JAL-O/A]/

2023/1524

Customer Ref Dt. : 27-02-2023



Sample Particulars:

One sample of water drawn by Shriram Institute for Industrial Research staff (Sampling method-SOP/INSPECTION & SAMPLING/01) on 09.10.2023 from STP INLET WATER, 34 MLD, SEC-50, NOIDA sterilized bottle was received.

"The sample details provided in test certificate are based on declaration by the customer".

TEST RESULTS

S.No.	Test	Result	Protocol
1	MPN Fecal Coliform/100 ml	330000 Organism	IS 1622:1981, RA 2019

End Of Report

DOR : 10.10.2023

DQS : 10.10.2023

DOC : 17.10.2023

Damini
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EMPLOYEE CODE: (5119)

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ULR NO. : TC544423000011492F

TEST REPORT

NO : C1/0000339964

Issued To :

Client Code : (NODA01N0871)
NEW OKHLA INDUSTRIAL DEVELOPMENT AUTHORITY
OFFICE OF THE PROJECT ENGINEER JAL (O/A)
SECTOR-5
NOIDA
UTTAR PRADESH-201301
Kind Attn: MR. DEVENDRA NIGAM, SR. MANAGER (JAL-O/A)Date : 17-10-2023
Job No : 2310-1-111-611
Booking No : RG2324/1/5465
Booking Date : 10-10-2023
Customer Ref No. : NOIDA/SR.MGR[JAL-O/A]/
2023/1524
Customer Ref Dt. : 27-02-2023

Sample Particulars:

One sample of water drawn by Shriram Institute for Industrial Research staff (Sampling method-SOP/INSPECTION & SAMPLING/01) on 09.10.2023 from STP CCT OUTLET WATER, 34 MLD, SEC-50, NOIDA sterilized bottle was received.

"The sample details provided in test certificate are based on declaration by the customer".

TEST RESULTS

S.No.	Test	Result	Protocol
1	MPN Recal Coliform/100ml	70 Organism	IS 1622:1981, RA 2019

End Of Report

DOR : 10.10.2023
DOS : 10.10.2023
DOC : 17.10.2023

 AUTHORISED SIGNATORY
 EMPLOYEE CODE: (519)

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qad@shriraminstitute.org

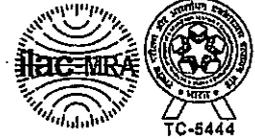
ULR NO. : TC544423000011490F

TEST REPORT

NO : C1/0000339962

Issued To :
Client Code : (NOIDA01N0871)
NEW OKHLA INDUSTRIAL DEVELOPMENT AUTHORITY
OFFICE OF THE PROJECT ENGINEER JAL (O/A)
SECTOR-5
NOIDA
UTTAR PRADESH-201301
Kind/Attn: MR. DEVENDRA NIGAM, SR. MANAGER (JAL-O/A)

Date : 17-10-2023
Job No : 2310-1-111-610
Booking No : RG2324/1/5465
Booking Date : 10-10-2023
Customer Ref No. : NOIDA/SR.MGR(JAL-O/A)/
2023/1524
Customer Ref Dt. : 27-02-2023



Sample Particulars:

One sample of water drawn by Shriram Institute for Industrial Research staff (Sampling method-SOP/INSPECTION & SAMPLING/01) on 09.10.2023 from STP INLET WATER, 25 MLD, SEC-50, NOIDA sterilized bottle was received.
"The sample details provided in test certificate are based on declaration by the customer".

TEST RESULTS

<u>S. No.</u>	<u>Test</u>	<u>Result</u>	<u>Protocol</u>
1	MPN Recal Coliform/100ml	170000 Organism	IS 1622:1981, RA 2019

End Of Report

DOR : 10.10.2023
DGS : 10.10.2023
DOC : 17.10.2023


AUTHORISED SIGNATORY
EMPLOYEE CODE: (5019)

Note: The results relate only to the items tested / calibrated above.
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ULR NO. : TC544423000011489F

TEST REPORT

NO : C1/0000339961



Issued To:	Date	: 17-10-2023
Client Code : (NODA01N0871)	Job No	: 2310-1-111-609
NEW OKHLA INDUSTRIAL DEVELOPMENT AUTHORITY	Booking No	: RG2324/1/5465
OFFICE OF THE PROJECT ENGINEER JAL (O/A)	Booking Date	: 10-10-2023
SECTOR-5	Customer Ref No.	: NOIDA/SR.MGR[JAL-O/A]/
NOIDA	2023/1524	
UTTAR PRADESH-201301	Customer Ref Dt.	: 27-02-2023
Kind Attn: MR. DEVENDRA NIGAM, SR. MANAGER (JAL-O/A)		

Sample Particulars:

One sample of water drawn by Shriram Institute for Industrial Research staff (Sampling method-SOP/INSPECTION & SAMPLING/01) on 09.10.2023 from STP CCT OUTLET WATER, 25 MLD, SEC-50, NOIDA sterilized bottle was received.
"The sample details provided in test certificate are based on declaration by the customer".

TEST RESULTS

<u>S. No.</u>	<u>Test</u>	<u>Result</u>	<u>Protocol</u>
1	MPN Fecal Coliform/100ml	109 Organism	IS 1622:1981, RA 2019

End Of Report

DOR : 10.10.2023
DOS : 10.10.2023
DOC : 17.10.2023

AUTHORISED SIGNATORY
EMPLOYEE CODE: (5119)

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Central Pollution Control Board

CPCB

83 MLD Sewage Treatment Plant(48LP236)

Sector 54 Noida Goutam Buidh Nagar - 201301, Noida, UP-201301, Noida UP PIN - 201301

Station: 1

SeWage Treatment Plant

Welcome Industry user (Logout) Home

STP1,,Outlet

COD			Oct 27, 2023 10:25:00 AM Time	260 mg/L Prescribed Standard	
TSS			Oct 27, 2023 10:25:00 AM Time	100 mg/L Prescribed Standard	
BOD			Oct 27, 2023 10:25:00 AM Time	30 mg/L Prescribed Standard	
Flow Outlet			Oct 27, 2023 10:25:00 AM Time		
pH			Oct 27, 2023 10:25:00 AM Time	6.5 - 9 pH Prescribed Standard	





Central Pollution Control Board

Welcome Industry user (Logout) MyInfo



54 MLD STP Sector 54 Noida (48UP233)

Sewage Treatment Plant



54 MLD STP Sector 54 Noida, Gautam Buddha Nagar - 201301, Noida, UP-201301, Gautam Buddha Nagar UP PIN - 201301

Station: 1



STP1_Outlet

pH			Oct 27, 2023 10:30:00 AM Time	6.5 - 9 pH Prescribed Standard	
BOD			Oct 27, 2023 10:30:00 AM Time	30 mg/L Prescribed Standard	
COD			Oct 27, 2023 10:30:00 AM Time	250 mg/L Prescribed Standard	
Flow Outlet			Oct 27, 2023 10:30:00 AM Time		
TSS			Oct 27, 2023 10:30:00 AM Time	100 mg/m ³ Prescribed Standard	



0



Online Emission ...
rtdms.cpcb.gov.in



CONTROL SYSTEM CONTROL BOARD



Noida Authority 50 MLD sewage
Treatment Plant at Sector 168
Noida(48UP243)

Sewage
Treatment
Plant



Noida Authority Senior Manager, Jal OA, Sector 5, Noida
NOIDA,Gautam Buddh Nagar, UP-201301, Noida UP PIN -
201301

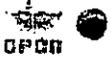
Station: 1



STP1_Outlet

Parameter	Value	Status	Date/Time	Standard	Chart
Flow Outlet	0 m ³ /hr	Diagnostic Status	Oct 27, 2023 10:30:00 AM Time		
BOD	4.1 mg/L	Diagnostic Status	Oct 27, 2023 10:30:00 AM Time	30 mg/L Prescribed Standard	
pH	8.2 pH	Diagnostic Status	Oct 27, 2023 10:30:00 AM Time	6.5 - 9 pH Prescribed Standard	
COD	42.3 mg/L	Diagnostic Status	Oct 27, 2023 10:30:00 AM Time	250 mg/L Prescribed Standard	
TSS	3.8 mg/L	Diagnostic Status	Oct 27, 2023 10:30:00 AM Time	100 mg/L Prescribed Standard	



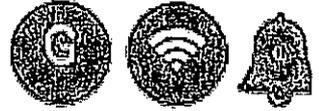


Water Sector



Noida Authority 35 MLD Sewage Treatment Plant at Sector 123 Noida(18UP244)

Sewage Treatment Plant



Noida authority Senior Manager, JAL OA , sector 5 Noida.,
Noida UP PIN - 201307

Station: 1

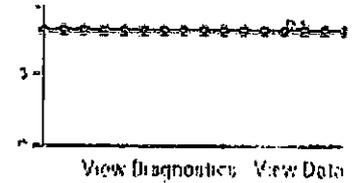
STP1_Outlet

BOD



Oct 27, 2023
10:40:00 AM
Time

30 mg/L
Prescribed Standard



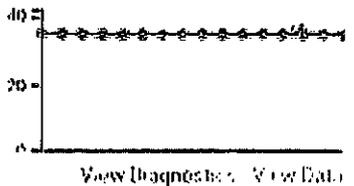
[View Diagnostics](#) [View Data](#)

COD



Oct 27, 2023
10:40:00 AM
Time

250 mg/L
Prescribed Standard



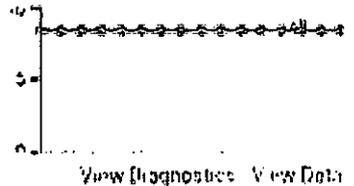
[View Diagnostics](#) [View Data](#)

pH



Oct 27, 2023
10:40:00 AM
Time

6.5 - 9 pH
Prescribed Standard

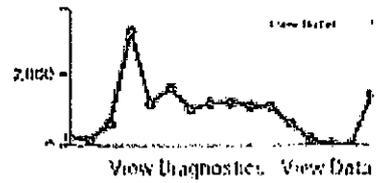


[View Diagnostics](#) [View Data](#)

Flow Outlet



Oct 27, 2023
10:40:00 AM
Time



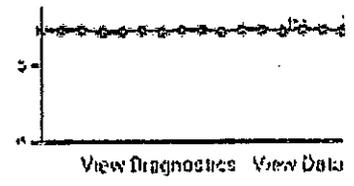
[View Diagnostics](#) [View Data](#)

TSS



Oct 27, 2023
10:40:00 AM
Time

100 mg/L
Prescribed Standard



[View Diagnostics](#) [View Data](#)

Central Pollution Control Board

NOIDA AUTHORITY Location 25 MLD Sewage Treatment Plant Sector 50 Noida (UP) 201301
Noida authority Sector 50, Noida, Gautam Buddha Nagar, NOIDA, UP-201301, Noida UP PIN - 201301
Station: 1

STP_Outlet

Parameter	Value	Diagnostic Status	Time	Standard	View Diagnostic
BOD	22	Diagnostic Status	Oct 23, 2023 2:00:00 PM	30 mg/L Prescribed Standard	View Diagnostic
COD	16	Diagnostic Status	Oct 23, 2023 2:00:00 PM	250 mg/L Prescribed Standard	View Diagnostic
Env Temp	26.6	Diagnostic Status	Oct 23, 2023 2:00:00 PM		View Diagnostic
TSS	80	Diagnostic Status	Oct 23, 2023 2:00:00 PM	100 mg/L Prescribed Standard	View Diagnostic
pH	7.2	Diagnostic Status	Oct 23, 2023	6.5 - 9 pH Prescribed	View Diagnostic

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नवीन ओखला औद्योगिक विकास प्राधिकरण

मुख्य प्रशासनिक भवन, सैक्टर-6, नौएडा, जिला-गौतमबुद्धनगर

पत्रांक:- नौएडा / मु0का0अ0 / 2023 / व0प्र0(जल-बा0सं0)201

दिनांक : 03... अगस्त / 2023

प्रेषक,

मुख्य कार्यपालक अधिकारी
नौएडा।

अनुस्मारक-प्रथम

सेवा में,

मुख्य प्रबन्ध निदेशक
एन0टी0पी0सी0 भवन
स्कोप कॉम्प्लैक्स-7, संस्थागत क्षेत्र,
लोधी रोड, नई दिल्ली-110003

विषय:- एन0टी0पी0सी0, दादरी तक नौएडा में स्थित सीवेज शोधन संयंत्रों से शोधित जल ले जाने के सम्बन्ध में।

सन्दर्भ:-

1. एन टीपीसी का मांग पत्र 08/EMG/16/1200 दिनांक 12.04.2016
2. दिनांक 28/01/2016 को प्रकाशित भारत का राजपत्र
3. पत्रांक नौएडा/प0अ0(जल-बा0सं0)/30/16 दिनांक 25.04.2016
4. जिला अधिकारी गौतमबुद्धनगर के पत्र सं0- 411/स0पत्र13/16 दिनांक 12.05.2016
5. एन टीपीसी का मांग पत्र 08/EMG/16/129 दिनांक 23.06.2016
6. पत्रांक नौएडा/प0अ0(जल-बा0सं0)/195/16 दिनांक 12.07.2016
7. नौएडा एवं एन0टी0पी0सी0 के मध्य गठित एम0ओ0यू0 दिनांक 03.11.2018
8. एन टीपीसी का मांग पत्र 08/EMG/AU/2017/1267 दिनांक 22.08.2017
9. पत्रांक नौएडा/अ0मु0का0अ0(एम)/2022/जल(बा0सं0)/1047 दिनांक 10.08.2022
10. पत्रांक नौएडा/व0प्र0(जल-बा0सं0)/1095/22 दिनांक 30.08.2022
11. बैठक का कार्यवृत्त पत्रांक नौएडा/अ0मु0का0अ0(एम)/2022/92 दिनांक 05.09.2022
12. पत्रांक नौएडा/व0प्र0(जल-बा0सं0)/1121/22 दिनांक 07.09.2022
13. पत्रांक नौएडा/व0प्र0(जल-बा0सं0)/1177/22 दिनांक 22.09.2022
14. बैठक का कार्यवृत्त पत्रांक नौएडा/अ0मु0का0अ0(एम)/2022/व0प्र0(जल-बा0सं0) 1248 दिनांक 17.10.2022
15. पत्रांक नौएडा/अ0मु0का0अ0(एम)/2022/143 दिनांक 14.12.2022

कृपया पूर्व में आपको प्रेषित पत्र नौएडा/मु0का0अ0/2023/व0प्र0(जल-बा0सं0)/1574 दिनांक 27 मार्च-2023 का अवलोकन करने का कष्ट करें, जिसमें आपको अवगत कराया गया था कि एन0टी0पी0सी0 के मांग पत्र 08/EMG/16/1200 दिनांक 12.04.2016 में थर्मल पावर प्लांट हेतु एन0टी0पी0 के शोधित जल की आवश्यकता हेतु भारत के राजपत्र दिनांक 28/01/2016 के Clause 6.2 (5) का उल्लेख किया है, जो कि निम्नवत है :-

"The thermal power plant(s) including the existing plants located within 50 km radius of sewage treatment plant of Municipality/local bodies/similar organization shall in the order of their closeness to the sewage treatment plant, mandatorily use treated sewage water produced by these bodies and the associated cost on this account be allowed as a pass through in the tariff. Such thermal plants may also ensure back-up source of water to meet their requirement in the event of shortage of supply by the sewage treatment plant. The associated cost on this account shall be factored into the fixed cost so as not to disturb the merit order of such thermal plant. The shutdown of the sewage treatment plant will be taken in consultation with the developer of the power plant".

थर्मल पावर प्लान्ट के लिये एसटीपीओ शोधित जल की आपूर्ति के सम्बन्ध में अपर महाप्रबन्धक (पर्यावरण एवं राख उपयोग विभाग) द्वारा नौएडा के एसटीपीओ से शोधित जल की नियमित मात्रा की आपूर्ति हेतु अनुरोध किया गया था।

इस सम्बन्ध में उक्त परियोजना के अन्तर्गत 115 एमओएलडीओ शोधित जल एनटीपीओसी दादरी को उपलब्ध कराये जाने हेतु दिनांक 17/09/2018 को सक्षम स्तर से अनुमोदन किया गया, तत्काल में दिनांक 03.11.2018 को नौएडा एवं एनटीपीओसी के मध्य एक एमओओयू हस्ताक्षरित हुआ था। गठित एमओओयू के अनुसार रीवेज शोधन संयंत्रों से शोधित जल लेकर एनटीपीओसी, दादरी तक जाने वाली डीआई लाईन का कार्य 36 माह में पूर्ण किया जाना था तथा इस कार्य की सम्पूर्ण लागत एनटीपीओसी, दादरी द्वारा वहन की जानी थी तथा कार्य पूर्ण करने के लिए तकनीकी पहलू एवं डीपीओआर आदि का दायित्व उत्तर प्रदेश जल निगम को दिया गया था। हस्ताक्षरित एमओओयू के रकोप ऑफ बक संख्या 3.1 के अनुसार एनटीपीओसी, दादरी द्वारा एक मुश्त रु० 75.00 लाख की धनराशि उत्तर प्रदेश जल निगम को डीपीओआर तैयार करने हेतु दी जानी थी ताकि इस योजना पर प्रभावी कार्यवाही हो सके, परन्तु आप के द्वारा धनराशि उपलब्ध नहीं करायी गयी। इसी क्रम में नौएडा प्राधिकरण एवं उत्तर प्रदेश जल निगम द्वारा विभिन्न रतन्धित पत्रों के माध्यम से एनटीपीओसी दादरी को यह धनराशि अवमुक्त करने के लिए आग्रह किया गया।

दिनांक 01.09.2022 को अपर मुख्य कार्यपालक अधिकारी (एग) की अध्यक्षता में एनटीपीओसी दादरी के प्रतिनिधि उप महाप्रबन्धक श्री पी० के० गुप्ता की उपस्थिति में बैठक की गयी, जिसमें श्री गुप्ता द्वारा इस धनराशि को आवश्यक परीक्षण उपरान्त अवमुक्त कराने के लिए एक सप्ताह के समय की मांग की गई थी लेकिन अभी तक एनटीपीओसी द्वारा वांछित कार्यवाही कर प्राधिकरण को अवगत नहीं कराया गया है, जिसके कारण परियोजना से सम्बन्धित डीपीओआर बनाने में उत्तर प्रदेश जल निगम अनावश्यक विलम्ब हो रहा है। माननीय राष्ट्रीय हरित अधीकरण, द्वारा याचिका संख्या 1002/2018 में दिनांक:- 03.08.2022 को पारित आदेश के अनुपालन में CPCB एवं Ministry of Housing and Urban affairs regarding (Reuse of treated used water in Thermal Plan Plan) on 15.11.2022 at 2.00 P.M. अपने पत्रांक संख्या DO No/K/16011/10/2022-AMRUT Dated 10.11.2022 द्वारा भी आपको निर्देशित किया गया है। अतः पुनः अनुरोध है कि कार्य की महत्ता को दृष्टिगत रखते हुए गठित एमओओयू में वर्णित कार्य का निष्पादन शीघ्रतापूर्वक कराने का कष्ट करे।
संलग्नक:-एमओओयू की छायाप्रति।

(लोकेश एम०)

मुख्य कार्यपालक अधिकारी
नौएडा। A

प्रतिलिपि:-

1. सचिव महोदय, शक्ति मंत्रालय, भारत सरकार, श्रम शक्ति भवन, रफ़ी मार्ग, नई दिल्ली।
2. मुख्य सचिव महोदय, उत्तर प्रदेश सरकार, 101, बी ब्लॉक, लोक भवन, उत्तर प्रदेश सचिवालय लखनऊ को सादर अवलोकनार्थ।
3. अवस्थापना एवं औद्योगिक विकास आयुक्त महोदय, उ०प्र० लखनऊ को सादर अवलोकनार्थ
4. प्रमुख सचिव, अवस्थापना एवं औद्योगिक विकास महोदय, उ०प्र० लखनऊ को सादर अवलोकनार्थ
5. महाप्रबन्धक को सूचनार्थ।
6. उप महाप्रबन्धक (जल) को सूचनार्थ।

मुख्य कार्यपालक अधिकारी
नौएडा। A

मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ0ए0 संख्या-1002/2018 अभिष्ट कुसुम गुप्ता बनाम उ0प्र0 राज्य एवं अन्य में पारित आदेश दिनांक 03.08.2022 के अनुपालन में विचार-विमर्श हेतु मुख्य सचिव महोदय की अध्यक्षता में दिनांक 30.10.2023 को सम्पन्न बैठक का कार्यवृत्त उपस्थिति संलग्न विवरण के अनुसार

अवगत कराना है कि मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ0ए0 संख्या-1002/2018 अभिष्ट कुसुम गुप्ता बनाम उ0प्र0 राज्य एवं अन्य में पारित आदेश दिनांक 03.08.2022 के अनुपालन में विचार-विमर्श हेतु मुख्य सचिव महोदय की अध्यक्षता में दिनांक 30.10.2023 को सर्वसंबंधितों के साथ बैठक सम्पन्न हुई।

1-खोड़ा मकनपुर नगर पालिका परिशद जनपद-गाजियाबाद में सीवरेज व्यवस्था के सम्बन्ध में।

संयुक्त प्रबन्ध निदेशक, उ0प्र0 जल निगम (नगरीय), लखनऊ के द्वारा अवगत कराया गया कि जनपद-गाजियाबाद की नगर पालिका परिशद खोड़ा मकनपुर यमुना प्लेन एरिया में 4 कि0मी0 के क्षेत्र में बसा हुआ घनी आबादी का क्षेत्र है, जिसकी वर्ष-2011 की आबादी 190000 है। योजना के प्रारम्भ वर्ष-2026 की आबादी 355454 एवं डिजाइन वर्ष-2056 की आबादी 941474 आकलित की गयी है। नगर में 34 प्रशासकीय वार्ड सम्मिलित है। इस क्षेत्र के उत्तर में दिल्ली एन0सी0आर0 एवं पश्चिम दक्षिण में गाजियाबाद नगर स्थित है। नगर के अत्यधिक घने बसे होने के कारण एवं पूर्व से सीवेज निस्तारण की कोई स्थायी व्यवस्था न होने के कारण नगर के सीवेज का पानी, घरेलू इस्तेमाल का पानी एवं बरसाती पानी सभी एक साथ मिक्स होकर नालियों से छोटे एवं बड़े कच्चे-पक्के नालों में गंदे पानी के साथ भाहर के दो मुख्य नालों क्रम 1: दिल्ली साइड ड्रेन एवं नोएडा ड्रेन से बहते हुये हिन्दन-कंट कैनाल में गिरते हैं और अंततः यमुना नदी में मिल जाते हैं। इसलिये नगर पालिका परिशद खोड़ा में सीवरेज निकासी एवं प्रदूषण की समस्या के स्थायी समाधान हेतु स्वच्छ भारत मिशन एवं राज्य सेक्टर के अन्तर्गत संयुक्त फण्डिंग (50%-50%) के साथ धनराशि ₹0 119.99 करोड़ सिटी सैनिते मिशन एवं प्लान (CSAP) तैयार कर भारत सरकार को भेजा जा चुका है। योजना के अन्तर्गत खोड़ा मकनपुर नगर पालिका परिशद में मुख्य दो बड़े नाले दिल्ली साइड ड्रेन एवं नोएडा साइड ड्रेन से वर्ष-2026 में आकलित उत्सर्जित सीवेज 38.7 एम0एल0डी0 एवं वर्ष-2056 में 102.53 एम0एल0डी0 है। योजना के अन्तर्गत उक्त दोनो नालों को इण्टरसेप किया जायेगा और इण्टरसेपटेड सीवेज को सीवर लाइन के माध्यम से खोड़ा मकनपुर नगर क्षेत्र में प्रस्तावित 66 एम0एल0डी0 क्षमता के एस0टी0पी0 पर लाकर ट्रीटमेंट करके एवं साथ ही 45 के0एल0डी0 क्षमता के को-ट्रीटमेंट प्लांट से भोधित करने के पश्चात् सीवेज इंप्ल्यूयेन्ट को हिन्दन-कंट कैनाल में प्रवाहित किया जाना प्रस्तावित किया गया है।

2

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अवगत कराया गया कि अभी तक ट्रीटेड सीवेज इंप्ल्यूयेन्ट को हिन्दन-कट कैनल में प्रवाहित किये जाने की सैद्धांतिक सहमति सिंचाई विभाग के द्वारा प्रदान नहीं की गयी है, जिससे योजना की डी0पी0आर0 गठन में विलम्ब हो रहा है। जबकि हिन्दन-कट कैनल में सीवेज ट्रीटमेन्ट प्लांट से ट्रीटेड इंप्ल्यूयेन्ट की क्वालिटी निर्धारित मानकों के अनुरूप सुनिश्चित करके ही कैनल में ट्रीटेड इंप्ल्यूयेन्ट को प्रवाहित किया जायेगा।

विशेष सचिव, सिंचाई एवं जल संसाधन विभाग द्वारा अवगत कराया गया कि मा0 एन0जी0टी0 की नवीन गाइड लाइन के अनुसार एस0टी0पी0 से ट्रीटेड सीवेज अथवा अनट्रीटेड सीवेज को किसी भी दशा में इरिगेशन कैनल में प्रवाहित नहीं किया जा सकता है, इसलिये उक्त कार्य हेतु सैद्धांतिक सहमति दिये जाने में मा0 एन0जी0टी0 के निर्देशों के अवहेलना होगी।

उक्त के सम्बन्ध में मुख्य सचिव महोदय द्वारा निम्नानुसार कार्यवाही किये जाने के निर्देश दिये गये हैं:

(1) सीवेज ट्रीटमेन्ट प्लांट (एस0टी0पी0) के माध्यम से शोधित जल को सिंचाई एवं जल संसाधन विभाग की ड्रेन/नहर में प्रवाहित किये जाने एवं अन्य कार्यों जैसे इण्डस्ट्रियल, थर्मल पावर प्लान और इरिगेशन आदि में रि-यूज करने की सम्भावनाओं के संबंध में नगर विकास विभाग एवं सिंचाई एवं जल संसाधन विभाग के मध्य समन्वय स्थापित कर कार्यवाही की जाए।

(कार्यवाही:-सिंचाई एवं जल संसाधन विभाग/नगर विकास विभाग)

(2) सीवेज ट्रीटमेन्ट प्लांट (एस0टी0पी0) के माध्यम से शोधित जल को ड्रेन/नहर में प्रवाहित किये जाने के संबंध में पूर्व में पारित मा0 एन0जी0टी0 के आदेशों का अध्ययन किया जाए तथा संबंधित विभागों द्वारा बैठक कर इसका समाधान निकाल कर प्रस्तुत किया जाए।

(कार्यवाही:-नमामि गंगे एवं ग्रामीण जलपूर्ति विभाग/पर्यावरण, वन एवं जल संसाधन विभाग/सिंचाई एवं जल संसाधन विभाग/प्रबन्ध निदेशक, उ0प्र0 जल निगम (ग्रामीण/नगरीय))

(3) नगर पालिका परिषद, खोड़ा मकनपुर, जनपद-गाजियाबाद में प्रस्तावित सीवेज ट्रीटमेन्ट प्लांट (एस0टी0पी0) के स्थापन के संबंध में नोएडा में चिन्हित 1600 मी0² भूखण्ड को उपयुक्त/न्यूनतम दूरों पर नगर पालिका परिषद, खोड़ा मकनपुर को तत्काल उपलब्ध कराया जाना सुनिश्चित किया जाए।

(कार्यवाही:-मुख्य कार्यकारी अधिकारी, नोएडा/अधिसासी अधिकारी, नगर पालिका परिषद, खोड़ा मकनपुर, जनपद-गाजियाबाद)

2-खोड़ा मकनपुर नगर पालिका परिषद जनपद-गाजियाबाद में पेयजल व्यवस्था के सम्बन्ध
I में

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संयुक्त प्रबन्ध निदेशक, उ०प्र० जल निगम (नगरीय), लखनऊ के द्वारा अवगत कराया गया कि खोड़ा मकनपुर में स्वच्छ पेयजल की व्यवस्था हेतु अमृत 2.0 कार्यक्रम के अन्तर्गत धनराशि ₹ 665.00 करोड़ का सिटी वाटर एवम प्लान (CWAP) भारत सरकार को अनुमोदन हेतु भेजा जा चुका है। योजना की प्री-फिजिविलिटी रिपोर्ट के अनुसार खोड़ा मकनपुर क्षेत्र की वर्ष-2025 में अमृत गाइड लाइन के अनुसार 135 एम०एल०डी० की दर से पेयजल की आवश्यकता के अनुसार 51.07 एम०एल०डी० एवं वर्ष-2055 में 130 एम०एल०डी० जल की पेयजल की आवश्यकता होगी। ग्राउण्ड वाटर में मानकों से अधिक टी०डी०एस० की मात्रा होने के कारण एवं ग्राउण्ड वाटर के अत्यधिक दोहित हो जाने के कारण नलकूप आधारित पानी का सोर्स नहीं लिया जा सकता है एवं नोएडा डवलपमेंट आथॉरिटी के द्वारा सिद्धार्थ विहार गाजियाबाद में संचालित वाटर ट्रीटमेंट प्लाण्ट से भी कोई सरप्लस पानी न होने के कारण ही एक मात्र गंगा के जल को प्रयोग में लाया जा सकता है जिसके आधार पर सरफेस वाटर सोर्स पेयजल योजना का प्रस्ताव है जिस हेतु जनपद-हापुड़ में अपर गंगा कैनल के ग्राम डेहरा, तहसील धलौना से 130 एम०एल०डी० कच्चे जल की आवश्यकता है। प्रस्तावित कार्य निम्नवत हैं :-

जनपद-हापुड़ के तहसील धलौना के ग्राम डेहरा अपर गंगा कैनल के हैड रेगुलेटर पर दो नग 130 एम०एल०डी० क्षमता के सैटलिंग टैंक बनाकर कच्चे पानी को 39 कि०मी० दूर 1500 मिली० मी० व्यास के रॉ-वाटर को खोड़ा मकनपुर नगर क्षेत्र में प्रस्तावित 130 एम०एल०डी० क्षमता के वाटर ट्रीटमेंट प्लाण्ट से प्राइमरी ट्रीटमेंट के बाद खोड़ा मकनपुर नगर क्षेत्र में 200 कि०मी० वितरण प्रणाली बिछाये जाने के कार्य प्रस्तावित है। जिसमें डिजाइन वर्ष-2056 तक की पेयजल की आवश्यकता को पूर्ण किया जायेगा।

संयुक्त प्रबन्ध निदेशक द्वारा अवगत कराया गया कि योजना के निर्माण हेतु सिंचाई विभाग से 130 एम०एल०डी० कच्चे जल की माँग की गयी है, किन्तु अभी तक सिंचाई विभाग द्वारा कच्चा जल उपलब्ध कराये जाने की सैद्धांतिक सहमति प्रदान नहीं की गयी है। योजना में जनपद-हापुड़ की तहसील धलौना के ग्राम डेहरा में राजकीय भूमि पर हैड रेगुलेटर के समीप 02 सैटलिंग टैंक के निर्माण हेतु 02 हेक्टेयर भूमि अभी तक प्राप्त नहीं हुई है। इसी प्रकार खोड़ा नगर पालिका परिशद में सिंचाई विभाग की भूमि पर 130 एम०एल०डी० क्षमता के एस०टी०पी० के निर्माण हेतु 04 हेक्टेयर भूमि भी सिंचाई विभाग से प्राप्त नहीं हुई है, जिस कारण योजना की डी०पी०आर० गठन में विलम्ब हो रहा है।

उक्त के सम्बन्ध में विशेष सचिव, सिंचाई एवं जल संसाधन विभाग द्वारा अवगत कराया गया कि अपर गंगा कैनल में इस योजना हेतु वांछित 130 एम०एल०डी० कच्चा जल सरप्लस में नहीं है, जिसे उक्त प्रायोजन हेतु दिया जाना सम्भव नहीं हो पा रहा है

उक्त के सम्बन्ध में मुख्य सचिव महोदय द्वारा निम्नानुसार कार्यवाही किये जाने के निर्देश दिये गये:

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(1)- नगर पालिका परिषद, खोड़ा मकनपुर में प्रस्तावित पेयजलापूर्ति हेतु सिंचाई एवं जल संसाधन विभाग के पास अतिरिक्त जल की उपलब्धता तथा निकाय हेतु आवश्यक जलापूर्ति को ध्यान में रखते हुए सफ़ाई एवं डिमाण्ड का पूरा एकाउण्ट प्रस्तुत किया जाए।

(कार्यवाही:- सिंचाई एवं जल संसाधन विभाग/प्रबन्ध निदेशक, उ०प्र० जल निगम (नगरीय))

(2)- वाटर स्ट्रेस्ड खोड़ा मकनपुर नगर क्षेत्र में पेयजल की मूलरूप सुविधा उपलब्ध कराये जाने हेतु पेयजल योजना के निर्माण की अत्यधिक आवश्यकता के दृष्टिगत योजना के सैटलिंग टैंक, वाटर ट्रीटमेंट प्लाण्ट हेतु आवक भूमि यथा गीघ उ०प्र० जल निगम (नगरीय) को उपलब्ध कराया जाना सुनिश्चित करें।

(कार्यवाही:- सिंचाई एवं जल संसाधन विभाग/ जिलाधिकारी, गाजियाबाद/नगर पालिका परिषद, खोड़ा मकनपुर, जनपद-गाजियाबाद)

(3)- इस प्रकार की नई टेक्नोलॉजी का प्रयोग किया जाये और रेमेडीज की जायें कि जिससे कि वाटर यूज कम हो सके और ग्राउण्ड वाटर रिचार्ज किया जा सके।

(कार्यवाही:-जिलाधिकारी, गाजियाबाद/प्रबन्ध निदेशक उ०प्र० जल निगम (नगरीय)/नगर पालिका परिषद, खोड़ा मकनपुर, जनपद-गाजियाबाद)

(4)- अगले कुछ वर्षों में नोएडा के पास कितने जल की आवश्यकता होगी तथा कितना अतिरिक्त जल उसे प्राप्त हो रहा है। इसकी विस्तृत रिपोर्ट बनाकर प्रस्तुत की जाए।

(कार्यवाही:- सिंचाई एवं जल संसाधन विभाग/मुख्य कार्यकारी अधिकारी, नोएडा)

(5)- जनपद-गाजियाबाद तथा नगर पालिका परिषद, खोड़ा मकनपुर में सभी हाउस होल्ड/प्रतिष्ठानों हेतु Rain Water Harvesting को आवश्यक बनाया जाए तथा इस संबंध में अभियान चलाकर कठोर दिशा-निर्देश निर्गत करते हुए अनुपालन सुनिश्चित कराया जाए, जिससे कि वाटर स्ट्रेस्ड एरिया का ग्राउण्ड वाटर रिचार्ज हो सके और ग्राउण्ड वाटर लेवल ऊपर आ सके।

(कार्यवाही:-जिलाधिकारी, गाजियाबाद/नगर पालिका परिषद, खोड़ा मकनपुर, जनपद-गाजियाबाद)

(6)- नगर पालिका परिषद, खोड़ा मकनपुर में प्रस्तावित एस०टी०पी० तथा पेयजलापूर्ति हेतु अग्रेतर कार्यवाही त्वरित सुनिश्चित की जाए।

(कार्यवाही:-राज्य मिशन निदेशक, स्वच्छ भारत मिशन (नगरीय)/प्रबन्ध निदेशक, उ०प्र० जल निगम (नगरीय)

अन्त में बैठक सधन्यवाद सम्पन्न हुई।

Signed by अमृत अभिजात

Date: 04-11-2023 15:11:47

(अमृत अभिजात) Reason: Approved

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उत्तर प्रदेश शासन
नगर विकास अनुभाग-5
संख्या-~~1167~~²⁵¹-नी-5-2023-18रिट/2021
लखनऊ:: दिनांक 04 नवम्बर, 2023

प्रतिलिपि:- निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित:-

- 1-प्रमुख स्टॉफ ऑफिसर, मुख्य सचिव, उ०प्र० शासन।
- 2-अपर मुख्य सचिव, पर्यावरण, वन एवं जलवायु परिवर्तन विभाग/सिंचाई एवं जल संसाधन विभाग, उत्तर प्रदेश शासन।
- 3-निजी सचिव, प्रमुख सचिव/सचिव/विशेष सचिव, नगर विकास विभाग, उ०प्र० शासन को प्रमुख सचिव/सचिव/विशेष सचिव महोदय के अवगतार्थ।
- 4-सदस्य सचिव, उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, लखनऊ।
- 5-निदेशक, स्वच्छ भारत मिशन (नगरीय), नगरीय निकाय निदेशालय, उ०प्र० लखनऊ।
- 6-प्रबन्ध निदेशक, उत्तर प्रदेश जल निगम (ग्रामीण), लखनऊ।
- 7-प्रबन्ध निदेशक, उत्तर प्रदेश जल निगम (नगरीय), लखनऊ।
- 8-संयुक्त प्रबन्ध निदेशक, उत्तर प्रदेश जल निगम (नगरीय), लखनऊ।
- 9-जिलाधिकारी, गाजियाबाद।
- 10-मुख्य कार्यकारी अधिकारी, नोएडा विकास प्रधिकरण, नोएडा।
- 11-नगर आयुक्त, नगर निगम, गाजियाबाद।
- 12-मुख्य अभियन्ता (गाजियाबाद क्षेत्र), उत्तर प्रदेश जल निगम (नगरीय), गाजियाबाद।
- 13-अधिसासी अधिकारी, नगर पालिका परिषद, खोड़ा-मकनपुर, जनपद-गाजियाबाद।
- 14-श्री अतुल भारती, एडवोकेट, पी०एम०यू०, नगर विकास विभाग, उ०प्र० लखनऊ।
- 15-गार्ड बुक/कम्प्यूटर सेल।

आज्ञा से, 04.11.2023
(कल्याण बनर्जी)
संयुक्त सचिव

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मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ0ए0 संख्या-1002/2018 अभिष्ठ कुसुम गुप्ता बनाम उ0प्र0 राज्य एवं अन्य में पारित आदेश दिनांक 03.08.2022 के अनुपालन में विचार-विमर्श हेतु मुख्य सचिव महोदय की अध्यक्षता में दिनांक 02.12.2023 को सम्पन्न बैठक का कार्यवृत्त उपस्थिति संलग्न विवरण के अनुसार

मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ0ए0 संख्या-1002/2018 अभिष्ठ कुसुम गुप्ता बनाम उ0प्र0 राज्य एवं अन्य में पारित आदेश दिनांक 03.08.2022 के अनुपालन में विचार-विमर्श हेतु मुख्य सचिव महोदय की अध्यक्षता में दिनांक 02.12.2023 को सर्वसंबंधितों के साथ बैठक सम्पन्न हुई।

2. उक्त के सम्बन्ध में सम्यक विचारोपरान्त निम्नवत् मत स्थिर किया गया।

क्र0 सं0	अपेक्षित कार्यवाही का बिन्दु	दिये गये निर्देश	कार्यवाही
1.	एन0टी0पी0सी0 दादरी द्वारा प्रयोग में लाये जाने वाले जल के स्थान पर नोएडा में स्थापित एस0टी0पी0 के शोधित श्राव को प्रयोग में लाये जाने का प्रकरण।	<ul style="list-style-type: none"> ऊर्जा मंत्रालय द्वारा प्रसारित की गई टेरिफ पॉलिसी-2016 में उल्लेखित प्राविधानों के अनुसार ऐसे धर्मल पावर प्लान्ट जो कि नगर निकायों में अधिष्ठापित एस0टी0पी0 की 50 कि0मी0 की परिधि के अन्तर्गत आते हैं अथवा होने वाले हैं, के द्वारा अनिवार्य रूप से एस0टी0पी0 के शोधित जल के प्रयोग किये जाने के क्रम में अवगत कराया गया है कि नोएडा विकास प्राधिकरण द्वारा संचालित एस0टी0पी0 के 166 एम0एल0डी0 शोधित श्राव को एन0टी0पी0सी0 दादरी में प्रयोग किये जाने हेतु नोएडा विकास प्राधिकरण एवं एन0टी0पी0सी0 दादरी के मध्य दिनांक 14.06.2018 को एम0ओ0यू0 का निष्पादन किया गया था। एम0ओ0यू0 के अनुसार नोएडा विकास प्राधिकरण द्वारा संचालित एस0टी0पी0 के शोधित श्राव को पाईप लाइन के माध्यम से एन0टी0पी0सी0 दादरी को उपलब्ध कराया जाना सुनिश्चित हुआ था। शोधित श्राव के तृतीय शोधन किये जाने का दायित्व एन0टी0पी0सी0 दादरी द्वारा ही किया जायेगा। तत्पश्चात् इस कार्य हेतु उ0प्र0 जल निगम को कार्यदायी संस्था के रूप में नियुक्त किये जाने की सहमति बनी थी। वर्तमान तक एम0ओ0यू0 के क्रम में अनुपालन कार्यवाही लम्बित है। इसके अतिरिक्त मा0 एन0जी0टी0 में विचाराधीन ओ0ए0 1002/2018 में दिनांक 03.08.2022 को पारित आदेश में भी उक्त एम0ओ0यू0 के क्रम में अनुपालन सुनिश्चित करने हेतु निर्देश दिये गये हैं। नोएडा विकास प्राधिकरण एवं एन0टी0पी0सी0 दादरी के मध्य हस्ताक्षरित एम0ओ0यू0 के क्रम में अविलम्ब कार्यवाही सुनिश्चित की जाये। 	नोएडा विकास प्राधिकरण एन0टी0पी0सी0, दादरी

2.	नगर पालिका परिषद, खोड़ा मकनपुर में प्रस्तावित सीवरेंज योजना के एस0टी0पी0 हेतु भूमि उपलब्धता के सम्बन्ध में।	<p>नगर पालिका परिषद, खोड़ा, मकनपुर के उत्प्रवाहित होने वाले घरेलू सीवरेंज के निस्तारण हेतु प्रस्तावित किये गये 66 एम0एल0डी0 सीवरेंज ट्रीटमेंट प्लांट के निर्माण हेतु आवश्यक भूमि 16000 वर्ग मीटर के सापेक्ष नोएडा विकास प्राधिकरण द्वारा धनराशि ऑवर्टन टेंर (स्थानीय लाभ शुल्क सहित) 14145 प्रति वर्ग मीटर की दर से 16000 वर्ग मीटर भूमि हेतु धनराशि रु0 226 320000.00, भू-भाटक एक वर्ष (2.50 प्रतिशत) 5 658000.00 एवं एक मुश्त भू-भाटक (15 गुणा) 84 870000.00 इस प्रकार कुल रु0 316848000.00 की मांग की गई थी।</p> <p>नगर पालिका परिषद, खोड़ा, मकनपुर बहुत घनी आबादी वाला निकाय है एवं वहां पर एस0टी0पी0 अधिष्ठापन हेतु आवश्यक भूमि उपलब्ध न होने के दृष्टिगत इस विषय पर सम्यक विचारोपरान्त व्यापक जनहित में यह निर्णय लिया गया है कि नोएडा विकास प्राधिकरण क्षेत्रान्तर्गत एस0टी0पी0 अधिष्ठापन हेतु मुख्य भूमि मूल्य 1 4145 की दर से 16000 वर्ग मीटर हेतु रु0 2263 20000.00 मात्र की ही मांग नोएडा विकास प्राधिकरण द्वारा की जाये तथा अन्य सभी भू-शुल्क को व्यापक जनहित में एक रुपये प्रतिवर्ष की लीज पर उपलब्ध कराय जा जाए। इस क्षेत्र में एस0टी0पी0 के अधिष्ठापन होने के उपरान्त उक्त क्षेत्र का विकास होने से नोएडा विकास प्राधिकरण की भू-दरों में भी वृद्धि होगी, जिसका लाभ नोएडा विकास प्राधिकरण को भी होगा।</p>	नोएडा विकास प्राधिकरण नगर पालिका परिषद, खोड़ा मकनपुर																																						
3.	नगर पालिका परिषद, खोड़ा-मकनपुर, जिला-गाजियाबाद के यमुना नदी में निस्तारित हो रहे नालों की आई0एण्ड0डी0 करने हेतु 02 नग नालों (दिल्ली साइड ड्रेन एवं नोएडा साइड ड्रेन) की आई0एण्ड0डी0 हेतु एस0बी0एम0 2.0 की गाईड लाईन के अनुसार योजना की लागत एस0बी0एम0 2.0 कार्यक्रम के अन्तर्गत रु0 7255.45 लाख एवं अयशेष लागत, राज्य सैक्टर में रु0 6855.42 लाख की धनराशि अवमुक्त किये जाने के सम्बन्ध में।	<p>एस0बी0एम0 2.0 कार्यक्रम के अन्तर्गत वित्त पोषण हेतु प्रस्तावित लागत के अनुसार प्रति व्यक्ति लागत रु0 1960.00 है। योजना में प्रस्तावित कार्यों का विवरण निम्नानुसार है:-</p> <table border="1" data-bbox="566 1258 1093 1666"> <thead> <tr> <th rowspan="2">Sl. No.</th> <th rowspan="2">Items</th> <th colspan="2">Total</th> <th colspan="2">Under SBM 2.0</th> <th colspan="2">Under State Sector</th> </tr> <tr> <th>Quantity</th> <th>Amount (Rs. Lac)</th> <th>Quantity</th> <th>Amount (Rs. Lac)</th> <th>Quantity</th> <th>Amount (Rs. Lac)</th> </tr> </thead> <tbody> <tr> <td>A.</td> <td>Civil Works</td> <td></td> <td></td> <td></td> <td></td> <td></td> <td></td> </tr> <tr> <td>1</td> <td>Interception and diversion (I&D) drains (900-1400mm Dia, RCC NP3)</td> <td>4171m</td> <td>1335.41</td> <td>4171m</td> <td>1335.41</td> <td>-</td> <td>-</td> </tr> <tr> <td>2</td> <td>Interception and diversion (I&D) Structure works</td> <td>2 nos.</td> <td>15.89</td> <td>2 nos.</td> <td>15.89</td> <td>-</td> <td>-</td> </tr> </tbody> </table>	Sl. No.	Items	Total		Under SBM 2.0		Under State Sector		Quantity	Amount (Rs. Lac)	Quantity	Amount (Rs. Lac)	Quantity	Amount (Rs. Lac)	A.	Civil Works							1	Interception and diversion (I&D) drains (900-1400mm Dia, RCC NP3)	4171m	1335.41	4171m	1335.41	-	-	2	Interception and diversion (I&D) Structure works	2 nos.	15.89	2 nos.	15.89	-	-	स्वच्छ भारत मिशन (नगरीय) नगर पालिका परिषद, खोड़ा मकनपुर
Sl. No.	Items	Total			Under SBM 2.0		Under State Sector																																		
		Quantity	Amount (Rs. Lac)	Quantity	Amount (Rs. Lac)	Quantity	Amount (Rs. Lac)																																		
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2	Interception and diversion (I&D) Structure works	2 nos.	15.89	2 nos.	15.89	-	-																																		

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3	Sewage Treatment Plant (66.0 MLD STP with 4 S KLD Co-treatment facilities) with MPS (All civil, E&M, Instrumentation etc. all complete)	1 Job	9570.00	27 MLD	3915.00	39 MLD	5655.00
4	Treated Effluent Pipe (DI K9, 1000mm Dia)	1800m	652.97	1800m	652.97	-	-
5	Cesspool Vehicle (3 000Lit - 2 Nos., 2000Lit. - 2 Nos., 1500 Lit. - 1 No.)	5 Nos.	105.08	2 Nos.	47.47	3 Nos.	57.62
	Total (A)		11679.35		5965.73		5712.62
	B. E&M Works						
6	3 months trial run - power cost	1 Job	180.94	1 Job	74.02	1 Job	106.92
	Sub Total (B)		180.94		74.02		106.92
7	Total (A+B)		11860.29		6040.75		5819.54
8	Less @ 5% due to efficiency		593.01		302.04		290.98
	Total work cost C (7-8)		11267.28		5738.71		5528.56
10	Labour Costs @ 1%		112.67		57.39		55.29
11	GST @ 18%		2028.11		1032.97		995.14
12	Centage @ 5%		563.36		286.94		276.43
13	Power Connections / Transmission line with 18% GST	1 Job	139.44		139.44		0.00
14	Sub Total D (10+11+12+13)		2843.58		1518.73		1326.86
15	Total Project Cost E (C+D)		14110.86		7255.44		6855.42

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16	Operation and Maintenance for 05 years F	01 Job	5211.37	01 Job	5211.37				
Grand Total (E+F)			19322.23		12466.81				6855.42

योजना के अन्तर्गत प्रस्तावित उपरोक्त कार्यों का ब्रेकअप व विवरण निम्नानुसार है:-

Sl. No.	Description	Amount in Lacs	Total Cost	Amount (under S.M.U 2.0 Sch)			Additional amount to be shared by U.P. Govt. under State Sector P. Reg.	Total share of U.P. Govt.
				Total Cost (under S.M.U 2.0)	U.G. share (30%)	P. share (35%)		
1	Total work cost (Civil + E&M)	11267.28	11267.28	5738.71	2869.35	1893.74	975.58	5528.56
2	Labour Cost on "S"	11267.28	11267.28	5739.7	2869.5	1893.7	975.63	5529.4
3	GST @ 18%	11267.28	20281.1	1032.97	516.48	340.88	175.60	995.14
4	Contage to be borne by State	11267.28	563.36	286.94	0.00	286.94	0.00	276.43
5	Power Connection / Transmission Line with 18% GST		139.44	139.44	69.72	46.015	23.704	0.00
6	Sub Total (1+5)		14110.86	7255.45	3484.255	2586.548	1184.647	6855.42

- तत्क्रम में खोड़ा माकनपुर में आईएण्डडी0 वर्क विद एस 0टी0पी एण्ड को-ट्रीटमेंट का प्रस्ताव समिति के समक्ष अनुमोदनार्थ प्रस्तुत है। 05 वर्ष के रख-रखाव एवं संचालन पर आने वाला व्यय नियमानुसार निकाय द्वारा स्वयं की निधि से वहन किया जायेगा।
- समिति द्वारा नगर पालिका परिषद खोड़ा माकनपुर के प्रस्ताव को अनुमति प्रदान की गयी व कार्यदायी संस्था को अनुमन्य देय सेन्टेज वित्त (लेखा) अनुभाग-2 के शासनादेश दिनांक 17.05.2023 में उल्लिखित प्रावधान के अनुसार 05 प्रतिशत दिया जाना है एवं उक्त प्रस्ताव राज्य स्तरीय उच्चाधिकार समिति के समक्ष प्रस्तुत किये जाने के निर्देश प्रदान किये गये।

4. अमृत 2.0 कार्यक्रम के अन्तर्गत नगर पालिका परिषद, खोड़ा-मकनपुर, जिला-गाजियाबाद में पेयजल आपूर्ति हेतु प्राक्कलन अनुमानित लागत रु0 25314.26 ला

जिला-गाजियाबाद में मानक के अनुरूप पाइप पेयजल आपूर्ति हेतु प्रस्ताव तैयार किये जाने के निर्देश निर्गत किये गये हैं। खोड़ा-मकनपुर घनी आबादी वाला निकाय है। उक्त निकाय में भवनों को सामान्यतः तीन फ्लोर तक सीमित रखा जाना अधिकृत किया गया है। वर्तमान में खोड़ा-मकनपुर की आंकलित जनसंख्या लगभग 6585 90 है एवं भविष्य में Density Population Method के आधार पर किसी प्रकार की जनसंख्या वृद्धि की सम्भावना नगन्य है। खोड़ा-मकनपुर में वर्तमान में सीवरे

उत्तर प्रदेश जल निगम (नगरीय) नोएडा विकास प्राधिकरण नगर पालिका परिषद, खोड़ा मकनपुर

ख की स्वीकृति के संबंध में।

ज व्यवस्था नहीं है एवं भवनों के मध्य कम चौड़ाई अर्थात् तकरी गलियों के फलस्वरूप निकट भविष्य में सीवरेज व्यवस्था कराये जाने की सम्भावना भी नहीं है।

• मा० राष्ट्रीय हरित अभिकरण (National Green Tribunal), नई दिल्ली के ओ०ए० 1002/2018 अभिष्ट कुसुम गुप्ता बनाम स्टेट ऑफ उ०प्र० एण्ड अदर्स में दिये गये निर्देशों के क्रम में खोडा मकनपुर नगर पालिका परिषद क्षेत्र से सम्बन्धी सीवेज श्राव का शोधन, आई०एण्ड डी० वर्क्स तथा एस०टी०पी० सम्बन्धित कार्य किये जा जाना प्रस्तावित है। CPHEEO Water Manual के अनुसार बिना सीवरेज व्यवस्था के 70 एल०पी०सी०डी० की दर से पेयजल आपूर्ति किया जाना निर्धारित है। 70 एल०पी०सी०डी० की दर के अनुसार निकाय क्षेत्र हेतु लगभग 46 एम०एल०डी० पेयजल की आवश्यकता है।

• अतः नगर निगम गाजियाबाद के सिद्धार्थ विहार में 100 क्यूसेक गंगा जल परियोजना के अन्तर्गत निर्मित 245 एम०एल०डी० जल शोधन सयंत्र (Water Treatment Plant) में नोएडा विकास प्राधिकरण को आवंटित शेयर 192 एम०एल०डी० में से 50 एम०एल०डी० जल शीर्ष स्तर पर खोडा-मकनपुर निकाय क्षेत्र को उपलब्ध कराये जाने हेतु प्रस्ताव पर सहमति बनने के दृष्टिगत निकाय क्षेत्र में पेयजल आपूर्ति हेतु प्रस्तावित किये गये कार्यों का विवरण निम्नवत् है:-

S. N.	Proposed Work	Details	Amount (₹0 लाख में)
1	2	3	4
1	Rising Mains	11 Km / MS Pipeline	3523.81
2	Distribution Network	Total Length 150 Km / GI Pipe 40% DI Pipe 60%	3801.84
3	CWR with Pump House	16 Nos. (01 Nos for every 2 Wards)	768.00
4	Road Cutting and Re-instatement Work	Entire pipeline is to be laid on metalled road	9935.48
5	Miscellaneous Work	Other Works such as Air Valve, Fire Hydrant, Traffic Diversion, Nala diversion etc	362.62
6	House Water Connection	100% Coverage i.e. 43906 nos	1536.71
7	Metering	16 Nos. DMA	2.40
	Sub-Total (A)		19930.86
	GST@ 18% + Labour Cess @ 1% on (A)		3786.86

File No.9-5005(099)/1/2023- -5-

	Centage @ 5% on (A)		996.54
B	Power Connection	Power Connection	600.00
		Total Cost of Work (Rs. In Lakhs)	25314.26

उपरोक्त परियोजना हेतु समिति नोएडा अथॉरिटी को खोड़ा मकनपुर पेयजल परियोजना हेतु 50 MLD शोधित पेयजल अपने गंगा जल में आवंटित शेयर से देने हेतु मत स्थिर किया गया। सीईओ, नोएडा द्वारा इस पर अपनी सहमति प्रदान की गयी है।

अन्त में बैठक सधन्यवाद सम्पन्न हुई।

Digitally Signed by अमृत

बभिजात

Date: 26-12-2023 16:46:42

(अमृत)

प्रमुख सचिव

उत्तर प्रदेश शासन

नगर विकास अनुभाग-5

संख्या-6950/ नौ-5-2023-18रिट/2021

लखनऊ: दिनांक दिसम्बर, 2023

प्रतिलिपि: निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित:-

1. प्रमुख स्टॉफ ऑफिसर, मुख्य सचिव, उ0प्र0 शासन।
2. अपर मुख्य सचिव, पर्यावरण, वन एवं जलवायु परिवर्तन विभाग/सिंचाई एवं जल संसाधन विभाग, उत्तर प्रदेश शासन।
3. निजी सचिव, प्रमुख सचिव/सचिव/विशेष सचिव, नगर विकास विभाग, उ0प्र0 शासन को प्रमुख सचिव/सचिव/विशेष सचिव महोदय के अवगतार्थ।
4. सदस्य सचिव, उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, लखनऊ।
5. निदेशक, स्वच्छ भारत मिशन (नगरीय), नगरीय निकाय निदेशालय, उ0प्र0 लखनऊ।
6. प्रबन्ध निदेशक, उत्तर प्रदेश जल निगम (ग्रामीण), लखनऊ।
7. प्रबन्ध निदेशक, उत्तर प्रदेश जल निगम (नगरीय), लखनऊ।
8. संयुक्त प्रबन्ध निदेशक, उत्तर प्रदेश जल निगम (नगरीय), लखनऊ।
9. जिलाधिकारी, गाजियाबाद।
10. मुख्य कार्यकारी अधिकारी, नोएडा विकास प्रधिकरण, नोएडा।
11. नगर आयुक्त, नगर निगम, गाजियाबाद।
12. मुख्य अभियन्ता (गाजियाबाद क्षेत्र), उत्तर प्रदेश जल निगम (नगरीय), गाजियाबाद।
13. अधिशासी अधिकारी, नगर पालिका परिषद, खोड़ा-मकनपुर, जनपद-गाजियाबाद।
14. श्री अतुल भारती, विधिक सहायक, पी0एम0यू0, नगर विकास विभाग, उ0प्र0 लखनऊ।
15. गार्ड बुक/कम्प्यूटर सेल।

3242

File No.9-5005(099)/1/2023- -5-

आज्ञा से,
26-12-2023
(कल्याण बनर्जी)
संयुक्त सचिव

संलग्नक-5

NOT-02/नर 5-24

कार्यालय-नगर पालिका परिषद खोडा-मकनपुर, गाजियाबाद

पत्रांक-1477 / न०पा०परि०खो०म०गा० / 2023-24
सेवा में,

दिनांक-30 दिसम्बर 2023

संयुक्त सचिव,
उत्तर प्रदेश शासन,
लखनऊ।

विषय:- मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ०ए० सं०-1002/2018 अमिष्ठ कुसुम गुप्ता बनाम उ०प्र० राज्य एवं अन्य में पारित आदेश दिनांक 18.11.2023 के अनुपालन के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक अपने पत्र सं०-एन०जी०टी०-323/नौ-5-2023-355सा/2014 नगर विकास अनुभाग-5 लखनऊ दिनांक 28 दिसम्बर 2023 का सन्दर्भ ग्रहण करने की कृपा करें, जो मा० राष्ट्रीय हरित अधिकरण नई दिल्ली में विचाराधीन ओ०ए० सं०-1002/2018 अमिष्ठ कुसुम गुप्ता बनाम उ०प्र० राज्य एवं अन्य में पारित आदेश दिनांक 18.11.2023 में उल्लिखित दिशा निर्देशों के अनुपालन में दिनांक 02.01.2024 को आयोजित बैठक में प्रतिभाग किये जाने के सम्बन्ध में है।

उक्त के क्रम में सादर अवगत कराना है कि प्रश्नगत प्रकरण के सम्बन्ध में नवीन औखला औद्योगिक विकास प्राधिकरण के पत्र सं०-नौएडा/संस्थागत/2023/7718 दिनांक 20 नवम्बर 2023(संलग्नक-01) द्वारा ग्राम खोडा नगर पालिका परिषद् हेतु एस.टी.पी./एस.पी.एस. का निर्माण के लिए सेक्टर-62 में 132 केबी विद्युत उपकेन्द्र के पास 16000 वर्ग मीटर एच.टी. कोरिडोर के पास भूमि उपलब्ध कराने के लिए धनराशि अंकन रूपये 22,63,20,000.00 की मांग की गयी थी, जिसके सापेक्ष अधोहस्ताक्षरी द्वारा कार्यालय के पत्र सं०-1460/न०पा०परि०खो०म०गा०/2023-24 दिनांक 27 दिसम्बर 2023 के माध्यम से वित्त एवं लेखाधिकारी, नवीन औखला औद्योगिक विकास प्राधिकरण, मुख्य प्रशासनिक भवन, सेक्टर-08, नौएडा द्वारा उपलब्ध कराये गये एच.डी.एफ.सी. बैंक के पृथक-पृथक चालान सं०-800419550, धनराशि-03,55,07,254.00, 800419543, धनराशि-05,65,07,182.00, 800419544, धनराशि-12,34,14,595.00 एवं 800419548 धनराशि-01,08,90,959.00 को आर.टी.जी.एस. के माध्यम से हस्तान्तरित कर दिया गया है, जिसकी छायाप्रति संलग्नक-02 के रूप में संलग्न है।

आख्या अवलोकनार्थ सादर प्रेषित है।

(शालिनी गुप्ता)
अधिशाली अधिकारी
न०पा०परि० खोडा-मकनपुर
गाजियाबाद

प्रतिलिपि:- जिलाधिकारी महोदय गाजियाबाद को सूचनार्थ सादर प्रेषित।

शालिनी गुप्ता
02.01.2024

(शालिनी गुप्ता)
अधिशाली अधिकारी
न०पा०परि० खोडा-मकनपुर
गाजियाबाद

NOIDA

संस्थागत-01

DEVELOPMENT

पत्र सं० नोएडा/संस्थागत/2023/7693
दिनांक 20.11.2023

शुद्धि पत्र

अधिशासी अधिकारी
नगर पालिका परिषद
खोडा मकनपुर, गाजियाबाद

विषय- खोडा मकनपुर नगर पालिका के परिसर में जलापूर्ति हेतु स्थान चिन्हित/ आवंटन के संबंध में ।

कृपया उपरोक्त विषयक इस कार्यालय के पत्र सं० नोएडा/संस्थागत/2023/7693 दिनांक 14.11.2023 का संदर्भ लेने का कष्ट करें जिसके द्वारा ग्राम खोडा मकनपुर नगर पालिका परिषद हेतु एस.टी.पी./एस.पी.एस के निर्माण एवं जलापूर्ति के लिये सेक्टर-62 में 132 फीट 0 इंच विद्युत उपकेंद्र के पास 16000 वर्गमीटर एच0टी0 कोरीडोर भूमि के आवंटन हेतु आप द्वारा प्रस्तुत सहमति पत्र दिनांक 03.08.2023 के क्रम में निर्गत किया गया है ।

इस संबंध में अवगत कराना है कि वर्तमान नीति के अनुसार स्थानिक लाभ शुल्क सहित भूमि की आवंटन दर बुटिवश रु० 14,145/- प्रति वर्गमीटर के स्थान पर रु० 15,155/- प्रति वर्गमीटर तकित हो गयी है । रु० 14,145/- प्रति वर्गमीटर की दर से भूखण्ड की गणना निम्न प्रकार है-

1.	भूखण्ड का क्षेत्रफल	16,000.00 वर्ग मी०
2.	आवंटन दर (स्थानीय लागू शुल्क सहित)	रु० 14,145.00 प्रति वर्गमीटर
3.	भूखण्ड की कुल कीमत	रु० 22,63,20,000.00
4.	भू-माटक 01 वर्ष (2.5 प्रतिशत)	रु० 66,68,000.00
5.	एक गुश्त भू-माटक (15 गुणा)	रु० 08,48,70,000.00

उपरोक्त शि-दु सं० 03 पर इंगित धाराशि 30 दिन के अंदर यदि एक गुश्त जमा की जाती है, एवं भू-माटक एक गुश्त अथवा प्रत्येक वर्ष जमा किया जाता है, (जिसमें प्रत्येक 10 वर्ष उपरान्त 50% बढ़ोतरी की जायेगी) तो भूखण्ड आवंटन किये जाने में प्राधिकरण को कोई आपत्ति नहीं है । पत्र सं० नोएडा/संस्थागत/2023/7693 दिनांक 14.11.2023 निम्नोपिक्त किया जाता है । आवंटन संबंधी अन्य नियम व शर्तें यथावत रहेंगे व मान्य होगी ।

प्रबंधक-संस्थागत

प्रतिलिपि-

1. निजी सचिव को मुख्य कार्यपालक अधिकारी महोदय के सादर अवलोकनार्थ ।
2. निजी सचिव को अपर मुख्य कार्यपालक अधिकारी-एसके महोदय के सादर अवलोकनार्थ
3. श्री राकेश कुमार मिश्रा, एम.डी., जल निगम के सादर अवलोकनार्थ ।
4. अपर मुख्य कार्यपालक अधिकारी-एसपी महोदय के सादर अवलोकनार्थ ।
5. अपर मुख्य कार्यपालक अधिकारी-वीटी महोदय के सादर अवलोकनार्थ ।
6. वित्त निबंधक, नोएडा के सादर अवलोकनार्थ ।
7. चीफ इंजीनियर, जल निगम, गाजियाबाद
8. सभ महामंडल, जल निगम, नोएडा

प्रबंधक-संस्थागत

संलग्नक-02

कार्यालय- नगर पालिका परिषद खोडा-मकनपुर, गाजियाबाद।

पत्रांक-1460/न0पा0परि0खो0म0गा0/2023-24

दिनांक-27 दिसम्बर, 2023

सेवा में,

वित्त एवं लेखाधिकारी,
नवीन औखला औद्योगिक विकास प्राधिकरण,
मुख्य प्रशासनिक भवन, सैक्टर-08, नौएडा।

विषय:- खोडा नगर पालिका के परिसर में एस0टी0पी0/एस0पी0एस0 के निर्माण के लिए धनराशि हस्तांतरण के सम्बन्ध में।

महोदय,

उपरोक्त विषयक अपने पत्र सं0-नौएडा/वि0एवं0ले0(के0ले0)/2023/256 दिनांक 18.12.2023 का सन्दर्भ ग्रहण करने का कष्ट करें, जिसके अन्तर्गत नगर पालिका परिषद खोडा-मकनपुर में एस0टी0पी0/एस0पी0एस0 के निर्माण के लिए सैक्टर-82 में 132 के0वी0 विद्युत उपकेन्द्र के पास 16000 वर्गमीटर एच.टी. कौरीडोर के पास आपके विभाग द्वारा उपलब्ध करायी जा रही भूमि के सापेक्ष अंकन धनराशि 22,83,20,000.00 प्राधिकरण में जमा कराने हेतु एच.डी.एफ.सी. बैंक के पृथक-पृथक चालान सृजित कर उपलब्ध कराये गये हैं।

उक्त के क्रम में आपको अवगत कराना है कि आप द्वारा उपलब्ध कराये गये एच.डी.एफ.सी. बैंक के पृथक-पृथक चालान सं0-800419550, धनराशि-03,55,07,254.00, 800419543, धनराशि-05,65,07,192.00, 800419544, धनराशि-12,34,14,595.00 एवं 800419548 धनराशि-01,08,90,959.00 को आर.टी.जी.एस. के माध्यम से हस्तान्तरित कर दिया गया है, जिसकी छायाप्रति संलग्नक-01 के रूप में संलग्न है।

(शालिनी गुप्ता)
अधिसासी अधिकारी,
न0पा0परि0खोडा-मकनपुर,
गाजियाबाद।

प्रतिलिपि:- निम्नलिखित को सूचनार्थ सादर प्रेषित।

1. जिलाधिकारी महोदय गाजियाबाद।
2. अपर जिलाधिकारी (प्र0)/वरि0प्र0अ0स्था0नि0 महोदय गाजियाबाद।

27/12

(Handwritten signature)
27/12/23

ole

(शालिनी गुप्ता)
अधिसासी अधिकारी,
न0पा0परि0खोडा-मकनपुर,
गाजियाबाद।

3246

लय: नगर पालिका परिषद, खोडा-मकनपुर(गाजियाबाद)

क्र.क. भीमी / न०पा०प० / SBI- RTGS. / 2023-24

दिनांक: 22/12/2023

वा में,

शाखा प्रबन्धक,
भारतीय स्टेट बैंक, खोडा
गाजियाबाद

विषय:-निकाय के खाता सं० 38853289489 से RTGS/TRANSFER/NEFT. द्वारा मुगतान किये जाने के सम्बन्ध में।

महोदय,

कृपया निकाय के खाता सं० 38853289489 से निकाय के निम्न फर्म/संस्था के सामने अंकित खातों में RTG/TRANSFER/NEFT. द्वारा अंकित धनराशि स्थानान्तरण करने की कृपा करें।

S. N O.	Name of Contractor & Farms	IFSC-No.	Account No.	AMOUNT	UTR NO.
1	2	3	4	5	6
1	NEW OKHLA INDUSTRIAL DEVELOPMENT AUTHORITY	HDFC0004989	NDAHBL000419350	3,55,07,254-00	

Cheque NO - 782470

Chalini
अधिकासी अधिकारी,
न०पा०परि०खोडा-मकनपुर,
गाजियाबाद

Moheshwari
अध्यक्ष,
न०पा०परि०खोडा-मकनपुर,
गाजियाबाद



26-12-2024

SBINR52023122691788104

Challan Copy

Valid For RTGS/NPST/IMPS

HDFC BANK

Date: 11/12/2023

Allottee Copy

NEW OKHA INDUSTRIAL DEVELOPMENT AUTHORITY

GST No.: 09AAALND120A1ZV

Challan No: 800-119550

Property Type: INSTITUTIONAL

Registration Id:

Account No.: NDAT181.800419550

IFSC Code: HDFC00014989

S.No	Account Head	Amount
1	LAND PREMIUM	3,55,07,254
	Total:	35,507,254

In Words: Three Crore Fifty Five Lakh Seven Thousand Two Hundred Fifty Four

Property Location: Sector-62, Block-NA, Plot/Flat No-KHORA
 Applicant: KHORA NAGARPALIKA
 GST No.:
 PAN No.:
 E-mail:
 Mobile No: 8189077898
 Address: KHORA, NEAR SECTOR-62, NOIDA

Please find enclosed herewith Draft/Pay order No./Cash RTU Dated 26/12/23 for Rs. 3,55,07,254 Drawn On SOI against above mentioned account head the payment of property Allottee / Lease / Sublease fee or any charges to me by NOIDA Authority.

Authorised Signatory

Depositor Signature

26 DEC 2023								
2000*	RECEIVED		100*	50*	20*	10*	5*	Total

Note:

- (1) Payment alone will not accrue any right to allottee.
- (2) Notwithstanding any request of the allottee the payment, made by the allottee shall be first adjusted towards the interest due, if any, and the balance shall be adjusted towards the annual interest and the installment respectively.
- (3) Allottee will pay GST by Reverse Charge Mechanism against Property. Authority's GST No: 09AAALND120A1ZV
- (4) Currently Authority is not accepting Payment through IMPS/RTGS. Allottee are requested to use the same payment methods provided in the challan

य: नगर पालिका परिषद, खोडा-मकनपुर(गाजियाबाद)

मीनी / न०पा०प० / ICICI BANK- RTGS. / 2023-24

दिनांक: 22 / 12 / 2023

शाखा प्रबन्धक,
आई०सी०आई०सी०आई० बैंक, लि०,
शालिनार गार्डन, गाजियाबाद।

विषय:-निकाय के खाता सं० 088501001211 से RTGS./TRANSFER/NEFT. द्वारा भुगतान किये जाने के सम्बन्ध में।

महोदय,

कृपया निकाय के खाता सं० 088501001211 से निकाय के निम्न फर्म/संस्था के सामने अंकित खातों में RTG./TRANSFER/NEFT. द्वारा अंकित धनराशि स्थानान्तरण करने की कृपा करें।

S. N o.	Name of Contractor & Firms	IPSC-No.	Account No.	AMOUNT	UTR NO.
1	2	3	4	5	6
1	NEW OKHLA INDUSTRIAL DEVELOPMENT AUTHORITY	HDFC0004989	NDAHBL800419543	5,65,07,192-00	

Cheque NO - 000111

Shalini

अधियासी अधिकारी,
न०पा०प०खोडा-मकनपुर,
गाजियाबाद

Mohu Sharma

अध्यक्ष,
न०पा०प०खोडा-मकनपुर,
गाजियाबाद



Challan History

Valid For: RTGS/NEFT/IMPS

HDFC BANK

Date: 13-दिसम्बर-2023

Allottee Copy

NEW OKHLA INDUSTRIAL DEVELOPMENT AUTHORITY

GST No.: 09AAALN0120A1ZV

Registration Id:

Account No.: NDAHBL800419543

IFSC Code: HDFC0004989

Challan No.: 800419543

Property Type: INSTITUTIONAL

S.No	Account Head	Amount
1	LAND PREMIUM	5,65,07,192
	Total:	56,507,192

In Words: Five Crore Sixty Five Lakh Seven Thousand One Hundred Ninety Two

Property Location: Sector-62, Block-NA, Plot/Flat No-KHORA

Applicant: KHORA NAGARPALIKA

GST No.:

PAN No.:

E-mail:

Mobile No: 8189077898

Address: KHORA, NEAR SECTOR-62, NOIDA

Please find enclosed herewith Draft/Pay order No./Cash RTGS Dated 26/12/23 for RS. 5,65,07,192 Drawn On ICIC against above mentioned account head the payment of property Allotted / Lease / Sublease / Rent or any charges to me by NOIDA Authority.

Authorised Signatory

 HDFC BANK LTD.
 6-25-29, Sector-18, Noida

Depositor Signature

2000*	500*	100*	50*	20*	10*	5*	Details of Notes	
							Total	

Use:

) Payment alone will not accrue any right to allottee.

) Notwithstanding any request of the allottee the payment, made by the allottee shall be first adjusted towards the interest due, if any, and the balance shall be adjusted towards the annual tenement and the installment respectively.

) Allottee will pay GST by Reverse Charge Mechanism against Property Authority's GST No: 09AAALN0120A1ZV

) Currently Authority is not accepting Payment through IMPS/UPI. Allottee are requested to use the same payment methods printed in their challan

लियः नगर पालिका परिषद, खोडा-मकनपुर(गाजियाबाद)

क्र: भीमी/न०पा०प०/ICICI BANK- RTGS. /2023-24

दिनांक: 22/12/2023

सिवा में,

शाखा प्रबन्धक,
आई०सी०आई०सी०आई० बैंक,लि०,
शालिमार गार्डन, गाजियाबाद।

विषय:-निकाय के खाता सं० 088501001210 से RTGS/TRANSFER/NEFT. द्वारा भुगतान किये जाने के सम्बन्ध में।

महोदय,

कृपया निकाय के खाता सं० 088501001210 से निकाय के निम्न फर्म/संस्था के सामने अंकित खातों में RTG/TRANSFER/NEFT. द्वारा अंकित धनराशि स्थानान्तरण करने की कृपा करें।

S. N O.	Name of Contractor & Firms	IFSC-No.	Account No.	AMOUNT	UTR NO.
1	2	3	4	5	6
1	NEW OKHLA INDUSTRIAL DEVELOPMENT AUTHORITY	HDFC0804989	NDAHBL800419544	12,34,14,595-00	

Cheque No - 000101

Shalini
अधिसासी अधिकारी,
न०पा०परि०खोडा-मकनपुर,
गाजियाबाद

Moh. Sharma
अध्यक्ष,
न०पा०परि०खोडा-मकनपुर,
गाजियाबाद



Valid For: RTGS/NEFT/IMPS

HDFC BANK Allottee Copy

Date: 13-दिसम्बर-2023
NEW OKHLA INDUSTRIAL DEVELOPMENT AUTHORITY
 GST No.: 09AAALN0120A1ZV

Registration Id: Challan No.: 800419544
 Account No.: NDAHDL800419544 Property Type: INSTITUTIONAL
 IFSC Code: HDFC0004989

S.No	Account Head	Amount	Property Location: Sector-62, Block-NA, Plot/Flat No-KHORA
1	LAND PREMIUM	12,34,14,595	Applicant: KHORA NAGARPALIKA GST No.: PAN No.: E-mail: Mobile No: 8189077898 Address: KHORA, NEAR SECTOR-62, NOIDA
	Total:	123,414,595	

In Words: Twelve Crore Thirty Four Lakh
 Fourteen Thousand Five Hundred Ninety Five

Please find enclosed herewith Draft/Pay order No./Cash 2545 Dated 26/12/23 for Rs/234,14,595 drawn On 16161 against above mentioned account head the payment of property Allotted HOSE BARRACK for any charges to me by NOIDA Authority.
G-21-29, Sector-1R, Noida

Authorized Signatory 26 DEC 2023 Depositor Signature

2000*	Details of Notes						Total
	100*	50*	20*	10*	5*		
RECEIVED							

Note:

1) Payment alone will not accrue any right to allottee.

2) Notwithstanding any request of the allottee the payment, made by the allottee shall be first adjusted towards the interest due, if any, and the balance shall be adjusted towards the annual tenement and the installment respectively.

3) Allottee will pay GST by Reverse Charge Mechanism against Property Authority's GST No: 09AAALN0120A1ZV

4) Currently Authority is not accepting Payment through IMPS/1/PI. Allottee are requested to use the same payment methods printed in their challan

तलियः नगर पालिका परिषद, खोडा-मकनपुर(गाजियाबाद)

क्र. 1/मी / न०पा०प० / PNB- RTGS. / 2023-24

दिनांक: 22 / 12 / 2023

सवा में,

शाखा प्रबन्धक,
पंजाब नेशनल बैंक,
इन्दिरापुरम गाजियाबाद।

विषय:-निकाय के खाता सं० 4483000100043803 से RTGS/TRANSFER/NEFT. द्वारा भुगतान किये जाने के सम्बन्ध में।

महोदय,

कृपया निकाय के खाता सं० 4483000100043803 से निकाय के निम्न फर्म/संस्था के सामने अंकित खातों में RTG/TRANSFER/NEFT. द्वारा अंकित धनराशि स्थानान्तरण करने की कृपा करें।

S. N o.	Name of Contractor & Farms	IFSC-No.	Account No.	AMOUNT	UTR NO.
1	2	3	4	5	6
1	NEW OKHLA INDUSTRIAL DEVELOPMENT AUTHORITY	HDFC0004989	NDAHBL808419548	1,08,90,999-00	

Cheque No- 131631

Shahin
अधिसासी अधिकारी,
न०पा०प०खोडा-मकनपुर,
गाजियाबाद

Mol. Shazma
अध्यक्ष,
न०पा०प०खोडा-मकनपुर,
गाजियाबाद

Ry
Shahin
26/12/2023

PUNBR52023122612621496

Challan History

Valid For: RTGS/NEFT/IMPS

Allottee Copy

Date: 13-दिसम्बर-2023

NEW OKHLA INDUSTRIAL DEVELOPMENT AUTHORITY

GST No.: 09AAALN0120A1ZV

Challan No.: 800419548

Property Type: INSTITUTIONAL

HDFC BANK

Registration Id:
Account No.: NDA11BL800419548
IFSC Code: HDFC0004989

S.No.	Account Head	Amount
1	LAND PREMIUM	1,08,90,959
Total:		10,890,959

In Words: One Crore Eight Lakh Ninety Thousand Nine Hundred Fifty Nine

Property Location: Sector-62, Block-NA, Plot/Flat No-KHORA
Applicant: KHORA NAGARPALIKA
GST No.:
PAN No.:
E-mail:
Mobile No: 8189077898
Address: KHORA, NEAR SECTOR-62, NOIDA

Please find enclosed herewith Draft/Pay order No./Cash ₹ 10,890,959 Dated 21/12/23 for Rs. 10,890,959 Drawn On PNB against above mentioned account head the payment of property Allottee 100% Subsidy or any charges to me by NOIDA Authority.

Authorised Signatory [Signature] Depositor Signature

26 DEC 2023		Details of Notes					Total
2000*	1000*	500*	200*	100*	50*		
2000*							

- Note:
- (1) Payment alone will not confer any right to allottee.
 - (2) Notwithstanding any request of the allottee the payment, made by the allottee shall be first adjusted towards the interest due, if any, and the balance shall be adjusted towards the annual lease rent and the installment respectively.
 - (3) Allottee will pay GST by Reverse Charge Mechanism against Property Authority's GST No: 09AAALN0120A1ZV
 - (4) Presently Authority is not accepting Payment through IMPS/UPI. Allottee are requested to use the same payment methods printed in their challan

CA 8547-48/2022

1

ITEM NO.36+65

COURT NO.1

SECTION XVII

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Civil Appeal Nos.8547-8548/2022

NEW OKHLA INDUSTRIAL DEVELOPMENT AUTHORITY

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH & ORS.

Respondent(s)

(With IA No.176359/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No.176361/2022 - EXEMPTION FROM FILING O.T. and IA No. 176358/2022 - STAY APPLICATION)

WITH C.A. Diary No.36763/2022

(With IA No.179810/2022 - EX-PARTE STAY, IA No.179808/2022 - PERMISSION TO FILE APPEAL and IA No.179809/2022 - CONDONATION OF DELAY IN FILING APPEAL)

Date : 28-11-2022 These matters were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA

For Appellant(s)

Mr. Mahesh Jethmalani, Sr. Adv.
Mr. Anil Kaushi, Adv.
Mr. Abhishek Mishra, Adv.
Mr. Rachit Mittal, Adv.
Mr. Rajat Rana, Adv.
Ms. Anju Kaushik, Adv.
Ms. Mugdha Pandey, Adv.
Mr. Rajinder Singh, AOR

Mr. S.V. Raju, ASG
Ms. Asha Gopalana Nair, AOR
Ms. Shakshi Popli, Adv.
Ms. Nivedita Nair, Adv.

For Respondent(s)

Mr. Rajeev Singh, AOR

**UPON hearing the counsel the Court made the following
O R D E R**

- 1 Permission to file the appeal is granted.
- 2 Delay condoned.
- 3 Issue notice, returnable in eight weeks.
- 4 Pending further orders, there shall be a stay of the impugned order of the National Green Tribunal dated 3 August 2022, insofar as it directs Noida and the Delhi Jal Board to deposit respectively interim compensation of Rs 100 crores and Rs 50 crores.

(CHETAN KUMAR)
A.R. -cum-P.S.

(SAROJ KUMARI GAUR)
Assistant Registrar

न्यायालय विशेष न्यायिक मंजिस्ट्रेट प्रदूषण/सीओआईओ, लखनऊ
परिवाद सं०- 98500/2021

C.N.R. No.-UPLK04121791-2021

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड बनाम गौ नगर पालिका परिषद खोदा, मकनपुर
आदि

दिनांक-14.11.2022

वाद पुनारां गथा। परिवादी उ० प्र० प्रदूषण नियंत्रण बोर्ड के विधि अधिकारी उपस्थित। उ० प्र० प्रदूषण नियंत्रण बोर्ड की ओर से उपस्थित विधि अधिकारी की तलवी बहस सुनी गई।

संक्षेप में परिवादी का कथानक है कि प्रस्तुत परिवाद परिवादी द्वारा धारा-41 जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 के तहत विपक्षी सं० 1 मैसर्स नगर पालिका परिषद, खोदा, मकनपुर, गाजियाबाद द्वारा एकजक्यूटिव ऑफिसर विपक्षी सं०-2 कृष्ण कांत, एगजक्यूटिव डायरेक्टर, मैसर्स नगर पालिका परिषद, खोदा, मकनपुर, गाजियाबाद के विरुद्ध परिवाद दाखिल किया है। विपक्षी संख्या-1 मैसर्स नगर पालिका परिषद, खोदा, मकनपुर धारा-47 जल अधिनियम के तहत एक कम्पनी है। इकाई द्वारा सुयक्त निरीक्षण दिनांक-14.09.2021 को इकाई द्वारा जनित होने वाले घरेलू उत्पन्न के शुद्धिकरण हेतु कोई कार्ययोजना प्रस्तुत नहीं की गयी है, जो कि मा० एन०जी०टी० द्वारा पारित आदेशों व केन्द्रीय प्रदूषण नियंत्रण बोर्ड, नई दिल्ली द्वारा जारी कारण बताओ नोटिस की अवहेलना है एवं जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा-33ए का उल्लंघन है, एवं धारा-41 के प्राविधानों के अंतर्गत दण्डनीय है एवं अभियोजनात्मक कार्यवाही किये जाने का पर्याप्त आधार है।

विपक्षी सं०-02 विपक्षी संख्या-01 के एकजक्यूटिव डायरेक्टर है तथा विपक्षी संख्या-01 के दिन प्रतिदिन के कार्यों का प्रतिनिधित्व करते हैं एवं उत्तरदायी हैं।

सुना गया एवं पत्रावली का अवलोकन किया गया।

परिवादी ने अपने कथनों के समर्थन में एनेक्चर-1 क्षेत्रीय कार्यालय, उ० प्र० प्रदूषण नियंत्रण बोर्ड, गाजियाबाद द्वारा इकाई को ओ०एस० सं० 1002/2018 अनिष्ट कुसुम गुप्ता बनाम उ० प्र० सरकार व अन्य के संबंध में दिनांक-30.07.2021 को पारित आदेश के संबंध में दिनांक-14.09.2019 के पत्र की प्रति, एनेक्चर-02 राज्य बोर्ड द्वारा विपक्षीगण के विरुद्ध अभियोजन किये जाने हेतु अनुशांसा दिनांकित 26.11.2021 एवं एनेक्चर-03 व 04 से उ० प्र० प्रदूषण नियंत्रण बोर्ड द्वारा प्रस्तुत परिवाद दाखिल किए जाने के बावजूद बोर्ड द्वारा जारी अभियोजनात्मक कार्यवाही हेतु प्रपत्र आदि दस्तावेज दाखिल किए गए हैं।

उक्त प्रपत्रों के अवलोकन से यह दर्शित है कि परिवादी द्वारा विपक्षीगण सं०-01 लगायत 02 द्वारा राज्य प्रदूषण नियंत्रण बोर्ड की पूर्व सहमति जल/वायु प्राप्त किए बिना उद्योग का संचालन किया गया। अतः प्रथम दृष्टया जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा-41 के अन्तर्गत दण्डनीय है। अतः उपरोक्त के आधार पर विपक्षीगण सं०-1 लगायत 02 को धारा-41 जल अधिनियम 1974 के तहत तलव किए जाने का आधार पर्याप्त है।

आदेश

विपक्षी सं० 1 मैसर्स नगर पालिका परिषद, खोदा, मकनपुर, गाजियाबाद द्वारा एकजक्यूटिव ऑफिसर विपक्षी सं०-2 कृष्ण कांत, एकजक्यूटिव डायरेक्टर, मैसर्स नगर पालिका परिषद, खोदा, मकनपुर, गाजियाबाद को धारा-41 जल अधिनियम 1974 के तहत अपना पक्ष रखने के लिए सागून द्वारा दिनांक-27.01.2023 को तलव किए जाए। परिवादी अंदर सागून पेश करें।

पत्रावली यारत हाजिरी अभियुक्त दिनांक 27.01.2023 को पेश हो।

दिनांक-14.11.2022

(यशा शर्मा)

विशेष न्यायिक मंजिस्ट्रेट
सीओआईओ, लखनऊ